

C O N T E N T S

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Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

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Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Tuesday, May 03, 2016/Vaisakha 13, 1938 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

OBITUARY REFERENCE

माननीय अध्यक्ष: माननीय सदस्यगण, मुझे सभा को श्री बल राज मधोक के दुःखद निधन के बारे में सूचित करना है जो दूसरी और चौथी लोक सभा के सदस्य थे और जिन्होंने दिल्ली के क्रमशः नई दिल्ली और दक्षिण दिल्ली संसदीय निर्वाचन क्षेत्रों का प्रतिनिधित्व किया।

श्री मधोक लोक सभा के दौरान विशेषाधिकार समिति और सामान्य प्रयोजनों संबंधी समिति के सदस्य रहे। पेशे से शिक्षाविद होने के नाते श्री मधोक की शिक्षा, विदेशी मामले और रक्षा के प्रति विशेष रुचि थी।

विद्वान श्री मधोक ने विविध विषयों पर हिन्दी तथा अंग्रेजी में अनेक पुस्तकों की रचना की। श्री बल राज मधोक का निधन 2 मई, 2016 को 96 वर्ष की आयु में नई दिल्ली में हुआ।

हम श्री बल राज मधोक के निधन पर गहरा शोक व्यक्त करते हैं तथा शोक संतप्त परिवार के प्रति अपनी संवेदना व्यक्त करते हैं।

अब सभा दिवंगत आत्मा की स्मृति में कुछ देर मौन खड़ी रहेगी।

11.02 hours

(The Members then stood in silence for a short while.)

11.03 hours**ORAL ANSWERS TO QUESTIONS**

HON. SPEAKER : Q. No. 121, Shri Scindia

(Q. 121)

श्री ज्योतिरादित्य माधवराव सिंधिया : माननीय अध्यक्ष जी, 26/11 आतंकवादी हमले के बाद निजी संस्थाओं को सीआईएसएफ सप्लाई करने के लिए सीआईएसएफ एक्ट को संशोधित किया गया था। एक रिपोर्ट आई है कि सीआईएसएफ हवाई अड्डों में नहीं दी गई है। पार्लियामेंटरी स्टैंडिंग कमेटी, जो परिवहन, पर्यटन और संस्कृति की है, उसने चिंता व्यक्त की है और कहा है कि हमारे आठ अति संवेदनशील और 19 संवेदनशील हवाई अड्डों को सीआईएसएफ नहीं दी गई है जबकि हवाई अड्डों की सुरक्षा के लिए यह एकमात्र फोर्स है।

मैं माननीय मंत्री जी से पूछना चाहता हूँ कि इस वातावरण में क्या कारण है कि हवाई अड्डों को सीआईएसएफ मुहैया नहीं करा पा रहे हैं? एक तरफ ताज होटल, मुम्बई जो 26/11 का टारगेट रहा था, वहां भी सीआईएसएफ को नकार दिया गया है, साई बाबा शिरडी मंदिर को नकार दिया है। रामदेव के पतंजलि पार्क को सीआईएसएफ फोर्स क्यों दी गई है? इसी के साथ कारण दिया जाता है कि राशि की कमी एयरपोर्ट्स के लिए है। 140 करोड़ रुपए प्रति वर्ष निजी कंपनियों से मिलता है, उस साधन के आधार पर सीआईएसएफ हवाई अड्डों को क्यों नहीं दी जा रही है?

श्री किरन रिजीजू : माननीय अध्यक्ष जी, सीआईएसएफ की डिप्लोएमेंट का तरीका रूल्स के मुताबिक होता है। गवर्नमेंट इंस्टीट्यूशन्स हैं, एयर पोर्ट्स हैं और बहुत ही महत्वपूर्ण इंस्टालेशन देश में हैं जिन्हें तीन कैटेगिरी में रखा गया है। इसके मुताबिक सिक्योरिटी का डिप्लोएमेंट सीआईएसएफ के माध्यम से किया जाता है। आपकी सरकार के समय में 2009 में सीआईएसएफ एक्ट में अमेंडमेंट हुआ था, उस समय यह निर्णय पहली बार हुआ था कि प्राइवेट इंस्टीट्यूशन्स को भी फोर्स दी जाएगी लेकिन उसका भी तरीका होता है।

आईबी की इनपुट्स लेने के बाद विभिन्न प्रकार की प्रक्रियाओं को फालो करके दिया जाता है। माननीय सदस्य को प्राइवेट इंस्टीट्यूशंस के नाम अगर चाहिए तो मैं अलग से दे सकता हूँ, उसकी बहुत लम्बी लिस्ट है। करीब-करीब 11 हजार से ज्यादा प्राइवेट इंस्टीट्यूशंस में दिया है। माननीय सदस्य ने जो नाम लिया है, वह भी है। सबसे स्मालेस्ट 35 डिप्लायमेंट हुए हैं जबकि प्राइवेट इंस्टीट्यूशंस में लार्ज स्केल में भी डिप्लायमेंट होता है। ऐसा नहीं है कि प्राइवेट इंस्टीट्यूशंस में एक या दो को दिया जाता है बल्कि

बहुत सारे इंस्टीट्यूशंस को दिया जाता है। आपने जो आठ एयरपोर्ट्स का नाम लिया है, उसकी भी प्रक्रिया है। बहुत से प्राइवेट इंस्टीट्यूशंस को देते हैं लेकिन आपने एक का ही नाम लिया है। आईबी के इनपुट्स और वेरीयस सर्कमस्टेंसिस को ध्यान में रखते हुए यह दिया गया है। किसी एक संस्था को या किसी एक संस्थान को फेवर करके दिया है, ऐसा कोई मसला नहीं है।

श्री ज्योतिरादित्य माधवराव सिंधिया : महोदया, मेरा प्रश्न था कि जब क्रिटिकल संस्थाओं को एक तरफ नकार दिया गया तो एक ही एफएमसीजी कम्पनी को यह सुरक्षा का वातावरण क्यों दिया गया है। आज आप कह रहे हैं कि साधनों की कमी है।

मेरा प्रश्न था कि हाइपर सेंसिटिव और सेंसिटिव एयरपोर्ट्स को आप यह मुहैया क्यों नहीं करा रहे हैं। हमारी पार्लियामेंटरी स्टैंडिंग कमेटी ने यह टिप्पणी की है और अगर आपके पास साधनों की कमी है तो निजी संस्थाओं को भी स्किल करने के लिए कैपेसिटी ओगमेंट करने के लिए क्या कदम उठा रहे हैं ताकि वह लेवल प्लेयिंग फील्ड हो, ताकि सीआईएसएफ के निदेश के अनुसार प्राइवेट एजेंसीज भी अनेक संस्थाओं के लिए उसी तरह की सिक्योरिटी मुहैया करा पाए और खास कर हमारे एयरपोर्ट्स के लिए आप क्या कर रहे हैं जिसे कि संसदीय समिति ने भी पूरा आउट लाइन किया है कि सिक्योरिटी प्रोवाइड होनी चाहिए?

श्री किरन रिजीजू : मैं मानता हूँ कि पार्लियामेंटरी स्टैंडिंग कमेटी की रिपोर्ट को ध्यान में रखते हुए जो कदम उठाना चाहिए, वह उठा रहे हैं। आपने एयरपोर्ट्स की बात कही है जैसा कि श्रीनगर का एयरपोर्ट है। यह बहुत ही संवेदनशील है और इसे सीआरपीएफ गार्ड कर रहा है। सीआईएसएफ स्पेशियलाइज्ड फोर्स जरूर है लेकिन हर चीज की सिक्योरिटी सिर्फ सीआईएसएफ के माध्यम से होती है, ऐसी बात नहीं है। हमारे पास दूसरी फोर्सिंग भी हैं। उनका ध्यान रखते हुए जैसे सीआरपीएफ की जरूरत श्रीनगर में पड़ी है। ऐसे ही संवेदनशील बहुत-से दूसरे एयरपोर्ट्स हैं जिनकी सिक्योरिटी सीआरपीएफ और अन्य फोर्सिंग के माध्यम से की जाती है। ऐसा नहीं है कि संवेदनशील इलाके को हमने नज़रअंदाज़ किया है, ऐसी बात नहीं है।

श्री कमल नाथ : महोदया, सीआईएसएफ का गठन सीआईएसएफ एक्ट 1968 में हुआ था और इसका संशोधन वर्ष 2009 में हुआ था। आज यह बात स्पष्ट है कि सीआईएसएफ पर्सनल्स की कमी है। उदाहरण के रूप में मेरे अपने जिले वैस्टर्न कोल्ड फील्ड्स हैं और सालों से मैं मांग कर रहा हूँ कि सीआईएसएफ की पोस्टिंग होनी चाहिए। सीआईएसएफ की पोस्टिंग हुई लेकिन जिस संख्या में उसकी आवश्यकता थी, वह नहीं हो पाई क्योंकि हमेशा मुझे कहा गया कि हमारे पास फोर्स नहीं है। यह बात सामने है कि आज सीआईएसएफ की आवश्यकता है। अगर सीआईएसएफ की आवश्यकता है या सीआईएसएफ की स्किल्ड जैसे उनकी ट्रेनिंग है, बम स्क्वाड हैं इनकी ट्रेनिंग प्राइवेट सैक्टर सिक्योरिटी कम्पनी से फर्क है।

मेरा प्रश्न है कि बढ़ती हुई मांग के अनुसार आप जब रोजगार की बात करते हैं, प्रधानमंत्री जी अभी बैठे हुए थे, आप नए बैटेलियन रेज़ क्यों नहीं करते हैं और अगर आप रेज़ कर रहे हैं तो कब तक करेंगे और कितने करेंगे ताकि एयरपोर्ट को सुरक्षा मिले। इसके साथ-साथ जो कोल कम्पनियां हैं, जहां कोल माफिया उत्पन्न होता है, वहां सीआईएसएफ की बहुत बड़ी आवश्यकता है। वहां पर्याप्त पोस्टिंग नहीं हो पाई है। इसके साथ-साथ सीआईएसएफ की इतनी स्किल्स हैं जो आज लोग स्वीकार कर रहे हैं कि आप सीआईएसएफ का ट्रेनिंग स्किल सेंटर बनवा देंगे ताकि स्किल सेंटर्स प्राइवेट सैक्टर्स को भी स्किल कर पाएं?

माननीय अध्यक्ष : कमल नाथ जी, आपने एक ही प्रश्न में तीन प्रश्न पूछ लिए हैं।

श्री किरन रिजीजू : अध्यक्ष महोदया, कमल नाथ जी वरिष्ठ सांसद हैं। उन्होंने अपने संसदीय क्षेत्र छिंदवाड़ा की बात सदन के सामने रखी है, हम यह देखेंगे कि यह मामला कैसे ठीक किया जा सकता है। जहां तक सिक्वोरिटी फोर्सिज़ स्ट्रेंथ की बात है हमारे पास 145000 सीआईएसएफ फोर्सिज़ की सैक्शंड स्ट्रेंथ है। इस सीलिंग को 2 लाख करने के लिए नोट तैयार किया है और कैबिनेट में पेश करने वाले हैं। बहुत ही जल्दी इसका निर्णय भी हो जाएगा।

हमारे पास चार एडिशनल रिजर्व बैटालियंस रेज की गई हैं। साथ-साथ प्राइवेट सिक्वोरिटी का जिक्र किया है, इसका भी हम ध्यान दे रहे हैं कि हमारे देश में प्राइवेट सिक्वोरिटी का अरेंजमेंट होना चाहिए। इसके लिए एक एक्ट पास किया गया है और उस एक्ट के मुताबिक स्पेशियलाइज्ड ट्रेनिंग देनी चाहिए। उसके लिए जो भी सहायता सरकार की तरफ से दे सकते हैं, उसके लिए भी हम तैयार हैं। यह संभव नहीं है कि सारे देश में सिक्वोरिटी सरकारी स्तर पर ही हो इसलिए प्राइवेट सिक्वोरिटी एक्ट का जो प्रावधान है, उसे ध्यान में रखते हुए सीआईएसएफ की संख्या को बढ़ाने का आपने जो सुझाव दिया है, उसे आगे बढ़ाने के लिए हम कार्यवाही कर रहे हैं।

श्री सी.आर.चौधरी: माननीय अध्यक्ष महोदया, मैं आपका आभार प्रकट करता हूँ कि आपने मुझे यह मौका दिया।

वास्तव में यह एक बहुत ही महत्वपूर्ण मुद्दा है। सीआरपीएफ, सीआईएसएफ, आईटीबीपी आदि सभी पैरा-मिलिट्री फोर्सिज़ हैं। सीआईएसएफ के माध्यम से माननीय सदस्य महोदय ने दूसरी प्राइवेट कंपनियों की सुरक्षा के बारे में एक प्रश्न उठाया था। वर्ष 2009 में यूपीए सरकार के समय में ही यह एक्ट बना। यूपीए सरकार ने यह महसूस किया कि कई प्राइवेट आर्गनाइजेशंस हैं, जिनको प्रौपर सिक्वोरिटी प्रोवाइड करना चाहिए। आज देश में कई ऐसी इंडस्ट्रीज हैं, जो नैशनल इम्पोर्टेंस की हैं। उनमें सीआईएसएफ या सीआरपीएफ किसी भी पैरा-मिलिट्री फोर्सिज़ को लगाया जाना चाहिए। मैं मंत्री महोदय से अनुरोध करना चाहूंगा कि जैसे किसी भी काडर के अंदर काडर पोस्ट, डी-काडर पोस्ट और डेपुटेशन पोस्ट होते हैं। वैसे ही

सीआईएसएफ में कम से कम 10 से 15 पर्सेंट डेपुटेशन पोस्टिंग के लिए भर्ती की जाए और उनको नेशनल इम्पोर्ट्स की इंडस्ट्रीज को दिया जाए ताकि उनकी प्रोपर सिक्युरिटी हो सके। आज कई ऐसे प्राइवेट आर्गेनाइजेशंस हैं, they are very important for the national security also.

माननीय अध्यक्ष : आप अपना प्रश्न पूछिए।

श्री सी.आर.चौधरी : उन इंडस्ट्रीज को सिक्युरिटी दिये जाने में कोई हर्ज़ नहीं है, उनको यह दी जानी चाहिए। Secondly, everybody wants a government job.

माननीय अध्यक्ष : सारे लोग सजेशन दे रहे हैं। कृपया आप अपना प्रश्न पूछिए।

श्री सी.आर.चौधरी: इससे गवर्नमेंट जॉब में बढ़ोत्तरी भी होगी और वे प्राइवेट इंडस्ट्रीज को दिये जा सकेंगे। इसलिए मैं मंत्री महोदय से जानना चाहता हूँ कि क्या मंत्री जी सीआईएसएफ के अंदर 10 से 15 पर्सेंट तक प्राइवेट सेक्टर के लिए डेपुटेशन पोस्ट के रूप में भर्ती करना चाहते हैं? यदि हाँ, तो इसे अतिशीघ्र किया जाना चाहिए।

श्री किरन रिजीजू : मैं पहले ही बता चुका हूँ कि हमारे पास इंटरनल सिक्युरिटी के लिए फोर्स की 10 बटालियनें हमेशा रिज़र्व रहता ही है। जब किसी इमरजेंसी सिचुएशन में जरूरत पड़ती है, तो हम उनको डिप्लॉय करते हैं। जहाँ तक माननीय सदस्य के सजेशन की बात है कि इम्प्लॉयमेंट की दृष्टि से उनकी संख्या बढ़ानी चाहिए, तो उसके लिए मैंने बताया है कि एक लाख पैंतालिस हजार पैरा-मिलीट्री फोर्सिंग की संख्या को हम बढ़ाकर हम दो लाख तक करने के लिए नोट सर्कुलेट किया जा चुका है। जहाँ तक ट्रेनिंग और सहूलियत देने की बात है, तो वह हम कर रहे हैं। इसलिए उनके सुझाव को हम मानते हैं।

SHRI PRALHAD JOSHI: Madam, the Minister has already replied about increasing of manpower and everything. But, having said that, I would like to bring one issue to the notice of the hon. Minister, through you. The Central Industrial Security Force (CISF) has been taking care of security of airports across the country. It has written to the Ministry of Home Affairs several times asking them to give them the full control of cargo security. Presently, cargo security in the airport terminals is jointly handled by CISF and private security personnel. They have said that there would be confusion because both the private security agency and CISF are handling it. That is why they have requested that it should be completely handed over to CISF. I would like to know whether the Government is considering that and if at all they are not considering, then I would like to know

how they are avoiding this confusion when there is a sensitive or emergency situation.

SHRI KIREN RIJJU: Madam, the Government has received certain representations also and we had a discussion with the people who are dealing with matters relating to cargo handling in airports and other places. Definitely, security issue has to be taken up very seriously and if there are any loopholes, then we have to plug those loopholes. CISF is, definitely, a lead organisation to take care of security of cargo in airports and other places. Whenever there are some issues or whenever a requirement is being sought, we deploy CISF as per the need on the ground. There is a discussion going on as to how to streamline the management of cargo in various places in the country. I hope we will be able to deal with the concern being raised by the hon. Member. Some issues have already been flagged before us and it is in our knowledge.

माननीय अध्यक्ष : डॉ. सी. गोपालकृष्णन - उपस्थित नहीं।

(Q. 122)

श्री नाना पटोले: मैडम, मैं अतिरिक्त प्रश्न पूछना चाहता हूँ।

इसमें जो उत्तर दिया गया है, उसमें जॉब देने का जो पर्सेंटेज दर्शाया गया है, उसमें बहुत ज्यादा बैकलॉग है। इस बैकलॉग को पूरा करने के लिए सरकार की ओर से कौन-से मार्गदर्शक तथ्य दिये जाएँगे?

श्री थावर चंद गहलोत : माननीय अध्यक्ष महोदया, यह बात सही है कि हमने प्रश्न के उत्तर में जो जानकारी दी है, उसमें तीन प्रतिशत आरक्षण होना चाहिए, यह उसकी तुलना में बहुत कम है।

मैं एक अतिरिक्त जानकारी आपके माध्यम से आपके आदेशानुसार देना चाहता हूँ। हमने दो वर्षों में, जो 01.01.2014 की जानकारी दी गयी है, उसके बाद मई, 2015 से विशेष भर्ती अभियान प्रारंभ किया था और मैं खुशी के साथ यह कह सकता हूँ कि हमने इस विशेष भर्ती अभियान के माध्यम से उद्घ वर्षों में इसे 22 मई, 2015 से प्रारंभ किया था, उसमें से 30.04.2016 तक 15,831 पद रिक्त थे, जिनमें से 10,945 रिक्त पदों को भर दिया गया है। अब यह आंकड़ा एक पर्सेंट से बढ़ गया है क्योंकि हमें कार्मिक मंत्रालय से जानकारी लेनी होती है। हमने उनके माध्यम से ही प्रयास करके भर्ती अभियान चलवाया। वह जानकारी कल आयी। इस कारण, मूल प्रश्न के उत्तर में उसे हम लिखकर नहीं दे पाये थे। वर्तमान में, 4,140 पद भरने की प्रक्रिया जारी है। अभी तक केवल 746 पद ऐसे हैं, जिनकी भर्ती प्रक्रिया प्रारंभ नहीं हुई है, पर मैं आश्वस्त करता हूँ कि इन 746 रिक्त पदों की पूर्ति करने के लिए हम शीघ्र कार्रवाई करेंगे।

SHRIMATI KAVITHA KALVAKUNTLA: Madam, our country is a signatory to UNCRDP. इसके मुताबिक हमें इस बिल में थोड़े चेंजेज लाने होंगे। Approximately 19 more disabilities will be added to the existing list in the Bill. With the proposed changes, this Bill was introduced in the Rajya Sabha in 2014. After that it was referred to the Standing Committee. लेकिन जनरली, स्टैंडिंग कमेटी में बिल जाने के बाद सीधा हाऊस में वापस आता है। Unfortunately, one year after receiving of the Report from the Standing Committee, the Bill is again given to the hon. Home Minister. That is what we have understood from newspapers. Is that correct? Does this Government have any intention to bring this Bill with the proposed changes as soon as possible because lakhs of persons with disabilities are waiting for the decision from the Government?

श्री थावर चंद गहलोत: अध्यक्ष महोदया, वैसे तो यह विषय इस प्रश्न से सम्बंधित नहीं है, लेकिन अगर आप अनुमति देंगी तो मैं उत्तर देने की स्थिति में हूँ।

माननीय अध्यक्ष : अगर उत्तर देने की स्थिति में हैं तो दे दीजिए।

श्री थावर चंद गहलोत: अध्यक्ष महोदया, वह विधेयक प्रक्रिया के अंतर्गत विचाराधीन है। माननीय राजनाथ सिंह जी की अध्यक्षता में एक कमेटी बनी थी, उस कमेटी ने अंतिम निर्णय ले लिया है। अंतिम प्रारूप तैयार करके, उसे कैबिनेट की ओर अग्रसर करने की कार्रवाई जारी है।

SHRI BAIJAYANT JAY PANDA: The fact that in our country we are not adequately sensitive to people with different abilities is evident here in Parliament, Madam. If we look at the toilet facilities in Parliament, only one of the toilets has a wheelchair ramp. We must start by taking the first step to be more sensitive to people with different abilities and differently abled people in Parliament itself.

माननीय अध्यक्ष : एक तो ऐसा है।

श्री बैजयंत जे. पांडा : एक है, लेकिन सब ऐसे होने चाहिए। एंट्रेंस पर भी होना चाहिए। I compliment the hon. Minister for some of the steps he has taken. My question is this. The support you are giving to the private sector in EPF and ESIC is leading to employment of barely 1500 or 1600 differently abled people. Similarly the training facilities are leading to training of about 17,000 differently abled people. These are still relatively small numbers. What are the steps that you are going to be taking to dramatically increase these numbers? It is because, at least 50,000 to one lakh differently abled people should be getting training every year and at least 50,000 to one lakh differently abled people should be getting jobs for which they are eminently qualified with support from your Ministry. What can we expect in the next one or two years?

श्री थावर चंद गहलोत: अध्यक्ष महोदया, प्रश्न का पहला भाग आपसे संबंधित है, अगर आपका आदेश होगा, हमारे विभाग को आप कोई निर्देश देंगे तो हम उसकी व्यवस्था करने के लिए तैयार हैं।

माननीय अध्यक्ष : नहीं-नहीं, वह एक अलग बात है। पार्लियामेंट बिल्डिंग की बात अलग है। सब लोग जानते हैं कि क्या सुविधा हो सकती है, बिल्डिंग की स्थिति क्या है। इसकी भी चर्चा हो चुकी है। मैं इसका उत्तर बाद में दूंगी।

श्री थावर चंद गहलोत: अध्यक्ष महोदया, हमने आवागमन की सुविधा की दृष्टि से सुगम्य भारत योजना पिछले साल 03 अक्टूबर को प्रारम्भ की है। पूरे देश में चाहे बस स्टैंड हों, चाहे सार्वजनिक भवन हों, रेलवे स्टेशन्स हों, हवाई अड्डे हों, उनके अलावा 100 ऐसे बड़े शहर तय किए हैं, उनमें से प्रत्येक में जो बहुमंजिली, बहुपयोगी सरकारी भवन हैं, उनमें रैम्प बनाने, लिफ्ट बनाने आदि की सुविधा देने का निर्णय किया है और तेज गति से उस पर आगे कार्रवाई चल रही है।

माननीय पांडा साहब ने जो बात कही है, उन्होंने प्रश्न के उत्तर में केवल एक बात पढ़ी है कि 17,738 लोगों को हमने प्रशिक्षण दिया है। अगर आप उससे आगे पढ़ेंगे तो हमने उसमें लिखा है कि जो हमारे सात राष्ट्रीय संस्थान हैं, उनके माध्यम से हमने 10,390 लोगों को प्रशिक्षण दिया है। इस प्रकार के प्रशिक्षण की व्यवस्था पहले नहीं के बराबर थी। हमने इसको तेज करने का प्रयास किया है। हमारा प्रयास है कि हर राज्य में हमारे संस्थान द्वारा इस प्रकार की प्रशिक्षण व्यवस्था की जाए। प्रशिक्षण के दौरान हमने उनको मानदेय देने का भी निर्णय किया है, वह मानदेय उनको देते भी हैं। उसके बाद विकलांग वित्त विकास निगम के माध्यम से हम उनको स्वावलम्बी बनाने के लिए, कारोबार में लगाने के लिए सस्ते ब्याज दर पर अर्थात् चार प्रतिशत एवं पांच प्रतिशत वार्षिक ब्याज की दर पर ऋण सुविधा उपलब्ध कराते हैं। हमने एक लक्ष्य तय किया है कि अगले तीन वर्षों के अंदर पांच लाख विकलांग जनों को प्रशिक्षण देंगे और स्वावलम्बी बनाने की दिशा में कार्रवाई करेंगे।

(Q.123)

SHRI FEROZE VARUN GANDHI: Madam, as per Article 1.1 of the Ramsar Convention instituted to create the norms for the conservation and sustainable use of wetland protection in the world, the definition of wetlands would include most of the natural water bodies and wetlands in our country. However, as a Government, we have only designated 26. As a result, many wetlands are excluded from the policy ambit of natural wetland protection. So, I just want to request the Minister whether this can be looked into.

SHRI PRAKASH JAVADEKAR: It is a good suggestion. The issue is, it is not only about Ramsar sites, but whatever are wetlands which are important, they must be recognised in the Ramsar Convention. It is an ongoing process. So, we always evaluate and take the next course. Let me tell you, here in the answer we have said that only 126 are identified there. But that does not mean that we have 126 wetlands. These are those wetlands where we have given finance under a particular scheme. That is the list. There should not be any confusion. We are very open. Nearly 2 lakh wetlands, covering more than 2 hectares of land, in our country are important. We all must protect them. There are some real issues which need to be looked into. There is also a special programme run by the Ministry of Water Resources in this regard.

SHRI FEROZE VARUN GANDHI: Sir, thank you for your detailed answer.

My second question is that the countries like Australia, New Zealand and South Africa are the world leaders in wetland renewal techniques. Are we employing any scientific technique for wetland conservation?

SHRI PRAKASH JAVADEKAR: Definitely, wetland renewal is an important issue. As we know, today, wetlands are getting encroached at many places. If we do not protect them properly then there will be an over-exploitation of floral and faunal resources. Conversion of wetlands for agricultural, aquaculture and human settlements are the real dangers. The anthropologic pressure like the discharge of sewage is what all the local bodies and State Governments need to look into.

Wetlands are being used as a sewage treatment plant. If you are discharging all your sewage of the habitation in and around the lakes without putting proper sewage treatment plants then we have to see the conditions what we saw in Bengaluru and many other places. This is actually disturbing us all. Therefore, your suggestion is well taken.

SHRI CH. MALLA REDDY: Thank you Madam. Wetlands, directly or indirectly, support millions of people in providing services. There is a feat that human activities in wetlands are causing changes in wetlands. Changes in wetland areas may significantly affect ecosystem processes.

It is needless to say that increased urbanization plays a key role in environmental and ecological changes. We all know that compared to other States of the country, wetlands in Kerala and hills are under threat because of developmental activities. What comprehensive policy has the Government thought-of in order to protect wetlands not only in Kerala but in other States also; if not, will the Government frame a policy to protect these wetlands; if not, the reasons thereof?

SHRI PRAKASH JAVADEKAR: A survey of about 100 wetlands of North Kerala in the Districts of Kasaragod, Kannur, Wayanad, Kozhikode and Malappuram had also been undertaken recently by CWRDM. They found that 20 wetlands are facing real threat because of over-exploitation, decline in biodiversity, pollution due to industrial, municipal, agriculture and tourism activities and destruction of mangroves for urbanization and other pollution problems due to coir retting. These problems have been identified. We are taking up all the projects in cooperation with the State Government.

श्री गौरव गोगोई: अध्यक्ष जी, मैं आपकी अनुमति से यहां से बोलना चाहता हूं।

माननीय अध्यक्ष : ठीक है, बोलिए।

श्री गौरव गोगोई: अध्यक्ष जी, हम सभी जानते हैं कि मंत्री महोदय इनवायरमेंट और फॉरेस्ट के प्रति बहुत संवेदनशील हैं और हम आपको पूरी सहायता देना चाहते हैं और यह इसलिए चाहते हैं कि यह बहुत ही महत्वपूर्ण प्रोग्राम है, लेकिन इसका जो बजट है 146.94 करोड़ बहुत कम है और आने वाले दिनों में हमारी

आशा रहेगी कि देश के वेटलैंड के लिए यह बजट बढ़ाया जाएगा। लेकिन मैं आज जब यह लिस्ट देख रहा था, जो कि स्टेटवाइज़ है, मेरी जानकारी के अनुसार इस 115 वेटलेण्ड में से लगभग 9 वेटलेण्ड ऐसे हैं जो बर्ड सेंक्चुरीज़ हैं। लेकिन आप स्वयं वर्ष 2014 में असम के काजीरंगा पार्क में आए थे, जो कि ब्रह्मपुत्र नदी के किनारे पर स्थित है। वह भी वेटलेण्ड एरिया है। आपकी जानकारी में भी होगा कि लगभग 82 स्कवेयर किलोमीटर्स नदी के इरोज़न के कारण काजीरंगा छोटा होता जा रहा है। जिसके कारण एनीमल और बर्ड की पॉपुलेशन पर बहुत ही ज्यादा प्रेशर आ रहा है। इसके लिए हमारा प्रश्न रहेगा कि क्या आप काजीरंगा को वेटलेण्ड प्रोग्राम की लिस्ट में शामिल करेंगे? क्या इरोज़न मैनेजमेंट को भी वेटलैंड कंजर्वेशन प्रोग्राम की एक्टिविटीज में शामिल करेंगे?

श्री प्रकाश जावड़ेकर : मैं सबसे पहले गौरव जी का धन्यवाद करूंगा, क्योंकि काजीरंगा में भी गया हूं और मणिपुर में लोकताक में भी गया हूं। अभी कोलेरू, आंध्र प्रदेश में भी गया। इतनी ब्यूटिफुल वेटलैंड हमारे देश में हैं। यदि हमें इन सबकी रक्षा करनी है तो बजट के बारे में आपने जो कहा तो वह एक तरह से मेरे मन की बात आपने बताई। बजट बढ़ेगा... (व्यवधान) वहीं बता रहा हूं। अभी कैम्पा बिल आज या इस सप्ताह में आपके सामने आयेगा, जिसे आप पास करोगे। उससे एक बहुत बड़ी निधि, जो दस साल से लॉक होकर पड़ी है, वह भी ऐसे कुछ कामों में उपयोग हो सकेगी। जहां तक काजीरंगा जैस फारेस्ट एरिया की वेटलैंड्स की बात है, यह वहां काम आ सकता है। इसके बारे में अभी महीने या डेढ़ महीने में सारे स्टेट्स के स्टेट एनवायरनमेंट एंड फारेस्ट मिनिस्टर की मीटिंग है। उसमें हमने यह प्रमुख मुद्दा रखा है कि वेटलैंड्स को ढंग से कैसे करें। खासकर वन विभाग में फॉडर एंड वाटर ऑगमेंटेशन का एक बड़ा प्रोग्राम हम ले रहे हैं।

श्री सुधीर गुप्ता: अध्यक्ष महोदया, आपने मुझे इस अति महत्वपूर्ण विषय पर बोलने का अवसर प्रदान किया, इसके लिए मैं आपको धन्यवाद देता हूं। मैं माननीय मंत्री जी से जानना चाहता हूं कि राष्ट्रीय आद्र भूमि संरक्षण कार्यक्रम (एनडब्ल्यूसीपी) और राष्ट्रीय झील संरक्षण योजना (एनएलसीपी) का आपने एनपीसीए में विलय किया है। मैं जानना चाहता हूं कि उसके बाद किन-किन चीजों में और इसके महत्व में सुधार हुआ और मेरा प्रदेश मध्य प्रदेश को, जो आपके कार्यक्रम में लगभग दस से अधिक किसानों को संरक्षण दिया है, जिसमें मेरे संसदीय क्षेत्र का चम्बल अभयारण्य और मध्य प्रदेश का यशवंत सागर भी इसमें सम्मिलित है। मैं आपसे जानना चाहता हूं कि राष्ट्रीय चम्बल अभयारण्य के लिए आपने कौन सी योजना पर काम किया, क्योंकि वह क्षेत्र बहुत बड़ा क्षेत्र है और सीधे-सीधे उजाड़ स्थिति में खड़ा है। अतः आप उसमें विशेष रूप से क्या ध्यान देंगे?

श्री प्रकाश जावड़ेकर : इन दोनों प्रोजेक्ट्स में क्या-क्या काम हुआ है। वह विवरण मैं सभा के पटल पर भी रखूंगा और आपको भी भेज दूंगा। उसमें मूल मुद्दा आपने और गौरव जी ने इरोज़न का उठाया तो यह

एक्टिविटीज भी एड करने के लिए एक नये सिरे से वेटलैंड रूल्स को रिफार्स करने के लिए हमने वेटलैंड रूल्स प्रकाशित किया है तो ड्राफ्ट के आधार पर आपके सुझाव भी उसमें शामिल करेंगे और नये सिरे से रूल्स तैयार करेंगे।

DR. RATNA DE (NAG): Conservation of water bodies and conservation of lakes will go a long way in preserving eco-system. Conservation of wetlands should be given higher priority by the Ministry, and the States should be taken into confidence for conservation of wetlands at the State level. Having said that, through you, Madam, I would like to ask the hon. Minister how much aid has been extended to or amount released to West Bengal in the last one year under the National Plan for Conservation of Aquatic Eco-systems.

SHRI PRAKASH JAVADEKAR: I take very well the suggestion made by the hon. Member. I will immediately write to her about the exact amounts which have been given to West Bengal. For West Bengal, a sum of Rs.16,90,00,000 has been released till date, including a sum of Rs. 91,87,500 last year.

HON. SPEAKER: Shri Arvind Sawant. Please put a short supplementary.

SHRI ARVIND SAWANT: Thank you very much, Madam.

I convey my compliments to the hon. Minister for giving elaborate answers. Therefore, I will put a very short question to the hon. Minister. Sir, you have confined wetlands to some other places. Why not seashore areas? For example, in Mumbai, you know that flamingos come around the wetlands of Sewri and Palm Beach shore. At the same time, there is a serious and heavy encroachment. By cutting mangroves, people are encroaching upon the wetlands in that area also. What are the measures that the Government is taking to prevent that? I would also like to know as to what the Government is doing to support flamingos which are coming over there.

SHRI PRAKASH JAVADEKAR: While granting the permission for trans-harbour link from Sewri to Nhawa-Sheva, we have already taken care of this flamingos issue and mangroves. Last week only, I had a very detailed meeting with all the concerned Ministers and officers of Maharashtra in Mumbai. Therefore, we have

drawn out a very comprehensive plan of making more mangrove parks, which can become then tourism attraction also and taking care of flamingo particularly in Sewri and Nhava Sheva area.

HON. SPEAKER: Shri Venkatesh Babu T.G. – Not Present

Shrimati Supriya Sule.

(Q. 124)

SHRIMATI SUPRIYA SULE : Madam, in the written reply, the hon. Minister has said that they are asking the State Governments to intervene to organize talks and do psychological concerns and help them with mediation and yoga.

Madam, Maharashtra Government did a programme like this. Unfortunately, the Report showed with the help of Psychiatrist Society of India, which voluntarily did this programme, that about 1,000 policemen needed help. After that, there was a newspaper item, which created panic that 'thousand policemen need psychiatric treatment'. So, that entire project was shelved.

So, looking at the numbers, which are quite high of suicides, is this Government looking a personal counseling and making sure that the secrecy of that Report does not leak? It does not mean that they are crazy just because they need a psychiatric treatment? It think, it is a scientific issue.

श्री हरिभाई चौधरी: अध्यक्ष महोदया, माननीय सदस्या ने पर्टिक्युलर महाराष्ट्र राज्य के बारे में कहा है, लेकिन मैं बताना चाहता हूँ कि पुलिस और लॉ एण्ड ऑर्डर राज्य के पास है। फिर भी हम लोग बार-बार एडवाइज़री जारी करते हैं। स्पेशलिस्ट भी रखते हैं। योगा के लिए भी ट्रेनिंग देते हैं। अप्रैल में हमने कम्पलीटली कॉम्प्रिहेंसिव एडवाइज़री जारी की थी। हम लोग पुलिस मॉडनाइज़ेशन से पैसा देते हैं, उसमें हम कहते हैं कि इनका आवास अच्छा हो, उनकी ट्रेनिंग अच्छी हो। सभी प्रकार के कदम हम उठाते हैं। हमने जो पैरामिलिट्री फोर्सिज़ के लिए तो ट्रांसफर पॉलिसी भी बनाई हुई है। पहले जवान घायल हो जाते थे तो उनको ड्युटी पर गिना नहीं जाता था। हमारे गृहमंत्री जी ने छत्तीसगढ़ के दौरे बाद यह कहा कि जो जवान घायल होने के बाद अस्पताल में भर्ती होंगे, उनको भी ड्युटी पर गिना जाएगा। अब हम उनका पैसा नहीं काटते हैं। दूसरा, जिसने हार्ड पोस्टिंग की है, उनके लिए बाद में मनपसंद की जगह पर ट्रांसफर के लिए अच्छी पॉलिसी बनाई है। जो हार्ड पोस्टिंग करता है, स्पेशल ड्युटी करता है, उनको 12.5 प्रतिशत ज्यादा पैसा देते हैं। दूसरा, जम्मू कश्मीर और नॉर्थ ईस्ट एरिया में जो रहते हैं, उनको परिवार के साथ रहने की भी छुट्टी देते हैं। राज्यों को उसके लिए पैसे की कमी नहीं होने देते हैं। योगा तो इसलिए कराते हैं कि योगा से मन की शांति रहती है। आत्महत्या के जो कारण आए हैं, उसमें पहला कारण 25 प्रतिशत शादी का कारण है। 15 प्रतिशत पारिवारिक है। नौकरी के स्ट्रेस का कारण 10 प्रतिशत है। जनरली भी पूरे देश में जो प्रतिशत है, वही सच है, 0.001 प्रतिशत सुसाइड होते हैं।

SHRIMATI SUPRIYA SULE: Madam Speaker, my question was not about money. My specific question is, when Psychiatric Society of India is willing to volunteer and help for free, will they send an advisory that where there are individual cases, which need help, there will be secrecy? I am not challenging any of the work. It is complimentary. I said it in my first question also.

So, specifically, will the Government intervene on humanitarian grounds to take help and make sure that this is under secrecy, to keep privacy in psychology and not in money or policy. I am on human angle. My question is very specific.

HON. SPEAKER: It is personal counseling.

श्री हरिभाई चौधरी : महोदया, माननीय सदस्या ने जो कहा है, वह राज्य का विषय है तो उसमें राज्य सरकार फैसला करेगी। लेकिन पैरामिलिट्री फोर्स के बारे में कुछ भी होगा तो उसके बारे में जरूर सोचेंगे।

गृह मंत्री: अध्यक्ष महोदया, मैं यह मानता हूँ कि हमारे पुलिस पर्सनल्स की वर्किंग कंडीशन में इंप्रूवमेंट की आवश्यकता है। केंद्र सरकार द्वारा बराबर राज्य सरकारों को एडवाइज़रीज़ जारी की जाती हैं कि उनकी वर्किंग कंडीशंस में इंप्रूवमेंट लाने के लिए कदम उठाए जाएं। उनकी वर्किंग कंडीशंस को इंप्रूव करने के लिए, क्या-क्या कदम राज्यों को उठाने चाहिए यह सुझाव भी समय-समय पर केंद्र सरकार द्वारा दिए जाते हैं। साथ ही जहां तक उनकी पर्सनल प्रॉब्लम्स हैं, उसके लिए आपने पर्सनल काउंसलिंग की बात कही है। पर्सनल काउन्सलिंग के सिस्टम को और डेवलप किया जाना चाहिए, पर्सनल काउन्सलिंग को और अधिक इफेक्टिव बनाया जाना चाहिए, इस संबंध में भी एडवाइज़री सेंट्रल गवर्नमेंट के द्वारा जारी की गई है।

अध्यक्ष महोदया, सुसाइड के बारे में मैं यह बताना चाहूँगा कि ऐसा नहीं है कि केवल पुलिस डिपार्टमेंट में काम करने वाले पुलिस पर्सनल्स ही बड़ी संख्या में सुसाइड करते हैं, बल्कि जनरल टेंडेंसी इस देश में जो सुसाइड करने की है, तो कमोबेश पर्सेंटेज वही है। लेकिन फिर भी इनकी वर्किंग कंडीशन में इंप्रूवमेंट लाकर इनको अन्य सुविधायें मुहैया कराकर हम लोग इनकी स्थिति में सुधार लाने की कोशिश कर रहे हैं। वैसे ब्यूरो ऑफ पुलिस रिसर्च एंड डेवलपमेंट के द्वारा भी हम लोग इसकी एक स्टडी करा रहे हैं कि और क्या-क्या इंप्रूवमेंट इनकी वर्किंग कंडीशन में किये जाने चाहिए।

माननीय अध्यक्ष : सत्यपाल सिंह जी। आप तो महाराष्ट्र को भी जानते हैं और जनरल पुलिस को भी जानते हैं।

डॉ. सत्यपाल सिंह: महोदय, आपने प्रश्न पूछने का मौका दिया, इसके लिए मैं आपका बहुत आभारी हूँ।

यह दुर्भाग्य की बात है कि जो पुलिस लोगों को, समाज को और देश को सुरक्षा और प्रतिष्ठा देती है अगर उसके कुछ लोग आत्महत्या करते हैं तो यह सबके लिए बहुत ही चिंतनीय विषय है। जैसा कि माननीय गृह मंत्री जी ने कहा है कि राज्य सरकारों के साथ यह केन्द्र सरकार की भी जिम्मेदारी है कि आंतरिक सुरक्षा को बनाए रखा जाए और आंतरिक सुरक्षा के लिए पुलिस पर्सनल की जो सबसे बड़ी समस्या है, जिसके कारण लोग आत्महत्या है, वह यह है कि उनकी लिविंग कंडीशन, जहाँ उनके मकान हैं, पुलिस मैनुअल, पुलिस रूल यह कहता है कि शत-प्रतिशत लोगों को मकान मिलना चाहिए, लेकिन ज्यादातर राज्यों में लगभग तीस प्रतिशत से पचास प्रतिशत लोगों के पास ही मकान हैं। जितने भी गवर्नमेंट डिपार्टमेंट हैं, वे केवल आठ घंटे की शिफ्ट की ड्यूटी करते हैं, पुलिस पर्सनल 12 से 14 घंटे ड्यूटी करते हैं। क्या भारत सरकार ऐसी कोई एडवाइजरी जारी करेगी कि शत-प्रतिशत या सभी राज्यों को माडर्नाइजेशन ग्रांट देंगे कि शत-प्रतिशत उनको मकान मिलें और जो उनकी शिफ्ट की ड्यूटी है, वह 12-14 घंटे से 8 घंटे हो जाए?

श्री हरिभाई चौधरी : माननीय सदस्य का सुझाव अच्छा है, लेकिन आठ घंटे की ड्यूटी ये देते हैं, परन्तु पुलिस में फोर्स कम है। मैं आँकड़े देकर बता सकता हूँ कि हर स्टेट में कम से कम 24 परसेंट तक पुलिस की भर्ती होना बाकी है। मैं बता सकता हूँ कि 22 लाख जो जरूरी हैं, उसमें 17 लाख को भर दिया है और खाली जगह 5 लाख 60 हजार है। करीब 24 परसेंट स्टेट्स में खाली जगह हैं, उसकी वजह से कई बार उन्हें ड्यूटी ज्यादा देनी पड़ती है। हम बार-बार उनको बताते हैं और पुलिस माडर्नाइजेशन का जो पैसा देते हैं, उसमें भी खास तौर पर लिखा है कि पुलिस आवास दीजिए, पुलिस स्टेशन अच्छा रखना है, पुलिस पोस्ट अच्छा रखना है। हमने पिछली 9 सितम्बर को ही खाली जगह भरने के लिए एडवाइजरी किया है।

गृह मंत्री (श्री राजनाथ सिंह) : महोदया, वैसे यह सच है कि जहाँ तक पुलिस पर्सनल्स का प्रश्न है, हाउसिंग सैटिस्फैक्शन लेवल संतोषजनक नहीं है। मैं यह महसूस करता हूँ कि हाउसिंग सैटिस्फैक्शन लेवल को और अधिक इम्प्रूव करने की आवश्यकता है और इस सम्बन्ध में केन्द्र सरकार बहुत ही गम्भीरतापूर्वक विचार कर रही है। जहाँ तक राज्यों का प्रश्न है, राज्य सरकारें भी इस सम्बन्ध में कोई फैसला कर सकती हैं। मुझे सदन को यह जानकारी देते हुए बेहद खुशी है कि कुछ राज्यों ने इस हाउसिंग सैटिस्फैक्शन लेवल को और अधिक इम्प्रूव करने की दिशा में काफी प्रभावी कदम उठाए हैं।

श्री मल्लिकार्जुन खड्गे: यह समस्या हर जगह है, खासकर के पुलिस माडर्नाइजेशन के लिए सरकार लास्ट टाइम भी बहुत कम बजट रखा था, सिर्फ 665 करोड़ ऐसा कुछ रखी है। अगर माडर्नाइजेशन में कम पैसा होता है तो हाउसिंग के लिए, व्हिकल्स के लिए, इक्विपमेंट्स के लिए इन सब चीजों में कमी आती है। पहले एक स्कीम थी, जब एल.के.आडवाणी साहब होम मिनिस्टर थे, उस वक्त एक स्कीम थी कि सेन्ट्रल गवर्नमेंट 75 परसेंट और 25 परसेंट स्टेट गवर्नमेंट जो देते हैं, उनको मैक्सिमम ग्रांट दिया जाता था

हाउसिंग में, इक्विपमेंट में, व्हिकल्स और अन्य दूसरी चीजों के लिए। इस बार कम से कम जो स्टैंडिंग कमेटी ऑन होम है, वह जो रिकमंड करती है, क्या आप उतना पैसा रखेंगे ताकि स्टेट गवर्नमेंट को भी इससे फायदा हो और आपको भी लॉ एंड आर्डर मेनटेन करने के लिए बहुत कुछ इससे फायदा हो? क्या यह आप करेंगे?

श्री राजनाथ सिंह : माननीय अध्यक्ष महोदया, एक तो माननीय सदस्य को मैं यह जानकारी देना चाहता हूँ कि पुलिस मॉडर्नाइज़ेशन का जो फंड होता है, उससे हाउसिंग का कोई प्रोग्राम स्टेट गवर्नमेंट चलाती हों, ऐसा नहीं होता है। ... (व्यवधान)

श्री मल्लिकार्जुन खड़गे: आप पिछले लोगों से पूछिए। आडवाणी साहब भी यहाँ बैठे हैं। फूड फॉर वर्क में आपने ही पैसे दिये। ... (व्यवधान)

माननीय अध्यक्ष : इन टोटो वह मॉडर्नाइज़ेशन के लिए होता है।

... (व्यवधान)

श्री राजनाथ सिंह : केवल हाउसिंग के लिए नहीं दिया जाता। हो सकता है कि स्टेट गवर्नमेंट्स उसको यूटिलाइज़ करती हों, लेकिन पुलिस मॉडर्नाइज़ेशन का फंड इस परपज़ से एलोकेट नहीं किया जाता है।

जहाँ तक सीएपीएफ का, पैरा मिलिट्री फोर्सिज़ का प्रश्न है, 2013 में लगभग 21 हज़ार हाउसेज़ की सैंक्शन दी गई है और 2014 में 13 हज़ार हाउसेज़ के कंस्ट्रक्शन की सैंक्शन दी गई है और 2015-16 में भी हम लोग कुछ और हाउसेज़ की कंस्ट्रक्शन की सैंक्शन दे रहे हैं।

माननीय अध्यक्ष : सिंह साहब, आप लोगों ने तो इस पर काम किया हुआ है?

श्री आर.के.सिंह: मैं सिर्फ एक फैक्ट क्लैरिफाइ कर देता हूँ। पुलिस मॉडर्नाइज़ेशन स्कीम में हाउसिंग भी एक कंपोनेन्ट था जिसमें केन्द्र सरकार भी राशि देती थी और राज्य सरकार भी राशि देती थी। वह शायद केन्द्र सरकार ने बंद कर दी है चूँकि केन्द्र सरकार से राज्य सरकारों को जो शेयर्स ऑफ टैक्सेज़ दिये जाते हैं, उसमें बढ़ोतरी कर दी गई है। राज्य सरकार से कहा गया है कि आप अपनी राशि से ही इसको करें। लेकिन पूर्व में पुलिस मॉडर्नाइज़ेशन स्कीम में हाउसिंग एक इंपॉर्टेंट कंपोनेन्ट था। मेरा गृह मंत्री जी से अनुरोध है कि पुलिस मॉडर्नाइज़ेशन स्कीम को फिर से रिवाइव करें। इसके लिए वित्त मंत्रालय से बात करें। ... (व्यवधान)

माननीय अध्यक्ष : प्लीज़ शांति रखें। ऐसा कुछ नहीं है और सबको सब जानकारी है। सालों साल से बहुत सारे लोग सब काम करते आ रहे हैं, काहे के लिए बोलते हैं?

श्री राजनाथ सिंह : पुलिस मॉडर्नाइज़ेशन की प्लान स्कीम रिवाइव होने का हमारा कैबिनेट नोट लगभग तैयार हो चुका है और इस नोट को लेकर हम कैबिनेट में जाने वाले हैं। इस प्लान स्कीम को हम फिर से

रिवाइव कर रहे हैं। जहाँ तक नॉन प्लान का प्रश्न है, नॉन प्लान में आलरेडी 595 करोड़ का प्रोविज़न इस समय है। इस बार हम लोगों की कोशिश यह भी है कि दोनों स्कीम्स में एलोकेशन पहले की अपेक्षा बढ़े। मुझे पूरा विश्वास है कि इस मद में एलोकेशन बढ़ेगा।

(Q. 125)

KUMARI SHOBHA KARANDLAJE: Madam, I am very happy to say that 14th April, 2016 is a historical and revolutionary day for the Indian farmers. Madam, that day is not only the 125th birthday of Dr. B.R. Ambedkar but also on that day, our Prime Minister, Narendra Modi Ji launched the National Agriculture Market for our farmers, which was pending for many decades. बहुत सालों से वह किसानों की मांग थी। The purpose behind the National Agriculture Market is a creation of common national market for agriculture commodities through an e-platform network. National Agriculture Market is a game changer. इस सिस्टम से बिचौलियों का अंत होगा। No middle man is involved in buying or selling of agriculture commodities. There is less transaction cost involved. There is single licence across the country and also there is single point levy for all agriculture products. The farmers and traders can sell with the same freedom across the State and across the country.

मैं आपके माध्यम से माननीय मंत्री जी को बताना चाहती हूँ कि हमारे एपीएमसी की हालत बहुत बुरी है और उसमें मूलभूत सुविधाएँ भी उपलब्ध नहीं हैं। इन मूलभूत सुविधाओं को सुधारने के लिए हमारी सरकार क्या कदम उठाएगी? इसी विषय पर और दो प्रश्न हैं।

ई ट्रेडिंग के बारे में पूरे देश की तहसील तक मंडियों में लागू करने के लिए हमारी सरकार क्या कदम उठाएगी। थर्ड प्रश्न है...(व्यवधान)

माननीय अध्यक्ष : एक ही प्रश्न पूछिये। अभी बैठिये।

श्री मोहनभाई कल्याणजीभाई कुंदरिया: माननीय अध्यक्ष महोदया, जो माननीय सदस्या ने महत्वपूर्ण कृषि के लिए, किसानों के लिए सही दाम मिले, इसके लिए जो चिन्ता व्यक्त की है, मैं खास करके माननीय सदस्यों को बताना चाहता हूँ कि हमारे प्रधानमंत्री जी ने पूरे भारत में ई मार्केटिंग को 14 अप्रैल को लांच किया है। मार्च, 2018 तक पूरे भारत में 585 मंडियों को ई मार्केटिंग के साथ हमने जोड़ने के लिए प्रयत्न शुरू किया है। खास करके जो मंडी स्टार्ट किया है, हरेक ए.पी.एम.सी. को तीस लाख का ऋण यहां से देने का प्रावधान किया है। उसके आधार पर कम्प्यूटर, प्रिंटर सब चीजें वे खरीद सकते हैं। दूसरा मंडियों के ट्रांजैक्शन के लिए सॉफ्टवेयर यहां से भारत सरकार मुफ्त में मुहैया कराएगी।

कुमारी शोभा कारानन्दलाजे: मैडम, एक प्रश्न और है। अभी केवल 25 कृषि उत्पादों को ई ट्रेडिंग में बेच रहे हैं, it is only in eight States and 21 *mandis*. देश भर में पूरे कृषि उत्पादों को ई मार्केट में लाने के लिए क्या कदम उठाएंगे और how many years you need?

श्री मोहनभाई कल्याणजीभाई कुंदरिया: माननीय अध्यक्ष महोदया, अभी कृषि मंडी के लिए हमने 25 फसलों को आईडेंटिफाई किया है, उसका परीक्षण किया है। अभी 25 फसलों को ई मार्केटिंग में उसको बाजार में लाएंगे, बाद में जरूरत पड़ेगी तो नई फसल के लिए आईडेंटिफाई करके दूसरी फसलों को भी उसमें जोड़ सकते हैं।

श्री विनायक भाऊराव राऊत: अध्यक्ष महोदया, देश के करोड़ों उत्पादक किसान और ग्राहकों के हित के बारे में यह प्रश्न जुड़ा है और मैं समझता हूँ कि मंत्री महोदय यह गम्भीर प्रश्न देखकर उसे किसानों को और ग्राहकों के हित के लिए जो निर्णय लेना है, उसके बारे में उत्तर दें। आप जानते हैं कि भारत एक कृषि प्रधान देश है। फिर भी आज तक कम से कम 94 परसेंट किसान ए.पी.एम.सी. मार्केट के ऊपर निर्भर रहते हैं। दुर्भाग्य से ए.पी.एम.सी. मार्केट दलालों का एक अड्डा बन चुके हैं और सही तरीके किसानों को दाम नहीं देते। उनकी जो फसल रहती है या उनका उत्पादित माल रहता है, उसका कांटा सही तरीके से नहीं लगाना, सही तरीके से दाम नहीं देना, साथ-साथ जो कुछ दाम रहता है, उससे कुछ टैक्स काटकर लेना, ऐसी स्थिति है।

आज दुर्भाग्य से दाल का भाव बढ़ चुका है, 180 तक गया है...(व्यवधान)

माननीय अध्यक्ष : प्रश्न पूछिये। माडर्नाइजेशन का प्रश्न है।

श्री विनायक भाऊराव राऊत: मैं जानना चाहता हूँ कि सरकार की ऑनलाइन एग्रीकल्चर मार्केटिंग की जो पालिसी बनी है। मंत्री महोदय जी ने 25 बोले हैं, लेकिन उत्तर में 21 ही दिया है। देश में आठ या नौ राज्यों में सिर्फ 21 मार्केट कमेटियों में यह ऑन लाइन सिस्टम चालू किया है, जबकि देश में कम से कम 580 मार्केट कमेटियां आज कार्यरत हैं। मैं जानना चाहता हूँ कि आज जो गम्भीर परिस्थिति और जो महंगाई बढ़ती जा रही है, उसको रोकने के लिए और किसानों को और ग्राहकों को आधार देने के लिए ऑन लाइन एग्रीकल्चर मार्केटिंग पॉलिसी का अमल तुरन्त ही सारे देश में करने का प्रावधान क्या कर रहे हैं और साथ में बढ़ते हुए दालों के भाव को कंट्रोल करने के लिए भी सरकार के पास क्या ब्यौरा है?

श्री मोहनभाई कल्याणजीभाई कुंदरिया: माननीय अध्यक्ष महोदया, जो मैंने 25 बताया, मैंने मार्केट नहीं बताया, 25 फसलों के लिए अभी हमने आईडेंटिफाई किया है। अभी आठ राज्यों में 21 ए.पी.एम.सी. में हमने ई मार्केटिंग का 14 अप्रैल को लांच किया है। खास करके किसानों को सही दाम मिले, बिचौलियों से छुटकारा मिले, इसके लिए बड़ा मार्केटिंग बनाने के पूरे स्टेट्स का और पूरे देश का मार्केट को जोड़ने का

हमने प्रयत्न किया है, जिसके आधार पर कोई भी ए.पी.एम.सी. में किसान माल लेकर जाते हैं तो जो लेने वाली पार्टियां हैं, उनका एक रिंग बन जाता है, किसानों को सही दाम नहीं मिलता है, किसानों को बहुत नुकसान होता है। इसके लिए पूरे राज्य और पूरे देश का जब ई मार्केट बन जायेगा तो किसानों को बड़ा प्लेटफॉर्म मिलेगा, बहुत लेने वाली व्यापारी मिलेंगे, उसका सही दाम मिलेगा। इसी के आधार पर हमने एक योजना लॉन्च की है। इसके तहत हमारे किसानों को सही दाम मिलेंगे, उपभोक्ताओं को भी अच्छे दामों पर सामान मिलेंगे। इसलिए हमने ई-मार्केटिंग शुरू की है।

श्री सुमेधानन्द सरस्वती : अध्यक्ष जी, मैं आपके माध्यम से माननीय मंत्री जी का ध्यान एक बहुत ही महत्वपूर्ण विषय की ओर आकर्षित करना चाहता हूं। आज से सात-आठ महीने पहले देश ने पचास रुपए के हिसाब से प्याज खरीदा और पूरे देश में इसके लिए हाहाकार मचा हुआ था। लेकिन, इस बार राजस्थान, मध्य प्रदेश और महाराष्ट्र में भरपूर प्याज पैदा हुआ है। परन्तु, अभी स्थिति यह है कि मंडियों में प्याज तीन रुपए किलो बिक रहा है।

मेरी माननीय मंत्री जी और सरकार से मांग है कि सरकार किसानों का प्याज तुरन्त खरीदे क्योंकि किसानों के पास उसका भंडारण करने की कोई सुविधा नहीं है और किसान बिल्कुल बर्बाद हो चुका है। इसलिए मेरा निवेदन है कि किसानों को बचाने के लिए सरकार प्याज खरीदे।

कृषि और किसान कल्याण मंत्री (श्री राधा मोहन सिंह) : माननीय सदस्य को मैं बताना चाहता हूं कि आलू, प्याज और दाल के लिए मूल्य स्थिरीकरण फण्ड की स्थापना की गयी है। पहले वह कृषि और किसान कल्याण मंत्रालय के अन्तर्गत था, पर अब वह फूड एण्ड सप्लाइ मिनिस्ट्री के अंतर्गत चला गया है। वहां से इसका नियंत्रण हो रहा है।

DR. BOORA NARSAIAH GOUD: Madam, I thank you for giving me an opportunity to ask a question.

I compliment the Minister for starting e-NAM under which five markets were inaugurated in my State of Telangana also. There are two things. One thing is launching of a programme and the second thing is its implementation. Now that the portal has been launched and e-platform is there, the biggest problem is that whenever a person sitting in Delhi wants to buy from the Telangana market, he has to know the quality of the product and the quantity of the product. What measures have been taken really to implement this project successfully? I know the market conditions personally. Since my childhood, I have seen it with my eyes. Even today, the conditions have not changed. For a farmer, it is like a snake and

ladder game. I would request the Minister to tell what measures are being taken to successfully implement this project.

श्री राधा मोहन सिंह : महोदया, पहली बात यह है कि यह जो कृषि मंडी कानून है, इसे राज्य सरकार बनाती है। इसके लिए वर्ष 2010 में सरकार ने देश के सभी राज्यों के कृषि मंत्रियों की एक बैठक बुलाई थी, एक कमेटी बनाई थी और राज्यों से कहा गया था कि वे अपने कानून में परिवर्तन करें, ताकि उस परिवर्तन में कुछ ऐसे कानून बनें, जिससे किसानों को लाभ हो। लेकिन, फिर वह बात आगे नहीं बढ़ी। नई सरकार के आने के बाद श्री अशोक गुलाटी की अध्यक्षता में एक कमेटी बनाई गयी। वह कमेटी अभी रिपोर्ट देगी। लेकिन, राज्य सरकारों से यह आग्रह किया गया कि मंडी कानून में तीन प्रकार के संशोधन करे। पहले तो ई-व्यापार की अनुमति प्रदान करे। मंडी शुल्क को एकल बिन्दु पर लागू करें और पूरे प्रदेश में व्यापार हेतु एकल लाइसेंस की वैधता हो, चूंकि हर मंडी के लिए अलग-अलग लाइसेंस होते थे। उसके बाद हमने राज्यों से कहा तो लगभग 17 राज्यों ने अपने कानून में पूर्णतः या आंशिक संशोधन किया है। उसके बाद 12 राज्यों से लगभग 365 मंडियों के प्रस्ताव मेरे पास आए हैं। उस प्रस्ताव में हमने 160 करोड़ रुपए की स्वीकृति दी है और छः राज्यों के लिए राशि भी रिलीज की है। उसके तहत जो मंडी है, उसमें हम 30 लाख रुपए देते हैं और एक आई.टी. का इंजीनियर देते हैं। उसमें सबसे पहला काम होता है लैब बनाना। आपके ध्यान में होगा कि अभी मार्केट में जब कोई किसान अपना सामान ले जाता है तो जो वहां बिचौलिया हैं, लाइसेंसी हैं, वे मनमाना दाम देते हैं। उसकी जो क्वालिटी है, उसका भी निर्णय वही करते हैं कि अच्छा है या खराब है। इसलिए लैब में उसकी क्वालिटी की जांच होगी, ताकि जो लाइसेंसी है, उसको यह अधिकार नहीं रहे और किसान को नुकसान न हो। अभी हमने 21 राज्यों के 25 मंडियों को जोड़ा है। यह पायलट प्रयोग है। हम देश के 585 मंडियों को जोड़ेंगे। इसका अंतिम उद्देश्य यही है कि किसानों को अच्छा मूल्य मिले।

माननीय अध्यक्ष : हुकुम सिंह जी, शॉर्ट क्वेश्चन पूछिए। वैसे बहुत अच्छे तरीके से मंत्री जी ने बता दिया है।

It is a pilot project.

श्री हुकुम सिंह: आपने बहुत विस्तार से उत्तर दिया, लेकिन समस्या ज्यों की त्यों है। दाल के भाव नीचे नहीं आ रहे हैं, प्याज के भाव ऊपर चढ़ नहीं पा रहे हैं।

माननीय अध्यक्ष : अभी तो ई-मार्केटिंग की बात हो रही है।

श्री हुकुम सिंह: अब हम ई-ट्रेडिंग का क्या करेंगे? आज किसान को दो रुपए प्रति किलो प्याज बेचने के लिए मजबूर होना पड़ रहा है, एक-एक रुपए की भी बात आ रही है। समस्या का समाधान होना चाहिए और

समस्या का समाधान तभी होगा, जब सरकार बाजार में उतरेगी, प्याज को खरीदेगी और किसान को बचाएगी।

श्री राधा मोहन सिंह : मेरे मंत्रालय से इसका संबंध नहीं है।

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Prof. Saugata Roy, Shri Jitendra Chaudhury and Shri Ravneet Singh on different issues.

The matters, though important, do not warrant interruption of Business of the day. I have, therefore, disallowed all the notices of Adjournment Motion.

12.01 hours**PAPERS LAID ON THE TABLE**

HON. SPEAKER: Now, Papers to be laid on the Table.

भारी उद्योग और लोक उद्यम मंत्री (श्री अनन्त गंगाराम गीते): महोदया, मैं संविधान के अनुच्छेद 151(1) के अंतर्गत मार्च, 2015 को समाप्त हुए वर्ष के लिए केन्द्रीय सरकारी क्षेत्र के उद्यमों के सामान्य प्रयोजन वित्तीय प्रतिवेदनों के संबंध में भारत के नियंत्रक-महालेखापरीक्षक - संघ सरकार (वाणिज्यिक) (2016 का संख्यांक 9) (अनुपालन लेखापरीक्षा) के प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

[Placed in Library, See No. LT 4635/16/16]

कृषि और किसान कल्याण मंत्री (श्री राधा मोहन सिंह) : महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ : -

(1) (एक) इंडियन काउंसिल ऑफ एग्रीकल्चरल रिसर्च, नई दिल्ली के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) इंडियन काउंसिल ऑफ एग्रीकल्चरल रिसर्च, नई दिल्ली के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 4636/16/16]

सामाजिक न्याय और अधिकारिता मंत्री (श्री थावर चंद गहलोत) : महोदया, मैं अनुसूचित जातियां तथा अनुसूचित जनजातियां (अत्याचार निवारण) अधिनियम, 1989 की धारा 23 की उपधारा (2) के अंतर्गत अनुसूचित जातियां तथा अनुसूचित जनजातियां (अत्याचार निवारण) संशोधन नियम, 2016, जो 14 अप्रैल, 2016 के भारत के राजपत्र में अधिसूचना संख्या सा0का0नि0 424 (अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

[Placed in Library, See No. LT 4637/16/16]

सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के राज्य मंत्री तथा विदेश मंत्रालय में राज्य मंत्री (जनरल विजय कुमार सिंह (सेवानिवृत्त)): महोदया, मैं वर्ष 2016-2017 के लिए सांख्यिकी और कार्यक्रम कार्यान्वयन मंत्रालय के परिणामी बजट की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

[Placed in Library, See No. LT 4638/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI SARBANANDA SONOWAL): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Dope Testing Laboratory, New Delhi, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dope Testing Laboratory, New Delhi, for the year 2010-2011.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4639/16/16]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Dope Testing Laboratory, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dope Testing Laboratory, New Delhi, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 4640/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): I beg to lay on the Table a copy of the Chemical Accidents (Emergency Planning, Preparedness and Response) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 902(E) in Gazette of India dated 27th November, 2015 under Section 26 of the Environment (Protection) Act, 1986.

[Placed in Library, See No. LT 4641/16/16]

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री मोहनभाई कल्याणजीभाई कुंदरिया): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(1) कंपनी अधिनियम, 1956 की धारा 619क के अंतर्गत जारी निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) :-

(एक) महाराष्ट्र एग्रो इंडस्ट्रीज डेवलपमेंट कारपोरेशन लिमिटेड, मुंबई के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) महाराष्ट्र एग्रो इंडस्ट्रीज डेवलपमेंट कारपोरेशन लिमिटेड, मुंबई के वर्ष 2013-2014 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलम्ब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 4642/16/16]

रसायन और उर्वरक मंत्रालय में राज्य मंत्री (श्री हंसराज गंगाराम अहीर): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(1) वर्ष 2016-2017 के लिए रसायन और पेट्रोरसायन विभाग, रसायन और उर्वरक मंत्रालय के परिणामी बजट की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 4643/16/16]

(2) आवश्यक वस्तु अधिनियम, 1955 की धारा 3 के अंतर्गत अधिसूचना सं० का०आ० 1192 (अ) जो 22 मार्च, 2016 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा 15 मई, 2013 की अधिसूचना संख्या का०आ० 1221 (अ) में कतिपय संशोधन किए गए हैं, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 4644/16/16]

पंचायती राज मंत्रालय में राज्य मंत्री (श्री निहाल चन्द) : महोदया, मैं श्री जी०एम० सिद्धेश्वरा के स्थान पर निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

(1) कंपनी अधिनियम, 1956 की धारा 619क की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) -

(क) (एक) हिन्दुस्तान केबल्स लिमिटेड, कोलकाता के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण।

(दो) हिन्दुस्तान केबल्स लिमिटेड, कोलकाता के वर्ष 2014-2015 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 4645/16/16]

(ख) (एक) हिन्दुस्तान पेपर कार्पोरेशन लिमिटेड, दिल्ली के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण।

(दो) हिन्दुस्तान पेपर कार्पोरेशन लिमिटेड, दिल्ली के वर्ष 2014-2015 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

(2) उपर्युक्त (1) की मद सं० (ख) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 4646/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Land Ports Authority of India, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Land Ports Authority of India, New Delhi, for the year 2012-2013.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4647/16/16]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the

Land Ports Authority of India, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Land Ports Authority of India, New Delhi, for the year 2013-2014.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 4648/16/16]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Land Ports Authority of India, New Delhi, for the year 2014-2015, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Land Ports Authority of India, New Delhi, for the year 2014-2015.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 4649/16/16]

(7) A copy of the Foreign Contribution (Regulation) Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R.966(E) in Gazette of India dated 14th December, 2015 under Section 49 of the Foreign Contribution (Regulation) Act, 2010.

[Placed in Library, See No. LT 4650/16/16]

(8) A copy of the Central Industrial Security Force, Fire Wing (Subordinate Ranks) Group 'B' and Group 'C' Posts Recruitment Amendment Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 189(E) in Gazette of India dated 23rd February, 2016 under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968.

[Placed in Library, See No. LT 4651/16/16]

(9) A copy each of the following Notifications (Hindi and English versions) under Section 36 of the Land Ports Authority of India Act, 2010:-

- (i) The Land Ports Authority of India (Conditions of Service of Officers and other Employees) Regulations, 2016 published in Notification No. F. No. 13/12/2012-LPAI in Gazette of India dated 9th March, 2016.
- (ii) The Land Ports Authority of India (Officers and other Employees) Recruitment Regulations, 2016 published in Notification No. F. No. 13/12/2012-LPAI in Gazette of India dated 9th March, 2016.

[Placed in Library, See No. LT 4652/16/16]

(10) A copy of the Registration of Foreigners (Amendment) Rules, 2016 (Hindi and English versions) published in Notification No. G.S.R.324(E) in Gazette of India dated 18th March, 2016 under sub-section (2) of Section 3 of the Registration of Foreigners Act, 1939.

[Placed in Library, See No. LT 4653/16/16]

(11) A copy of the Foreigners (Amendment) Order, 2016 (Hindi and English versions) published in Notification No. G.S.R.325(E) in Gazette of India dated 18th March, 2016 issued under Section 3 of the Foreigners Act, 1946.

[Placed in Library, See No. LT 4654/16/16]

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री कृणपाल गुर्जर): महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

- (1) (एक) नेशनल इंस्टिट्यूट फॉर द ओर्थोपेडिकली हैंडीकेप्ड, कोलकाता के वर्ष 2014- 2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।
- (दो) नेशनल इंस्टिट्यूट फॉर द ओर्थोपेडिकली हैंडीकेप्ड, कोलकाता के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 4655/16/16]

(3) कंपनी अधिनियम, 1956 की धारा 619अ की उपधारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)-

(एक) नेशनल हैंडिकेप्ड फाइनेंस एण्ड डेवलपमेंट, फरीदाबाद के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) नेशनल हैंडिकेप्ड फाइनेंस एण्ड डेवलपमेंट, फरीदाबाद के वर्ष 2014-2015 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 4656/16/16]

(5) (एक) पंडित दीनदयाल उपाध्याय इंस्टिट्यूट फॉर द फिजीकली हैंडिकेप्ड, नई दिल्ली के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) पंडित दीनदयाल उपाध्याय इंस्टिट्यूट फॉर द फिजीकली हैंडिकेप्ड, नई दिल्ली के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 4657/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (DR. SANJEEV BALYAN): I beg to lay on the Table a copy of the Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2016 (Hindi and English versions) published in Notification No. S.O.680(E) in Gazette of India dated 7th March, 2016 under Section 4d of the Destructive Insects and Pests Act, 1914.

[Placed in Library, See No. LT 4658/16/16]

खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति): महोदया, मैं वर्ष 2016-2017 के लिए खाद्य प्रसंस्करण उद्योग मंत्रालय के परिणामी बजट की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखती हूँ।

[Placed in Library, See No. LT 4659/16/16]

12.03 hours**MESSAGES FROM RAJYA SABHA**

SECRETARY-GENERAL: Madam Speaker, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 2nd May, 2016 agreed without any amendment to the Mines and Minerals (Development and Regulation) Amendment Bill, 2016 which was passed by the Lok Sabha at its sitting held on the 16th March, 2016."
 - (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) No. 2 Bill, 2016, which was passed by the Lok Sabha at its sitting held on the 26th April, 2016 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
-

12.03 ½ hours

**PARTICIPATION OF INDIAN PARLIAMENTARY DELEGATION AT
THE 132ND ASSEMBLY OF
INTER-PARLIAMENTARY UNION (IPU)
Report**

SECRETARY-GENERAL: I beg to lay on the Table the Report (Hindi and English versions) on the participation of Indian Parliamentary Delegation at the 132nd Assembly of the Inter-Parliamentary Union held in Hanoi (Vietnam) from 28 March to 1 April, 2015.

12.04 hours

**COMMITTEE ON EMPOWERMENT OF WOMEN
6th Report**

SHRIMATI BIJOYA CHAKRAVARTY (GUWAHATI): I beg to present the Sixth Report (Hindi and English versions) of the Committee on Empowerment of Women (2015-16) on the Subject 'Empowerment of Tribal Women'.

12.04 ¼ hours

**COMMITTEE ON WELFARE OF OTHER
BACKWARD CLASSES
5th Report**

SHRI RAJEN GOHAIN (NOWGONG): I beg to present the Fifth Report (Hindi and English versions) of the Committee on Welfare of Other Backward Classes (2015-16) on 'Measures undertaken to secure representation of OBCs in employment and for their welfare in Indian Oil Corporation Limited' pertaining to the Ministry of Petroleum and Natural Gas.

12.04 ½ hours**STANDING COMMITTEE ON INFORMATION TECHNOLOGY
23rd to 26th Reports**

SHRI ANURAG SINGH THAKUR (HAMIRPUR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2015-16):-

- (1) Twenty-third Report on Demands for Grants (2016-17) relating to the Ministry of Information and Broadcasting.
- (2) Twenty-fourth Report on Demands for Grants (2016-17) relating to the Ministry of Communications and Information Technology (Department of Telecommunications).
- (3) Twenty-fifth Report on Demands for Grants (2016-17) relating to the Ministry of Communications and Information Technology (Department of Electronics and Information Technology).
- (4) Twenty-sixth Report on Demands for Grants (2016-17) relating to the Ministry of Communications and Information Technology (Department of Posts).

12.04 ¾ hours**STANDING COMMITTEE ON DEFENCE
(i) Action Report Report**

MAJ. GEN. B.C. KHANDURI AVSM (RETD.) (GARHWAL): I beg to present the Eighteenth Report of the Standing Committee on Defence on 'Action Taken by the Government on the recommendations/observations contained in the Seventh Report (16th Lok Sabha) on Demands for Grants (2015-16) of the Ministry on Defence on Army (Demand No. 23).

(ii)19th to 22nd Reports

MAJ. GEN. B.C. KHANDURI AVSM (RETD.): Madam, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Defence:-

- (1) Nineteenth Report of the Standing Committee on Defence on 'Demands for Grants (2016-17) of the Ministry of Defence on General Defence Budget, Civil Expenditure of MoD (Demand No. 20) and Defence Pension (Demand No. 21)'.
 - (2) Twentieth Report of the Standing Committee on Defence on 'Demands for Grants(2016-17) of the Ministry of Defence on Army, Navy and Air Force (Demand No. 22)'.
 - (3) Twenty-first Report of the Standing Committee on Defence on 'Demands for Grants (2016-17) of the Ministry of Defence (Miscellaneous, Demand No. 20)'.
 - (4) Twenty-second Report of the Standing Committee on Defence on 'Demands for Grants (2016-17) of the Ministry of Defence on Capital Outlay on Defence Services (Demand No. 23)'.
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12.05 ¼ hours

**STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND
PUBLIC DISTRIBUTION
10th and 11th Reports**

SHRI J.C. DIVAKAR REDDY (ANANTAPUR): Madam, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2015- 16):-

- (1) Tenth Report on Demands for Grants (2016-17) of the Department of Food and Public Distribution (Ministry of Consumer Affairs, Food and Public Distribution).
- (2) Eleventh Report on Demands for Grants (2016-17) of the Department of Consumer Affairs (Ministry of Consumer Affairs, Food and Public Distribution).

12.05 ½ hours

**STANDING COMMITTEE ON LABOUR
17th and 18th Reports**

डॉ. वीरेन्द्र कुमार (टीकमगढ़) : अध्यक्ष महोदया, मैं श्रम संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :

- (1) श्रम और रोजगार मंत्रालय की 'अनुदानों की मांगों (2016-2017)' के बारे में 17वां प्रतिवेदन।
- (2) वस्त्र मंत्रालय की 'अनुदानों की मांगों (2016-2017)' के बारे में 18वां प्रतिवेदन।

12.05 ¾ hours

STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS

12th Report

श्री प्रहलाद जोशी (धारवाड़) : अध्यक्ष महोदया, मैं पेट्रोलियम और प्राकृतिक गैस मंत्रालय 'अनुदानों की मांगों (2016-2017)' के बारे में 12वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

12.06 hours**STANDING COMMITTEE ON COAL AND STEEL****20th Report**

श्री राकेश सिंह (जबलपुर) : अध्यक्ष महोदया, मैं इस्पात मंत्रालय में संबंधित 'अनुदानों की मांगों (2016-2017)' के बारे में कोयला और इस्पात संबंधी स्थायी समिति का 20वां प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ।

12.06 ½ hours**STANDING COMMITTEE ON COMMERCE****123rd to 126th Reports**

SHRI VINOD KUMAR SONKAR (KAUSHAMBI): Madam, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 123rd Report on Export Infrastructure in India.
- (2) 124th Report on the Action Taken by Government on the Recommendations/ Observations of the Committee contained in its 119th Report on Rubber Industry in India.
- (3) 125th Report on the Demands for Grants (2016-17) of Department of Commerce, Ministry of Commerce and Industry. 14
- (4) 126th Report on the Demands for Grants (2016-17) of Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

12.07 hours**STANDING COMMITTEE ON HOME AFFAIRS
197th Report**

SHRIMATI KIRRON KHER (CHANDIGARH): Madam, I beg to lay on the Table the One Hundred and Ninety-seventh Report (Hindi and English versions) of the Standing Committee on Home Affairs on Demands for Grants (2016-17) of the Ministry of Home Affairs.

12.07 ½ hours**STANDING COMMITTEE ON INDUSTRY
272nd to 275th Reports**

SHRI RABINDRA KUMAR JENA (BALASORE): Madam, I beg to lay the following Reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) Two Hundred and Seventy-second Report on Review of Provisions of Corporate Social Responsibility under the Companies Act, 2013.
 - (2) Two Hundred and Seventy-third Report on Demands for Grants (2016-17) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).
 - (3) Two Hundred and Seventy-fourth Report on Demands for Grants (2016-17) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Public Enterprises). 15
 - (4) Two Hundred and Seventy-fifth Report on Demands for Grants (2016-17) pertaining to the Ministry of Micro, Small and Medium Enterprises.
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12.08 hours**STATEMENTS BY MINISTERS****(i) Status of implementation of the recommendations contained in the 11th Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2015-16), pertaining to the Ministry of Social Justice and Empowerment***

सामाजिक न्याय और अधिकारिता मंत्री (श्री थावर चंद गहलोत) : अध्यक्ष महोदया, मैं सामाजिक और अधिकारिता मंत्रालय से संबंधित अनुदानों की मांगों (2015-2016) के बारे में सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति के 11वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में वक्तव्य सभा पटल पर रखता हूँ।

12.08 ½ hours**(ii) Status of implementation of the recommendations contained in the 192nd Report of the Standing Committee on Home Affairs on Action Taken by the Government on the observations/recommendations contained in the 185th Report on Demands for Grants (2015-16), pertaining to the Ministry of Home Affairs***

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 192nd Report of the Standing Committee on Home Affairs on Action Taken by the Government on the observations/recommendations contained in the 185th Report on Demands for Grants (2015-16), pertaining to the Ministry of Home Affairs.

* Laid on the Table and also placed in Library, See No. LT 4660/16/16 and 4661/16/16 respectively.

12.08 ¾ hours

(iii) Status of implementation of the recommendations contained in the 11th Report of the Standing Committee on Agriculture on Demands for Grants (2015-16), pertaining to the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture and Farmers Welfare*

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE (DR. SANJEEV BALYAN): Madam, I beg to lay a statement regarding the status of implementation of the recommendations contained in the 11th Report of the Standing Committee on Agriculture on Demands for Grants (2015-16), pertaining to the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture and Farmers Welfare.

* Laid on the Table and also placed in Library, See No. LT 4662/16/16

12.09 hours**(iv) Regarding order of arbitral tribunal in the enrica lexie matter***

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI ARUN JAITLEY): Madam, I rise to make a statement on behalf of my colleague the External Affairs Minister Shrimati Sushma Swaraj.

I rise to make a statement on the order of the Arbitral Tribunal constituted under Annex VII of the United Nations Convention on the Law of the Sea concerning the dispute between India and Italy on the Enrica Lexie incident. The order, in response to Italy's request for provisional measures, was given yesterday by the Arbitral Tribunal at The Hague. The House has been following this matter since the incident in 2012 with considerable attention. It is, therefore, only fitting that we should take the House into confidence regarding these recent developments.

As hon. Members are aware, the incident in question happened in February 2012 when Italian naval personnel on board the MV Enrica Lexie opened fire on an Indian fishing vessel, St. Antony, resulting in the death of two fishermen. The two Italian marines, Sergeants Latorre and Girone, who were charged with this killing were detained by the police and the case against them is presently for bail in the Supreme Court.

This case has been contested in various courts since 2012 and the two Italian Marines involved, in 2012 itself obtained bail. The bail conditions have been relaxed on numerous occasions. India's jurisdiction in this case has been challenged by Italy since the occurrence of the incident. Members would recall that we even had a situation where the sovereign undertaking given by Italy to the Supreme Court of India was sought to be repudiated.

* Placed in Library, See No. LT 4659A/16/16

In July 2015, Italy invoked international arbitration on this matter under the United Nations Convention on the Law of the Sea. As a State Party to the Convention, we were obliged to join such proceedings. An Annex-VII Arbitral Tribunal was accordingly constituted that comprised five members, from Russia, Republic of Korea, Jamaica, Italy and India. An initial request for provisional measures was made by Italy even before the constitution of this Arbitral Tribunal when it approached the International Tribunal of the Law of the Sea (ITLOS). It sought an immediate end to the restrictions on the liberty, security and movement of the two Marines and for India to refrain from taking or enforcing any judicial or administrative measures against them, and from exercising any other form of jurisdiction over the incident. The ITLOS order did not accept Italy's plea but pronounced that all court proceedings should be suspended in the two countries and no new proceeding should be initiated.

Since India contested this Italian plea before the ITLOS successfully, this time Italy sought more limited relief from the Annex-VII Arbitral Tribunal on humanitarian grounds. It did so essentially on the argument that since the court proceedings in India were stayed, no purpose would be served by the continued presence in India of Sergeant Girone. This too was contested by India on the ground that there is no change in circumstances or urgency. It was on this matter that the Arbitral Tribunal issued its order yesterday.

The Tribunal noted that while Italy had earlier made a far reaching request that, if granted, would have removed Sergeant Girone entirely from the reach of India's legal system, this time Italy was only requesting India to relax the bail conditions to enable him to return to Italy. In doing so, Italy was prepared to accept that he remained under the jurisdiction of the Courts of India. In essence, they proposed to change the physical location of Sergeant Girone's bail without prejudice to the authority of India's courts.

Let me make clear that the authority of the Supreme Court has been affirmed, not questioned. The issue of jurisdiction, which is at the heart of the

case, is yet to be argued before the Tribunal. And even the limited relief given on entirely humanitarian considerations has been made contingent on the clear cut undertakings provided by the Italian Government that Sergeant Girone will return to India in case Indian jurisdiction is established.

Now, let me come to the order that the Arbitral Tribunal unanimously issued as a provisional measure. It prescribed that India and Italy would approach the Supreme Court of India for relaxation of the bail conditions of Sergeant Girone. While remaining under the authority of the Supreme Court of India, he may return to Italy for the duration of the present arbitration. The Tribunal confirmed Italy's obligation to return him to India in case it was found that India had jurisdiction over him in respect of the incident.

The Tribunal has left it to the Supreme Court of India to fix the precise conditions of Sergeant Girone's bail. These could include, inter alia, him reporting to an authority in Italy designated by our Supreme Court in intervals to be determined by it, surrendering his passport to Italian authorities and not leaving Italy without the permission of our Supreme Court. Further, Italy shall apprise our Supreme Court of his situation every three months.

I would like to inform the hon. Members that the Tribunal also placed on record undertakings given by Italy in regard to Sergeant Girone's return to India. India is assured, unequivocally and with legally binding effect, that Sergeant Girone will return to India in case of the Tribunal finding that we have jurisdiction over him in respect of the incident concerned. It noted that Italy's undertakings constitute an obligation binding upon it under international law. It has also confirmed that Italy is under an obligation to return Sergeant Girone to India if the Tribunal finds that India has jurisdiction over the Marines.

The Tribunal considers that provisional measures should not alter the situation where the Supreme Court of India exercises jurisdiction over Sergeant Girone. It has also noted that while Sergeant Girone may return to Italy during the

present arbitration, during all this period he would remain under the authority of the Supreme Court of India.

Members may be assured that in due course, the Government will approach the Hon. Supreme Court for its directions on this matter. We see the Tribunal's order not just as a recognition of India's consistent positions and the key arguments but also as an affirmation of the authority of the Supreme Court of India.

Let me conclude by making the Government's position on this case amply clear. We strongly believe that India has jurisdiction in this case and this position has been and will be our unwavering stance. As a nation that respects international law, we will pursue our case vigorously before the arbitral tribunal. The Government will fight for the rights of the victims of this incident and are confident in obtaining justice for them and their families. I am confident that we have the full support of the hon. House in this endeavour.

HON. SPEAKER: The House shall now take up 'Zero Hour'.

... (*Interruptions*)

HON. SPEAKER: No question on this. Shri Baijayant Panda.

... (*Interruptions*)

माननीय अध्यक्ष : इस पर पर प्रश्न नहीं होता है।

...(ब्यवधान)

माननीय अध्यक्ष : स्टेटमेंट पर प्रश्न नहीं होता है।

...(ब्यवधान)

HON. SPEAKER: You give a notice. Give a proper notice, not like this.

... (*Interruptions*)

HON. SPEAKER: It is not the practice here. I cannot help it.

... (*Interruptions*)

HON. SPEAKER: I will not allow anybody. You give proper notice. It is not the practice here. I am sorry.

... (*Interruptions*)

HON. SPEAKER: Only whatever Shri Baijayant Panda says will go on record.

... (*Interruptions*)... *

HON. SPEAKER: This is not the way. You know it better. Only whatever Shri Baijayant Panda says will go on record.

... (*Interruptions*)... *

HON. SPEAKER: Shri Panda, do you not want to say anything?

SHRI BAIJAYANT JAY PANDA (KENDRAPARA): Madam, thank you for giving me this opportunity to speak on this important issue which kills one million Indians every year.... (*Interruptions*)

HON. SPEAKER: This is not the practice. I will not allow you.

* Not recorded.

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Kharage ji is a very senior Member. There is neither such a rule nor practice also. That is the end of the matter. He knows it.

HON. SPEAKER: I know it. I will not allow them.

... (*Interruptions*)

HON. SPEAKER: Panda ji, you may continue. Only your statement is going on record.

SHRI BAIJAYANT JAY PANDA: Thank you Madam for giving this opportunity to speak on this important matter. Madam, more than one million Indians die every year from tobacco related illnesses and the cost to the country, in medical and health costs, is more than Rs.1,00,000 crore every year.... (*Interruptions*) In this context, Madam, the Government issued a notification that from the 1st of April all tobacco packages must have larger pictorial warnings covering 85 per cent of the tobacco package.... (*Interruptions*) This is very-very good. It has been delayed by one year. It was originally announced for 1st April of last year. It is very good but it is not enough because the Government apart from notifying it has to stand up and ensure that the lobbying and the pressure of the tobacco companies do not delay this. Some of them are indulging in pressure tactics.... (*Interruptions*) I urge the Government, it is essential for them, to stand up and make a statement that this 85 per cent pictorial warning on tobacco packages will not be withdrawn and that it must be strictly implemented.

HON. SPEAKER: Shri Rabindra Kumar Jena, Shri Bhairon Prasad Mishra and Dr. Kirit P. Solanki are permitted to associate with the issue raised by Shri Baijayant Panda.

श्री सुधीर गुप्ता (मंदसौर): माननीय अध्यक्ष महोदय, मेरे संसदीय क्षेत्र मंदसौर में रेल सुविधाओं के विस्तार हेतु रेल मंत्रालय का ध्यान आकृष्ट कराना चाहता हूँ, इस पर उन्होंने विकास हेतु ध्यान दिया है उसके लिए मैं धन्यवाद देना चाहता हूँ।

HON. SPEAKER: Shrimati Bijoy Chakravarty, why are you speaking? I have not called you.

श्री सुधीर गुप्ता: मैं आपके माध्यम से रेल मंत्री जी से आग्रह करूंगा कि रेल के विस्तारीकरण की घोषणा नीमच से चित्तौड़गढ़ के लिए हुआ है उसे शीघ्र प्रारंभ कराएं। रतलाम से नीमच का सर्वे पूर्ण होने पर उक्त मार्ग को रतलाम-चित्तौड़गढ़ का दोहरीकरण हेतु आदेश दिया जाए।

12.19 hours

(At this stage, Shri Malikarjun Kharge and some other hon. Members left the House.)

श्री सुधीर गुप्ता: इसके साथ ही विद्युतीकरण का कार्य शीघ्रता से प्रारंभ किया जाए। मेरे संसदीय क्षेत्र में बचे हुए अंडरब्रिज-ओवर ब्रिज को शीघ्रता से पूरा किया जाए। इस क्षेत्र में पर्यटन की अपार संभावनाएं मौजूद हैं। इस हेतु रेल ट्रैक सेमी हाई-स्पीड हेतु मानक पूरा किया हुआ है। मैं माननीय मंत्री जी से आग्रह करता हूँ कि इस क्षेत्र में सेमी-हाई-स्पीड ट्रेनों की घोषणा की जाए। इसके साथ ही इस ट्रैक पर उदयपुर से उज्जैन भावी टूरिस्ट सर्किट पर ट्रेनों की सुविधा उपलब्ध कराई जाए। मेरे संसदीय क्षेत्र में शामगढ़ गरोट, सुवासरा, भेसोदामंदी, जावरा, मंदसारे पपलामंडी, दलोदा, मल्हारगढ़ नीमच व रोड स्टेशनों को नई सुविधाओं से युक्त किया जाए। माननीय अध्यक्ष महोदया, कुछ स्टेशनों को मानक स्टेशन घोषित करें। दोनों ट्रैक पर, वेस्टर्न रेलवे व वेस्टर्न सेंट्रल रेलवे पर मेरे द्वारा समय-समय पर दी गई, ट्रेनों की सुविधाएं बढ़ाई जाएं। धन्यवाद।

SHRI M. VENKAIAH NAIDU: Madam Speaker, you are aware, as per the practice and rules of the House, sloganeering is not allowed. Secondly, making comments without the permission of the Chair is not allowed and if those things are going on record, this is not good.

HON. SPEAKER: Nothing had gone on record. I had already said that nothing would go on record.

SHRI M. VENKAIAH NAIDU: Madam, you try to understand our problem. The Chair says that nothing would go on record but the electronic media is covering it and the print media covers it subsequently. It has become a fashion to use everything for political advantage because some elections are going on.

It all happened during their regime and now they are calling it 'match fixing'. Had they fixed the match earlier? Match fixing is done with regard to

other issues. People are discussing about that and that will come out. Already a notice has been given and you were kind enough to admit it.

My submission is that it is an international Tribunal which has given an order. We are a democratic country and we have some understanding. A Tribunal at the Hague has given some order and the Supreme Court is going to be approached. What is the politics in this and what is match fixing? I am not able to understand.

SHRI TATHAGATA SATPATHY (DHENKANAL): Why are you going with Italy?

SHRI M. VENKAIAH NAIDU: We are not going with Italy. At no time, we have gone with Italy.

Secondly, my point is that making such unsavoury remarks that too by people who have so much experience in Parliament is not good. It should be removed from the records. From the Government side, we totally condemn this allegation.

HON. SPEAKER: Actually, I have already said that only the Member whom I permit would go on record. That is why, I had said that only the statement of Shri Baijayant Panda would go on record. So nothing else had gone on record.

Another thing is that we have made rules and according to rules when a Minister makes any statement no question is asked. That is the rule in Lok Sabha. That is why, I cannot help it. You can request for change in the rules and the Rules Committee may think about it.

SHRI BHARTRUHARI MAHTAB (CUTTACK): The matter which Mr. Panda raised relating to the display in tobacco products that went down the din. It is only on record.

HON. SPEAKER: The House has understood it. It is all right.

श्री सी.आर.चौधरी (नागौर) : माननीय अध्यक्ष महोदया, मुझे समय देने के लिए मैं आपको हृदय से धन्यवाद देता हूँ। मैं विद्यालयों की खेल प्रतिभाओं की कुछ पीढ़ाओं को आपके मार्फत माननीय खेल मंत्री जी को बताना चाहता हूँ। वास्तविकता यह है कि जिले में स्कूलों के लिए विद्यार्थियों के टूर्नामेंट होते हैं,

उनमें जो बच्चे सिलैक्ट होते हैं, उन्हें स्टेट लैवल पर खेलना पड़ता है और स्टेट लैवल से बच्चे सिलैक्ट होकर नैशनल लैवल पर गेम्स खेलते हैं। हालांकि यह मैटर स्टेट से संबंधित है, लेकिन केन्द्रीय खेल मंत्रालय को नैशनल लैवल के खिलाड़ियों की पीड़ाओं को समझना अति-आवश्यक है।

महोदया, मैं आपके माध्यम से बताना चाहता हूँ कि अभी राजस्थान की जिम्नास्टिक टीम को हैदराबाद खेलने जाना था, लेकिन उन्हें रिजर्वेशन नहीं मिल रहा था। उन खिलाड़ियों में 50 प्रतिशत लड़के और 50 प्रतिशत लड़कियां थीं। मैंने माननीय रेल मंत्री जी से निवेदन कर के जैसे-तैसे उनका रिजर्वेशन टू टीयर और थर्ड टीयर, यानी ऑर्डिनरी अर्थात् सामान्य श्रेणी के डिब्बों में कराया। इसलिए मैं निवेदन करना चाहूंगा कि जैसे ही कोई खिलाड़ी नैशनल लैवल पर गेम खेलने के लिए सिलैक्ट हो, तो उसे ए.सी. सैकिंड या थर्ड टीयर में जगह दी जानी चाहिए और यह सब व्यवस्था एस.ए.आई (स्पोर्ट्स अथॉरिटी ऑफ इंडिया) को करनी चाहिए।

अध्यक्ष महोदया, मेरा दूसरा निवेदन है कि अलग-अलग स्टेट्स में, खिलाड़ियों को डाइट के लिए अलग-अलग पैसा दिया जाता है और कई राज्य सरकारें बहुत कम पैसा दे रही हैं। मेरा निवेदन है कि जो बच्चे नैशनल लैवल पर गेम्स खेलने जाते हैं, उन्हें डाइट अथवा अन्य सुविधाएं समान रूप से एस.ए.आई. के द्वारा उपलब्ध कराई जानी चाहिए। यदि एस.ए.आई. धन नहीं देता है, तो फिर खेल मंत्रालय को यह काम करना चाहिए, क्योंकि ये राष्ट्रीय प्रतिभाएं हैं। इन्हें उभारने का काम केन्द्र सरकार नहीं करेगी, तो और कौन करेगा? आप और हम बराबर कहते हैं कि हम एशियन गेम्स में मैडल नहीं लाए या हम ओलम्पिक गेम्स में कम मैडल लाए। यदि ये प्रतिभाएं तीन-तीन दिन की जर्नी कर के नैशनल लैवल गेम्स खेलने के लिए साधारण डिब्बों में सफर करेंगी, तो वे खेल क्या खेल पाएंगी? मान लीजिए कि गुवाहाटी से कोई बच्चा सिलैक्ट होता है और उसे तिरुवनन्तपुरम में नैशनल लैवल के टूर्नामेंट में खेलने के लिए जाना है और यदि उसे तीन दिन की जर्नी सामान्य दर्जे के डिब्बे में करनी पड़ेगी, तो वह क्या परफॉर्म करेगा? अतः अच्छी परफॉरमेंस के लिए अच्छी डाइट और सुविधाएं दी जानी चाहिए। मेरी आपके माध्यम से माननीय खेल मंत्री जी से यही प्रार्थना है। मेरी इस प्रार्थना पर ध्यान दिया जाना चाहिए और इसे तुरन्त लागू किया जाना चाहिए। समय देने के लिए आपका पुनः आभार।

माननीय अध्यक्ष : माननीय सदस्य, श्री सी.आर. चौधरी द्वारा सदन में प्रस्तुत किए गए विषय से माननीय सदस्य सर्वश्री मोहम्मद बदरुद्दोज़ा खान, श्रीरंग आप्पा बारणे, राहुल रमेश शेवाले, डॉ. श्रीकान्त एकनाथ शिंदे, डॉ. वीरेन्द्र कुमार, श्री चन्द्र प्रकाश जोशी, रोडमल नागर, सुधीर गुप्ता, भैरोंप्रसाद मिश्र, डॉ. किरीट पी. सोलंकी, डॉ. सत्यपाल सिंह, देवजी पटेल, ए.टी. नाना पाटिल, शिवकुमार उदासि, कुंवर पुष्पेन्द्र सिंह चन्देल, डॉ. मनोज राजोरिया, कुमारी शोभा कारानन्दलाजे, पी.पी. चौधरी, हरीश मीना, अर्जुन लाल मीना, गजेन्द्र सिंह शेखावत, रामचरन बोहरा, अजय मिश्रा टेनी एवं श्री शरद त्रिपाठी अपने आपको सम्बद्ध करते हैं।

डॉ. महेन्द्र नाथ पाण्डेय (चन्द्रौली) : अध्यक्ष महोदया, आपने मुझे शून्य काल में बोलने का अवसर दिया, उसके लिए आपका बहुत-बहुत धन्यवाद। मैं आपके माध्यम से राष्ट्रीय महत्व का एक विषय इस सदन में रखना चाहता हूँ। देश में अनेक महापुरुषों के नाम से छुट्टियाँ, कार्यक्रम आदि चलाये जाते हैं। इस देश के निर्माण में भारत के चक्रवर्ती सम्राट अशोक का बहुत बड़ा योगदान है। हम उनके चार सिंहों के मुखों से समर्पित चिह्न को राष्ट्रीय चिह्न के रूप में उपयोग करते हैं। जहाँ धर्मचक्र के रूप में उनका चक्र समर्पित है, उसे हम अपने राष्ट्रीय झण्डे में सुशोभित करते हैं। हम बहादुर सैनिकों को उनकी वीरता के लिए सबसे बड़ा सम्मान अशोक चक्र प्रदान करते हैं। इस सम्राट का जन्म 304 ईसा पूर्व हुआ और इनका कार्यकाल ईसा पूर्व 232 से 273 ईसा पूर्व तक माना जाता है। इन्होंने सम्पूर्ण भारत को अफगनिस्तान से लेकर पूर्व में आज के आधुनिक असम अहोम म्यांमार, सुदूर दक्षिण तक फैलाया था। उन्होंने तमाम अच्छे विश्वविद्यालयों की स्थापना की। इन्होंने तक्षशिला बनाया और अहिंसा परमो धर्मा का संदेश देश-दुनिया को दिया। उनके नाम पर कोई एक राष्ट्रीय पर्व ... (व्यवधान)

माननीय अध्यक्ष : महेन्द्र नाथ जी, जीरो ऑवर में लंबा भाषण नहीं दिया जाता। आप थोड़े शब्दों में अपनी बात कहिए।

डॉ. महेन्द्र नाथ पाण्डेय: मेरा कहना है कि विद्वानों से अभिमत निर्धारित करके उनके नाम पर कोई एक राष्ट्रीय पर्व सुनिश्चित करना चाहिए, ताकि नौजवान सम्राट अशोक के कार्यों से प्रेरणा लेकर देश की एकता और अखंडता के लिए प्रवृत्त हो सकें और देश में एक अच्छे वातावरण का निर्माण हो सके।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, श्री सी.पी. जोशी, श्री रोडमल नागर, श्री सुधीर गुप्ता, डॉ. मनोज राजोरिया, कुंवर पुष्पेन्द्र सिंह चंदेल, श्री अर्जुन लाल मीणा, श्री रामचरण बोहरा और श्री अश्विनी कुमार चौबे को डॉ. महेन्द्र नाथ पाण्डेय द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री विद्युत वरन महतो (जमशेदपुर): अध्यक्ष महोदया, मेरे संसदीय क्षेत्र जमशेदपुर सहित पूरे झारखंड में जल का संकट गहराया हुआ है। ... (व्यवधान)

माननीय अध्यक्ष : इस पर अभी चर्चा होनी है, इसलिए आप अपनी बात संक्षेप में कहिए।

श्री विद्युत वरन महतो: यह क्षेत्र पहाड़ी है, इसलिए आम आदमी के साथ-साथ पशु-पक्षी भी पानी के बिना मर रहे हैं। लगातार दो-तीन वर्षों से अच्छी वर्षा नहीं होने के कारण कुएं, चापाकल, नदी-नाले आदि सब सूख गये हैं। आज पीने का पानी के लिए सभी जगह हाहाकार मचा हुआ है। महात्मा गांधी राष्ट्रीय रोजगार गारंटी योजना (मनरेगा) से जगह-जगह जल संचयन हेतु सरकार द्वारा निजी तालाबों का गहरीकरण एवं डोभा का निर्माण किया जा रहा है। लेकिन इस कार्य को मनरेगा योजना के अलावा दूसरी योजना बनाकर युद्ध स्तर पर करने की आवश्यकता है, जिससे आगे बरसात के पानी को रोककर जल स्तर को ऊपर किया

जा सके। इसके लिए तत्काल कोई राहत मिलने वाली नहीं है, जबकि यहां के लोगों को तत्काल राहत पहुंचाने की जरूरत है।

महोदया, मैं आपके माध्यम से माननीय मंत्री और पेयजल और स्वच्छता विभाग से मांग करता हूं कि अविलंब राज्य सरकार से परामर्श करके विशेष पैकेज की घोषणा की जाये। इसके साथ-साथ योजना बनाकर युद्ध स्तर पर लोगों को पीने हेतु शुद्ध जल की भी व्यवस्था की जाये।

माननीय अध्यक्ष : श्री निशिकांत दुबे, श्री सी.पी.जोशी, श्री रोडमल नागर और श्री सुधीर गुप्ता को श्री विद्युत वरण महतो द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री ददन मिश्रा (श्रावस्ती) : अध्यक्ष महोदया, हमारा शून्य काल रेल से संबंधित है, इसलिए अपनी मांग रखने से पहले मैं माननीय रेल मंत्री श्री सुरेश प्रभु और माननीय रेल राज्य मंत्री श्री मनोज सिन्हा का आभार व्यक्त करना चाहता हूं क्योंकि उन्होंने हमारे श्रावस्ती वासियों को रेल से जोड़कर बहुत बड़ी सौगात दी है। उन्होंने श्रावस्ती वासियों के सपने को पूरा करने का जो काम किया है, उसके सामने मेरी बहुत छोटी सी मांग है। अब तक के रेल बजट के इतिहास में माननीय रेल मंत्री जी ने पिछले रेल बजट में लगभग एक हजार आरओबी/आरयूबी का निर्माण करने का प्रावधान किया था। हमारे पूरे संसदीय क्षेत्र में एकमात्र रेल लाइन गोंडा-बढ़नी है, जो अब तक लूप लाइन है। विगत 22 नवम्बर को दोनों मंत्रियों ने उसका ब्राडगेज के रूप में लोकार्पण किया है, लेकिन लूप लाइन के समय संपर्क फाटक, रेलवे क्रासिंग वगैरह को बंद कर दिया गया है। हमने पांच आरओबी/आरयूबी की मांग की थी, लेकिन एक भी आरओबी/आरयूबी नहीं मिला। हमारे विशेष आग्रह पर माननीय रेल राज्य मंत्री जी ने एक मांग स्वीकृत की लेकिन बाकी चार मांगें अभी भी चल रही हैं। पहले जब लूप लाइन चल रही थी तो उस पर संपर्क फाटक या रेलवे क्रासिंग के माध्यम से लोग इस पार से उस पार जा रहे थे। ... (व्यवधान)

माननीय अध्यक्ष : आपकी बात पूरी हो गयी है। आप इतना लंबा-चौड़ा मत कहिए।

श्री ददन मिश्रा: अध्यक्ष महोदया, उसे अब बंद कर दिया गया है। मैं माननीय मंत्री जी से चार आरओबी/आरयूबी की मांग करना चाहता हूं। पहला, झारखंडी गैजहवां रेलवे स्टेशन के बीच में किलोमीटर 151 पर एक आरओबी/आरयूबी बनाया जाये। इससे 50 गांव के लोग प्रभावित हैं क्योंकि उन्हें 50 किलोमीटर घूमकर जाना पड़ता है।

दूसरा, पुल संख्या 149 के निकट कि.मी. 170/10 पर एक आरओबी/आरयूबी बनाया जाये। यह बहुत पुरानी मांग है। तुलसीपुर और लैबुडवा स्टेशन के बीच में मानिकौरा काशीराम गांव में नहर समपार गेट बना हुआ था, जिसे बंद कर दिया गया है। इसी तरह से बकौली डालपुर के करीब कि.मी. 135/6-7 रेलवे

क्रासिंग को बंद कर दिया गया है। मैं मांग करता हूँ कि उक्त जगहों पर आरओबी/आरयूबी बनाया जाये। मैं मांग करता हूँ कि विगत आवागमन जो चल रहा था, आरओबी बनवाकर सुचारु रूप से चलाया जाए।

माननीय अध्यक्ष: कुँवर पुष्पेन्द्र सिंह चन्देल को श्री ददन मिश्रा द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्रीमती रंजीत रंजन (सुपौल): माननीय अध्यक्ष जी, मैं आपके माध्यम से एपीएल और बीपीएल का मुद्दा उठाने जा रही हूँ। बीपीएल हेतु भारत सरकार द्वारा मापदंड निर्धारित किया गया है उसके अनुसार राज्य सरकार सर्वे और चयन करती है। बिहार में लगभग 1 करोड़ 20 लाख बीपीएल परिवार हैं। लेकिन सेंट्रल द्वारा जो मापदंड और प्वाइंट सिस्टम बनाया गया है उसके अनुसार 60 लाख परिवार ही बीपीएल में आए हैं। इसमें भी लोकल धांधली से एपीएल वाले बीपीएल और बीपीएल वाले एपीएल होते गए।

मैं सरकार से गुजारिश करना चाहती हूँ कि आपने जो मापदंड तय किया है, इसे दोबारा एक्सपर्ट के साथ मिलकर चेंज करना चाहिए क्योंकि क्रमांक का मापदंड सही नहीं है और इसमें धांधली होती है। 1 करोड़ 20 लाख बीपीएल हैं लेकिन मात्र 60 लाख ही आ रहे हैं, क्या दोबारा सरकार प्रक्रिया शुरू करेगी?

आपने उज्जवला योजना शुरू की गई है, जिसमें कहा गया है कि पांच करोड़ बीपीएल परिवारों को सिलेंडर मुफ्त में दिया जाएगा जबकि यह मुफ्त नहीं है, आप 1600 रुपए का एक तरह से ऋण ले रहे हैं। इसमें भी पांच करोड़ बीपीएल परिवार हैं, उनका मापदंड क्या होगा? क्या बीपीएल परिवारों को वास्तव में 1600 रुपए में सिलेंडर की स्कीम मिलेगी? अभी एपीएल और बीपीएल में धांधली हो रही है, क्या उसी तरह से पांच करोड़ में भी धांधली होगी?

माननीय अध्यक्ष: कुँवर पुष्पेन्द्र सिंह चन्देल को श्रीमती रंजीत रंजन द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्रीमती जयश्रीबेन पटेल (मेहसाणा) : माननीय अध्यक्ष जी, जैसा कि रेलवे के वर्तमान किराए स्ट्रक्चर के अनुसार जब अंतर बढ़ता है तब रेलवे का किराया बढ़ता है। इस कारण कोयले का लेंडेड कास्ट गुजरात के अंदरूनी हिस्से में आने वाले विभिन्न मथकों की कीमत बहुत ज्यादा पड़ती है। उदाहरण के तौर पर एसीसीएल कोरबा सिक्का टीएएस का रेलवे नूर भाड़ा 3,150 मेट्रिक टन होता है जबकि आयातित कोल परिवहन खर्च इंडोनेशिया से पश्चिम समुद्र सीमा तक 725 रुपए प्रति मेट्रिक टन यानी 12 यूएस डॉलर तथा आस्ट्रेलिया से भारतीय समुद्री सीमा तक 1000 रुपए प्रति मेट्रिक टन होता है। र्व में मानसून के तीन महीने की बात करें तो भारतीय रेल द्वारा बिजी सीजन सरचार्ज वसूला जाता है। रेलवे द्वारा समांतर रेलवे वेगन परिवहन की क्षमता निर्धारित की जाती है जिसके अंडर लोडिंग और ओवर लोडिंग के लिए भारी दंड वसूल किया जाता है। गुजरात के अंदरूनी बीज उत्पादन मथकों के लिए कोयले परिवहन का रेलवे नूर किराया

ज्यादा होने के कारण उनकी फ्यूल युनिट उत्पादन कास्ट के मुताबिक 65 प्रतिशत तक बढ़ जाती है। परिणामस्वरूप जीएसईसीएल विद्युत उत्पादन केंद्र अपने आप मेरिट आर्डर से बाहर निकल जाते हैं। कई बार तो इसके कारण आबंटित कोयले का पूर्ण रूप से उपयोग भी नहीं हो पाता है। ऐसे संयोग में कोल इंडिया द्वारा कम कोयला लेने के लिए दंड वसूला जाता है। इसके तहत गुजरात सरकार ने रेलवे नूर भाड़ा में अनिवार्य सुनियोजन करने की आवश्यकता के बारे में बार-बार विनती की है।

मेरी मांग है और सरकार से विनती भी है कि रेलवे द्वारा चार्ज किए जाने वाले मुसाफिर भाड़े के मुताबिक टेलीस्कोपिक नूर भाड़ा की नीति लाएं।

माननीय अध्यक्ष: श्री ए.टी. नाना पाटिल, श्री देवजी एम. पटेल, कुँवर पृष्णेन्द्र सिंह चन्देल, श्री सी.पी. जोशी, श्री रोडमल नागर और श्री सुधीर गुप्ता को श्रीमती जयश्रीबेन पटेल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री रमेश बिधुड़ी (दक्षिण दिल्ली) : माननीय अध्यक्ष जी, आपने मुझे दिल्ली में ज्वलंत समस्या के बारे में बोलने का मौका दिया, इसके लिए मैं आपका आभारी हूँ। हालांकि यह दिल्ली सरकार का मामला है, उसकी लापरवाही के कारण पैदा हुआ है। मैं सदन का ध्यान माननीय सर्वोच्च न्यायालय द्वारा दिल्ली में डीजल टैक्सियों पर प्रतिबंध की तरफ दिलाना चाहता हूँ। मैं देश के कानून और ऑनरेबल सुप्रीम कोर्ट का आदर करता हूँ। दिल्ली में 60,000 टैक्सियां हैं, जिनमें 27,000 टैक्सियां डीजल की रजिस्टर्ड हैं जिनको ऑनरेबल सुप्रीम कोर्ट ने आनन-फानन में बंद कर दिया है, प्रदूषण के नाम से बंद कर दिया है। ऑनरेबल सुप्रीम कोर्ट ने जो फतवा जारी किया, वह दिल्ली सरकार की ऑड-ईवन की नौटंकी के कारण आनन-फानन में आर्डर जारी किया है। ऑनरेबल मुख्यमंत्री जो दिल्ली के हैं, वह स्वयं आईआईटी के स्टुडेंट हैं। आईआईटी की रिपोर्ट कहती है कि दिल्ली में प्रदूषण छठे नंबर पर वाहनों से आता है। पहले नंबर पर पावर प्लांट, दूसरे नंबर पर एनसीआर में ईट भट्टे, तीसरे पर पर औद्योगिक ईकाई, चौथे नंबर पर भवन निर्माण, पांचवें नंबर पर वेस्ट बर्निंग से प्रदूषण होता है। युनिवर्सिटी आफ बर्किंगम की रिपोर्ट कहती है, उन्होंने दिल्ली का सैम्पल लिया है, इसके अनुसार दिल्ली में वाहनों से केवल 14-18 प्रतिशत प्रदूषण फैलता है। इसके बावजूद सरकार की अकर्मण्यता के कारण, पिछली सरकार की अकर्मण्यता के कारण अदालतें सरकारें चलाने का काम करती रही हैं। वही काम ऑनरेबल सुप्रीम कोर्ट ने किया है। 27,000 परिवार के लोग सड़कों पर कटोरा लेकर आ गए हैं। किसी ने दो महीने पहले टैक्सी खरीदी है, किसी ने छह महीने पहले टैक्सी खरीदी है और दिल्ली सरकार उन्हें रजिस्टर्ड करती रही, जबकि पिछले तीन सालों से सुप्रीम कोर्ट में केस था। सरकार द्वारा अपना पक्ष न रखने के कारण, ऐसी असंवेदनशील और ऐसी नौसिखिया सरकार का खामियाजा दिल्ली के गरीब लोगों को भुगतना पड़ रहा है। मेरा केंद्र सरकार से निवेदन है कि

इस मामले में हस्तक्षेप करे और सुप्रीम कोर्ट के सामने पक्ष को रखे तथा माननीय सुप्रीम कोर्ट इस फैसले पर पुनर्विचार करे।

माननीय अध्यक्ष : श्रीमती किरण खेर, श्रीमती मीनाक्षी लेखी, श्री अशोक नेते, श्री सी.पी. जोशी, श्री रोडमल नागर, श्री सुधीर गुप्ता, श्री निशिकांत दुबे, श्री अजय मिश्रा टेनी, श्री शिवकुमार उदासि, श्रीमती कृष्णा राज, सुश्री शोभा कारान्दलाजे, श्रीमती अंजु बाला, डॉ. प्रीतम गोपीनाथ मुंडे, श्री पी.पी. चौधर, कुंवर पुष्पेन्द्र सिंह चंदेल, श्री भैरों प्रसाद मिश्र, श्री रामदास तडस, श्री राम चरित्र निषाद, श्री देवजी एम. पटेल, श्री ए.टी. नाना पाटील, डॉ. वीरेन्द्र कुमार और श्री गजेन्द्र सिंह शेखावत को श्री रमेश बिधूड़ी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री लक्ष्मी नारायण यादव (सागर): अध्यक्ष महोदया, आपने मुझे ऐसे विषय को सदन में उठाने का मौका दिया है जिससे देश के करोड़ों लोगों की व्यवस्था जुड़ी हुई है।

महोदया, देश के विभिन्न स्थानों पर 62 कंटोनमेंट बोर्ड हैं, जिनमें जमीन को डिफेंस लैंड और सिविल लैंड के रूप में विभाजित किया जाता है। सिविल लैंड वह जमीन होती है, जहां सिविलियन्स रहते हैं और डिफेंस लैंड वह जमीन होती है, जहां अधिकांश डिफेंस के लोग रहते हैं। इन सब की व्यवस्था एक कंटोनमेंट बोर्ड करता है। अनुभव यह बताता है कि जो कंटोनमेंट्स बोर्ड हैं, वह बहुत ही अक्षम रहते हैं। एक तो उन पर सेना का नियंत्रण रहता है और सेना के अधिकारी सिर्फ अपनी डिफेंस लैंड में बने हुए बंगलों का सही से देखभाल करते हैं और उनको सुविधाएं देते हैं और बाकी सिविल लैंड पर रहने वाले नागरिकों को सुविधाएं ठीक से नहीं मिल पाती हैं।

अतः मेरा आपके माध्यम से सरकार से अनुरोध है कि जितने भी सिविल एरिया की जमीन है, उसको स्थानीय ईकाई के रूप में परिवर्तित कर दे और स्थानीय निकाय उसका संचालन करें ताकि नागरिकों को मूलभूत सुविधाएं अच्छी तरह से मिल सकें और तमाम व्यवस्थाएं सुचारु रूप से चल सकें। धन्यवाद।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, कुंवर पुष्पेन्द्र सिंह चंदेल, श्री श्रीरंग बारणे, श्री राहुल शेवाले, श्री सी.पी. जोशी, श्री रोडमल नागर और श्री सुधीर गुप्ता को श्री लक्ष्मी नारायण यादव द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री रामचरण बोहरा (जयपुर शहर): अध्यक्ष महोदया, राजस्थान भयानक रूप से पानी की कमी से त्रस्त है और इस भीषण गर्मी के समय में आज मेरा संसदीय क्षेत्र जयपुर पेयजल के भारी संकट से जूझ रहा है। परम्परागत पेयजल स्रोत रामगढ़ बांध सूखा पड़ा है। भूमि जल समाप्तप्राय हो जाने के कारण पूरा क्षेत्र डार्क क्षेत्र घोषित हो गया है। वर्तमान में बीसलपुर बांध से पेयजल आपूर्ति की जा रही है, जो कि अपर्याप्त है। राजस्थान की मुख्यमंत्री माननीय वसुंधरा राजे जी ने चम्बल बेसिन के अतिरिक्त (सरप्लस) पानी को बनास,

बाणगंगा, पार्वती आदि नदियों के पानी को राज्य में पानी की आपूर्ति के लिए लिंक चैनलों की महती परियोजना बनाई है। मेरे संसदीय क्षेत्र जयपुर का ऐतिहासिक रामगढ़ बांध जहां वर्ष 1982 में एशियाड खेलों में नौकायान की प्रतियोगिता आयोजित की गई थी, यहां भी इन चैनलों के माध्यम से जलापूर्ति होनी है।

मैं आपके माध्यम से सरकार एवं सदन का ध्यान आकृष्ट करते हुए मांग करता हूँ कि हमारी यशस्वी मुख्यमंत्री माननीय वसुंधरा राजे जी द्वारा जल संसाधन मंत्रालय से मांग की गई है कि पूर्वी राजस्थान नहर परियोजना को राष्ट्रीय महत्व परियोजना का दर्जा प्रदान करे ताकि सूखे व पेयजल संकट से जूझ रहे धौलपुर से जयपुर तक के करोड़ों लोगों को पेयजल के संकट से शीघ्र राहत मिल सके।

माननीय अध्यक्ष : श्री देवजी. एम. पटेल, श्री पी.पी. चौधरी, श्री गजेन्द्र सिंह शेखावत, डॉ. मनोज राजोरिया, श्री हरीश मीणा और श्री दुष्यंत सिंह को श्री रामचरण बोहरा द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री विनोद कुमार सोनकर (कौशाम्बी) : अध्यक्ष जी, मैं सदन के माध्यम से आप सभी का ध्यान वैज्ञानिकों की सुरक्षा की तरफ दिलाना चाहता हूँ। जिन वैज्ञानिकों की बदौलत आज हम लोग उपग्रह प्रक्षेपण में आत्मनिर्भर ही नहीं बने, बल्कि दुनिया के पांच शीर्ष देशों में शामिल हुए हैं। जिन वैज्ञानिकों की बदौलत आज देश की सुरक्षा सुनिश्चित है, आज वे वैज्ञानिक असुरक्षित हैं। मैं आपको बताना चाहता हूँ कि वर्ष 2000 से लेकर 2013 के बीच में लगभग 77 वैज्ञानिकों की आकस्मिक मौत हो चुकी है। वर्ष 2000 से 2008 तक लगभग 56 और 2008 से 2013 के मध्य लगभग 21 वैज्ञानिकों की आकस्मिक मौत हो चुकी है लेकिन पूर्ववर्ती सरकारों ने कभी ध्यान नहीं दिया। परमाणु ऊर्जा विभाग में वर्ष 2009 से 2013 के बीच में दस वैज्ञानिकों ने रहस्यमय परिस्थितियों में अपना जीवन खो दिया है। 8 जून, 2009 को यलमहालिगम 41 वीं कर्नाटक के रहने वाले वरिष्ठ वैज्ञानिक सुबह 9 बजे सैर पर गए और फिर कभी वापिस नहीं आए। पांच दिन बाद उनका शव काली नदी में मिला। इसी तरह वर्ष 2010 में 2 वैज्ञानिकों की टाम्बे में, वर्ष 2012 में राजस्थान में एक, वर्ष 2013 तमिलनाडु में एक, वर्ष 2011 में भाभा परमाणु अनुसंधान केंद्र के 63 वीं उमानरसिंह, न्यूक्लियर कार्पोरेशन आफ इंडिया लिमिटेड के रवि खच्चर, 23 फरवरी 2010 को यमअय्यर, अक्टूबर 2013 में विशाखापट्टनम में के.के. जोशी और अभिशिवम 30 सितम्बर, 2009 में दो युवा शोधकर्ता अंग सिंह और पार्थपट्टम, 2012 में मोहम्मद मुस्तफा की आकस्मिक मौत हो गई। मैं सदन के माध्यम से बताना चाहता हूँ कि पिछले दस सालों में न जाने कितने बड़े वैज्ञानिकों को हम खो चुके हैं। माननीय गृह मंत्री जी सदन में उपस्थित हैं, मैं गृह मंत्री जी और सरकार से मांग करता हूँ कि वैज्ञानिकों की सुरक्षा के लिए ठोस उपाय किए जाएं और जिन वैज्ञानिकों की आकस्मिक मृत्यु हुई है उनकी जांच कराई जाए।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, कुंवर पुष्पेन्द्र सिंह चंदेल, श्री सी.पी. जोशी, श्री रोडमल नागर और श्री सुधीर गुप्ता को श्री विनोद कुमार सोनकर द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

डॉ. बंशीलाल महतो (कोरबा) : माननीय अध्यक्ष महोदया, मैं कोयला-क्षेत्र यानी काले हीरे की धरती से आता हूँ। वहाँ अमीर धरती पर गरीब लोग रहते हैं। वहाँ लगातार नये खदान खुलते जा रहे हैं। एसीसीएल द्वारा व्यवस्थापन और पुनर्स्थापन की व्यवस्था कम है। हम चाहते हैं कि पहले वहाँ पर व्यवस्थापन का काम किया जाए।

अभी हाल ही में, वहाँ पर तीन खदान- सरईपाली, करतली और अम्बिका खुलने वाले हैं। इसके बाद छत्तीसगढ़ में 11 खदान और चिन्हित किये गये हैं। लेकिन उनकी व्यवस्था ठीक से नहीं की गयी है। वहाँ पर के लोग दूषित वातावरण से परेशान हैं। उनके लिए हॉस्पिटल की समुचित व्यवस्था भी नहीं है। उनको चिकित्सा सुविधा भी मुहैया नहीं करायी जा रही है। कुछ दिन पहले उसका इमपैनलमेंट अपोलो से था, जिसे कुछ दिन पहले ही समाप्त कर दिया गया है। इसे समाप्त करके उन्होंने अच्छा किया क्योंकि वहाँ का चार्ज चार गुणा था। उनकी अलग से खुद की हॉस्पिटल है, उसमें सारी सुविधाएँ उपलब्ध करायी जानी चाहिए।

मेरी एक और मांग यह है कि कोयला क्षेत्र में कोयला से संबंधित माइनिंग कॉलेज खोला जाना चाहिए। इसके अलावा वर्ष 2011 में तत्कालीन कोयला मंत्री ने पूरे देश में पाँच मेडिकल कॉलेजों की स्थापना की बात कही थी। एक मेडिकल कॉलेज मेरे संसदीय क्षेत्र के अंतर्गत मनेन्द्रगढ़ में था, उसे प्रारंभ किया जाना चाहिए। धन्यवाद।

माननीय अध्यक्ष : सर्व श्री लखन लाल साहू तथा भैरों प्रसाद मिश्र और कुंवर पुष्पेन्द्र सिंह चन्देल को श्री बंशीलाल महतो द्वारा उठाये गये विषय से संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI JITENDRA CHAUDHURY (TRIPURA EAST): Madam, I would like to raise a very important matter related to the security, livelihood and civil rights of the common citizens. As all of us in the House know, vast areas of our country covering 10/11 States are suffering from the Maoists problem for more than a decade. This problem is affecting the lives and livelihood of scores of people, particularly from very vulnerable and backward sections. No peace loving, democratic and patriotic citizen would take the path they have chosen in the name of tribal development. But in the name of combating this menace, atrocities on

common people are taking place thereby denying their civil rights. They should not be deprived of what is their due.

I happened to visit two places in Chhattisgarh on 17th and 18th March, 2016 – Nendra village of Usur block under the Bijapur district and Kunna Village of Shukma district where tribal people are even deprived of MGNREGA. There are alleged reports to the effect that a section of the law and order forces are heaping atrocities on women, including even gang rapes; and also looting of their even common belongings.

Hon. Minister of Home Affairs is present here. I would like to appeal to him to institute an enquiry against the alleged atrocities and also to declare a comprehensive development package for the Maoist-prone areas, and release of all innocent people who have been detained by security forces under false cases, and punishment of the corrupt officials, particularly one IG of Bastar Division
(Interruptions)... * under whose leadership under whom these atrocities are taking place.

HON. SPEAKER: No name should go on the record.

..... (Interruptions)... *

माननीय अध्यक्ष : सर्व श्री शंकर प्रसाद दत्ता एवं बदरुद्दोज़ा खान को श्री जितेन्द्र चौधरी द्वारा उठाये गये विषय से संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI JAYADEV GALLA (GUNTUR): Madam Speaker, I thank you for giving me this opportunity to raise a very important matter of urgent public importance concerning my State Andhra Pradesh.

Madam, if asset and liabilities are to be divided among two parties, the rudimentary aspect of principle of natural justice is to divide them by taking a uniform yardstick.

Section 50 of the Andhra Pradesh Re-Organisation Act says the right to recover arrears of taxes or duties on property, including arrears of land revenue,

* Not recorded.

belong to the successor State in which the property is situated and the right to recover arrears of any other tax or duty shall belong to the successor State in whose territory or geographical areas the place of assessment of that tax or duty is included on the Appointed Day, that is, 2nd June, 2014, in this case.

Section 51 of this Act says that any sum recovered as loans or advances made before the Appointed Day from any person or institution is distributed between Andhra Pradesh and Telangana on the basis of population.

Section 56 says it is the liability of Andhra Pradesh to refund any tax or duty on property collected in excess on the basis of population ratio.

All these three Sections are contradicting each other. The yardstick has to be either geographical area or population. By applying different yardsticks, Andhra Pradesh is losing Rs. 3,800 crore due to apportionment of assets based on geographical area and liabilities on the basis of population. Since population of Andhra Pradesh is higher than Telangana, it has to shoulder more liabilities.

Hence, I request the Government of India to amend Sections 50, 51 and 56 of the Andhra Pradesh Re-organisation Act to provide equal sharing of revenue between Andhra Pradesh and Telangana since these Sections have not applied principles uniformly and failed to apply the norms of equity and fairness and I also request that the division of Schedule IX institutions should also be made on the basis of population.

SHRI NAGENDRA KUMAR PRADHAN (SAMBALPUR): Madam Speaker, I would like to draw the attention of the Government, through you, to one of the problems being faced in my State Odisha.

There were 183 species of fish available in the Hirakud Reservoir which is situated in my constituency Sambalpur. The height of this reservoir is 630 feet and water is stored in 74,059 hectares which is spread over five districts. Due to the presence of 183 fish species, the Government of India set up a research unit there and it was working in Hirakud since 1957. Now, about six months back the Government of India has shifted this research institute to other state from Hirakud

and due to this the number of fish species has drastically come down to only 73 varieties and production of fish also has reduced by thousands of tonnes per day. So, my point is, unless this research institute is brought back to Hirakud or a new research institute is set up there, this huge fall in the quantum of fish production will continue. I would like to inform that this decision to shift this institute was processed during the tenure of the then Agriculture Minister. I was not a Member of Parliament then. But I am thankful to him that due to his intervention this decision to shift this institute was stayed and now the Government has implemented that decision and this institute has been shifted.

So, I request the Government, through you, that this institute should be re-opened at Hirakud or a new research institute should be set up for this purpose.

डॉ. वीरेन्द्र कुमार (टीकमगढ़) : माननीय अध्यक्ष जी, मैं आपके माध्यम से एक अति लोक महत्व के विषय को सदन में उठाना चाहता हूँ।

महोदया, देश के प्रधानमंत्री आदरणीय नरेन्द्र मोदी जी ने पिछले दिनों लोक सभा चुनाव एवं विधान सभा चुनाव एक साथ कराने जैसे गम्भीर विषय पर अपनी भावनाएं देश के सामने व्यक्त की थीं। लोक सभा और विधान सभा चुनाव अलग-अलग होने से जो प्रक्रिया होती है, उस प्रक्रिया में आचार संहिता लागू होने से विकास कार्यों की गति थम जाती है। नेताओं के भी बार-बार दौरे होते हैं, क्योंकि पहले लोक सभा चुनाव होता है, फिर विधान सभा चुनाव होता है, उसके बाद कुछ राज्यों में स्थानीय निकायों के चुनाव होते हैं, उसके बाद कॉर्पोरेशन्स के चुनाव आ जाते हैं और फिर बैंकों के चुनाव आ जाते हैं। पूरा साल इन्हीं चुनावों में निकल जाता है। जनता इन सारी लम्बी, थकाऊ और ऊबा देने वाली प्रक्रिया से ऊब जाती है। विकास कार्य बाधित होते हैं या कहीं आगजनी की घटना हो जाती है या कहीं बस दुर्घटना हो जाती है, लेकिन आचार संहिता लागू होने के कारण जनप्रतिनिधि वहां जाकर मदद नहीं कर पाते हैं। उस समय शासकीय अधिकारी भी मन की मर्जी के मालिक हो जाते हैं।

अतः मेरा आपके माध्यम से सरकार से अनुरोध है कि लोक सभा और विधान सभा चुनाव एक साथ सारे देश में कराए जाने की प्रक्रिया पर कदम उठाए जाएं ताकि समय, श्रम और धन की बचत हो सके। धन्यवाद।

माननीय अध्यक्ष : श्री चन्द्र प्रकाश जोशी, श्री रोडमल नागर, श्री सुधीर गुप्ता, श्री भैरों प्रसाद मिश्र, डॉ. सत्य पाल सिंह, श्री शिवकुमार उदासि, कुमारी शोभा कारान्दलाजे, श्री आलोक संजर, श्री अरविंद सावंत, डॉ. श्रीकांत एकनाथ शिंदे, श्री पी.पी. चौधरी, कुँवर पृष्णेन्द्र सिंह चन्देल, श्री गजेन्द्र सिंह शेखावत, श्री श्रीरंग

आप्पा बरणे, श्री राहुल रमेश शेवाले और श्री हेमंत तुकाराम गोडसे को डॉ. वीरेन्द्र कुमार द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

डॉ. सुनील बलीराम गायकवाड़ (लातूर) : अध्यक्ष महोदया, सब जगह लातूर के सूख और पानी की बात हो रही है। मैं उस लातूर से सांसद हूँ। माननीय प्रधानमंत्री नरेंद्र मोदी जी और माननीय रेल मंत्री सुरेश प्रभु जी को धन्यवाद देता हूँ कि उन्होंने ट्रेन से वहां पानी दिया।

महोदया, मैं आपके माध्यम से एक बहुत ही महत्वपूर्ण विषय की ओर सरकार का ध्यान आकर्षित करना चाहता हूँ। किसानों की जमीन सरकार द्वारा अधिगृहित करते समय ही किसानों को उसका उचित मूल्य दिए जाने का प्रावधान है। अगर किसान को उसका उचित मूल्य सरकार द्वारा न देने पर व न्याय प्रक्रिया द्वारा सरकार से उस मुवाअजे की मांग करता है। उक्त निर्णय न्यायालय द्वारा यदि 15 साल, 20 साल या 25 साल के बाद लिया जाता है और उस न्यायालय द्वारा उस किसान को उक्त रकम पर ब्याज देने का निर्देश सरकार को दिया जाता है। उस रकम पर दिए गए ब्याज पर नुकसान की भरपाई करने के लिए उसे शतप्रतिशत आयकर से मुक्त होना चाहिए। इस विषय में सरकार को कदम उठाना जरूरी है।

महोदया, पूर्व की सरकार ने इस विषय में किसानों की जमीन को जबरदस्ती अधिगृहित करने के बावजूद धारा 10/37 के अनुसार पचास प्रतिशत ब्याज की रकम पर आयकर लगाने का प्रावधान है। वर्ष 2009 में 10 अप्रैल 2010 को आयकर अधिनियम के सब-सेक्शन 2, सेक्शन 56 द्वारा किया, लेकिन यह नुकसान भरपायी रहने के कारण आयकर अधिनियम 10/37 को सुधार करके पूर्ण ब्याज को आयकर मुक्त करने का निर्णय लेने की जरूरत है और यह देश किसान भी महसूस कर रहा है।

मैं सरकार से मांग करता हूँ कि इस विषय में सरकार जल्दी निर्णय करे ताकि किसानों को नुकसान भरपायी की पूरी रकम बिना आयकर कटौती किए मिल सके।

माननीय अध्यक्ष : श्री चन्द्र प्रकाश जोशी, कुँवर पुष्पेन्द्र सिंह चन्देल, श्री रोड़मल नागर, श्री सुधीर गुप्ता और श्री आलोक संजर को डॉ. सुनील बलीराम गायकवाड़ द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRIMATI KIRRON KHER (CHANDIGARH): Thank you, Madam. Madam Speaker, I want to bring to the notice of the House the issues being faced by Good Samaritans - people who help injured victims - across the Country, and the need for us to take urgent action on the issue.

As per the 201st Law Commission of India Report, 50 per cent of these people died of treatable injuries because they did not have access to rapid assistance or care. The fear of legal and procedural hassles and in many cases the

harassment that follows, is so high that people in our country are afraid to even help people in need. So the bystanders do not come forward to help them because of this.

On May 12 last year, the Government of India took a commendable step by issuing guidelines for the protection of good Samaritans. A few months ago, the Supreme Court in its historic judgement gave force of law to these guidelines and made them binding for all States. This is a huge victory. I have been advocating for this and in fact, I have also submitted a Private Member's Bill to make sure there is a comprehensive law for the protection of good Samaritans.

Madam speaker, the Government has demonstrated great political will and commitment to the issue by notifying guidelines. But to ensure that there is accountability of various agencies, redressal of cases of harassment and a change in behaviour of bystanders on ground, we need a comprehensive Good Samaritan Law for India. The hon. Supreme Court has pointed out that the guidelines are only an interim measure until such time that a comprehensive law is passed for protection of Good Samaritans. I want to reiterate that it is with only such a law that we can ensure that our heroes are not harassed and that more people feel secure to stand up as good Samaritans to help people in such a need. I, thus, appeal humbly to the Government of India to take their initiative forward and bring a Good Samaritan Law for India.

Thank You, Madam.

माननीय अध्यक्ष : श्री पी.पी. चौधरी, श्री चन्द्र प्रकाश जोशी, श्री रोडमल नागर, श्री सुधीर गुप्ता, श्री आलोक संजर, डॉ. सत्य पाल सिंह, श्री भैरों प्रसाद मिश्र और कुँवर पुष्पेन्द्र सिंह चन्देल को श्रीमती किरण खेर द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI RABINDRA KUMAR JENA (BALASORE): Thank you, Madam Speaker, for allowing me to raise an issue which concern about 20 lakh people in our country who are working under National Health Mission including about 70,000 people in our State of Odisha.

Before I proceed, I would like to thank hon. Prime Minister Shri Modi ji who has been extremely kind to recognise the contribution made by the people working in National Health Mission. I would like to quote what the hon. Prime Minister has said: “These remarkable successes in the field of maternal and child health have been possible through our National Health Mission.” Obviously, the credit goes to the people who have made it possible.

Having said that, let me come to one such incident that has happened in the State of Odisha. One Shri Siva Prasad Sahoo, working in Nabarangpur in Odisha met with an accident while coming back from work and unfortunately lost his life. When his family members went for compensation, unfortunately, they have been denied. We all know the significant contribution made by the people working in NHM. The people who are working in NHM whether they are ASHA workers or DPM and the paramedics, they have got untold miseries because several laws of the land are violated in the process. I would like to name one or two. The EPF Act states that contractual employees are eligible to enrol in PF and the liability for which lies with the Principal Employer. The Principal Employer in this case is the Government of India. This Act is applicable to all who have hired more than 20 persons. Here, we are talking about 20 lakh people. The ASHA worker earns a wage of Rs. 2,000 to Rs. 4,000. Even the minimum wages applicable in several States are violated. They are asked to sign on the dotted line for 11 months. After 11 months, they are made to go up legally. Then there is a break of one day and after that again he continues for 11 months. So, the process goes on and on.

In view of this, I would urge upon the Union Government to consider this. This is a very important subject. I would also request the Government to implement some of my suggestions. First, regularise all those who are working as a contractual employer under National Health Mission. Second, everyone should be provided PF, ESI, accidental benefits and all required security measures. Third, we should amend the Act to make Principal Employer responsible for compliance

with all labour laws of the country. Lastly, India must sign major convention C131 of ILO which guarantees minimum wage fixing compensation.

Madam, we all know how much strikes cost our country. September 2, 2015, there was a general strike which cost our nation 25,000 crore rupees. So, let us buy peace and ensure the social security and the dignity of all those who are working in NHM.

Thank you.

HON. SPEAKER: Shri Chandra Prakash Joshi, Shri Bhairon Prasad Mishra, Shri Roadmal Nagar, Shri Sudheer Gupta, Shri Alok Sanjar and Kunwar Pushpendra Singh Chandel are allowed to associate with the matter raised by Shri Rabindra Kumar Jena.

12.56 hours**MATTERS UNDER RULE 377 ***

HON. SPEAKER: Hon. Members, we will now take up matters under Rule 377. Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them may personally hand over the text of the matter at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which text of the matter has been received at the Table within the stipulated time. The rest will be treated as lapsed

* Treated as laid on the Table.

(i)Regarding Choice-Based Credit System (CBCS) introduced by Himachal Pradesh University

SHRI ANURAG SINGH THAKUR (HAMIRPUR) : In 2013, Choice - Based Credit System (CBCS) had been introduced in a hasty manner by the Himachal Pradesh University (HPU) under the Rashtriya Uchhtar Shiksha Abhiyan (RUSA) for undergraduate courses. However, the state government and HPU in their greed to get additional annual funds of 100 crores from the centre have played with the future of its students.

With many universities across India not recognizing RUSA degree of Himachal Pradesh University (HPU) for postgraduate courses, future is hanging in balance for the students graduating in 2016 as well as the future graduates. Further, the university has decided to raise the fees. Introduction of system in its post graduate courses had delayed the results, in some cases, for as long as three years.

I request the HRD Ministry to immediately intervene in the matter regarding implementation issues of RUSA, delayed results and proposed fee hike with HPU. Also, since the academic session for the first batch of RUSA undergraduates is about to end, it is requested that immediate directions be issued to Delhi, Punjab, Chandigarh and other universities so that applications from HPU students be admitted until the matter is resolved.

(ii)Need to provide assistance to flood affected people of Assam

SHRIMATI BIJOYA CHAKRAVARTY (GUWAHATI) : Heavy rains accompanied by Cloud burst in Assam and Arunachal Pradesh devastated state of Assam since middle of March 2016. In Tawang A.P., 8 labourers and in Barak valley 9 labourers were washed away by flash floods. Heavy rains cut off road and rail link causing huge damages to the mature crops, more than 2 lakh houses were damaged, innumerable livestock washed away. This is first time 29 person died of thunder storm. To mitigate the flood damage of 2015 when 66 people were washed away along with 3 lakh cattle, Central Government granted Rs.414 crore from SDRF fund to Assam. Assam Government did nothing with the Central Fund. Even State Government did not submit expenditure statement. There are huge breaches in 73 embankments. No Assam Government Minister or Officers were visible in the devastated area. I urge the hon'ble Prime Minister to help flood affected people directly, else effected people will be deprived of the grants by Central Government.

(iii) Need to open a Army Recruitment Centre in Bharatpur Parliamentary Constituency, Rajasthan.

श्री बहादुर सिंह कोली (भरतपुर) : मेरा लोक सभा क्षेत्र भरतपुर संभाग मुख्यालय केंद्र है। इस संभाग के अंतर्गत धौलपुर, करौली, सवाई माधोपुर एवं भरतपुर जिले आते हैं। यह क्षेत्र राजस्थान का पूर्वी भाग है, जिसकी सीमा उत्तर प्रदेश एवं हरियाणा से लगी हुई है। इस संभाग मुख्यालय पर पुलिस एवं प्रशासन के सभी संभाग स्तरीय कार्यालय स्थापित हैं। इस क्षेत्र के बहुत बड़ी संख्या में युवा, सेना में देश के अनेक भागों में कार्यरत हैं। भरतपुर संभाग मुख्यालय पर छोटा मिलिट्री स्टेशन भी स्थापित है तथा यह देश के सभी भागों से रेल एवं सड़क मार्ग से जुड़ा हुआ है। यहां पर सेना भर्ती केन्द्र के लिए उपयुक्त स्थान भी उपलब्ध है।

अतः मैं सरकार से भरतपुर संभाग मुख्यालय पर सेना भर्ती केन्द्र खोले जाने की मांग करता हूँ।

(iv) Need to take adequate measures to check the dwindling water level in rivers and other water resources in the country.

श्री सत्यपाल सिंह (सम्भल) : मैं सरकार का ध्यान अति महत्वपूर्ण विषय "घटते जल स्तर के आगोश में सिमटती भूमि" और परिणामस्वरूप विलुप्त होते जल स्रोत की ओर आकृष्ट करना चाहता हूँ। ऐसे तो ये मुद्दा सभी क्षेत्रों के लिए प्रासंगिक है, पर मेरे लोक सभा क्षेत्र में एक स्रोत नदी है, जिसमें बरसात में अत्यधिक जल प्रवाह होता था, परंतु वाटर लेवल नीचे चले जाने के कारण अब इसमें जल प्रवाह नहीं है। लोगों ने स्रोत नदी को पाट कर खेत-जोत बना लिया है। गिरते जल स्तर की वजह से पूर्व में जो छोटी-छोटी नदियां या स्रोत, नाले (बरसाती नाले), तालाब इत्यादि थे, वे अब जल के अभाव में विलुप्त होते जा रहे हैं। मेरे लोक सभा क्षेत्र के अंतर्गत ही कई ब्लॉक डार्क जोन में आ गये हैं। इससे कृषि पर व्यापक असर पड़ा है। किसान और कृषि कार्य में लगे लोग पंगु हो गये हैं। घटते जल स्तर के कारण कई पशु-पक्षियों का अस्तित्व खतरे में आ गया है। जहां पहले ये स्वच्छन्द विचरण करते हुए जल से न केवल प्यास बुझाते थे बल्कि गर्मियों में अपने शरीर के तापमान को भी कायम रखते थे, अब यह बीते दिनों की बात हो गई है।

मानव समाज, पशु-पक्षियों और विलुप्त होते जल स्रोतों के बचाव और छोटी-छोटी नदियों के अस्तित्व को बरकरार रखने हेतु माननीय जल संसाधन मंत्री जी से निवेदन है कि सरकार योजना बनाकर इनकी खुदाई कर, इसे पुनः पहले की स्थिति में लाये और घटते जल स्तर से निपटने के लिए कोई सख्त कदम उठाये, जिससे कि जल स्रोतों में अविरल जल प्रवाह निरंतर होता रहे और जो वाटर लेवल नीचे जा रहा है, वह और नीचे न जाये।

(v) Need to set up a Tea Auction Centre in Dibrugarh, Assam

SHRI RAMESHWAR TELI (DIBRUGARH) : Assam is the largest tea producing state in the country. It produces more than half of India's tea. It has the distinction of being the largest tea growing region in the world. With more than 800 tea estates, besides having several thousand small tea gardens, the state produces 620 million KGs of tea annually. To facilitate tea trading, Guwahati Tea Auction Centre (GTAC) was established in 1970. But for a large tea producing state like Assam, only one tea Auction Centre is not enough to cater to the needs of both the buyers and sellers. Since 80% of Assam tea is produced in the garden located in Upper Assam, there has been a public demand to set up one more tea auction centre at Dibrugarh in Upper Assam.

Surrounded by more than 200 tea gardens, my constituency Dibrugarh is a prime tea producing area. Therefore, a tea auction centre, if set up will help the tea producer a great deal in selling off their produce. Moreover, five districts of Upper Assam namely, Golaghat, Jorhat, Sivsagar, Dibrugarh and Tinsukia which produce over 400 million KGs of tea annually, will be greatly benefitted, if a tea auction centre comes up at Dibrugarh. It may be mentioned in this connection that while West Bengal, which has an annual tea production of 315 million KGs which is nearly half of Assam's has three Tea Auction Centres and Assam though it is the largest tea producing State has only one Tea Auction Centre.

Besides, Guwahati Tea Auction Centre can't handle more than 170 million KGs of tea annually. Therefore, an auction centre at Dibrugarh will not only play a key role as the main vehicle for marketing tea in the region, but at the same time, it will also generate more employment and will provide an opportunity to the tea planters of neighbouring states like Arunachal Pradesh and Nagaland to participate in tea trading more effectively.

I, therefore, request the government to kindly take necessary steps to set up a tea auction centre at Dibrugarh in Assam in the greater interests of the people of the region.

(vi) Need to ensure allocation of funds by corporate sector towards Corporate Social Responsibility component as per laid down norms and standards.

श्री भरत सिंह (बलिया) : मैं सरकार का ध्यान कार्पोरेट सामाजिक उत्तरदायित्व (सी.एस.आर.) द्वारा गत वर्ष किए गए कम खर्च की तरफ आकर्षित कराना चाहता हूँ। इन कंपनियों ने अपने कार्पोरेट सामाजिक उत्तरदायित्व (सी.एस.आर.) से मुंह मोड़ते हुए वित्त वर्ष 2014-15 में अपने शुद्ध लाभ का महज 1.35 प्रतिशत इस मद में खर्च किया, जबकि नए कंपनी कानून में कम से कम 2 प्रतिशत लाभ को सी.एस.आर. पर खर्च करना अनिवार्य है।

छोटी कंपनियों के मुकाबले नियमों के उल्लंघन में बड़ी कंपनियां आगे रहीं। घरेलू शेयर बाजारों में सूचीबद्ध 3855 कंपनियों में लगभग 1300 कंपनी कानून 2013 के तहत 2 प्रतिशत सी.एस.आर. वाले नियम के दायरे में आती हैं। इन कंपनियों के शुद्ध लाभ के आधार पर इन्हें कम से कम 12000 करोड़ रूपए सी.एस.आर. पर खर्च करने थे, लेकिन इन्होंने मात्र 6800 करोड़ रूपए ही खर्च किए। इस प्रकार उनका औसत सी.एस.आर. खर्च 1.35 प्रतिशत ही रहा।

कंपनी कानून में 500 करोड़ रूपए या इससे ज्यादा नेटवर्थ या 1000 करोड़ रूपए का कारोबार करने वाली अथवा कम से कम 5 करोड़ रूपए का शुद्ध मुनाफा कमाने वाली कंपनियों को सी.एस.आर. पर 2 प्रतिशत खर्च करना होता है। साथ ही, 82 प्रतिशत सी.एस.आर. खर्च केवल शिक्षा एवं कौशल विकास, स्वास्थ्य एवं सेनिटेशन, ग्रामीण विकास परियोजना तथा पर्यावरण पर किए गए जबकि इन चार के अलावा भी कई क्षेत्रों के लिए कानून अनुमति देता है।

(vii) Need to address the problem of acute shortage of drinking water in Kanpur Nagar and Kanpur Dehat districts in Uttar Pradesh.

श्री देवेन्द्र सिंह भोले (अकबरपुर) : मैं सरकार को यह अवगत कराना चाहता हूँ कि गंगा और यमुना के मध्य अवस्थित जनपद कानपुर देहात एवं नगर में पेयजल का गम्भीर संकट उत्पन्न हो गया है। लगातार कई वर्षों से अल्प वर्षा के कारण भू-गर्भ जल के स्तर में भारी गिरावट आई है तथा तालाबों, कुँओं एवं बावड़ी आदि पर अवैध कब्जे हो जाने के कारण एवं पूर्व में विभिन्न योजनाओं के अंतर्गत लगाए गए हैंडपंपों ने पानी देना बंद कर दिया है जिससे पशुओं एवं आमजन को पीने का पानी उपलब्ध नहीं हो पा रहा है। इसके साथ ही, सरकारी नलकूपों के खराब होने तथा नियमित विद्युत आपूर्ति न होने के कारण एवं क्षेत्र के कुँओं, तालाबों एवं रजवाहों में पानी न छोड़े जाने के कारण किसानों के खेत सूख रहे हैं, जिससे फसलें भी नष्ट हो रही हैं। ऐसी परिस्थितियों में प्रदेश सरकार एवं जिला प्रशासन भी इस गंभीर समस्या के प्रति पूर्णतया उदासीन है। पशुओं को पानी पिलाने के लिए मीलों दूर नदियों की शरण लेनी पड़ रही है। धीरे-धीरे गंगा-यमुना की सहायक नदियां भी जल विहीन होती जा रही हैं। सूखे की इस विभीषिका के कारण किसान जायद की फसलों की बुआई नहीं कर पा रहा है। यदि समय रहते गंगा-यमुना के मध्य अवस्थित इस क्षेत्र में तालाबों की खुदाई, कुँओं और बावड़ियों का निर्माण सुनिश्चित न किया गया तथा नहरों में जल आपूर्ति न की गयी तो इस क्षेत्र में पालतू पशुओं की महामारी शुरू हो जाएगी और गाँवों में रहने वाले ग्रामवासियों को पेयजल के अभाव में मजबूरन पलायन करना पड़ेगा।

अतः इस संबंध में मेरा भारत सरकार एवं प्रदेश सरकार से अनुरोध है कि पानी की भारी किल्लत को समाप्त किये जाने एवं पशुओं के साथ-साथ आम जनमानस की पेयजल की गंभीर समस्या के समाधान हेतु तत्काल आवश्यक कदम उठाकर इस गंभीर समस्या का समाधान किया जाना चाहिए।

(viii) Need to include Janjgir-Champa district of Chhattisgarh in National Horticulture Mission.

श्रीमती कमला पाटले (जांजगीर-चाम्पा) : मेरे निर्वाचन क्षेत्र के जिला जांजगीर-चांपा में 80 प्रतिशत कृषि सिंचित क्षेत्र है। धान यहां की प्रमुख फसल है। फसल लेने के बाद किसान खाली हो जाते हैं। मजदूर अन्य प्रदेशों को पलायन कर जाते हैं। किसानों के पास आमदनी का कोई ज़रिया नहीं होने से आर्थिक स्थिति दयनीय हो जाती है।

देश के विभिन्न ज़िलों में राष्ट्रीय बागवानी मिशन लागू है। मैं सरकार से मांग करती हूँ कि राष्ट्रीय बागवानी मिशन में छत्तीसगढ़ के जांजगीर-चांपा जिला को शामिल किया जाये। क्योंकि यहां फलों, सब्जियों, जड़, कंद फसलों मशरूम, मसाला, फूलों, सुगंधित पादपों को लिए जलवायु और जमीन बहुत ही उपयुक्त है। जिससे कि महानदी, सोन, हंसदो, मांड, आदि नदी के किनारे बसे पटेल, मरार, सबरिया समाज के जीविकोपार्जन का मुख्य साधन ही बाड़ी लगाकर साग-सब्जी उगाना है।

जांजगीर-चांपा जिले के राष्ट्रीय बागवानी मिशन में शामिल हो जाने पर बेरोज़गारों को रोज़गार के अवसर प्राप्त होंगे। किसानों की आर्थिक स्थिति में सुधार होगा। साथ ही, पर्यावरण को स्वच्छ रखने में सहायता मिलेगी।

(ix) Need to formulate a plan for development of small scale industries and skill development programmes in river islands particularly in Chandauli Parliamentary Constituency, Uttar Pradesh.

डॉ. महेन्द्र नाथ पाण्डेय (चन्दौली) : मेरे संसदीय क्षेत्र चन्दौली (उत्तर प्रदेश) में गोबरहां, रामचंद्रिपुर आदि ऐसे 7 गांव हैं जोकि गंगा नदी के बीच में पड़ते हैं जिनके दोनों तरफ से गंगा नदी बहती है। बरसात के मौसम में आवागमन से सारे गांव कटे रहते हैं और नौका से आवागमन सुनिश्चित होता है। यद्यपि यहां एक सेतु निर्माण कार्य चल रहा है। लेकिन यहां कभी असम के माजुली द्वीप जैसे हालात हो जाते हैं।

मेरी भारत सरकार से मांग है कि देशभर में ऐसे ढाब क्षेत्र से आने वाले गांव की जमीन की उर्वरकता का निरीक्षण कराकर कृषि क्षेत्र सहित लघु उद्योग एवं कौशल विकास योजना के अंतर्गत एक योजना बनाकर एक विशेष पैकेज के तहत नदी की मध्य धारा में पड़ने वाले गांवों का विकास कराया जाए।

(x) Need to upgrade Mohini Mandal railway Halt in Sheohar Parliamentary Constituency, Bihar as Mohini Mandal railway station.

श्रीमती रमा देवी (शिवहर) : मेरे संसदीय क्षेत्र शिवहर अंतर्गत मोहनी मंडल रेलवे हॉल्ट है जो समस्तीपुर-नरकटियागंज रेल खण्ड पर स्थित है। यह हॉल्ट सीतामढ़ी के सुप्पी प्रखण्ड अंतर्गत आता है एवं 1978 में इसको बनाया गया था। इस रेलवे हॉल्ट के आस-पास के 20 हजार के करीब रेल यात्री इस हॉल्ट का उपयोग रेल यात्रा के लिए करते हैं, परंतु इस हॉल्ट पर कम रेल गाड़ियां रुकती हैं जिसके कारण इस हॉल्ट के आसपास के ग्रामीण लोगों को इस रेलवे हॉल्ट से दूसरे रेलवे स्टेशनों पर जाना पड़ता है, इससे उनको रेल यात्रा करने में एक ओर तो असुविधा होती है और नाहक देरी भी होती है। उपरोक्त असुविधा और नाहक देरी को दूर करने के लिए मोहनी मण्डल रेलवे हॉल्ट के स्थान पर मोहनी मण्डल स्टेशन का दर्जा दिया जाना जनहित में अति आवश्यक है।

मेरा सरकार से अनुरोध है कि मोहनी मण्डल रेलवे हॉल्ट को मोहनी मण्डल रेलवे स्टेशन का दर्जा दिया जाये इसके लिए तत्काल घोषणा की जाये।

(xi) Need to check the reality shows in television channels where children participate and also regulate other programmes so that public and children can watch.

डॉ. वीरेन्द्र कुमार (टीकमगढ़) : किसी भी देश के बच्चे उसके कल का भविष्य होते हैं। संयुक्त राष्ट्र आम सभा ने दिसम्बर, 1992 में इसे महसूस किया और बच्चों की सुरक्षा के लिए एक प्रस्ताव स्वीकृत किया, जिसमें उन्होंने बच्चों के शारीरिक स्वास्थ्य और भावना संबंधी बौद्धिक तथा सामाजिक विकास को सुनिश्चित किया, परंतु यह दुर्भाग्यपूर्ण है कि आज भी हमारे देश में बच्चों के साथ शारीरिक दुर्व्यवहार, यौन उत्पीड़न, मानसिक उत्पीड़न तथा बल श्रम जैसे विभिन्न प्रकार के दुर्व्यवहार लगातार हो रहे हैं। बच्चों के साथ घर से लेकर बाहर तक होने वाले इन तमाम दुर्व्यवहारों की बारीकी से जांच करके उनकी समस्याओं का समाधान किया जाना देश के भविष्य के लिए अति आवश्यक है। विभिन्न तरह की प्रताड़नाएं बच्चों को मानसिक आघात पहुंचा रही हैं, जिससे वे मानसिक रूप से विचलित हो जाते हैं।

बहुत से मामलों में अक्सर यह देखा जाता है कि छोटी बच्चियां या छोटे बच्चे अपने साथ हो रहे दुर्व्यवहार के बारे में बोलने का साहस नहीं कर पाते हैं। इसके साथ ही, बच्चे अत्यधिक टेलीविजन देखने और इंटरनेट सर्फिंग के दुरुपयोग के कारण उचित मार्ग से अनुचित मार्ग की ओर विचलित हो रहे हैं। टेलीविजन पर अत्यधिक हिंसा, अश्लीलता और तीव्र गति से बच्चों का मस्तिष्क बहुत हिंसक और असंतुलित हो जाता है। बच्चे अपने विद्यालय अवधि के दौरान जब उनकी आयु 18 वर्ष से कम होती है, वे अधिकांशतः इस नाज़ुक उम्र में गलत चीज़ों को चुनते हैं।

ऐसे में मेरा सरकार से आग्रह है कि सरकार उन रियल्टी शोज पर जहां बच्चे भी शामिल होते हैं तथा भड़काऊ टेलीविजन कार्यक्रमों को सेंसर बोर्ड द्वारा नियंत्रित करने का प्रयास करे।

(xii) Need to provide No Objection Certificate to mines in Jamshedpur Parliamentary Constituency, Jharkhand.

श्री विद्युत वरन महतो (जमशेदपुर) : मेरे संसदीय क्षेत्र जमशेदपुर के मुसाबनी प्रखंड अंतर्गत राखा, चापड़ी, केन्दाडीह माइंस हैं। ये तीनों माइंस वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय से अनापत्ति प्रमाण पत्र मिलने के कारण चालू नहीं हो पा रही हैं। यह क्षेत्र आदिवासी, अति पिछड़ा, जनजातीय बाहुल्य एवं उग्रवाद प्रभावित हैं, यहां के लोग सुखाड़, बेरोज़गारी, गरीबी के कारण पलायन को मजबूर हैं। इसी तरह, ऐसे कई और माइंस हैं जैसे किशनगढ़िया, पाथरगोड़, चन्द्रपुर इत्यादि जिसके तांब्र की नीलामी नहीं होने के कारण वह बंद हैं। इन सभी माइंस के चालू होने से वहां के लोगों को रोज़गार मिलेगा साथ ही साथ राज्य सरकार को राजस्व की प्राप्ति होगी।

अतः माननीय मंत्री जी से मांग करता हूं कि राज्य सरकार से परामर्श कर अविलंब अनापत्ति प्रमाण पत्र देकर उपरोक्त माइंसों को चालू करवाने की कृपा की जाए।

(xiii) Need to inter-link rivers in the country.

कर्नल सोनाराम चौधरी (बाड़मेर) : “बढ़ती जनसंख्या घटता पानी” देश ही नहीं बल्कि दुनिया के लिए चिन्ता का विषय बना हुआ है। जो सही भी है। नास्त्रदेम की घोषणा के अनुसार तीसरा विश्वयुद्ध पानी पर होगा। जिस समय से ये घोषणा की गई थी, लोगों का मानना था कि यह कैसे संभव है। लेकिन हालत तो यही बर्याँ कर रहे हैं। हमारे देश के 91 जल भण्डारों में सिर्फ 22 प्रतिशत पानी रहा है। देश में झारखंड, छत्तीसगढ़, राजस्थान, मध्य प्रदेश, गुजरात, तेलंगाना कई अन्य राज्यों में लगातार सूखा पड़ा है। पीने के पानी का संकट उत्पन्न हो गया है। इधर जम्मू-कश्मीर, उत्तराखंड, उत्तर प्रदेश एवं पूर्वांचल प्रदेशों में बाढ़ ने भीषण तबाही मचा रखी है। इधर सूखा-उधर बाढ़। यह हालत है। यदि देश की मुख्य एवं प्रदेश की मुख्य नदियों को आपस में जोड़ दिया जाता है तो कुदरती पानी को विनाश से विकास की दिशा में मोड़ा जा सकता है। भीषण तबाही मचाने वाली नदियों को इन पर बांध बनाकर अन्य सूखी नदियों में पानी को डाला जाता है तो उसे पीने के लिए ही नहीं बल्कि खेती के लिए भी उपयोग में लिया जा सकेगा। उससे उत्पादन एवं रोजगार दोनों मिलेंगे। इतिहास गवाह है कि सृष्टि निर्माण से सभी सभ्यताएं नदियों के किनारे ही विकसित एवं फलीभूत हुई हैं। यदि युद्ध का इतिहास देखें तो युद्ध में सबसे पहले वाटर पाइंट पर ही कब्जा किया जाता है। इस दिशा में देश में आज़ादी से पूर्व भी विचार प्रारंभ किया गया था। ब्रिटिश इंडिया सरकार में बाबासाहेब डॉ. अम्बेडकर, लॉर्ड लिनलिथगो तथा लॉर्ड वेवल के समय श्रम सदस्य थे। उन्होंने नदियों को जोड़ने से संबंधित कार्य के लिए विश्व की पुस्तकों का अध्ययन कर टेनिसी वेली ऑथोरिटी की तरह नदी घाटी योजना बनाई और अमेरिका की नदियों के बांधों के विशेषज्ञ बुरूडीन की सेवाएं ली। 8 जनवरी, 1945 को इसी दिशा में कृषि भूमि की सिंचाई एवं मरू प्रदेश के वासियों की प्यास बुझाने के लिए भाखड़ा बांध परियोजना बनाई एवं राजस्थान नहर जो मरू गंगा एवं इंदिरा गांधी नहर के नाम से जानी जाती है, उसे मूर्तरूप दिया गया। एक लम्बे अन्तराल के बाद हमारे पूर्व राष्ट्रपति अब्दुल कलाम एवं पूर्व प्रधानमंत्री अटल जी ने नदियों को जोड़ने की योजना बनाई। लेकिन अभी तक योजना को मूर्तरूप देने के लिए कोई कारगर कदम नहीं उठाए गए हैं। मेरा निवेदन यह है कि:-

1. जो पानी प्रबंधन के अभाव में बहकर समुद्र में जा रहा है, उसको रोक कर नदियों या झीलों में संग्रहित किया जाए।
2. जैसे यमुना में नरोडा के आस-पास का पानी बहकर समुद्र में जा रहा है, उसको रोक कर मरू प्रदेश के जिले अलवर/भरतपुर से होते हुए जोधपुर-बाड़मेर तक एवं झुंझनु, सीकर, चुरु एवं नागौर को खुशहाल किया जा सकता है।

3. सरस्वती जैसी पौराणिक नदी जो राजस्थान से होकर अरब सागर में जाती है, उसको पुनर्जीवित किया जाए। जिससे यमुना, कुरुक्षेत्र, यमुना सागर के आस-पास से सिरसा, नोहर, भादरा, सरदारशहर, डूंगरगढ़, बीकानेर, जैसलमेर, बाड़मेर, जालौर से बहता कच्छ की खाड़ी में पहुंचने वाले हिमालय के शुद्ध पानी को त्रस्त लोगों तक पहुंचाने की योजना बनाई जाए।

यदि सम्पूर्ण देश की नदियों को आपस में जोड़ा जाता है तो वह दिन दूर नहीं जब भारत पुनः "सोने की चिड़िया" कहलायेगा। जरूरत है महज दृढ-इच्छाशक्ति की।

(xiv)Regarding water problem faced by Morarji Desai Residential School in Bellary, Karnataka

SHRI B. SRIRAMULU (BELLARY) : Yerragudi is a border village in Bellary taluk in my Lok Sabha Constituency which comes under Yerragudi Gram Panchayat. This village borders Alur Taluk of Andhra Pradesh.

In this village is Morarji Desai Residential School having 535 students and started three years ago. There is no drinking water facility to this school though the source is within 3 KM (Tungabhadra Canal). A local youth who has a mobile water tanker provides water to the school free of cost as part of his social service.

I request the State Government as well as district administration to prepare water line estimate so that the drinking water scheme could be executed. Children should be provided with protected drinking water. There are various schemes like Border Area Development fund, scarcity relief fund for which Deputy Commissioner is the Chairperson, Rajiv Gandhi Technology Mission, MPs LAD (Local Area Development Fund) and MLA grants through which this project could be implemented.

Necessary instructions in this regard may be given to State Government and Deputy Commissioner, Bellary. My only concern is students should not suffer from water-borne diseases.

(xv) Need to permit commercial horticulture, development of herbal hub as also wildlife tourism in Gandhi Sagar Sanctuary in Mandsaur Parliamentary Constituency, Madhya Pradesh.

श्री सुधीर गुप्ता (मंदसौर) : मेरे संसदीय क्षेत्र मंदसौर अंतर्गत मंदसौर एवं नीमच जिलों में स्थित गांधी सागर अभ्यारण्य 1974 में घोषित किया गया। इस अधिसूचित क्षेत्र में 1983 में भारत सरकार ने और अधिक क्षेत्र सम्मिलित किया। ये अभ्यारण्य 368 वर्ग कि.मी. क्षेत्र में फैला है। अभ्यारण्य से लगी हुई चम्बल नदी है। मध्य प्रदेश का कुल क्षेत्रफल का 30.72 प्रतिशत वन क्षेत्र है। प्रदेश में तेंदूपत्ता संग्रह, साल बीज, गोंद, महुआ, आंवला, जंगली शहद, सागोन, बांस, उच्च गुणवत्ता वाली लकड़ी उत्पादन, वाणिज्यिक बागवानी, हर्बल उत्पादन का केन्द्र है। मगर मेरे संसदीय क्षेत्र के वन अभ्यारण्य को आरक्षित क्षेत्र क्यों घोषित किया गया, यह बड़ा प्रश्न है। मैं चाहता हूँ कि इसमें आयुर्वेदिक हर्बल हब या वाणिज्यिक बागवानी हेतु विस्तारित करने की योजना बनाने का भारत सरकार को विचार बनाना चाहिए ताकि पर्यावरण की रक्षा हो व लोगों के रोज़गार का कारण बने। आज वन क्षेत्र पूर्ण रूप से अविकसित है। यहाँ अनुसंधान विस्तार इकाई भी प्रारंभ की जा सकती है एवं पर्यटकों हेतु इसे खोलने पर भी विचार किया जा सकता है।

(xvi) Need to take necessary measures to achieve the objectives of Krishi Vigyan Kendras and also set up more Krishi Vigyan Kendras in the country.

श्रीमती रंजीत रंजन (सुपौल) : भारत सरकार द्वारा देश के प्रत्येक जिले में वित्तीय सहायता प्रदान करके कृषि विज्ञान केन्द्र चलाये जा रहे हैं जिनका मुख्य उद्देश्य किसानों को अच्छा प्रशिक्षण देकर आधुनिक खेती एवं जैविक खेती के बारे में जागरूक कर कृषि कार्य के प्रति आकर्षण को बढ़ावा देना है लेकिन यह रोजगार कारगर नहीं हो पा रहा है। इसका मुख्य कारण कृषि विज्ञान केन्द्र का कम होना, वैज्ञानिकों की कमी, कृषि यंत्र की कमी, प्रशिक्षण कार्यक्रम की कमी है। इन सारी कमियों के चलते यह केन्द्र कारगर नहीं हो पा रहा है।

अतः मैं सरकार से मांग करती हूँ कि पूरे देश में करीब 70 प्रतिशत ग्रामीण आबादी जो कृषि कार्य से जुड़ी हुई है के हित एवं कृषि के प्रति युवाओं को आकर्षित करने के उद्देश्य से प्रत्येक जिले में एक अतिरिक्त कृषि विज्ञान केन्द्र के साथ-साथ वैज्ञानिकों की संख्या बढ़ायी जाए, वैज्ञानिकों को 5400 से 6000 का ग्रेड पे दिया जाए, प्रत्येक कृषि विज्ञान केन्द्र को चाहरदीवारी से सुरक्षित किया जाए, कृषि यंत्र बैंक की स्थापना की जाए, 6 माह का प्रशिक्षण कोर्स शुरू किया जाए एवं कर्मचारियों की क्षमता का विकास किया जाए ताकि पुनः देश के ऐसे युवा जो सधन एवं प्रशिक्षण के अभाव में कृषि कार्य से विमुख हो रहे हैं वह पुनः कृषि कार्य कर देश की तरक्की में अपना योगदान दे सके।

(xvii) Need to declare 31st May, the birth anniversary of Ahilya Bai Holkar, as National Holiday.

श्री राजीव सातव (हिंदीगोली) : महारानी अहिल्याबाई इतिहास-प्रसिद्ध मराठा सूबेदार मल्हारराव होलकर के पुत्र खंडेराव की पत्नी थी, जिसका जन्म 31 मई, 1725 में हुआ था, उन्होंने अपने राज्य की सीमाओं के बाहर भारत-भर में कई धार्मिक और सामाजिक सुधार व विकास के कार्य कराये, प्रसिद्ध तीर्थों और स्थानों में मन्दिर बनवाए, घाट, कुँओं और बावड़ियों का निर्माण किया, मार्ग बनवाए, सुधरवाए, भूखों के लिए अन्नसत्र (अन्न क्षेत्र) खोले, प्यासों के लिए प्याऊ बिठलाई, मनन-चिंतन और प्रवचन हेतु मंदिरों में विद्वानों की नियुक्ति की, इतना ही नहीं, वरन आत्म प्रतिष्ठा के झूठे मोह का त्याग करके जीवन भर सदा न्याय करने का प्रयत्न करती रहीं। इनके जीवनकाल में ही इन्हें जनता 'देवी' समझने और कहने लगी थी। इतना बड़ा व्यक्तित्व जनता ने पहली बार देखा था। जब उस समय चारों ओर अराजकता फैली थी, शासन और व्यवस्था के नाम पर घोर अत्याचार हो रहे थे, आमजन, गृहस्थ, किसान मजदूर-अत्यंत हीन अवस्था में सिसक रहे थे, उनका एकमात्र सहारा-धर्म, अंधविश्वासों, भय, त्रासों और रूढ़ियों की जकड़ में कसा जा रहा था, न्याय में न शक्ति रही थी, न विश्वास, ऐसे काल की उन विकट परिस्थितियों में अहिल्याबाई ने जो कुछ किया वह चिरस्मणीय है। अहिल्याबाई अंधेरे में प्रकाश-किरण के समान थी, जिसे अंधेरा बार-बार ग्रसने की चेष्टा करता रहा, अपने उत्कृष्ट विचारों एवं नैतिक आचरण के चलते ही समाज में उन्हें देवी का दर्जा मिला।

उनके सम्मान में इंदौर में प्रति वर्ष भाद्रपद कृष्णा चतुर्दशी के दिन अहिल्योत्सव का आयोजन किया जाता है। आज जरूरत है कि उनके सम्मान में देश भर में उनकी जयन्ती 31 मई को राजकीय अवकाश घोषित किया जाय, सही मायने में उनके लिए यही सच्ची श्रद्धांजलि होगी।

(xviii) Need to construct a level crossing or construct a subway at Birnagar Railway Station in Ranaghat parliamentary constituency of West Bengal

DR. TAPAS MANDAL (RANAGHAT) : Birnagar Municipality is one of oldest municipalities in West Bengal. It is situated in my constituency, Ranaghat, in the district of Nadia, 82 km away from Sealdah, in Sealdah - Krishnagar and Lalgola Railway Section which has intersected this municipality. As a result thousands of inhabitants who are residing on the western side of the Railway Station have been completely deprived of all kinds of major and important social and civic amenities.

All municipal services are available on the eastern side of Birnagar Railway Station. Moreover, most of the people of western side belong to Scheduled Caste and Backward Classes having feeling of deprivation of such amenities.

On the other hand, Ambulance, Fire brigade, Police vehicles cannot move to the localities for the lack of inapproachable roads as and when necessary.

Therefore, my proposal is : (1) construction of a vehicular metal road about 1 km from Bilpara to Gumtipara Gate alongside the railway lines, or (ii) construction of a level crossing to the southern end of Birnagar Railway Station and/or (iii) construction of subway/underpass at the Southern end of Birnagar Railway Station.

I am earnestly requesting the Railway Minister to look into the matter personally.

**(xix) Regarding construction of dam on rivers Shilabati and
Dwarakeswar in West Bengal**

SHRI SAUMITRA KHAN (BISHANPUR) : I would like to draw attention towards water scarcity being faced by the entire nation. In this connection, I would say that surplus water is flown away during the rainy season through rivers. This water could be reserved for raising the ground water table. In my area Bankura, Bishnupur etc. rivers like Shilabati, Dwarakeswar get overflowed during the raining season. A dam can be built on these rivers for recharging the water table. I urge the Government to take suitable steps in this regard.

(xx) Need to expedite construction of Rimoli to Rajamunda section of National Highway No. 215 in Keonjhar Parliamentary Constituency, Odisha.

श्रीमती सकुंतला लागुरी (क्योंझर) : मैं सरकार का ध्यान दिलाना चाहती हूँ कि मेरे संसदीय क्षेत्र क्योंझर, ओडिसा में पानी कोइली से राजा मुंडा के बीच राष्ट्रीय राजमार्ग दो भागों में बंटा हुआ है। रिमोली से राजा मुंडा के बीच राष्ट्रीय राजमार्ग 215 का कार्य तीन साल से लंबित है और मार्ग की मरम्मत का कार्य भी समय पर नहीं हो पाता है जिसके कारण आये दिन इस राष्ट्रीय राजमार्ग पर दुर्घटनाएं होती रहती है। उपरोक्त राष्ट्रीय राजमार्ग को ओडिसा राज्य की जीवन रेखा माना जाता है। जब तक इस राष्ट्रीय राजमार्ग को समुचित ढंग से यातायात के लिए प्रचालन में नहीं लाया जाएगा तब तक क्योंझर का सामाजिक, औद्योगिक विकास संभव नहीं है।

मेरा सरकार से अनुरोध है कि रिमोली से राजा मुंडा के बीच राष्ट्रीय राजमार्ग का निर्माण किया जाये और जहां-जहां पर मरम्मत कार्य होना है उसको समयबद्ध तरीके से पूरा किया जाये।

(xxi) Need to improve BSNL mobile service in Buldhana Parliamentary Constituency, Maharashtra.

श्री प्रतापराव जाधव (बुलढाणा) : मैं सरकार का ध्यान अपने संसदीय क्षेत्र बुलढाणा, महाराष्ट्र में बी.एस.एन.एल. द्वारा दी जा रही टेलीफोन सेवा की तरफ दिलाना चाहता हूँ, जो बहुत ही खराब हो गई है। मेरे इस संसदीय क्षेत्र में बी.एस.एन.एल. के मोबाईल टावर बहुत ही कम हैं, जो हैं, वह खराब हैं। इन टावरों में जो उपकरण लगाये जाते हैं, खराब होने की स्थिति में वे भी नहीं मिल पाते हैं, जिसके कारण ग्रामीण क्षेत्रों में मोबाईल सिग्नल नहीं मिल पा रहे हैं और लोगों को मोबाईल कनेक्शन नहीं मिल पाते हैं। लैंडलाईन टेलीफोन भी ठीक तरह से काम नहीं करते हैं जो टेलीफोन खराब हो जाता है उसके ठीक करने में महीनों लग जाते हैं। ब्रॉडबैंड भी ठीक तरह से नहीं चलता है, जिसके कारण बैंको में इंटरनेट ठीक ढंग से नहीं चलने के कारण लोगों को बैंकों के लेन-देन के कार्य में काफी दिक्कत हो रही है।

मेरा सरकार से अनुरोध है कि मेरे संसदीय क्षेत्र बुलढाणा में बी.एस.एन.एल. की टेलीफोन व्यवस्था ठीक की जाये, पर्याप्त मात्रा में मोबाईल टावर लगाये जायें और ब्रॉडबैंड सेवा को दुरूस्त किया जाए, जिससे लोगों को असुविधा न हो सके।

(xxii) Need to confer 'Bharat Ratna' on Late Shri Nandamuri Taraka Rama Rao, former Chief Minister of Andhra Pradesh

SHRI M. MURLI MOHAN (RAJAHMUNDRY) : Legendary actor of Telugu filmndom Nandamuri Taraka Rama Rao, famously known as NTR needs no introduction. NTR was the doyen of Telugu film who strode the Indian Telugu film industry like a colossus for half a century and later carved out a niche for himself as the tallest political leader not only in Andhra Pradesh, but also in the whole country.

NTR deserves the highest civilian award "Bharat Ratna" for bringing recognition to Telugu language and culture in the world. As a deep gesture of his selfless services to the society, I would earnestly appeal to the Union Government through you to confer posthumously "Bharat Ratna" upon the TDP party founder and former Chief Minister of Andhra Pradesh, Shri Nandamuri Taraka Rama Rao popularly known as NTR.

(xxiii) Regarding setting up of Kurnool-Hyderabad-Nizamabad-Adilabad-Nagpur Industrial Corridor

SHRI KOTHA PRABHAKAR REDDY(MEDAK) : The newly created Telangana is backward in major sectors such as industry, power, roads, railways, etc. Lakhs of poor people including youths and students of Mahabubnagar, Karimnagar, Nizamabad and other districts in Telangana migrate every year for employment to major cities like Bengaluru, Pune, Chennai and to faraway countries like USA, Australia and Gulf, only to face hardships and ill-treatment. So, there is a need for increase of infrastructure, basic amenities and providing employment opportunities to curtail this menace in the State.

Central Government has declared Chennai-Visakhapatnam ; Chennai-Bengaluru National Highways as Industrial Corridors. Recently Bengaluru-Kurnool stretch of NH-44 has also been declared as Industrial Corridor. In continuation of this, if Kurnool-Hyderabad-Nagapur stretch of NH-44 is declared as Industrial Corridor, the backward districts of Mahabubnagar, Ranga Reddy, Medak, Nizamabad and Adilabad in Telangana and Yavatmal, Wardha, Chandrapur and Nagapur in Maharashtra will benefit greatly in terms of development and employment.

Therefore, I urge upon the Minister of Road Transport and Highways to kindly take steps to declare Kurnool-Hyderabad-Nizamabad-Adilabad-Nagpur sector of NH-44 (about 750 kms) as Industrial Corridor.

(xxiv)Need to retain IDBI as a Public Sector Bank

SHRI SANKAR PRASAD DATTA (TRIPURA WEST): In the Budget proposals presented to the Parliament on 29.3.2016, Government of India, inter-alia, declare that it would carry forward the process of 'transformation of IDBI Bank' and 'consider the option of reducing its stake to below 50%'.

In this connection, it is stated that during the debate on IDBI (Transfer of Undertaking and Repeal), 2002 the then Hon'ble Finance Minister, Jaswant Singh, had consciously and categorically assured the Hon'ble Members of Parliament that post-conversion, Government of India shall, at all times, maintain not less than 51% of the issued capital of the company. The assurance formed the very basis for the ultimate passage of the Bill.

Clause 4 of the Articles of Association of the Bank provides that the "Central Government being a share holder of the company, shall at all times maintain not less than fifty one percent of the issued capital of the Company."

Further, the Government of India, informed both the Houses of Parliament in the Lok Sabha on 18.12.2015 and Rajya Sabha on 22.12.2015 respectively that all Public Sector Banks including IDBI Bank have been allowed to raise capital from public market by diluting Government of India holding up to 52% in phased manner.

To register their protest against the proposal of the Government of India to privatize IDBI Bank, Officers and Employees of IDBI Bank under the banner of United Forum of IDBI Officers and Employees implemented Nation-wide Strike action on 27.11.2015 and March 28,2016.

Hon'ble Finance Minister is, therefore, requested to review the decision in the matter and retain IDBI Bank as a Public Sector Bank.

(xxv) Need to set up maize-based Food Processing Industries in Bhagalpur Parliamentary Constituency, Bihar.

श्री शैलेश कुमार (भागलपुर) : मेरे संसदीय क्षेत्र भागलपुर के किसान बहुत ही बड़े पैमाने पर मक्का की खेती करते हैं। किसान महंगे खाद और बीज लेकर मक्के की खेती करते हैं, लेकिन स्थानीय स्तर पर किसानों के मक्के की फसल का लागत मूल्य भी मिलना मुश्किल हो रहा है। किसानों के फसल के लाभकारी मूल्य नहीं मिलने के कारण किसान लगातार कर्ज में डूबते जा रहे हैं तथा लागत से भी कम मूल्य पर उन्हें अपने मक्के को बेचने पर मजबूर होना पड़ रहा है। भागलपुर में मक्के के खाद्य प्रसंस्करण का कोई भी उद्योग नहीं है जिसके चलते फसलों की बर्बादी भी हो रही है। परिस्थिति यही रही तो किसान मक्का की खेती करना भी छोड़ देंगे और पुनः बेरोज़गार हो जायेंगे जिससे इस क्षेत्र में किसानों का विकास ठप्प हो जाएगा जबकि मक्का देश के जी.डी.पी. की बढ़ोत्तरी में महत्वपूर्ण योगदान देता है।

अतः मेरी भारत सरकार से मांग है कि बिहार राज्य के भागलपुर में मक्के पर आधारित खाद्य प्रसंस्करण उद्योग की स्थापना करायी जाए तथा खाद्य प्रसंस्करण कंपनियों को किसानों से सीधे मक्का खरीदने की मंजूरी दी जाए ताकि भागलपुर तथा आस-पास के कई जिलों के किसानों के मक्के की फसल का लाभकारी मूल्य मिलना सुनिश्चित हो सके।

(xxvi) Need to conduct an inquiry into the alleged hoarding and creating of artificial shortage of pulses leading to steep hike in the prices of pulses.

श्री विजय कुमार हॉसदाक (राजमहल) : मैं सरकार का ध्यान देश में दालों के दामों में हुई भारी बढ़ोतरी की तरफ आकर्षित कराना चाहता हूँ। गत वर्ष देश में भारी वर्षा एवं ओलावृष्टि के कारण दाल की फसलों को सबसे ज्यादा नुकसान पहुंचा था।

फसल खराब होने के बाद सरकार ने विदेश से दाल मंगाने का ऑर्डर दिया, जिसे देश के पांच बड़े ब्रोकर्स ने आयात से आई दाल के पूरे जहाज खरीद लिए। फिर इन्हीं ब्रोकर्स की बनाई डमी कंपनियों को दाल बेच दी गई। इन डमी कंपनियों का एड्रेस देश के अलग-अलग राज्यों में बताया गया और इन डमी कंपनियों ने लगभग 93,500 टन दाल को गोदामों में जमा कर लिया। यह भी पता चला है कि कई बार ब्रोकर्स और कमोडिटी संचालकों का अंतर्राष्ट्रीय रैकेट जहाजों को समुद्र में ही घुमाता रहता है ताकि वे देश में देर से पहुंचें। जब बाज़ार में दाल की किल्लत होने पर कीमत 85 रूपए से 200 रूपए तक पहुंच गई तब दाम बढ़ते ही इन ब्रोकरों ने बाज़ार में भेजना शुरू कर दिया और खूब मुनाफा कमाया।

अतः मैं सरकार से आग्रह करता हूँ कि इस घटना की उचित जांच करवाकर दोषियों के खिलाफ कड़ी से कड़ी कार्रवाई करने का कष्ट करें ताकि भविष्य में इस तरह की घटनाओं की पुनरावृत्ति न हो।

(xxvii) Need to probe the alleged irregularities in the auction of cooperative sugar mills in Maharashtra.

श्री राजू शेटी (हातकण्गले) : महाराष्ट्र के को-ऑपरेटिव चीनी उद्योग में राज्य सरकार, किसान, आम आदमी की बड़ी राशि निवेश है। महाराष्ट्र की ग्रामीण अर्थव्यवस्था ही चीनी उद्योग पर निर्भर है। लगभग 9 लाख गन्ना कटाई करने वाले मज़दूरों को साल में 150 से 170 दिन का रोज़गार यह उद्योग देता है। हज़ारों मज़दूर चीनी मिलों में काम करते हैं और 3 करोड़ गन्ना उत्पादक किसानों की आजीविका इस उद्योग पर निर्भर है। लेकिन पिछले कई सालों से यह उद्योग कथित रूप से भ्रष्टाचार, परिवारवाद और राजनीति का शिकार बन गया है। एक-एक पैसा इकट्ठा करके किसानों ने यह चीनी उद्योग अपने पसीने से खड़ा किया। लेकिन किसानों की धनराशि राजनीति के लिए इस्तेमाल की गई। नतीजा यह हुआ कि सहकारी चीनी मिलें घाटे में चली गयीं। आखिरकार उसका कर्ज इतना बढ़ गया कि बैंकों को सेक्युरिटाइजेशन एक्ट के तहत चीनी मिलों की नीलामी करनी पड़ी। मज़े की बात यह है कि जिनकी वजह से चीनी मिलों की नीलामी हुई, उन्हीं राजनीतिक नेताओं ने अलग-अलग अपनी निजी प्राइवेट कंपनियां बनाकर अलग-अलग नाम से नीलामी में उन्हीं मिलों की खरीदारी की। इस नीलामी में कहीं भी पारदर्शिता दिखाई नहीं दी। आज तकरीबन एक चीनी मिल खड़ा करने के लिए कम से कम 300 करोड़ रुपये लगते हैं। लेकिन यही सहकारी चीनी मिले केवल 14 करोड़ रुपये से 50 करोड़ रुपये तक में नीलाम हो गयीं। पिछले कई सालों में महाराष्ट्र की 35 सहकारी चीनी मिले सिर्फ 1 हज़ार 76 करोड़ में नीलाम हो गयीं, जिनकी असली बाज़ार कीमत 10 हज़ार करोड़ से भी ज्यादा है। मैं सरकार को बताना चाहता हूँ कि जिन निजी कंपनियों ने यह चीनी मिले खरीदी हैं, उनके बोर्ड ऑफ़ डायरेक्टर कौन हैं, शेयर होल्डर कौन हैं और वह यह मिल खरीदने के लिए इतनी राशि कहाँ से लाए। इसकी प्रवर्तन निदेशालय (ई.डी.) की तरफ से पूरी जांच की जानी चाहिए। इसके साथ-साथ सहकारिता की कई स्पीनिंग मिले, एग्रो प्रोसेसिंग यूनिट को भी इसी तरह से बेचा गया और खरीदारी हुई। इसमें जो राशि लगायी गयी है, वह सब कालाधन है।

सरकार से मेरा आग्रह है कि इस पूरे मामले की ई.डी. के तहत जांच करके असली हकदारों के साथ न्याय किया जाए।

12.58 hours**DEMANDS FOR GRANTS (GENERAL), 2016-17****Ministry of Civil Aviation and Tourism ...Contd.**

***कुँवर पुष्पेन्द्र सिंह चन्देल (हमीरपुर):** वर्ष 2016-17 के लिए नागर विमानन एवं पर्यटन मंत्रालय के नियंत्रणाधीन अनुदान की मांगों के संबंध में अपने विचार रखना चाहूंगा। बुंदेलखण्ड भारत का भौगोलिक दृष्टि से मध्य क्षेत्र है। आज भी इस क्षेत्र में महा पाषाण काल की धरोहरें बिखरी हुई हैं। अपनी विशेष सांस्कृतिक, ऐतिहासिक एवं प्राकृतिक विरासत के कारण इस क्षेत्र में पर्यटन की असीम संभावनाएँ हैं। पर्यटन ही एक ऐसा सेवा क्षेत्र है, जिसके द्वारा दूरस्थ और आर्थिक रूप से पिछड़े क्षेत्रों में बहुत कम लागत में आर्थिक वृद्धि को प्राप्त किया जा सकता है। इसलिए पर्यटन का विकास मेरे संसदीय क्षेत्र हमीरपुर, महोबा, तिंदवारी में और भी महत्वपूर्ण हो जाता है।

मेरे संसदीय क्षेत्र हमीरपुर के महोबा, हमीरपुर, राठ, तिंदवारी, चरखारी एवं कलिंजर को विरासत परिपथ में शामिल करने की आवश्यकता है तथा चित्रकूट को प्रसाद योजना में शामिल किया जाना चाहिए। महोबा और उसके आसपास के क्षेत्र में बहुत बड़ी संख्या में झील और तालाब जैसे मदन सागर, कीरत सागर, कल्याण सागर, विजय सागर, चरखारी के तालाबों की श्रृंखला इत्यादि हैं, जिनको पर्यटक स्थल के रूप में विकसित किया जा सकता है और नौकायन के माध्यम से पर्यटन को इस क्षेत्र में बढ़ाया जा सकता है। इसके साथ वाटर स्पोर्ट्स, ट्रैकिंग आधारित पर्यटन की असीम रोज़गारपरक संभावनाएँ हैं। तालाबों, पक्षी विहारों, मंदिरों, प्राकृतिक झील, सुंदर पहाड़ी किलों एवं बावड़ियों वाले इस विस्तृत मनोरम क्षेत्र में जो प्राकृतिक सुंदरता का अनुपम क्षेत्र है, भारत सरकार की अनेकानेक योजनाओं से सूखे व अकाल से परेशान और पलायन को मजबूर ग्रामीणों को रोज़गार के अवसर प्रदान कर समूचे बुंदेलखण्ड में आर्थिक सम्पन्नता से क्षेत्र का चतर्मुखी विकास होगा और जो देश की जी.डी.पी. की वृद्धि में सहायक होगा।

“हुनर से रोज़गार” योजना के अंतर्गत पर्यटन सेवाओं से जुड़ी अतिथि सेवाओं हेतु मेरे संसदीय क्षेत्र में कौशल विकास केंद्रों की स्थापना किए जाने की आवश्यकता है और मेरे संसदीय क्षेत्र में बहुत से युवा टूरिस्ट गाइड के रूप में अपनी जीविका चला रहे हैं, इस क्षेत्र में विभिन्न देशों से पर्यटकों का आना होता है और गाइड को पर्यटकों के साथ उनकी भाषा में उचित संवाद भी स्थापित करना होता है। अतः उनके अनेक विदेशी भाषाओं के ज्ञान एवं कुशल व्यवहार हेतु विशेष कौशल केंद्रों की स्थापना की आवश्यकता है।

बुंदेलखण्ड मंदिरों का क्षेत्र है, अतः इस क्षेत्र में मंदिरों के रख-रखाव एवं पुनरुद्धार की आवश्यकता है। अनेक सूर्य मंदिर बुरी हालत में हैं, उनके तत्काल उचित रख-रखाव की आवश्यकता है। बुंदेलखण्ड की आत्मा “आल्हा” लोक गायन है और यही इसकी पहचान भी है। अतः इस क्षेत्र में सांस्कृतिक मेलों के भी आयोजन की आवश्यकता है जिससे इस क्षेत्र में पर्यटन का विकास हो सकेगा।

मैं भारत सरकार से अनुरोध करता हूँ कि पर्यटन की दृष्टि से मध्य भारत में स्थित बुंदेलखण्ड सभी सुविधाओं से युक्त राष्ट्रीय राजमार्गों, रेलवे लाईनों के अतिरिक्त हवाई मार्ग से भी खजुराहों के माध्यम से जुड़ा है, जहाँ अंतर्राष्ट्रीय हवाई अड्डे की सुविधाएँ उपलब्ध हैं और बहुत कम खर्च में खजुराहों को अंतर्राष्ट्रीय हवाई अड्डा घोषित करके अंतर्राष्ट्रीय पर्यटकों को आकर्षित किया जा सकता है, जिससे विदेशी मुद्रा से राजकोष भरेगा और क्षेत्रवासियों की आर्थिक प्रगति होगी।

मेरी उक्त मांगों के अतिरिक्त एक विशेष मांग है कि एक “बुंदेलखण्ड सर्किट” अथवा “चन्देल सर्किट” के नाम से तत्काल घोषणा की जाये। इस सर्किट के अंतर्गत निम्न स्थानों को शामिल किया जाये: पन्ना जो हीरों की खदानों के लिए विश्व प्रसिद्ध है; खजुराहो में चन्देल कालीन विश्व प्रसिद्ध मंदिरों की ऐतिहासिक श्रृंखला है; महोबा 1000 वर्षों तक मध्य भारत में शासन करके विदेशी आक्रांताओं से भारतीय संस्कृति की रक्षा करने वाले चन्देल राजाओं की राजधानी रही है; कलिंजर में अभेद्य किला है, जिसकी मजबूत दीवार पर शेरशाह द्वारा दागे गया रॉकेट टकराकर वापस शेरशाह पर ही गिर गया और मुगलों और अंग्रेजों के भारत में प्रशासनिक सिद्धांतों का जनक, शेरशाह मारा गया; चित्रकूट में भगवान राम ने बनवास के 12 वर्ष व्यतीत किए थे; धुबेला में राजा छत्रसाल के समय बुंदेलखण्ड राज्य का संचालन केंद्र था; ओरछा में भगवान राम का मंदिर है और बुंदेलखण्ड में विशेष आस्था का केंद्र है; झाँसी में महारानी लक्ष्मीबाई का किला है और रेलवे तथा सेना के लिए विशेष केंद्र है; दतिया में माँ पीताम्बरी शक्ति पीठ है।

उक्त सर्किट बनाया जाना देश के पर्यटन मानचित्र में समृद्धि का विशेष सर्किट सिद्ध होगा, जो पिछड़े किन्तु विरासत में मिली प्राकृतिक सम्पन्नता वाले बुंदेलखण्ड वासियों की तकदीर एवं तस्वीर बदलने में सहायक सिद्ध होगा। अतः “बुंदेलखण्ड या चन्देल सर्किट” निश्चित रूप से घोषित किया जाये, यही मेरी प्रबल मांग है।

*SHRIMATI APARUPA PODDAR (ARAMBAG): Though India has completed 100 years in Civil Aviation, lot has to be done to revive the Sector. In the recent years, India has suffered disgrace in the Aviation Sector, due to the failure of safety, passenger amenities struggling to meet to International Standards. Expansion plans of National Carrier Air India and code-share agreements are still pending; also causing heavy revenue loss to Air India. Instead of rectifying the situation, as usual, the Union Government is seriously pitching for open sky policy and 100% FDI in Aviation Sector, from the current 49%.

Air India should tie-up with quality Hotel Accommodation to woo Foreign Travellers; and concentrate more on 100% on time performance. The Government should finalize the long awaited "Draft National Civil Aviation Policy". Tourism Sector should be given prior importance. Special packages and tie- up with the State Government will have a large impact on Tourists.

I draw the attention of Hon'ble Tourism Minister to give due importance on Tourist Centres Tarakeshwar Temple, Garmandaran in Goghat, Raja Ram Mohan Roy Birth Place and Narajole Raj bari in Chandrakona in my Constituency.

* Speech was laid on the Table.

***श्री आलोक संजर (भोपाल):** देश में, मेरे भारत में विद्यमान पर्यटन स्थलों के परिचय से यह सिद्ध होता है कि हमारा भारत देश एक विशाल देश है। हम आज गौरव से कह सकते हैं कि हिन्दुस्तान का पर्यटन एक वृहत्तर उद्योग के रूप में विकसित हो रहा है। आज संपूर्ण विश्व मुक्त कंठ से वर्तमान केंद्र सरकार- मोदी जी के नेतृत्व वाली सरकार की प्रशंसा कर रहा है। मोदी सरकार की नीतियों का ही यह असर है कि पिछले एक वर्ष के अंदर देश में विदेशी पर्यटकों की संख्या में तेजी से बढ़ोत्तरी हुयी है। वर्तमान की केंद्र सरकार के प्रयासों के कारण ही हम कह सकते हैं कि पर्यटन के क्षेत्र में संपूर्ण विश्व में भारत 65वें स्थान से घटकर 52वें स्थान पर आ गया है, विश्व आर्थिक मंच की ताजा रिपोर्ट के अनुसार पर्यटन और यात्रा प्रतिस्पर्धी सूचकांक में हमारे देश की स्थिति पहले से बहुत बेहतर हुयी है। पिछले वर्षों में अनेकानेक कारणों के कारण पर्यटन की परिस्थितियां खराब रही हैं, किंतु जहां चाह-वहाँ राह भी होती है, इस उक्ति को दूरदृष्टि ने चरितार्थ किया है।

हमारे देश के सौन्दर्य, यहाँ के प्राकृतिक वातावरण, ऐतिहासिक स्थल, संस्कृति, सभ्यता के आकर्षण से वशीभूत होकर विभिन्न देशों से, प्रदेशों से पर्यटक आते हैं। देश व प्रदेश की सरकारों की पर्यटन को उद्योग का दर्जा देने के बाद मुख्य कोशिश यही रही है कि अधिक से अधिक विदेशी मुद्रा कमाई जाये, इसलिए पर्यटन को और अधिक बढ़ाने के लिए उदार नीति अपनाकर अधिक से अधिक पर्यटन के क्षेत्र में विद्यमान समस्याओं को दूर करने हेतु सार्थक प्रयास किया जाए और अधिक ठोस निर्णय लेने की आवश्यकता है ताकि पर्यटन के साथ-साथ जीवन एवं पर्यावरण के सत्य के साथ खिलवाड़ न हो सके।

मानव जीवन में सर्वदा पर्यटन के प्रति सदा से एक विशेष लगाव रहा है, पिछले कुछ दशक पहले आवागमन के साधन पर्याप्त नहीं थे, उसके बावजूद पर्यटकों की मनोवृत्ति रोमांचक थी, पर्यटन शब्द से ही देश के प्राकृतिक सौन्दर्य, संस्कृति एवं कला की रूप रेखा उपस्थित हो जाती है। पर्यटन से निश्चित ही व्यक्ति "मैं" से हम की ओर जाने को लालायित होता है। प्रान्त, भाषा, जाति, मत, पंथ एवं सम्प्रदाय की संकीर्णताओं से दूर होता है।

पर्यटन विकास की प्रक्रिया के माध्यम से पूरे देश के साथ एकात्म होता है, किसी भी पर्यटक को अपने देश में वहां के भिन्न अंचलों में व्याप्त लोक संस्कृति, जीवन शैली और ऐतिहासिक प्रगति से तालमेल बिठाने में रचनात्मक भूमिका की नितांत आवश्यकता होती है, यही कारण है कि मोदी सरकार की विभिन्न योजनाओं के परिणामस्वरूप विदेशों से बड़ी संख्या में पर्यटक हिंदुस्तान में आ रहे हैं। प्रसन्नता का विषय है कि केंद्र सरकार 113 देशों से आने वाले पर्यटकों, नागरिकों को देश के 16 एयरपोर्ट पर ई-पर्यटक वीजा उपलब्ध करवा रही है, इस ई-पर्यटक वीजा के चलते गत वर्ष माह जनवरी से नवम्बर माह के बीच ई-

* Speech was laid on the Table

पर्यटक वीजा पर देश में आने वाले विदेशी पर्यटकों की संख्या में उल्लेखनीय बढ़ोत्तरी हुयी है। ई-टूरिस्ट वीजा लेकर भारत आने वाले पर्यटकों में 2700 फीसदी का इजाफा हुआ है। मैं देश को अवगत कराना चाहता हूँ कि विदेशी पर्यटकों को अतिरिक्त सुविधा मुहैया कराने की सफल योजना के कारण पर्यटन मंत्रालय की मदद से 1,12,958 करोड़ रुपये की विदेशी मुद्रा की आय हुई है।

मोदी जी के चर्चित "मेक इन इंडिया" कार्यक्रम की तरह है, देश व विदेश के पर्यटकों को "वेलकम टू इन्फ्रेडिबल इंडिया" अर्थात् पधारिये इस रोशन भारत में हार्दिक स्वागत कर रहे हैं, न्यौता दे रहे हैं। स्वच्छ भारत, स्वच्छ स्मारक और स्वच्छ पर्यटन इस शानदार मुहिम के तहत सरकार ताजमहल, कुतुबमीनार, खजुराहो, कोणार्क सूर्य मंदिर सहित देश के जाने माने 25 स्मारकों व पर्यटन स्थलों को स्वच्छ भारत अभियान से जोड़कर उन्हें आदर्श स्मारक तो बना ही रही है, साथ ही, पर्यटकों के लिए विशेष सुविधायें भी उपलब्ध करवा रही है ताकि भारत के पर्यटन स्थलों से पर्यटक सुखद अनुभव, अमिट यादों के साथ-साथ भारत के अन्य शेष पर्यटन स्थलों को देखने-समझने के लिए दोबारा वापस आये।

पर्यटन मंत्री जी की विशेष रूचि के कारण पर्यटन के क्षेत्र में विकास के बंद दरवाजे स्वतः खुल रहे हैं- यही कारण है कि आज विदेशी मुद्रा के अर्जन के लिए पर्यटन को एक अहम सेक्टर माना जा रहा है। आज चाहे हमारे अपने प्रदेशों के पर्यटक हों अथवा सात समुन्दर पार से आये विदेशी पर्यटक हों, जो भारत की धरती पर आ रहे हैं, उनकी सुख-सुविधा का विशेष ध्यान रखा जा रहा है। इसी तारतम्य में मध्य प्रदेश के यशस्वी मुख्यमंत्री श्री शिवराज सिंह चौहान जी भी प्रदेश के पर्यटन स्थलों पर सुख-सुविधा मुहैया करवा रहे हैं। यही कारण है कि आज प्रदेश में सैलानियों की संख्या में इजाफा हुआ है। मध्य प्रदेश के पर्यटन स्थलों की जानकारी हेतु श्री शिवराज जी की सरकार के पर्यटन मंत्रालय ने देश-विदेश के पर्यटकों के लिए शानदार गीतनुमा विज्ञापन तैयार किया है। प्रदेश का यह विज्ञान भी सैलानियों को जानकारी भी दे रहा है और प्रदेश पर्यटन स्थल एक तरह से निमंत्रण भी दे रहा है।

पिछले दिनों केंद्रीय पर्यटन मंत्री जी ने कहा था कि पर्यटन विभाग के नये कदमों से देश में आने वाले विदेशी पर्यटकों की वर्तमान संख्या जो 72 लाख है, आने वाले तीन वर्षों में यह संख्या दोगुनी से तिगुनी हो जायेगी। स्वच्छता, सुरक्षा और आतिथ्य को इस नये मंत्र से विदेशी पर्यटक स्वच्छ भारत, स्वच्छ स्मारक और स्वच्छ पर्यटन के माध्यम से हमारे भारत को जानेंगे भी और स्वामी विवेकानन्द जी के भविष्य के भारत को मानेंगे भी। पर्यटकों में दिव्यांग पर्यटक स्थल पर जाने के इच्छुक रहते हैं, सरकार उनके लिए भी विशेष सुविधायें प्रदान करवा रही है।

एक अन्य अनूठी पहल "हुनर से रोज़गार तक" का कार्यक्रम है, समावेशी विकास को बढ़ाने के लिए 12वीं योजना में हुनर से रोज़गार तक को एक महत्वपूर्ण माध्यम माना गया है। इस कार्यक्रम का लक्ष्य है कि 18 से 28 साल तक के आयु वर्ग के युवाओं में रोज़गारपरक कौशल विकास विकसित करना। इस

योजना के अंतर्गत खाद्य एवं पेय सेवा, खाद्य उत्पादन, हाउसकीपिंग, बेकरी उत्पाद, पैटीज आदि बनाना और वाहन चलाने का प्रशिक्षण दिया जाता है। प्रशिक्षण की अवधि 6 से 8 सप्ताह की है। इस कार्यक्रम को कौशल विकास के लिए महत्वपूर्ण प्रमुख पहल के रूप में स्वीकार किया गया है। मंत्रालय इसके सुलभ कार्यान्वयन के लिए लगातार प्रयास कर रहा है ताकि पूरे देश में अधिक से अधिक युवाओं तक पहुँचा जा सके। इसके लिए पारंपरिक और अभिनव उपायों को काम में लाया जा रहा है। इसके क्रियान्वयन की जिम्मेदारी पर्यटन मंत्रालय द्वारा प्रायोजित अनेक संस्थानों को भी दी गई है। इसमें निजी क्षेत्र का सहयोग लेने का भी निर्णय लिया गया है, जिनमें औद्योगिक इकाईयां शामिल हैं। इसके तहत भारतीय सेना के साथ ही एक करार किया गया है। इसे "हुनर से रोजगार सेना के सहयोग" से कहा जाता है।

हमारे देश की महाकाल की नगरी उज्जैन में सिंहस्थ का विशाल आयोजन हो रहा है, मध्य प्रदेश सरकार, श्री शिवराज सिंह चौहान जी के नेतृत्व में संपूर्ण व्यवस्था बहुत सुचारु रूप से चल रही है, लाखों की संख्या में श्रद्धालु व पर्यटक वहां निरंतर आ रहे हैं, क्षिप्रा की नदी में डुबकी लगा रहे हैं, महाकाल प्रभु के दर्शन कर रहे हैं। मैं सदन के सभी जन सेवकों व उनके संसदीय क्षेत्र के मतदाताओं को उज्जैन नगरी महाकाल की नगरी के सिंहस्थ पधारने का निमंत्रण देकर अपनी वाणी को विराम देता हूँ।

*SHRI S.P. MUDDAHANUME GOWDA (TUMKUR): Two important subjects Civil Aviation and Tourism have got immense potential for growth both in the domestic and also in the international sector. I think these two important

* Speech was laid on the Table.

Ministries should have been discussed separately as these Ministries are having vast areas to cover and it is very difficult for the Members to put their view points on these two important Ministries together.

First, I would like to put my views on the Ministry of Civil Aviation. To promote the growth of aviation sector in the country, the Government has multiple responsibilities including ensuring sustainable infrastructure development, affordable flying, passenger friendly attitude and their safety and security things. It is highly necessary to check the progress and deficiency of the Government in this regard.

First of all, I am coming to affordable flying. Now we are witnessing a rocketing airfare throughout the country, both in the domestic sector and also in the international sector. As airfare is rocketing, especially during peak seasons, the Civil Aviation Ministry has taken a stand that they are not in position to interfere because of the existing price regulating mechanism. This is not good. I would like to ask the Minister that what are the factors for fixing the airfare? One of the main factors is the Aviation Turbine Fuel (ATF). But the ATF price has been reduced drastically during the last few years as the crude oil prices in the international market has come down. Because of this reduction in ATF, the operating cost of the flights has come down drastically during the last few years and the airlines are not passing this reduction to the passengers. There is no justification of air fare hike when the price of ATF is falling.

But, on contrary, the airline authorities are increasing the airfare at will and without considering the difficulties of the passengers. Every year during holiday or festival season, the prices go through the roof. There is no effort by the Ministry of Civil Aviation to control the fares. This trend should be stopped. I feel that the Government should have a role in having some regulation of fares for the benefit of the common man and I urge upon the Government to fix maximum fare per sector so that airlines cannot charge more money than the prescribed one. This will help the passengers those who are booking the flight tickets at a very short notice.

In this year's Budget, the allocation for Air India has been drastically cut. It is very difficult for the Air India to run smoothly because of this drastic cut in this budget. The Air India will not be able to give proper service to the people. There is an urgent need to increase the Budget allocation of Air India so that the Air India can serve the people better.

The Ministry has been struggling to formulate a new aviation policy for the last two year. The draft policy was put on the website in October, 2015. This is May, 2016. The draft policy has not yet been finalized. I don't know the reasons for delay in finalizing the draft policy? I would like the Minister to expedite the formulation of the final aviation policy so that people who want to enter this line can take policy decisions in this matter.

The safety and security of the airports is also of utmost importance. There are many incidents which are happening, especially in Air India. The Hon'ble Minister should take special interest in curtailing such incidents, especially in Air India, in future. There is shortage of more than 500 cabin crew in the wide-body aircraft. This issue needs to be addressed.

Now, I would like to state about the Tourism Ministry. Tourism is the most important sector which provides maximum employment and earns maximum foreign exchange.

The previous UPA Government had introduced one of the fantastic schemes called PIDDC, but the present Government has withdrawn that scheme from the Central assistance and have already admitted that you are introducing new schemes. The PIDDC was withdrawn to introduce new schemes. What would be the expenditure for these new schemes which the present Government has introduced?

Tourism is one of the most important sectors. It is the base of employment generation and foreign exchange. Of all the sectors contributing to GDP growth, tourism is one of the most important sectors. I think the majority of our employment will be met by this tourism sector. But the expenditure side and the

on-going schemes are in very much difficulty. The Government should pay special attention to the ongoing schemes of the Ministry as the tourism is a very important issue. This sector relates to the entire system of India. Tourists are the people who are contributing to a great extent in the economic growth of India.

There is a lot of scope for developing tourism in different parts of the country, particularly in Karnataka like coastline tourism, monument tourism and rural tourism. We must focus in rural tourism, which generates a lot of developments taking place in villages. Tourists can visit many villages in Karnataka and other parts of the country. We need good communication facilities to reach those villages. We can develop small airports in Karnataka and also in other states.

Medical tourism is one of the greatest tourist sectors through which a lot of foreigners come and get good medical facilities in India. There are 143 Centres which have been started in India and 99 Centres are there in other States. Twenty-eight Ayurveda Centres have been included under this facility.

I request the Hon'ble Minister of Civil Aviation and Tourism to consider the above suggestions.

***श्री ए.टी. नाना पाटील (जलगाँव):** भारत सरकार ने 2012 में लगभग 100 करोड़ रूपयों की लागत से जलगाँव एयरपोर्ट का नवीनीकरण किया तथा वहां सभी अल्ट्रा मॉडर्न सुविधा उपलब्ध करवाई। भारत सरकार इस समय इस एयरपोर्ट के रख-रखाव तथा वेतन आदि पर हर महीने 12 करोड़ रूपया खर्च कर रही है तथा यह सब व्यर्थ हा रहा है क्योंकि अब तक यहां से न तो घरेलू उड़ाने चालू की गई हैं और न ही कार्गो सेवाएं।

जलगाँव, औरंगाबाद की अपेक्षा विश्व धरोहर अजंता व एलोरा गुफाओं के बहुत पास है तथा इस एयरपोर्ट से घरेलू उड़ानें चालू होने से अंतर्राष्ट्रीय पर्यटकों के लिए अत्यधिक सुविधा हो जाएगी। यहां से प्रसिद्ध घृष्णेश्वर धाम तथा त्र्यंबकेश्वर धाम बहुत ही पास है। नासिक के कुंभ मेले तक पहुंच भी यहां से बहुत आसान है। हनुमान का जन्म स्थल भी इसी क्षेत्र में है। यहां से घरेलू उड़ान सेवाएं शुरू होने से न केवल अंतर्राष्ट्रीय पर्यटकों, अपितु घरेलू धार्मिक पर्यटकों को भी भारी सुविधा हो जाएगी।

दूसरे जलगाँव में केले, प्लास्टिक की वस्तुओं व सोने के जेवरतों का सर्वाधिक उत्पादन होता है। इसके अलावा यह दाल मिलों का हब है। इस कारण यहां से एयर कार्गो के माध्यम से निर्यात की अनंत संभावनाएँ हैं। मुंबई एयरपोर्ट पर पार्किंग की समस्या के कारण इसके निकटवर्ती जलगाँव को पार्किंग के लिए भी उपयोग किया जा सकता है। इस सबके तथा बार-बार अनुरोध किए जाने के बावजूद यहाँ से घरेलू उड़ानें तथा कार्गो सेवाएं आरंभ नहीं की जा रही हैं। हालांकि कतिपय निजी एयरलाइंस यहाँ से घरेलू उड़ाने चालू करने के लिए तैयार हैं परंतु एयरपोर्ट उन्हें नाइट लैंडिंग सुविधा प्रदान करने के लिए तैयार नहीं है।

मैं माननीय मंत्री जी से अनुरोध करता हूँ कि सरकार जलगाँव एयरपोर्ट पर हो रहे भारी खर्च के मद्देनज़र तथा यहाँ के निवासियों की लंबे समय से लंबित मांग को पूरा करने के लिए जलगाँव एयरपोर्ट से इंदौर, पुणे होते हुए दिल्ली और मुंबई के लिए घरेलू उड़ाने और कार्गो सेवाएं चालू करने तथा निजी एयरलाइंस को नाइट लैंडिंग सुविधाएं उपलब्ध करवाने के लिए तुरंत कार्यवाही करे ताकि भारी मात्रा में सरकार द्वारा किए गए विनिवेश का फायदा उठाने के साथ ही साथ इस क्षेत्र के लोगों को हवाई सेवाओं का लाभ मिल सके।

*SHRI TATHAGATA SATPATHY (DHENKANAL): Tourism is an important sector to maintain a good global image of our country. We have heard of numerous cases where international tourists have to face ill treatment at the hands of local citizens. Concrete steps need to be taken to address this issue and make sure we, as a country, are seen as more welcoming. The 'Atithi devo bhava' is an effective ad campaign to bring about sensitivity amongst locals when dealing with international tourists. Sensitization efforts like these need to be encouraged. I had mentioned in my speech on Demands for Grants on Ministry of Development of North East Region (DONER) week that North-East region can be developed as a major international tourist attraction.

How tourism is viewed now has changed from what it was a decade or so ago. Earlier, tourists would go to locations to view historical sites and natural wonders. But now, it has become a combination of hospitality, local heritage and visiting tourist spots. Just developing spots and building them up will not cut it, we need to also let the tourists get immersed in the local cultural flavor and discover how people live in a particular region. The tourism ministry needs to concentrate on hospitality training and encourage tourist guides to give their guests a taste of the local culture as well. Taxi and bus drivers, paan and souvenir shop staff, hotel staff, guides and others involved in this amazing business need to be trained about cleanliness, good behavior and a gentle welcoming outlook.

The Indian Aviation Industry is one of the fastest growing emerging markets in the world. Yet, we are plagued by our own inadequacy. We need industry wide reforms and a clear, sustainable plan for growth from the Government.

Globally, the aviation market is highly competitive but in India, the market is burdened with over regulation and government interference. The cost of entry into the market is prohibitively high due to stricter measures and fluctuating costs of operations across terminals in India.

* Speech was laid on the Table.

The Government needs to adopt a clear strategy to enhance air travel connectivity in the country, especially in tier 2 and 3 cities. After the entry of low-cost-carriers into the market, there has been a significant growth in the sector. However, this can still be further enhanced by developing infrastructure and creating newer connection points in smaller towns and cities. In the North-East region alone, out of the 13 airports only 7 have night landing facilities. This severely reduces the air traffic to and from the region. If the Government enhances the existing infrastructure then there would be an increase in tourist as well as commercial activities.

The people of Orissa are at a loss to understand why the Central Government is not able to abide by its own decision of operationalizing the international airport at Bhubaneswar after publishing the notification (date 14/11/2013) in the Gazette. Steps like these are creating inter-state disparity in air connectivity which is having an unnecessary impact on tourism. It is creating development induced inequalities. Bhubaneswar airport if connected to Singapore and Phuket, could very well enhance Buddhist circuit tourism in the east.

The Centre has narrowed the hubs to only six metros which is not only regressive but also unsustainable since these sectors have already suffered from high levels of pollution, traffic congestion and higher costs of operations. One of the major issues that are affecting the tourism sector is the lack of connectivity between different regions of the country. It is significantly cheaper for a tourist to travel to north India and then board a flight to Thailand, Singapore etc when compared to travelling within India. These issues are affecting the outflow of tourists significantly which is a sizeable loss of revenue for the Government. If the Centre would create international hubs like Bhubaneswar airport then it would not only help the local population through jobs creation and tourist activities but also decongest the existing terminals around the metro hubs.

The Aviation industry is also facing a significant shortage of skilled employees, the Government has been touting the "Skill India" campaign, perhaps

they can contribute or, at the least create, more incentives for existing market players to expand their training centers in order to get more skilled employees for the sector. This increase in employee pool would in turn create a better market force for the aircraft carriers. The current shortage has created a higher cost for the players, which in turn has created a costlier operation costs for the carriers. The end result of this surge harms consumer interests by creating higher airfare in various sectors. Airports cover the cost of upgrades and construction by charging airlines higher landing and operating fees. This can be countered by creating a no-frills airport meant for low cost budget airlines that will in turn boost not only tourist activities but also commercial activities in these hubs. Such airports exist in most developed countries as well.

Government has to take an initiative to not only take improve the existing infrastructure, but also to create a robust incentive program to boost regional connectivity by promoting carriers to setup hub in smaller towns and cities. The regulations that are creating negative effects on the growth prospects of this sector should be scrapped. The future of the sector is bright, only if the Government is proactive in promoting it through stakeholders. These should, however, be no partisanship in such promotions as was noticed during the last decade.

*SHRIMATI SUPRIYA SULE (BARAMATI) : I would like to first put forward the concern related to the security at airports by the Parliamentary Standing Committee on 21st December, 2015. The Committee was appalled to see the existing interface between the Delhi Police and DIAL in respect of security related issues at the Delhi International Airport. The Committee noted the various concerns expressed by Delhi Police as regards the Security at Delhi International Airport. BCAS and the Ministries of Civil Aviation and Home Affairs also appeared to have remained unconcerned in this regard. IGI Airport, being one of the most sensitive Airports in the existing security scenario, such gaps are sure to lead to any disaster at any time. Such issues are very serious and need immediate attention of the Ministries of Civil Aviation and Home Affairs and various other stakeholders involved.

The Committee also observed that at the Chhatrapati Shivaji International Airport, Mumbai, there exist 35 pockets of slums in airport, wherein 80,000 families having four lakh people are residing. There is also hillock full of slums overlooking the operational area of the airport. The problems are persisting for the last so many years. The Committee feels that the Governmental agencies, both at the Centre and the State level, could not rationally judge the menace of slums inside the airport area as a potential security threat. Mumbai is the commercial capital of the country. Any breach of security at the airport will have far reaching consequences.

The Committee recommended that the security component of PSF needs to be enhanced to commensurate with the security expenditure and ensure that security is not compromised at all the airports in India and the PSF security component must be deposited in the Consolidated Fund of India. I would like to know from the Government about what steps have been taken towards this very important issue.

* Speech was laid on the Table.

The revised estimate 2015-16 for expenditure on civil aviation is way below than the budget estimate 2015-16. Also, the budget estimate for current year 2016-17 has been significantly reduced. I would like to ask the Ministry the reasons for the less expenditure and also, the decrease in funds allocated.

Similarly, the revised estimate for expenditure on tourism for 2015-16 is way below the budget estimate for 2015-16. The Standing Committee on 2015-16 demand for Grants for tourism observed that the Secretary Tourism himself has admitted that allocating such a large amount of funds to Swadesh Darshan and PRASAD when they were launched should have been avoided. The Committee was of the view that the Ministry of Tourism should anticipated the basic things relating to implementation of the scheme and utilization of the grants while allocating funds to Swadesh Darshan and PRASAD schemes during 2015-16. I would like to know the current status of these schemes.

The Committee recommended that projects under Buddhist Circuit need to be given special focus for the development of places of Buddhist importance, which have been in a state of neglect all these years. The Committee also recommended that the Buddhist places be provided with proper road/rail and air connectivity along with other tourist infrastructure of international standards including quality accommodation and food as there is a lot of scope for attracting foreign tourists every year thereby boosting up our foreign exchange earnings and employment generation in the tourism and allied sectors. I would like to know that what are the steps being taken towards the recommendations of the Committee mentioned above.

There are many significantly and beautiful forts in Maharashtra along the coasts such as the Vijaydurg Fort, Rajgad Fort, Purandar Fort, etc. Steps should be taken towards the maintenance of these forts and towards making them famous tourist destinations. Not much is being done currently towards protecting and maintaining these signs of rich heritage and culture. Better management and awareness of these places as tourist destinations would not only lead to greater

footfall of domestic and foreign tourists but also, would lead to creation of jobs in these areas and therefore, increase in standard of living of people in these areas.

Paithan, located 56 kilometers south of Aurangabad, has shot into global prominence for its beautiful silk sarees which sport intricately embroidered gold or silver borders. Measures need to be taken to grow the textile business of the state e.g. paithani sarees and thus, it would be advisable for the tourism ministry to promote the famous textiles of Maharashtra as more number of tourists would mean more business for the people and additional jobs.

*SHRI THOTA NARASIMHAM (KAKINADA) : I congratulate the Union Government for providing 70 percent hike to the Tourism Ministry in the Union Budget with an allocation of Rs. 1,590 crore to focus on infrastructure development and promotion and publicity initiatives. Rs. 932 crore was allotted to the Ministry in the 2015-16 budget, and the achievements of the Ministry in the year were significant. India moved 13 positions ahead from 65th to 52nd rank in Tourism and Travel competitive index as per World Economic Forum Report. I congratulate the Hon'ble Tourism Minister for his achievements.

Coming to Andhra Pradesh, first of all I want to thank the Hon'ble Minister for allotting Rs. 100 crore for development of Tourism activities in our Kakinada District from where I am representing as MP. Andhra Pradesh is one of the few states in India, which has a rich diversity in terms of tourism and has the capacity to attract tourists across all age groups. Investments of Rs. 12,000 crore have already been tracked and our State is using new and innovative ways of attracting more tourists. The state has been growing in popularity, with a jump in tourist footfalls from 93 million in 2014 to 122 million in 2015.

With a focussed strategy, Andhra is trying to become a leading tourism hub in the country. In that process, we aimed for investments worth Rs. 20,000 crore in the tourism sector by 2029, and we hope to get support from the Centre in achieving this target. Andhra Pradesh is looking at new and innovative ways to boost tourism, with ideas such as heli-tourism, cruise tourism, spiritual tourism, and shopping festivals. We also look to develop nature and adventure tourism and culinary tourism. We want to develop our 900 kms longest coastal line as a marine hub for tourism. We are planning to develop tourism on international standards and look forwards to working closely with the Ministry to achieve our goals. We request a helping hand from the Tourism Ministry.

* Speech was laid on the Table.

*श्री भैरों प्रसाद मिश्र (बांदा) : मैं सदन में प्रस्तुत नागर विमानन और पर्यटन मंत्रालय के नियंत्रणाधीन अनुदानों की मांगों का समर्थन करता हूँ। सरकार को बधाई देना चाहता हूँ कि इस बजट में पुराने बंद पड़े हवाई अड्डों में से करीब 160 को इस वर्ष पुनरुद्धार करने जा रही है। जिन पर करीब हर एक पर 50 से 60 करोड़ रूपए खर्च आएगा। इसके अलावा व्यवस्थित हवाई अड्डों का भी व्यापक विस्तार करने का निर्णय लिया है। इससे घरेलू उड़ानों की संख्या बढ़ेगी और घरेलू उड़ानों के यात्रियों में इजाफा होगा व विकास की गति बढ़ेगी। इस विस्तार में वरीयता में मेरे संसदीय क्षेत्र के अंतर्गत आने वाली चित्रकूट की देवांगना घाटी स्थित हवाई पट्टी जो राज्य सरकार के नियंत्रण में है उसे इस विश्व प्रसिद्ध तीर्थ स्थल चित्रकूट की महत्ता को देखते हुए शीघ्र कार्य शुरू करने की आवश्यकता है तथा यहां से शीघ्र ही घरेलू उड़ानें शुरू की जाएं। दुर्घटना पर यात्री को मुआवजा बढ़ाकर एक करोड़ कर दिया गया है। जिससे यात्रियों की सुरक्षा सुनिश्चित हो सकेगी।

सरकार द्वारा पर्यटन को बढ़ावा देने के लिए विशेष प्रयास किया गया है। विदेशी व घरेलू पर्यटकों की संख्या में उल्लेखनीय वृद्धि हुई है। माननीय प्रधानमंत्री जी भी विशेष रूचि लेकर भारत को एक पर्यटन का प्रमुख केन्द्र बनाने का प्रयास कर रहे हैं। मैं आभारी हूँ माननीय पर्यटन मंत्री व प्रधानमंत्री जी का जिन्होंने बुन्देलखण्ड क्षेत्र जो पर्यटन की संभावनाओं से भरा क्षेत्र है, को एक पर्यटन हब के रूप में विकसित करने की योजना बनाई है। चित्रकूट धाम को रामायण सर्किट के अंदर लेकर उसके विकास की योजना बनाई जा रही है। जोकि एक सराहनीय कदम है। चित्रकूट धाम क्षेत्र को फ्री जोन के रूप में घोषित करने की आवश्यकता है जिससे इस तीर्थ क्षेत्र में जो दो प्रांतों उत्तर प्रदेश एवं मध्य प्रदेश में बंटा है यानी सुगम तरीके से तीर्थ क्षेत्र में आ-जा सकें।

कालिंजर किला, मड़का, भरत कूप, राजापुर एवं बाल्मिकी आश्रम जैसे क्षेत्रों को विकसित कर पर्यटकों को आकर्षित किया जा सकता है। तीर्थ सर्किट ट्रेनों को इस क्षेत्र से संचालित कर देश के तीर्थ स्थलों को आपस में जोड़ा जा सकता है। इसी के साथ मैं अनुदान की मांगों का समर्थन करता हुआ अपनी बात को विराम देता हूँ।

***श्रीमती वीणा देवी (मुंगेर):** पर्यटन मंत्रालय के नियंत्रणाधीन अनुदानों की मांगों पर मैं अपना लिखित वक्तव्य प्रस्तुत कर रही हूँ।

मेरे संसदीय क्षेत्र अंतर्गत जिला मुंगेर में चण्डी स्थान, सीता कुण्ड, सीताचरण, कष्टरणी घाट, मीर कासिम का किला, भीम बांध, ऋषि कुण्ड और काली पहाड़ दार्शनिक स्थल हैं। सीता कुण्ड में प्रतिदिन गर्म जल प्रवाहित होता है तथा चण्डी स्थान 64 शक्तिपीठों में एक महत्वपूर्ण स्थान है, जहाँ पर माँ पार्वती का आंख गिरा था। महाभारत काल में उल्लिखित है कि दानवीर राजा कर्ण प्रति दिन सवा मन सोना कर्ण चौड़ा स्थल पर दान किया करते थे। उपरोक्त सभी स्थलों पर देश-विदेश के पर्यटक यहां पर आते हैं। जिला लखीसराय में माँ त्रिपुरसुन्दरी (बडहिया), शिव मन्दिर (अशोक धाम) पर्यटन स्थल हैं। जिला पटना में सूर्य नारायण मन्दिर, बाबा परशुराम मन्दिर, बाबा चौहरमल मन्दिर (मोकामा) में चैत पूर्णिमा में तीन दिवसीय बहुत बड़ा मेला आयोजित किया जाता है। केन्द्र सरकार के माननीय मंत्री श्री रामविलास पासवान जी इस मेले में हर वर्ष जाते हैं। इस मेले में भारत के कोने-कोने से और विदेशों से पर्यटक यहाँ आते हैं।

मेरे संसदीय क्षेत्र के तीनों जिलों में ऐतिहासिक पर्यटन स्थल हैं और इन स्थलों में देश के कोने-कोने और भारी तादाद में विदेशी पर्यटक आते हैं, परंतु राज्य सरकार की ओर से इन धार्मिक और पर्यटन स्थलों की उचित देख-रेख और व्यवस्था नहीं की जाती है इसलिये विदेशों से आने वाले पर्यटकों को भारी कठिनाईयों का सामना करना पड़ता है।

मैं केन्द्र सरकार से मांग करती हूँ कि चण्डी स्थान, सीता कुण्ड, सीताचरण, कष्टरणी घाट, मीर कासिम का किला, भीम बांध, ऋषि कुण्ड और काली पहाड़, माँ त्रिपुरसुन्दरी, शिव मन्दिर, सूर्य नारायण मन्दिर, बाबा परशुराम मन्दिर, बाबा चौहरमल मन्दिर को पर्यटन स्थल का दर्जा दिया जाये ताकि पर्यटकों की संख्या में बढ़ोत्तरी होगी जिससे राज्य और क्षेत्र का विकास हो।

*SHRI PRALHAD JOSHI (DHARWAD): The total Plan outlay in respect of Civil Aviation sector for 2016-17 is Rs. 4417.00 crore, of which the budgetary support is Rs. 2000.00 crore (plan). On the Non-Plan side, approved outlay of Ministry of Civil Aviation for 2016-17 is Rs. 590.72 crores which is earmarked for establishment related expenditure of various organizations under the Ministry as well as payment of subsidy for operating Haj Charter flights. Thus the total expenditure on the Ministry of Civil Aviation for 2016-17 is estimated at Rs. 2,591 crore. Budgetary support of Rs. 1713.00 crores has been earmarked for equity infusion in Air India Limited for FY 2016-17. Budgetary support of Rs. 42.30 crores has been earmarked for National Aviation University, Airports Authority of India has been provided with Rs. 100.30 crores out of which Rs. 28.70 crores has been earmarked for its project at Pakyong, Sikkim (North Eastern Region). Budgetary support of Rs. 79.00 crores has been provided to Directorate General of Civil Aviation to pursue their plan schemes. A provision of Rs. 65.00 crores has been made for Bureau of Civil Aviation Security for meeting expenditure towards their plan schemes. Token provision of Rs. 10.00 lakh each has been provided to Aero Club of India, Pawan Hans Ltd, IGRUA and Hotel Corporation of India Ltd. Of the total expenditure, the highest allocation is towards Air India at 66% (Rs. 1,713 crore). This is followed by allocation towards the subsidy for operation of Haj Charters at 17% (Rs. 450 crore), and allocation towards the DGCA at 6% (Rs. 157 crore).

The Economic Survey 2015-16 has observed that the civil aviation industry in India is experiencing a new era of expansion. This has been the result of the concerted efforts of this Government. Due to the policies of this Government such as increasing private participation under Public Private Partnership (PPP), development of greenfield airports, restructuring and modernization of airports, FDI in domestic airlines, increase in number of Low Cost Carriers(LCCs) and

* Speech was laid on the Table.

emphasis on regional connectivity, coupled with cutting edge information technology interventions.

The Budget support has made it possible to develop India as a hub for Maintenance, Repair and Overhauling (MRO) in Asia, thereby driving forward the Prime Minister's vision for Make in India. Under this, the following provisions have been made for the MRO business in India : the tools and tool-kits used by the MRO have been exempted from Customs and Excise duty. The exemption shall be given on the basis of documents certified by the Directorate General of Civil Aviation. Procedure for availment of exemption from customs and excise duty being simplified based on records and subject to actual user condition. Restriction of one year for utilization of duty free parts being removed. The notification on Standard Exchange Scheme has been revised to allow import of unserviceable parts by MROs for providing exchange/advance exchange. Foreign aircraft brought to India for MRO work will be allowed to stay up to 6 months or as extended by the DGCA. The aircraft can carry passengers in the flights at the beginning and end of the stay period in India. In case MRO ground handling, cargo and ATF infrastructure facilities are co-located at an airport, including heliport, it will get the benefit of 'infrastructure' sector with benefits under S. 80-IA.

The MRO business of Indian carriers is around Rs. 5000 crore, 90% of which is currently spent outside India - in Sri Lanka, Singapore, Malaysia, UAE etc. Given our technology and skill base, the Government is keen to develop India as an MRO hub in Asia, attracting business from foreign airlines while retaining the domestic business. The above budget provisions will go a long way in realising this aim.

The MRO sector in India is still at a nascent stage and with preference towards air travel growing in the country, the industry in all likelihood has the potential to grow big. However, presently India lacks cost competitiveness in the global market and thus forcing several airlines to choose overseas markets for

MRO services than carrying out such activities in India. There are several reasons behind it, tax being one of them. Currently activity of MRO is subjected to service tax at the effective rate of 14.5% making the said service more costly. Thus, exemption from service tax will operate in tandem with the customs duty relief on parts imported and will help the aviation industry to optimize cost of aircraft operations. The Draft National Civil Aviation Policy 2015 plans to zero rate Service Tax on output services of MRO and this is something the civil aviation is looking forward to.

The Budget provision for this sector also reflects this Government's fundamental belief in inclusive development. The Government aims to improve connectivity to unreserved and under-served areas of this country thereby increasing regional connectivity.

The Report on Air Connectivity under the Chairmanship Rohi Nandan stated that Regional Dispersal Guidelines although intends to promote connectivity to In order to fulfil the commitment of flying on certain routed, airlines tend to Cherry-pick or indulge in cream skimming to limit their commercial losses. This leaves out large areas from air connectivity. Under the Draft Civil Aviation policy has proposed a revision of the Route Dispersal Guidelines (RDG). This was introduced in 1994 and since has not been revised in 22 years. The NDA Government has taken steps to improve connectivity by revising RDG. Following are the important changes to be made: Category I will be rationalized by adding more routes based on transparent criteria, i.e. flying distance of more than 700 km, average of more than 700 km, average seat factor of 70% and annual traffic of 5 lakh passengers. The percentage of Category I traffic to be developed on Category II and IIA will remain the same. For Category III routes, the percentage will be 35% of the Category I traffic. Scheduled airlines permitted to trade Available Seat kilometres (ASKM) of helicopters and other small aircraft (Maximum AUW not exceeding 40 tonnes).

The Budget 2016 provides that the Central Government will partner with the State Government to develop airports and airstrips. The Minister shared with the media persons the following Action Plan for revival of such airports. Identification of airstrips controlled by State Governments: (i) The State Government can approach AAI provided airport is handed free of cost to AAI and can meet half the cost of revival of their airports (ii) Airport/Airstrips under control of State Governments will be identified for development in consultation with State Governments and airlines to make such airports operational. (iii) Commitment from the State Governments on tax exemptions, reimbursement of expenditure of the recurring operational cost by providing free electricity, water and security to the airport. The entire airport project to have tax exemption from all municipal/property tax and VAT on ATF are to be brought down. State Government to share the costs for identified airports/airstrips proposed to be developed.

For the RCS Airports the Central Government will provide concessions in the form of exemption of service tax on tickets under the Scheme. ATF drawn from RCS airports shall also be exempted from excise duty. The AAI will waive landing, parking and terminal landing charges. Only Nominal Route Navigation and Facilitation charges shall be levied.

Viability Gap funding for operators under RCS shall be given for a period upto 10 years. VGF shall be shared on a 80:20 (NE 90:10) ratio by the CG and SG. Operators shall be provided by an easy entry and exit options too.

The Finance Minister has revealed in the Budget speech that 160-odd domestic-only airports operated by the Airport Authority of India (AAI) has not seen a scheduled flight this year, official data shows, though some are older airports designed primarily for chartered planes. The ghost terminals were built largely by the previous government, which planned 200 'no frills' airports, encouraged by rising air travel and the need to connect far-flung regions. This

Government through AAI will revive no-frill airports at an indicative cost of Rs. 50 crore without insisting on its financial viability.

Furthermore, this Government will develop 10 of the 25 non-functional air strips. Helicopters play a key role in remote area connectivity, intra-city movement, tourism, law enforcement, disaster relief, search and rescue, emergency medical evacuation, etc. India currently has less than 300 civilian helicopters, as compared to Brazil, for example, that has over 1300. It is thus important to develop this sector.

In the Draft National Civil Aviation Policy, the Government plans to liberalize the regime of bilateral rights leading to greater ease of doing business and wider choice to passengers. The Government plans to liberalize the regime of bilateral rights leading to greater ease of doing business and wider choice of passengers. The Government also wants to liberalize charter flights.

This Government is also making efforts to modify the 5/20 rule (India carrier to have 5 years experience flying domestically and 20 aircraft fleet before being allowed to fly abroad) to create a level playing field.

Air cargo has a high employment potential, especially for semi-skilled workers. Currently air cargo volumes in India are extremely low as compared to other leading countries due to high charges and high turnaround time. The Air Cargo Logistic Promotion Board (ACLPB) has been constituted to promote growth in air cargo by way of cost reduction, efficiency improvement and better intermenstrual coordination. The Government has commenced 24x7 Customs operations at several airports.

I am thrilled to note that in the Draft National Civil Aviation Policy has reflected this Governments intention to make travel by flight as accessible and affordable as possible. It has called for the reduction of airfare especially in the regional routes. The Draft has proposed that Rs. 2500 per passenger, indexed to inflation for a one hour flight on Regional Connectivity Scheme routes. The Government is targeting 30 crore domestic ticketing by 2022 and 50 crore by

2027, and international ticketing to increase to 20 crore by 2027. Similarly, cargo volumes to increase to 10 million tons by 2027. If this step comes into fruition the dependence on the railways could reduce especially for those travelling 1st AC and 2nd AC. In this way a healthy competition can be sustained between the different modes of transport.

A number of initiatives were undertaken by this Government in 2015-16 in this sector: During the year 2015-16, a number of policy measures were implemented to accelerate the growth of the Civil Aviation Sector, which included civil aviation cooperation, development of aviation infrastructure and enhancing training facilities.

Air Services Talks : During the year 2015, Bilateral Air Services talks were held with following countries and ASA/MOU/Agreed Minutes were signed with New Zealand, Mongolia, Barbados, Seychelles, Republic of Korea, Oman, Kenya, Sweden, Ethiopia, Finland, Kazakhstan, Bulgaria, Fiji.

International Civil Aviation Negotiation (ICAN) Conference, 2014 :- The ICAN Conference was held in Antalya , Turkey from 19th to 23rd October, 2015. The Indian delegation representing Ministry of Civil Aviation participated in the Conference and negotiated with the delegations from 11 countries. During these negotiations, "Memorandum of Understanding (MOU)" was signed with six countries namely Finland, Kazakhstan, Kenya, Sweden, Norway and Denmark, Oman and Ethiopia and "Agreed Minutes" with Serbia, Greece, European Commission and "Record of Discussion "with Burnei, Darussalam and Qatar.

FLEET AUGMENTATION of DGCA has granted permit to two Regional Airlines viz Air Pegasus and Turbo Megha Airways which started operation in May, 2015 and July, 2015 respectively. Air India board approved acquisition of three 3B-777-300 ER's. Air India has also approved to lease 15 more A 320 family Aircraft in 2016.

Durgapur International Airport in West Bengal, with an investment of Rs. 750.00 crore was operationalized on 18th May, 2015. Chandigarh Airport

Terminal at an investment of Rs. 924.00 crore completed and inaugurated on 22nd October, 2015. Tirupati Airport Terminal with an investment of Rs. 174.00 crore completed and inaugurated on 22nd October, 2015. Khajuraho Airport Terminal with an investment of Rs 75.00 crore operationalized on 19th October, 2015. Vadora Airport Terminal with an investment of Rs. 116.00 crore to be completed by 31st March, 2016. Work for new airport at Navi Mumbai and Mopa, Goa to be awarded soon at a cost of Rs. 18,000.00 crore. In principle approval for new airport at Dholera (Gujarat) and site clearance for new airports at Bhogapuram, Nellore, Kurnool in Andhra Pradesh and Bhiwadi in Rajasthan have been granted.

A comprehensive e-Governance project has been initiated by DGCA to make available about 160 services online, which involve licenses and various clearances to airlines, airports, Pilots etc. This system will promote transparency increased efficiency and service delivery, leading to greater ease of doing business. DGCA has paid Rs. 18.63 crore on this scheme and it is likely to be completed during 2016-17.

GAGAN, the space based augmentation systems for airspace has been taken up in collaboration with ISRO. The project was completed in two phases after meeting the compliance of DGCA. The 7th IRNSS satellite by the Indian Space Research Organization (ISRO) yesterday. The new satellite -IRNSS-1 G - completes the entire cluster of the independent regional navigation system, which was first initiated in July 2013.

National Institute of Aviation Training and Management (NIATM) infrastructure works have been completed at Gondia, Maharashtra. Facilities at Indira Gandhi Rashtriya Uran Academy have been upgraded so as to increase the capacity to 100 pilots per year. India's Aviation Safety rating by the Federal Aviation Authority of the USA has been upgraded to Category -I. AAI has implemented Colour Coded Zoning Maps at important airports, in which local authorities have been authorized to approve building plans based on the height of building against the colour mentioned. This does not require the approval of AAI.

Online OC applying system for building height has been upgraded for calculating and issuing online NOCs thus making the process transparent, paperless and efficient. Timeline for issuing NOC has been reduced from 6 to 3 weeks.

Another things the present Government can be credited with is the turnaround it has brought in the civil aviation sector and Air India. The Government has been successful in injecting some discipline into Air India. Air India has improved drastically after the merger and FY 2015-16 is the first time there is no operational losses.

Air India has been able to make operational profit two years ahead of the target as per its turnaround plan. Better on-time performance and increased availability of passenger aircraft, increased cabin manpower and more aggressive marketing are some other reasons the airline's financials are improving. 58 narrow body aircrafts have been made available against the 52 that were available in previous months. This alone has helped Air India corner more passengers as per the turnaround plan.

The net losses of Air India has seen a great reduction ever since this Government has come into power. In 2012-13 the losses were Rs. 5490.16 crore which increased in 2013-14 Rs. 6279.60 crore in 2014-15 it reduced to Rs. 5859.91 crore and in 2015-16 it is Rs. 3529 crore.

The operating losses of Air India have consistently reduced in 2014-15, the same stood at Rs. 2,636.19 crore as compared to Rs. 5,138.69 crore in 2011-12. For the first time since merger of Air India and Indian Airlines in 2007-08, Air India is expected to earn a modest operating profit during 2015-16. The Airline is expected to make net profit in 2019.

The main areas in which the company has registered improvements in Financial Year 2014-15 in comparison to Financial Year 2011-12, when the TAP was initiated are as follows: The overall Network On Time Performance (OTP) of the company has improved from 68.2% in 2011-12 to 72.7% in 2014-15. The Passenger Load Factor has improved to 73.7% in 2014-15 from the Passenger

Load Factor of 67.9% in 2011-12. The Network Yield achieved is Rs. 4.35/RPKM in 2014-15 as against Rs. 3.74/RPKM in 2011-12. The number of Revenue Tax has increased from 13.40 million in 2011-12 to 16.90 million in 2014-15. The Operating Loss has consistently reduced since merger and in 2014-15 the same stands at Rs. 2171.40 crores as compared to Rs. 5138.69 crores in 2011-12. The Company has turned EBIDTA positive by Rs. 541.60 crore as against the negative EBIDTA of Rs. 2236.95 crores in 2011-12. Total Revenue increase from Rs. 14713.81 crores in 2011-12 to Rs. 19718 crores in 2014-15 i.e. by Rs. 4026.31 crores viz 33.25%.

There has been a great leap in passenger traffic too after this Government has come into power. In 2012 the traffic was only 588.19 lakh and in 2015 (upto just October) it is Rs. 673.83 lakh.

The effect of the policies of this Government which has led to increased passenger traffic has also resulted in increase in passenger revenue earned by Air India after this Government has come into power. In 2011-12 there AI earned only Rs. 11,423.29, 2012-13 saw a slight increase with Rs. 12,494.44 lakh. In 2013-14 passenger revenue for AI is Rs. 14,150.73 crore which after this Government took over is Rs. 16,377.00 lakhs.

The recently released FICCI-KPMG report 'India Aviation Report 2016' stated that with 81 million trips, India's domestic aviation market grew at over 20.3% during Jan-Dec 2015 - the highest growth rate recorded in the world. India is well on its way to become the third largest aviation market by 2020. The report stated that increase in tourism, visa reforms, etc. have placed India in a unique position. According to the report, the Indian civil aviation industry has exhibited tremendous resilience to the global economic slowdown and ranks ninth in the global civil aviation market. This is attributed largely to the growing economy, increased competition among airlines, especially among low cost carriers, modern airports, greater use of technology, Foreign Direct Investment (FDI) and increased

emphasis on regional connectivity. This is all due to the far-seeing policy frameworks of this Government.

On the international routes too according to International Air Transport Association (IATA), passenger traffic on international routes showed an increase of 6.5% in 2015 compared to 2014. In comparison, during April-December 2015, international passenger throughput at Indian airport grew at 7.7%.

Bilateral Traffic Rights : Open sky on reciprocal basis with SAARC countries and countries beyond a 5000 km radius from New Delhi. Indian carriers will be free to enter into domestic code share agreements *with foreign carriers to any point in India available under their respective ASA. No prior approval from MoCA is required. Indian carriers simply need to inform the MoCA 30 days prior to starting code sharing. A review will be carried at least once in five years to consider the requirement of further liberalization.

It is important that this Government continue to implement its core principal of inclusive development. The report strongly suggest that in order to ensure high-gearred growth, it is imperative to broaden the base of domestic flyers through greater air connectivity in Tier 2/3 cities. Many Indian states have taken positive initiatives, largely in the field of development of airports, reduction in sales tax rates on ATF and direct subsidy to airlines for improvement of connectivity.

In this regard, I would like to request the Minister to improve the security at the Hubballi Airport in my constituency which is presently only being manned by the state police. In addition CRPF personnel should also be stationed there. Further I would like to request the Ministry to improve air connectivity of my

* It is a co-operative arrangement whereby two or more airlines sell seats on a single route and for each others' flights to provide passengers with a wider choice of destinations. A seat can be purchased on one airline, but is actually operated by a co-operating airline under a different flight number or 'code'. For example, a code share agreement between Jet Airways and Etihad Airways for a Delhi-Paris flight would mean for both the airlines could sell seats on the same route. While Jet Airways for a Delhi-Paris flight would mean that both the airlines could sell seats on the same route. While Jet Airways will undertake the journey from Delhi to Abu Dhabi, the onwards flight to Paris will be made by Etihad.

constituency, Hubballi. Presently, Air India has approved an in-principle flight connecting Hubballi from Mumbai but the Airport Authority of Mumbai has refused to provide a slot for the said flight which is stalling the whole process. Citizens are being denied air connectivity to an important destination. I thus request the Minister to urge the Airport authority to allot the slot at the earliest.

Further I request the Ministry to fulfil long standing demand of the residents of north Karnataka to improve the connectivity of north and south Karnataka by introducing Air India flight between Bangalore and Hubballi. The Connectivity of North Karnataka has often been ignored as compared to South Karnataka. I also urge the Ministry to start a flight between Delhi to Hubballi which can be via Pune as the earlier Spice Jet flight on this route was discontinued. Apart from that I would just like to congratulate this Government in taking care of tier II and III cities and truly implementing 'Sab ka Saath Sab ka Vikas' .

India's position in the Tourism and Travel Competitive Index has improved by 13 positions from the 65th 2013 under the previous UPA Government to the 52nd 2015 position under the present Government. This is because of the efforts taken by this Government in various fields of tourism, which tries to ease the experience of every kind and category of tourist in this diverse country.

The Foreign Exchange Earnings during April to February 2016 is Rs. 1,27,614 crore with a growth of 12.53% as compared to the same period last year. Foreign Tourist Arrivals has also gone up by 5.84% for the period of April to February for 2016 as compared to the last year.

The Government has launched the Swachh Paryatan to monitor cleanliness of 35 most visited monuments. This project is being implemented by the Ministry of Tourism, Government of India through DeGS and NIC. Since the general public and the tourists are the largest stakeholders in keeping the monuments clean, the Ministry of Tourism has decided to facilitate the general public to communicate their complaints about any unclean area/garbage piles in and around

tourist destinations. The other recently launched Tourist Infoline is also immensely successful getting 18000 responses daily. This mobile app enables a citizen to take photograph of garbage at the monument and upload the same along with his/her remarks. The application then sends an SMS to the ASI Nodal Officer concerned with the monument upon receipt of which the Nodal Officer gets the garbage cleared/removed. The Nodal Officer thereafter sends confirmation about the redressal of the complaint through an SMS to the complainant.

For safety and security of tourists a 24x7 Toll Free Multi-Lingual Tourist Helpline in 12 Languages including Hindi and English on 1800111363 or on a short code 1363 offering a multi-lingual helpdesk" in the designated languages has been launched.

First meeting of "National Medical and Wellness Tourism Promotion Board" was held under the Chairmanship of Dr. Mahesh Sharma, Minister of State (I/C) for Tourism and Culture Key members, including representatives of well known hospital chains, other stakeholders and the representatives of related Government Departments, Tourism and Hospitality sectors and experts in various disciplines including Wellness and Yoga participated in the meeting. The Board plans to build up a Data Bank of available resources in the field of Medical and Wellness services in the country and to develop mechanism to disseminate such information to the source markets. The Board observed that the healthcare delivery system in the country has improved and there are several positive factors in our healthcare system due to which several countries now look East, particularly India because of the quality offered at affordable cost.

Union Government had launched e-Tourist Visa Scheme (as Tourist Visa on Arrival Scheme) in November 2014. The e-Tourist Visa Scheme facilitates pre-authorization of Visa i.e. electronic travel authorization given to foreigners prior to travel. Under this scheme, an applicant registers for visa online and receives an email authorising him/her to travel to India after it is approved. On arrival, the

visitor has to present the authorization to the immigration authorities who will in turn allow them to enter into the country. The scheme seeks to tap the vast tourism potential of India which still remains untapped and explored. During April to February 2016 a total 5,74,813 tourists arrived on e-tourist visa with growth of 590.77% as compared to the same period last year. Now the E-Tourist Visa is available for 150 countries.

The Union Ministry of Tourism provides Central Financial Assistance (CFA) to State Government/Union Territory Administrations, including the places of religious importance, for various tourism projects in consultation with them subject to availability of funds, inter-se priority, liquidation of pending utilization of certificates and adherence to the scheme guidelines. For development of tourism infrastructure in the country, the Ministry of Tourism has introduced two new schemes in 2014-15 i.e. PRASAD- Pilgrimage Rejuvenation and Spiritual Augmentation Drive and Swadesh Darshan - Integrated Development of Theme-Based Tourist Circuits. Under PRASAD thirty cities have been identified for development initially, namely : Amritsar, Ajmer, Dwarka, Mathura, Varanasi, Gaya, Puri, Amaravati, Kanchipuram, Vellakanni, Kamakhya, Kedarnath and Guwahati. Under Swadesh Darshan scheme, Spiritual Circuit has been identified as theme circuit for development.

I request the Ministry to develop my Constituency of Hubballi as a tourist hub. Hubballi forms the Centre of North Karnataka and has many destinations in and around it. For example Hampi, Pattadakal both World Heritage Sites under UNESCO in Karnataka and Aihole and Badami are under consideration for World Heritage Sites are located very close to Hubli-Dharwad. They contain structures including Hindu and Jain temples belonging to the Vijaynagara and Chalukya Dynasties. Other important sites that attract many tourist scholars and students wanting to study these historic locations are Bijapur Laxmeshwar which also lie in close proximity to Hubli.

Kittur Fort which was held by Rani Chennamma, a woman warrior of Karnataka who revolted against the British in 1824, Bankapur Fort, Savanur Nawab Fort, Utsav Rock Garden Gottagodi are other important tourist places around Hubli.

Hubli is also the epicentre of pilgrims from around India who want to visit the many holy sites situated in and around it. Hubli pilgrimage centres like Siddharodh Mutt, Moorusavir Mutt, Savadatti Yellama Temple and Murguga Mutt near Dharwad attract many lakhs of people here every year.

Besides this heritage and religious sites Hubli and Dharwad are also known for the rich natural beauty. Sirsi, Yana, Sahasraling -famous for being the location where around a thousand lingas which are carved on the rocks in the river bank are also sites to frequented by many tourists, besides this the Western Ghats which is also a world heritage site are located very close the Hubli-Dharwad, Dandeli Wildlife Sanctuary and Anasi Tiger Reserve famous for their wildlife and varied flora and fauna is situated close to my Hubli-Dharwad.

These sites also attract lots of adventure tourism like trekking and water rafting at Kali river etc. for all these sites, Hubli is the place most tourist including a substantial number of foreign tourist use as a base and thus it important to develop it as tourist site.

***डॉ. बंशीलाल महतो (कोरबा) :** मैं सिविल एविएशन पर अपना विचार व्यक्त करता हूं ।

मैं छत्तीसगढ़ से सांसद हूं । यहां केवल एक ही एयरपोर्ट रायपुर में है जो कॉमन और इंटरनेशनल है । रायपुर से बस्तर की दूरी 350 किलोमीटर है । मेरा क्षेत्र कोरबा, कोरिया की दूरी 250 से 350 किलोमीटर है । नया रायपुर की दूरी 300 किलोमीटर है।

आज छत्तीसगढ़ में एक और एयरपोर्ट प्रारंभ करना है तो बिलासपुर उपयुक्त स्थान है । वहां सेन्ट्रल यूनिवर्सिटी तथा छत्तीसगढ़ की हाई कमांड है तथा कमीशनरी स्थान है जहां शुरू से वहां एयरपोर्ट है जो कॉमन लोगों के लिए नहीं है । अतः उसे प्रारंभ किया जाए ।

* Speech was laid on the Table.

*श्री लखन लाल साहू (बिलासपुर): मैं माननीय नागरिक उड्डयन मंत्री जी से बिलासपुर शहर में एयरपोर्ट प्रारंभ करने का अनुरोध करता हूँ।

मेरे संसदीय क्षेत्र बिलासपुर के अंतर्गत बिलासपुर शहर राज्य की राजधानी रायपुर के बाद दूसरा बड़ा शहर है। छत्तीसगढ़ राज्य का उच्च न्यायालय बिलासपुर में स्थित है, अर्थात् यह छत्तीसगढ़ राज्य की न्यायधानी है। बिलासपुर राज्य का प्रमुख व्यापारिक केंद्र है तथा दक्षिण-पूर्व मध्य रेलवे जोन (एन.सी.ई.आर.) का मुख्यालय बिलासपुर है, जहां से प्रतिदिन सैंकड़ों रेलगाड़ियां बिलासपुर रेलवे स्टेशन से गुजरती हैं। यहां साउथ ईस्टर्न कोल फील्ड लिमिटेड (एस.ई.सी.एल.) का मुख्यालय भी स्थित है। बिलासपुर क्षेत्र की सीमाएं मध्य प्रदेश, झारखंड, उड़ीसा, महाराष्ट्र को छूती हैं।

नर्मदा नदी का उद्गम स्थल तथा दर्शनीय एवं पर्यटन स्थल 'अमरकंटक' का मुख्य पहुंच मार्ग बिलासपुर होकर ही जाता है। इसके साथ ही, क्षेत्र में अनेक पर्यटन, ऐतिहासिक तथा दर्शनीय स्थल हैं, जिसमें रतनपुर, महामाया मंदिर, शिवरी नारायण, जांजगीर-चांपा, कोरबा इत्यादि स्थित हैं। अपोलो, सिम्स जैसे प्रमुख चिकित्सालय बिलासपुर में स्थित हैं। राज्य में एकमात्र हवाई अड्डा होने के कारण क्षेत्र के हवाई यात्रियों को अत्यंत असुविधा होती है। सरगुजरा, कोरिया, रायगढ़, कोरबा के यात्रियों को रायपुर से जशपुर ही यात्रा करनी पड़ती है। बलरामपुर सरगुजा से तो रायपुर एयरपोर्ट की दूरी 350 कि.मी. से अधिक पड़ती है। बिलासपुर में एयरपोर्ट प्रारंभ होने से उक्त क्षेत्रों के यात्रियों को अत्यधिक लाभ होगा। एयरपोर्ट प्रारंभ होने से पर्यटन के क्षेत्र में उत्तरोत्तर प्रगति होने की संभावना है। अतः बिलासपुर में शीघ्र हवाई अड्डा विकसित करने हेतु माननीय नागरिक उड्डयन मंत्री जी से अनुरोध करता हूँ।

* Speech was laid on the Table.

*श्री सुधीर गुप्ता (मंदसौर) : मैं पर्यटन पर अनुपूरक मांगों का समर्थन करना चाहता हूँ । आज पिछले दो वर्षों के दौरान पर्यटन क्षेत्र में भारत में बहुत विस्तार हुआ है, दुनिया भर से एवं संपूर्ण भारत देश में लोगों का मन भारतीय पर्यटन की ओर बढ़ा है व्यक्ति आधारित पर्यटन के साथ मेडिकल पर्यटन, ग्रामीण क्षेत्र पर्यटन, कृषि पर्यटन औद्योगिक क्षेत्र पर्यटन, ऐसे कई क्षेत्रों की ओर लोगों का ध्यान गया है मैं आग्रह करूंगा कि पर्यटन के नये क्षेत्रों के विकास की आज आवश्यकता है बजटीय अनुदानों में मैं चाहूंगा कि उदयपुर से उज्जैन नया पर्यटन परिपथ घोषित करने की व्यवस्था करे । जिसमें उदयपुर, चित्तौड़गढ़, मंदसौर, धार, खरगोन, उज्जैन, देवास , इन्दौर संसदीय क्षेत्र को सम्मिलित करे ।

* Speech was laid on the Table.

*DR. PRABHAS KUMAR SINGH (BARGARH): I would like to request Hon'ble Minister to complete the renovation and modernization of Jharsuguda Airport in Odisha. Jharsuguda is the industrial capital of Odisha. This airport is the second largest in Odisha and one of the oldest airport of the country used during 1945, Second World War. With the setting up of this airport not only trade and commerce but also tourism and culture will be flourished. As decided by the Ministry, the modernization of this airport should be completed by 2016 but unfortunately this work is not in progress in proper perspective to be completed by 2016. Therefore, this has to be expedited.

The Tariff rates of air tickets should be decreased to enable the lower middle class and middle class people to travel various parts of the country and abroad. This will help a lot for promotion of tourism and civil aviation.

Odisha is an important destination in respect of heritage, culture, art and craft, wild life, fairs and festivals, flora and fauna, lovely beaches, temples, etc. But, there is urgent need to improve the infrastructure, law and order, publicity, hospitality management, etc. Most of the important tourist destinations in Odisha don't find place in the tourist map of the country. For example, Nrusinghanath site has immense tourism potential, where one can find monuments, religion, tribal life, flora and fauna, wild life, water-falls, medicinal herbs, history and culture, music and dance and above all adventure tourism. This matter I have already raised in the House to take appropriate steps for the promotion of tourism of Nrusinghanath. Sufficient funds should be allocated to programmes should be worked out so that it will be an important tourist destination both for domestic and foreign tourists. Vikramkhola Rock Shelter in Jharsuguda district is famous for pre-historic pictorial writings and scenic beauty. But due to lack of proper communication and infrastructure, tourists are not reaching the site. Therefore, funds may be allocated for the infrastructure development of this site. Another

* Speech was laid on the Table.

important site in Jharsuguda district near Braznagaar is Chandi Temple famous for scenic beauty and forest and river which require improvement for tourist amenities.

Bargarh district is also popular for world famous beautiful handloom and handicrafts, specially Sambalpuri tie and dye. Mega Handloom Parks can be set up in Bargarh district to make it an important tourist destination. The tourist can know the technique Sambalpuri tie and dye and purchase the garments clothes directly from weaver as well. The weavers will be directly benefitted by this programme.

Dhanu Yatra "or the festival of Bow" is celebrated in Bargarh, Odisha is recognized as the National festival. It is famous for world's largest open air theatre, where lakhs and lakhs of tourists came to enjoy the festival held during the months of December, January continuous for two weeks. This festival centres round dance-drama on Krishna and Kamsa of epic fame, foods and crafts music and dance art and artifacts, etc. The whole town become a open theatre. But, unfortunately this unique festival does not find place in the tourist map of the country. Therefore, I will urge upon the Hon'ble Minister to provide sufficient funds for the promotion of this Dhanu Yatra and include in the tourist map of India.

I will urge upon the Hon'ble Minister to include Lalitgiri, Ratnagiri, Udayagiri, Langudi, Nrusinghnath, Boudh, Shyamsundarpur, Pargalpur, Ganiapali, Dhauligiri, in the Budhist circuit of the country. Budhism and Bhudhist heritage of Odisha played an important role in Budhist world.

I will request the Ministry to organize music and dance, handlooms and handicrafts, foods and traditional cuisine, markets in the important tourist spots of Odisha. It will not only attract the tourist at large, but also local artists and people will be benefitted financially.

Again , I will request for proper maintenance of safety and security of the tourists in the tourist destinations and proper publicity so that tourists from

different parts of the globe will come to our country and enjoy the time in our country and leave with a sweet memory.

***श्रीमती अंजू बाला (मिश्रिख)** : आज भारत सरकार के पर्यटन मंत्रालय की वर्ष 2016-17 के लिए बजट में अनुदान मांगों पर चर्चा हो रही है। मैं अनुदान मांगों का समर्थन करती हूँ। इस विषय पर मैं कुछ कहना चाहती हूँ।

हमारा देश विविधताओं एवं बहु-संस्कृति तथा बहु-सभ्यताओं का देश है। यहां विभिन्न प्रकार की जीवनशैली विकसित है। जहां यदि आप कुछ किलोमीटर ही एक स्थान से दूसरे स्थान की यात्रा करते हैं, सामाजिक एवं भौगोलिक परिवर्तन दिखने लगता है। यहां प्रकृति, संस्कृति, वन्यजीव, नदी, घाटी, पर्वत, मैदान, पुरातन ऐतिहासिक धरोहरें, धार्मिक स्थल एवं अन्य रमणीय स्थल संपूर्ण भारत में अपनी अदभुत छटा के साथ विद्यमान है। प्रकृति के इन उपहारों के कारण हमारा संपूर्ण देश विश्व के लिए एक अलौकिक पर्यटन केन्द्र के रूप में विकसित हो सकता है। इसके लिए पर्याप्त संसाधनों एवं धन की आवश्यकता है। हमारे देश के विभिन्न भागों में बहुत से रमणीय स्थल, पुरातन धरोहरें एवं आस्था के केन्द्र जो आज भी हमारी संस्कृति एवं पुरातन सभ्यता की याद दिला रहे हैं। इनमें बहुत से खण्डहर के रूप में बदलते जा रहे हैं या जीर्णोद्धार न होने के कारण लुप्त होते जा रहे हैं जिन्हें संवारने की आवश्यकता है।

इसी क्रम में हमारे लोक सभा क्षेत्र मिश्रिख में मिश्रिख एवं नेमिषारण्य तीर्थस्थल हैं। जिनके विषय में पुराणों में वर्णन है कि जब ऋषियों ने ब्रह्माजी से ऐसा पवित्र स्थान बताने को कहा जहां कलयुग का प्रभाव न हो और पूजन-भजन, तपस्या आदि करने से अतिशीघ्र मनवांछित फलों की प्राप्ति हो सके। ब्रह्माजी ने ऋषियों की मनोकामना को पूर्ण करते हुए अपने मन से एक चक्र की उत्पत्ति की और छोड़ते हुए कहा कि नेमि (मध्य भाग) जहां गिरेगी वह अत्यंत पुण्य एवं शीघ्र फलदायक भूमि होगी। नेमि के गिरने के कारण यह क्षेत्र नेमिषारण्य नाम से प्रसिद्ध हुआ। नेमिषारण्य सतयुग का तीर्थ है जो अति पावन है। इसके दर्शन मात्र से लोगों के पाप नष्ट हो जाते हैं। नेमिषारण्य को नैमिष या नीमसार भी कहते हैं। नेमिषारण्य के प्रमुख स्थल : चक्र तीर्थ, ललिता देवी मंदिर, व्यास गद्दी, स्वायम्भूमनु, सतरूपा, सूतगद्दी, हनुमानगद्दी, पांडव किला, दशाखमेघ घाट, दधिची कुण्ड आदि है। आज भी इस पवित्र स्थल पर प्रतिदिन हर अमावस्या एवं पूर्णमासी पर लाखों की संख्या में श्रद्धालु आते हैं। परंतु इस तीर्थ स्थल का विकास पर्यटन स्थल के रूप में आज तक नहीं हुआ है। यहां तक आने-जाने की भी उचित व्यवस्था नहीं है। न तो श्रद्धालुओं को ठहरने का अच्छा प्रबंध है एवं तीर्थ स्थलों का जीर्णोद्धार भी नहीं हुआ है। जिसकी अति आवश्यकता है।

अतः मैं माननीय मंत्री जी से मांग करती हूँ कि इस पौराणिक तीर्थस्थल को पर्यटक स्थलों की सूची में शामिल कर पर्यटन केन्द्र के रूप में विकसित किया जाए।

* Speech was laid on the Table.

*SHRIMATI POONAMBEN MAADAM (JAMNAGAR): I would like to state some interesting facts under the Ministry of Civil Aviation. India is set to become the third largest civil aviation market by 2020, according to a report by FICCI-KPMG. With over 81 million trips, India's domestic aviation market grew at over 20.3 percent in 2015, which is the highest growth rate recorded in the world. With this statistics, I would like to congratulate our Hon'ble Minister of Civil Aviation Shri Ashok Gajapathi Raju ji and our Hon'ble Prime Minister Shri Narendra Modi ji under whose leadership there has been a shift in policy paradigm resulting in this enormous growth. This is attributed largely to the growing economy, increased competition among airlines, especially among low cost carriers, modern airports, and greater use of technology, Foreign Direct Investment (FDI) and increased emphasis on regional connectivity. The private sector has also become a big participant in this sector.

However, due to an economic slowdown in Europe and North America and growth in the Asia Pacific region in the last few years, the global air traffic forecasts for 2030 have reported that India and China will become the epicenter of supply and distribution. This may result in an increase of traffic share of Asia Pacific in the global traffic and a corresponding decline in the share of North America and Europe. The Indian Civil Aviation industry has exhibited tremendous to the global economic slowdown and ranks ninth in the global civil aviation market.

I would like to mention that the National Civil Aviation Policy (NCAP2016) is likely to provide a significant fillip to the industry. The various fiscal and monetary incentives, liberal policies focused on 'ease of doing business' and enhanced push for regional and global connectivity are extremely positive. Steps taken to revive and operationalise around 160 airports in India, if chosen carefully, will improve air connectivity to regional and remote areas. Public-Private Partnership (PPP) in the sector will get substantial support from the state in

* Speech was laid on the Table.

terms of financing, concessional land allotment, tax holidays and other incentives. The NCAP will boost the industry even further.

However, there remains a responsibility on the part of the Government to regulate airline pricing in the interest of the common people. The DGCA should formulate guidelines or there has to be an authority which will assess the pricing of airlines. I believe that whole intention of policy making is to give people the benefits that they are entitled to. I think it is a shame that the airlines did cash in on the 'Jat' agitation right in the heart of Delhi NCR. It is extremely unfortunate that the flight rates skyrocketed during the Chennai floods. Unless, our policies can reach out to people in need, I think the entire purpose of policy is defeated. The sole aim of policy should be its people and hence, I would strongly recommend that the Ministry brings in some form of a regulatory body to check arbitrary airfare pricing.

Also, our systems will have to be more transparent. Public and private airlines should have a mechanism to publish their maximums and minimums on their website. This should be open for the public domain so that the operation of an airline pricing is transparent and can be reviewed.

Next, I would re-iterate my concern; which I have already raised through a Parliamentary intervention is that the DGCA should consider formulating guidelines for assessing the mental health of pilots and ensure that implementation is done in the best possible manner.

Moving on, I must mention that bringing in policy transformation in the sector not only impacts the particular sector but is interdependent on other sectors. With this I would like to mention the tourism sector. I am happy to mention that India introduced e-tourist visas in November 2014 - the scheme was extended to citizens of 37 countries in February this year, taking the total to 150 such countries.

In March this year, 1,15,677 tourists availed of the facility, marking a four-fold increase from 25,851 in March 2015. Foreign tourist arrivals (FTAs) to India

rose 11.3% in February this year to 8.47 lakh from 7.61 lakh visitors in February 2015, while foreign exchange earnings (FEEs) rose 6.33% in February 2015. Tourism is a major engine of economic growth, an important source of foreign exchange earnings and a generator of employment of diverse kinds in many countries including India. The State Government, through the Department of Tourism, has been taking up certain promotional activities in Tourism with livelihood generation for masses by optimum utilization of locally available resources and technology. However, I would like to request that the Government looks into department related under-spending which might otherwise prove to be detrimental to the tourism sector in India.

As articulating my request (even though this is not new) I would like to bring in the issue of Air India to be considered. The Ministry spends majority of its funds on Air India (about 66% in 2016-17). For the last several years, Air India's financial health has been poor. According to the Ministry, reasons for Air India's losses include adverse impact of exchange rate variation due to the weakening of Indian Rupee, high interest burden, increase in competition, especially from low cost carriers and high fuel prices. Air India has been struggling to improve its efficiency, and compete with the private airlines. I would request the Government to provide maximum support and assistance to revive Air India, since Air India is our own and the Government should do everything possible to get glorious day of Air India back.

Considering that ATF forms about 40-50% of the total operating cost for airlines, the high cost of fuel makes it difficult for incumbent Indian airlines to grow, and for new air carrier service providers to enter India's civil aviation market. It has also been observed that high fuel costs also affect the airlines' abilities to invest in other services such as buying more aircraft, and servicing more routes. A possible marketing and investing in Air India should be focused and also on quality and improved services of the Airline.

Secondly, as I have already submitted a representation to the Ministry; I would like to highlight one long standing demand of the people of my constituency, Jamnagar. The request stands to induct direct flight from Jamnagar to New Delhi. Presently, there is a solo flight operating from Jamnagar to Mumbai and there is very little connectivity with the Northern, Southern or Eastern parts of the country. People travelling to New Delhi for work either has to travel through Mumbai or via Ahmadabad. Starting direct flights to New Delhi will not only help the people of my constituency execute business in a time bound manner but will also reduce out of pocket expenses of travelling via other cities.

Further, a large number of people travel from Jamnagar to Delhi via Mumbai on an everyday basis through the solo Air India flight that operates between the two airports. This necessitates a long wait at the Mumbai airport to avail the next Air India connecting flight to New Delhi. With the present flight schedule, people travelling to Delhi for work will only reach the capital in the evening which is an added burden on the person both financially and in terms of time. Since the present Government is committed to infrastructure development and running innovative programmes to build Smart Cities, I would sincerely request the Minister to consider upgradation of Jamnagar airport. Due to a footfall in increasing passengers the airport needs upgraded capacities to cater to the growing demand. Especially, at a time when some other States are being classified as Tier II cities like Andhra Pradesh, the Ministry should also give equal importance to the State of Gujarat. Jamnagar is a major industrial hub in the State of Gujarat. The constituency not only hosts major oil refineries (Reliance and Essar), big corporates but is also home to a lot of MSMEs and the brass component manufacturing sector.

Due to the volume of business activity in the region and the strategic location of Jamnagar it is essential that air connectivity to this area to be considered. Hence, I would request the Minister to revise the Air India flight

timings to an appropriate morning slot, so that this problem could be resolved and people travelling to city for work can reach Delhi at least mid-day.

And finally as I conclude, I am thankful that the present Government has declared Dwarka, as a heritage city under HRIDAY yojana, but this also put additional responsibility on the Government to make travel easier for pilgrims and tourists. Therefore, my request and demand should be prioritized by both the Civil Aviation and Tourism Ministry to promote religious tourism and enhance business opportunities through air connectivity and investment in infrastructure. I congratulate the Government for its initiative to make the Civil Aviation sector growth-oriented; at the same time I would urge the Ministry to also consider my demands of grants that I have stated here.

*श्रीमती कृष्णा राज (शाहजहाँपुर): महोबा देश के विकास में पर्यटन का प्रमुख संवाहक है। विदेशी मुद्रा अर्जन का एक महत्वपूर्ण स्रोत एवं भारत में विभिन्न प्रकार के रोजगार का स्रोत है। वर्ष 2015 में लगभग 80 लाख विदेशी पर्यटक भारत आये किंतु वैश्विक सैलानियों की संख्या फीसदी भी नहीं है।

हमारे प्रधानमंत्री जी का कहना है कि पर्यटन का विकास करना है तो सवा सौ करोड़ भारतीयों को स्वच्छ पर्यटन स्थल रखने में सहयोग करने का संकल्प लेना होगा।

भारत की समृद्धि, संस्कृति, ऐतिहासिक, धार्मिक और प्राकृतिक विरासत पर्यटन एवं रोजगार सृजन के विकास हेतु व्यापक से संभावना प्रदान करती है।

माननीय मंत्री जी ने बौद्ध तीर्थ स्थल श्रावस्ती को विश्वस्तरीय पर्यटन स्थल के रूप में विकसित करने का सराहनीय प्रयास किया साथ ही 170-170 करोड़ देश के बुद्ध सर्किट, रामायण कण्डा को भी विश्व पर्यटन बनाने का काम किया।

15000 हजार करोड़ पर्यटन में विभिन्न क्षेत्रीय धार्मिक स्थानों को भी विकास करने की योजना बनाई है।

देवीपाटन मन्दिर, सारनाथ, राजा सुहेलदेव के साथ ही महोदय मेरे लोक सभा क्षेत्र के अंतर्गत जलालाबाद क्षेत्र में पौराणिक मान्यता है कि यह भगवान परशुराम की जन्म स्थली है। माँ रेणुका का आश्रम पुराने अवशेष राम गंगा का अवतरण। भारतीय स्वाधीनता आंदोलन में अमर शहीद पं. राम प्रसाद बिस्मिल, डॉ रॉशन सिंह, अशफाकउल्लाह शहीदों की नगरी को पर्यटन केन्द्र बनाने की कृपा करें।

शाहजहाँपुर, जलालाबाद से फर्रुखाबाद मार्ग पर वायु यातायात नियंत्रक स्थापित है। वहां हवाई पट्टी बनाने की कृपा करें।

*SHRI OM BIRLA (KOTA): On the outset, I need to congratulate both ministries for taking strong steps in the development of their respective sectors. The budget too has provided them a push in the right direction. Swades, Prasad and Hriday schemes are vital interventions in channelizing tourism growth in specific areas. Also MICE promotes co-operative federalism by assisting states in hosting conferences.

Moreover, I would like to highlight the hard yards put by the Rajasthan Government in further enhancing its reputation of attracting most tourists both domestic and abroad. The push given to tourism with a new campaign has been appreciated by many. I am highlighting some opportunities for development of tourism in my constituency below. I am sure the Ministry will take note of it.

Kota, Bundi, Baran, Jhalawar are important locations from tourism point of view. Let me highlight that, Chambal river flows all through the year. Hence I urge the Minister to develop the up and down stream and make provision for water sports in this area. Alniya Shal Chitra Gram, Badouli-Shiv Mandir, Atomic Energy Centre in Rawatbbhata, Budhadith Sun Temple, Bird Sanctuary in Digodh, Sorsan park, Mukundra Tiger Hills. Gadariya Mahadev Temple and several other such locations attract tourists in big numbers. Hence I urge the Minister to kindly consider these locations for development under several of its well-planned schemes. Similarly, Bundi is a historical place in my constituency and has great cultural significance. Gadh palace in Bundi is an important tourist destination. People flock to watch the art gallery in the palace. Jaitasagar, Sukhmahal, Bhimlat, Rameshwar are some of the other key tourist locations in Bundi which require attention of the tourism ministry.

Gangajal fort, Surya Mandir and Herbal Garden in Jhalrapatan, Gagron Durg (World heritage site), Kolavi Budh Cave should be considered for development. Similarly such locations in Baran are Kakoni Mandir, Vilasgad, Shergadh, Nahargadh, Shahbad fort, Kapil Dhara. All these places mentioned

* Speech was laid on the Table.

above under Hadouti region should be included under a tourist circuit by the Ministry.

An increasing population demands for new infrastructure, for tourism to flourish there needs to be proper network to make travelling as convenient as possible. While the Railways has been giving thrust with several tourist trains, aviation too has seen manifold growth. At present the domestic air traffic is around 70 million while here is potential of 300 million. I welcome the steps proposed in the Civil Aviation policy which plans to strengthen the sector. I hope the Ministry will consider the 5/20 rule for airlines so that the sector will be more competitive and benefit the country as it has been mentioned in the policy. Moreover, I congratulate the announcement for domestic value addition with reforms in the Maintenance, Repair and Overhauling (MRO) area. This will boost Prime Minister Narendra Modi's scheme of Make in India making the country a hub in the MRI Sector. Another key announcement discussed in the civil aviation policy and rightly backed by the budget is the development of 160 unused airstrips owned by Government.

Apart from being a students' hub, Kota is also known for its industries. There are plenty of people who travel in and out of Kota thereby making it an attractive space for development of aviation. Kota has an airstrip which can be further developed in co-ordination with states. I urge the Minister to kindly consider the development of Kota airstrip. Between 1982 and '92, Kota used to have air connectivity. And I strongly recommend the Ministry to include Kota in the list of 160 airstrips. Finally the proposed idea of opening up FDI in aviation beyond 49% will help aviation grow in the country. I hope these steps will make air travel easier and also affordable thereby adding an untapped market in second and third tier cities.

*SHRI P.K. BIJU (ALATHUR): The civil aviation in our country is growing by leaps and bounds. Thanks to the entry of low cost carriers expanding middle-income group, and growing economic activity in the country. On the one side we are witnessing the fast expansion of private sector in the civil aviation and on the other side there is a fast deterioration of the Government sector and Air India. For long, there has been a hue and cry for privatization of Air India. Any talk of privatizing Air India (AI) would be premature at this stage even as there is a need to re-visit its Turnaround Plan (TAP) in view of the changing micro-economic situation.

The state-run carrier has shown a marked improved in its finances in the last fiscal and has met some of the key targets as stipulated in the TAP. In 2013-14 the total loss of Air India was rupees 5,490 crores. In 2015-16 it has come down drastically to rupees 2,291 crores. Besides Air India, the overall debt burden of all the carriers in India is growing. In 2011-12, the total debt of airline industry was about US \$ 20. With regard to private airlines, anti-competitive pricing has been an issue. For example, recently, the Competition Commission of India imposed penalties worth Rs. 258 crore on a few private airline companies for colluding on fuel surcharge costs. Air India will not be "privatized" is a cross-party policy that has stood the test of time, government stance and the preferences of individual personalities. It would be too early to talk about privatization of Air India at this stage. What you actually need is a complete re-look at the airline's revival plan and then decide whether it should remain with the State or go to private hands.

My takeaway from this is that the appetite for genuine public sector reforms in the country continues to be limited and the story of Air India tells us why. It is embarrassing to list the problems with Air India. It is a drain on the public exchequer. It has some of the highest paid employees in the public sector, with the lowest productivity. It provides no essential services that other Indian "flag

* Speech was laid on the Table.

carriers" cannot provide. One has to consider all these factors and then take a pragmatic view on the whole issue.

The total expenditure on the Ministry of Civil Aviation for 2016-17 is estimated at Rs. 2,591 crore. Of the total expenditure, the highest allocation is towards Air India at 66% (Rs. 1,713 crore). This is followed by allocation towards the subsidy for operation of Haj Charters at 17% (Rs. 450 crore), the allocation towards the DGCA at 6% (Rs. 157 crore). Total allocations towards the Ministry have decreased by 38% from the revised estimates of 2015-16. The expenditure of the Ministry in 2015-16, revised estimates, was 37% lower than the actual expenditure in 2014-15.

Take a look at the costs the Government has incurred on chartering Air India flights for ferrying the Prime Minister. For Prime Minister, who has so far used the Air India chartered flights for 55 days during his 13 foreign visits, no bills for as many as eight visits have been received by the Government, bills for four visits are under process and the bill for only one visit has been computed. Civil servants and ministers appointed to either run or monitor Air India implement their own fads - merge and airline, sell bilateral, buy new generation aircraft - and then vanish with no accountability for their actions.

Privatization of the airports is another controversial subject. Most airlines fear that the privatization of Indian airports is only going to add to their financial woes with operational costs shooting up. Airlines point out that over the past three years, the airport charges borne by them have increased by 346 percent in case of Delhi airport and 164 percent in case of Mumbai airport. In the case of Chennai and Kolkata where the Government has spent about INR 2,400 crore each in development and modernization, the charges have gone up by 269 percent and 385 percent respectively. Air India, for example is required to pay 87 percent more airport charges in Delhi to land a Boeing B787 Dreamliner than paid at the Singapore airport. Landing a Boeing B777ER in Delhi costs the airline 230 percent of the costs in Dubai. The International Air Transport Association, IATA,

which represents over 250 airline operators across the world, went on to endorse the view that the Government stop looking at privatization as a "panacea" or cure to all the problems ailing Indian airports. While a 'commercial flavour' may be introduced by privatizing them, the country or the Government can hardly expect to make more money.

I conclude my speech with the strong conviction that the total privatization will not be a cure for the ailing civil aviation industry. Instead strategic steps should be taken to protect the Air India and develop plans to ensure the financial health of it. Total privatization is a tested and failed approach in many countries and India is not going to be benefited out of that.

***डॉ. रमेश पोखरियाल निशंक (हरिद्वार):** पिछले दो वर्षों में नागरिक उड्डयन एवं पर्यटन मंत्रालय ने अपनी उत्कृष्टता से देश और दुनिया में एक नया मुकाम हासिल किया है, इसके लिए माननीय मंत्री जी को मैं बधाई देना चाहता हूँ। हवाई अड्डे विश्व के सर्वश्रेष्ठ अड्डों में शुमार हैं वहीं हमारे दिल्ली और मुंबई के हवाई अड्डों को अंतरराष्ट्रीय स्पर्धा में 2.5 से 4 करोड़ की क्षमता को क्रमशः प्रथम एवं पांचवां स्थान मिला है।

यह संपूर्ण देश के लिए अत्यन्त संतोष एवं गर्व का विषय है कि यशस्वी प्रधानमंत्री श्री नरेन्द्र मोदी के नेतृत्व में देश के ढांचागत अवस्थापना विकास पर विशेष ध्यान केन्द्रित किया जा रहा है। इसी के तहत हवाई, सड़क, जल मार्गों को अंतर्राष्ट्रीय स्तर तक ले जाने की महत्वाकांक्षी योजना बनायी गयी है। एक ओर जहां देश नए हवाई अड्डों का निर्माण कर रहा है वही मौजूदा हवाई अड्डों के उन्नयन की दीर्घकालिक योजनाएं बनायी जा रही हैं। मैं यह मानता हूँ कि लंबे समय से हवाई अड्डों की क्षमता बढ़ाने, मानव संसाधन विकास, भूमि अधिग्रहण, सरकारी स्वाकृतियों की चुनौती आदि हैं परन्तु इस दिशा में सरकार कारगर कदम उठा रही है। सरकार का यह प्रयास है कि भारत को ट्रेड एवं पर्यटन हब के रूप में स्थापित किया जाये। सरकार की नीतियों का परिणाम है कि दिल्ली हवाई अड्डा 15.7 प्रतिशत, मुंबई 16.1 प्रतिशत, बंगलौर 25.2 प्रतिशत, हैदराबाद 22.0 प्रतिशत की दर से बढ़ रहा है जो कि विश्व के शीर्ष हवाई अड्डों में शुमार हैं। वर्तमान में भारतीय उड्डयन उद्योग 16 बिलियन यूएस डॉलर के साथ विश्व का नौवां सबसे बड़ा बाजार है जहां हमने 2020 तक तीसरे सबसे बड़े उड्डयन बाजार का लक्ष्य रखा है वहीं वर्ष 2030 तक हम विश्व का सबसे बड़ा बाजार बनने के लिए तत्पर हैं।

सरकार इस बात से भलीभांति परिचित है कि आने वाले समय में एशिया पैसिफिक क्षेत्र, उड्डयन का मुख्य केन्द्र रहेगा। सरकार इस तथ्य को भी समझती है कि हवाई क्षेत्र के विकास से आर्थिक क्षेत्र में कैटालिटिक प्रभाव के साथ इण्डक्टिव प्रभाव भी पड़ता है जिस कारण हवाई सेवाओं के साथ जिस कारण हवाई सेवाओं के साथ अन्य संबद्ध उद्योग भी पुष्पित पल्लवित होते हैं। हाल ही में बड़े स्तर पर पीपीपी मोड में हुआ निवेश सरकार की गम्भीरता को परिलक्षित करता है।

एक ओर जहां सरकार बीजा, इमीग्रेशन कस्टम, एयरपोर्ट ट्रांसफर को सरल सहूलियत वाला बना रही है वहीं दूसरी ओर हवाई अड्डे में एक आरओ सर्विस, एटीएफ सुविधा, डायनमिक गेट मैनेजमेंट, मिनिमम कनेक्ट टाइम पर ध्यान केन्द्रित कर सेवाओं को उत्कृष्ट बना रही है।

हमारे नैशनल कैरियर एयरइंडिया को नई ऊंचाइयों तक ले जाने के लिए सरकार कृतसंकल्प है। जहां एयर इंडिया ने समूची फाइलों का डिजीटलीकरण कर दिया है तथा एयर इंडिया स्टार एलायंस से जुड़कर अपनी अंतरराष्ट्रीय ब्रांडिंग को सशक्त कर पाया है, वहीं एयर इंडिया के नए सीएमडी के आने से वहां पर नई कार्य संस्कृति का सृजन हुआ है जिसके लिए माननीय मंत्री जी बधाई के पात्र हैं।

* Speech was laid on the Table.

जहां आज कमजोर वैश्विक अर्थ व्यवस्था की चुनौतियों से पूरा विश्व जूझ रहा है वहीं राष्ट्रीय और अंतर्राष्ट्रीय परिवेश बाजार के कुछ घटनाक्रम भारतीय अर्थ व्यवस्था के लिए उत्साहजनक वातावरण बनाने में सक्षम हुए हैं। एयरक्राफ्ट टरबाइन फ्यूल के दाम में कमी से हवाई यात्रा काफी किफायती हुई है। इसके अतिरिक्त, देश में स्थिर मजबूत राजनीतिक सरकार आने से और तदुपरांत उठाए गए सकारात्मक कदमों से घरेलू क्षेत्र में लोगों की व्यय क्षमता में बड़ा बदलाव देखने को मिला है। सरकार के अथक प्रयासों से भारत पर्यटन की दृष्टि से प्रमुख गंतव्य के रूप में अपने आपको स्थापित कर पाने में सक्षम हुआ है। देश में लंबे समय से बीजा सुधार की जरूरत को महसूस करते हुए व्यापक सुधार किए गए हैं जिससे अंतरराष्ट्रीय पर्यटकों की संख्या पर सकारात्मक असर देखने को मिला है। यहां पर मैं यह विशेष रूप से बताना चाहता हूं कि भारत को पर्यटकों के लिए मनपसंद गंतव्य बनाने की मुहिम भी रंग लाने लगी है और इसी दिशा में वर्ष 2020 तक घरेलू क्षेत्र में 30 करोड़ पर्यटकों का लक्ष्य एक महत्वपूर्ण कदम है।

जैसा कि आपको विदित है कि उत्तराखंड राज्य पर्यावरण की दृष्टि से अत्यन्त संवेदनशील है। दो-दो विदेशी सीमाओं से घिरे हुए इस सामरिक प्रदेश में नागरिक उड्डयन की सेवाओं को सुदृढ़ एवं सशक्त करने की गम्भीर आवश्यकता है। मेरा आपसे विनम्र अनुरोध है कि देहरादून स्थित जौलीग्रॉंट हवाई अड्डे का शीघ्र अति शीघ्र विस्तारीकरण किया जाए। इस विस्तारीकरण से जहां बड़े बोइंग विमान वहां पर उतर पाएंगे, वही कारगो की सेवा भी प्रारम्भ हो सकेगी। उत्तराखंड में जौलीग्रॉंट समेत पिथौरागढ़, चिन्गली, सौंड, पंतनगर, गोचर, हवाई पट्टियों का उन्नयन किया जाए। एक ओर जहां इन हवाई अड्डों में नई सेवाएं प्रारंभ किए जाने की आवश्यकता है। वहीं इन अड्डों में अवस्थापना विकास के कार्यों को बढ़ावा मिलना चाहिए।

औद्योगिक भविष्यवाणी के अनुसार आने वाले 10 वर्षों में 7 प्रतिशत की वार्षिक दर से पर्यटन क्षेत्र बढ़ेगा। सरकार ने पहली बार यह महसूस किया है कि ढांचागत विकास उड्डयन एवं पर्यटन क्षेत्र के समग्र विकास से ही सामाजिक आर्थिक जीवन में परिवर्तन लाया जा सकता है। डब्ल्यू टी टी सी के आंकड़ों के अनुसार भारतीय पर्यटन उद्योग विश्व के शीर्ष विकास दर वाले उद्योगों में से है। जहां पर्यटन क्षेत्र 7 प्रतिशत की दर से बढ़ रहा है वहीं 3.7 करोड़ लोगों को रोजगार उपलब्ध कराया जा रहा है। जो कि कुल रोजगार का लगभग 9 प्रतिशत है।

मेरा अनुरोध है कि उत्तराखंड की सामरिकता और संवेदनशीलता के दृष्टिगत देश के महानगरों से उत्तराखंड के लिए ज्यादा से ज्यादा हवाई सेवाएं मुहैया करायी जायें विशेषकर देहरादून से पंतनगर के लिए अविलंब सेवाएं शुरू किए जाने की आवश्यकता है। प्रदेश के हवाई अड्डों की एक दूसरे से कनेक्टिविटी बढ़ाने हेतु गंभीर प्रयास किए जाने की आवश्यकता है।

हरिद्वार देवभूमि उत्तराखण्ड का द्वार होने के अतिरिक्त विश्व की आध्यात्मिकता की राजधानी है। ऋषिकेश, हरिद्वार आस्था का केन्द्र होने के साथ विश्व के सबसे बड़े धार्मिक, अध्यात्मिक मेले कुंभ का आयोजन स्थल भी है। इसके साथ राजाजी राष्ट्रीय उद्यान के प्रवेश द्वार, आयुर्वेदिक दवाइयों का केन्द्र और समूचे उत्तराखण्ड के सामाजिक आर्थिक परिवर्तन की हृदयस्थली है। देश विदेश से लाखों श्रद्धालु विभिन्न पर्वों पर मोक्षदायिनी पतितपावनी गंगा में स्नान हेतु हरिद्वार आते हैं। चारधाम यात्रा के प्रदेश द्वार के रूप में लाखों लोग हरिद्वार से ही अपनी पुण्य यात्रा का शुभारम्भ करते हैं।

धार्मिक/सांस्कृतिक व पर्यटन को बढ़ावा देने की दृष्टि से और देश विदेश के लोगों को हमारे सांस्कृतिक मूल्यों के बारे में बता सकने के लिए एक केन्द्र की आवश्यकता है। मैंने महसूस किया है कि देश-विदेश से असंख्य जिज्ञासु पर्यटक हरिद्वार आते हैं जिन्हें आधी अधूरी या कई बार गलत जानकारी मिलती है। इससे हम लोगों को अपनी अमर भारतीय संस्कृति से परिचित करा पाएंगे बल्कि नदियों विशेषकर गंगा के प्रति सबको जागरुक कर सकते हैं।

गंगा की महत्ता, उसकी विशिष्ट पारिस्थितिकी, गंगा का सांस्कृतिक और पौराणिक महत्व, हिमनदों की जानकारी, पर्यटन की दृष्टि से यह केन्द्र हरिद्वार की एक विश्व पर्यटक स्थल के रूप में ब्रांडिंग कर पाएगा। इसी क्रम में मैं आपको बताना चाहता हूँ कि हरिद्वार मात्र हिन्दू धर्म की आस्था का केन्द्र ही नहीं, बल्कि अनेक राष्ट्रों के लोग अपनी आध्यात्मिक जिज्ञासा को शांत करने यहां पर आते हैं। ऐसी स्थिति में यह महत्वपूर्ण है कि उन्हें सभी प्रकार की जानकारी सटीक और वैज्ञानिक रूप से प्राप्त हो सके। हरिद्वार जैसे सांस्कृतिक रूप से महत्वपूर्ण केन्द्र में एक सांस्कृतिक केन्द्र या संग्रहालय की नितान्त आवश्यकता है।

मुझे अपने मुख्यमंत्रित्व काल में कुंभ आयोजित करने का सौभाग्य प्राप्त हुआ। सैकड़ों देश के नागरिक इस महापर्व के साक्षी बने। कितनी ही बार मैंने महसूस किया कि पर्यटकों के लिए भारतीय धर्म, संस्कृति, दर्शन, अध्यात्म से जुड़ी जानकारी का अभाव था। दुर्भाग्य से पूरे क्षेत्र में ऐसा कोई भी संग्रहालय या सूचना केन्द्र नहीं जहां पर सभी जानकारियां एक छत के नीचे उललब्ध हों। मेरा आपसे विनम्र निवेदन है कि हरिद्वार क्षेत्र में पर्यटन को बढ़ावा देने के लिए और भारतीय धर्म संस्कृति के संरक्षण और संवर्धन हेतु गंगा संग्रहालय की स्थापना की जाए जिससे हरिद्वार के पर्यटक आकर्षण का केन्द्र बन सके।

उत्तराखण्ड में जून, 2013 में आयी भीषण प्रलयकारी बाढ़ ने पूरे क्षेत्र के सामाजिक, आर्थिक जीवन को तहस-नहस कर दिया। इस भीषण जल प्रलय में जहां दस हजार से अधिक लोग हताहत हुए वहीं पूरे क्षेत्र की आर्थिकी पूरी तरह से छिन्न-भिन्न हो गयी। एसोचेम ने अपने सर्वेक्षणों में केवल पर्यटन उद्योग को इस आपदा के दौरान 12000 करोड़ रुपये की क्षति का आकलन किया है। प्रत्यक्ष या परोक्ष रूप से पर्यटन उद्योग पर अपनी आजीविका के लिए निर्भर एक लाख अस्सी हजार लोग आज सड़क पर दर-दर की ठोकरे खाने पर मजबूर हैं। हजारों लोगों ने बैंक और वित्तीय संस्थानों से ऋण लिया था वे सभी

आज हताशा और निराशा के वातावरण में जी रहे हैं। वित्तीय संस्थाएं उनकी रही-सही संपत्ति को भी नीलाम करने में लगी हैं। ऐसी कठिन विषम परिस्थितियों में क्षेत्र के लिए पर्यटन मंत्रालय द्वारा विशेष पैकेज घोषित किया जाए ताकि सामरिक रूप से संवेदनशील एवं आर्थिक रूप से पंगु इस क्षेत्र के लोगों को दोबारा अपने पैरों पर खड़ा होने का मौका मिल सके। आज प्रदेश में इस भयंकर प्रलय का यहां के लोगों के सामाजिक, आर्थिक जीवन पर गम्भीर असर पड़ा है। क्षेत्र के युवा पलायन के लिए मजबूर हैं जो कि राष्ट्रीय सुरक्षा के लिए एक बड़े खतरे के रूप में उभर रहा है।

माननीय मंत्री जी से मेरा निवेदन है कि आप पर्यटन के क्षेत्र के समन्वित विकास हेतु निम्न कदम उठाने की कृपा करें -

समूचे क्षेत्र के पर्यटन विकास हेतु पर्यटन विभाग की देखरेख में एक विस्तृत कार्य योजना बनायी जाए जिसमें क्षेत्रीय सहभागिता को सुनिश्चित करते हुए इको टूरिज्म(पारिस्थितिकी पर्यटन) गांव स्थापित किए जाएं। विभिन्न चरणों में पूरे प्रदेश में ऐसे ग्रामों का चयन कर लिया जाये जो कि इको टूरिज्म से जोड़े जा सकते हैं। इसका सफल क्रियान्वयन सुनिश्चित करने के लिए क्षेत्रीय युवाओं को समुचित प्रशिक्षण दिया जाए एवं अपने ही गांवों में इकाई खोलने हेतु आर्थिक मदद दी जाए। पर्यटन मंत्रालय अपने प्रचार तंत्र का उपयोग कर देश विदेश से पर्यटकों को आकर्षित कर सकता है।

पर्यटन मंत्रालय के माध्यम से आपदा ग्रस्त क्षेत्र में दिए गए सभी कर्जों को माफ करने के लिए एक विशेष आर्थिक पैकेज की घोषणा की जाए। इनमें लॉज, होटल मालिक, टैक्सी, खच्चर एवं प्रभावित क्षेत्रों के दुकानदार शामिल हैं। केन्द्र, राज्य सरकार को आपदा प्रभावितों के कर्ज माफ करने हेतु आर्थिक संसाधन उपलब्ध कराकर पीड़ितों की सहायता कर सकती है।

पर्यटन विभाग द्वारा वैष्णों देवी की तर्ज पर चारधाम, हेमकुंड साहिब और पीरान कलियर के ढांचागत विकास हेतु विभिन्न निजी क्षेत्रों के सहयोग से पर्याप्त संसाधन उपलब्ध कराएं।

पर्यटन मंत्रालय क्षेत्रीय उत्पाद विपणन हेतु देश विदेश में फैले अपने व्यापक तंत्र का उपयोग कर यहां के लोगों को उनके उत्पादों का समुचित मूल्य उपलब्ध कराकर विपणन में मदद करे। इसमें जड़ी बूटियों, आर्गेनिक उत्पाद फूल, ऊनी सामान, कलाकृतियां शामिल की जा सकती हैं। आर्गेनिक उत्पादों के विपणन की विशेष व्यवस्था कर क्षेत्रीय अर्थव्यवस्था सुधारी जा सकती है।

कौशल विकास कार्यक्रम के तहत उत्तराखंड के विभिन्न क्षेत्रों में पर्यटन उद्योग से संबंधित रोजगारोन्मुख कोर्स चलाये जाये।

विभिन्न मंत्रालयों द्वारा चलाए जा रहे रोजगार कार्यक्रमों में समन्वय स्थापित करते हुए पर्वतीय क्षेत्र के लिए पर्यटन विषयक कार्यक्रमों का समावेश किया जाये। मेरा सुझाव है कि निजी क्षेत्रों का साथ जोड़कर इन कार्यक्रमों का पाठ्यक्रम पर्यटन उद्योग की आवश्यकताओं के अनुरूप हो।

एक बार पुनः मैं माननीय मंत्री जी को उनकी महत्वाकांक्षी एवं विकासोन्मुखी योजनाओं के लिए हार्दिक बधाई देना चाहता हूँ तथा आशा प्रकट करता हूँ कि समृद्ध सर्वश्रेष्ठ भारत का सपना साकार होगा।

***डॉ. महेन्द्र नाथ पाण्डेय (चन्दौली)** : पर्यटन एवं संस्कृति मंत्रालय की अनुदान मांगों पर चर्चा के दौरान मेरी निम्नलिखित मांगें एवं सुझाव जोड़े जाएं :-

माननीय पर्यटन मंत्री ने माननीय प्रधानमंत्री श्री नरेन्द्र मोदी के मार्गदर्शन में बहुत ही सराहनीय प्रयास किए हैं। मैं माननीय श्री महेश शर्मा जी को इसके लिए बधाई देता हूँ।

मेरा सुझाव एवं आग्रह है कि मेरे संसदीय क्षेत्र 76 चन्दौली के अंतर्गत वाराणसी जिले में श्री मार्कण्डेय महादेव देवस्थान पर आपने भारी राशि स्वीकृत की है। इसके लिए मैं आभार व्यक्त करता हूँ कि उक्त श्री मार्कण्डेय महादेव स्थान को भारत सरकार की पर्यटन वेबसाइट पर डाला जाए एवं वहां गंगा-गोमती संगम स्थल पर वाटर-टूरिज्म एवं वाटर स्पोर्ट्स भी शुरू किया जाए। जहां 12 महीने गंगा में भारी जलराशि रहती है।

साथ ही वाराणसी के ही पंचकोसी परिक्रमा के प्रारंभ स्थल कपिलधारा पौराणिक कार्यकाल के देवस्थान का विकास हो, साथ ही महान संत बाबा जगन्नाथ दास की कुटी (लोहता) का सुन्दरीकरण किया जाए।

पुनश्च मेरे उसी संसदीय क्षेत्र के चन्दौली जनपद के अंतर्गत महान संत बाबा किनाराम की स्थली रामगढ़ एवं टांडाकला तथा श्री कालेश्वर नाथ मंदिर, बरठी, कबलरा श्री ब्रह्माणी माता मंदिर तथा मड़िया स्थित एकमेव श्री वेदव्यास मंदिर एवं गुल मदावर स्थित पवित्र तीर्थस्थल का सुन्दरीकरण कराकर पर्यटन विकास को बढ़ावा देने का कार्य करें।

* Speech was laid on the Table.

*SHRI SHIVKUMAR UDASI (HAVERI): I thank you for giving me an opportunity to express my views on the Demands for Grants under the control of the Ministry of Civil Aviation and Tourism for 2016-17. To boost air connectivity, the Government is preparing an action plan to revive 160 airports and airstrips, each would cost about Rs, 50-100 crore. Presenting the Budget for 2016-17, the Hon'ble Finance Minister Shri Arun Jaitley ji said the Government is drawing up an action plan for revival of unserved and underserved airports. "There are about 160 airports and airstrips with State Governments which can be revived at an indicative cost of Rs. 52 crore to Rs. 100 crore each.

Hon'ble Finance Minister Shri Arun Jaitley ji said that we will partner with the State Governments to develop some of these airports for regional connectivity. Similarly, 10 of the 25 non-functional air strips with the Airport Authority of India will also be developed.

The Draft policy has mooted various measures to boost regional connectivity including setting up of no-frills airports and providing viability gap funding for airlines. Among others, the draft policy has proposed that there would be no service tax on tickets under the Regional Connectivity Scheme (RCS) apart from service tax exemption for Scheduled commuter airlines taking jet fuel from RCS airports.

Among the five airports to be developed by the AAI, the Hubli airport serves the twin-cities of Hubli and Dharwad in northern Karnataka. The plan to upgrade the Hubli airport was first approved in 2005 and after much delay, in January 2013, the Government of Karnataka and the AAI signed a memorandum of understanding to develop the airport.

Reports say the AAI intends to upgrade the existing infrastructure and turn the airport into an all-weather one at a cost of Rs. 1.6 billion. The State Government in 2012 acquired nearly 600 acres and handed it over to the AAI. The upgradation includes the expansion of the airfield to 615 acres, the runway to

* Speech was laid on the Table.

7,500 ft. The development of the Hubli airport also includes efforts to make it capable to handling larger passenger aircrafts like the Boeing 737 and Airbus 320/321. Last year, a Spice Jet plane from Bangalore, with 78 people on board, skidded off the runway after landing at Hubli airport in Karnataka due to heavy rain.

However, the Government has reduced budgetary allocation to the civil aviation ministry by 17% to Rs. 4,417 crore from Rs. 360.95 crore the previous year. Of that amount, state run airlines got a grant of Rs. 2,065 crore- significantly lower than their demand of Rs. 4,300 crore. That the Government should chalk out a solid fiscal roadmap for Hubli airport in Karnataka.

The Ministry of Tourism (MOT) has taken various initiatives to develop the tourism sector in the country to make it very attractive, affordable and easy for both international and domestic tourists. The report pointed to the large growth in the tourism sector, whose contribution to GDP was \$ 125.2 billion in 2014, and is expected to reach \$259 billion in 2025 (accounting for 7.6 per cent of India's GDP). In 2015, India is estimated to have received \$ 109.6 billion in revenue from domestic and foreign tourists. India invited around 7.8 million foreign visitors in 2015. Government initiatives, such as e-visas and expansion of visa-on-arrival facilities are expected to fuel further foreign tourist arrivals. However, foreign tourists were attacked and looted in the country. There has been an increase in the incidents of crime against foreign tourists especially women tourists in the country. The Government should chalk out strict monitoring system in various parts of the country in view of the rise in crime against tourists especially, foreign women tourists.

Tourism is a big employment generator. For every USD 1 million invested in tourism creates 78 jobs. India has an excellent opportunity to benefit from visa reforms and infrastructure improvements under the new Government. The overall contribution of India's travel and tourism sector of the overall economy is still

relatively low (6.8% of GDP, against a global average of 9.8%). This reveals the depth of the problem that India faces, but also the opportunity.

"According to World Travel and Tourism Council (WTTC) forecasts, travel and tourism has the potential to contribute 46 million jobs to the Indian economy by 2025. But this growth will not happen by itself, and needs careful management, particularly in the area of human capital development. Failure to plan properly for talent requirements leads to lower growth, reduced investment, less innovation and declining competitiveness - for both countries and companies." There needs to be systematic and simultaneous infrastructure development for expansion of tourism.

*SHRI PRASANNA KUMAR PATASANI (BHUBANESWAR): Please include light and sound for Khandagiri and Baruni-Khurda.

The State Government of Odisha has already proposed but not yet implemented by the Government of India.

* Speech was laid on the Table.

*श्री अश्विनी कुमार चौबे (बक्सर) : मैं नागर विमानन एवं पर्यटन मंत्रालय के (2016-17) अनुदान की मांगों के समर्थन में अपनी भावना को अभिव्यक्त करता हूँ ।

सर्वप्रथम, मैं माननीय प्रधानमंत्री श्री नरेन्द्र मोदी के कुशल नेतृत्व में नागर विमानन एवं पर्यटन मंत्री के सम्यक एवं सार्थक प्रयास के माध्यम से इस क्षेत्र को बढ़ावा देने हेतु उन्हें धन्यवाद देता हूँ ।

पर्यटक 'पर्यटन' से जहां भ्रमण का आनंद उठाते हैं । वहीं तीर्थयात्री के लिए 'तीर्थाटन' श्रद्धा एवं आस्था का केन्द्र होता है जिससे आत्मिक एवं मोक्ष प्राप्ति का मार्ग प्रशस्त करता है । अतएवं केन्द्र सरकार से आग्रह है कि पर्यटन मंत्रालय के साथ-साथ तीर्थाटन मंत्रालय का भी गठन होना चाहिए ।

माननीय प्रधानमंत्री श्री नरेन्द्र मोदी जी के प्रमुख योजनाओं में से पर्यटन के साथ-साथ तीर्थाटन को भी बढ़ावा दिया गया है ।

विश्वामित्र की तपोभूमि बक्सर जो मेरा संसदीय क्षेत्र मिनी काशी के रूप में सुप्रसिद्ध है, बक्सर का प्राचीन नाम ऋषि मुनियों के द्वारा व्याघ्रसर रखा गया था । यह प्राचीन संस्कृति एवं प्रमुख आध्यात्मिक केन्द्र रहा है । बक्सर लोक सभा क्षेत्र में बिहार के तीन जिलों के क्षेत्र आते हैं । जहां पर पर्यटन के साथ-साथ पौराणिक तीर्थ स्थली है । बक्सर में विश्वामित्र आश्रम, नाथ बाबा का मंदिर, अहिरौली में माता अहिल्या का मंदिर, भगवान श्रीराम के द्वारा पंचकोशी यात्रा प्रारंभ की गई जिसको अभी भी धूम-धाम से काफी जनसंख्या में लोग गंगा के तट पर मनाते हैं । ब्रह्मपुर में प्राचीन बाबा ब्रह्मेश्वर नाथ का मंदिर जो मनोकामना शिव के नाम से प्रसिद्ध है । डुमराव में प्राचीन माँ डुमरेजिनी का मंदिर, कैमूर में माँ मुडेश्वरी धाम, माँ ताराचण्डी धाम, बिहियां में प्राचीन माँ महथीन का मंदिर, आरा में माँ बखोरापुर काली माता मंदिर, आयसन देवी, सासाराम - रोहतास में भलुनी धाम, भागलपुर में बृद्धेश्वरनाथ धाम, मधुसूदन-मंदार पर्वत बांका में, बाबा बैद्यनाथधाम देवघर में, सुल्तानगंज में अजगैवीनाथ धाम, गया एवं बौध गया में अनेकों मंदिर तथा पितरों को पिण्ड दान हेतु, लोक सभा सहित पूरे बिहार में अनेकों तीर्थ स्थली है जहां पर हजारों की संख्या में श्रद्धालु तीर्थाटन के लिए आते हैं ।

इन सभी प्राचीन देव स्थलियों को विशेष रूप से देख-रेख एवं संरक्षण के लिए पर्यटन मंत्रालय के अधीनस्थ तीर्थाटन मंत्रालय का भी गठन किया जाए, जिससे पौराणिक स्थली, प्राचीन देव स्थली, धार्मिक स्थली सहित श्रद्धालुओं के आस्था को जीवन्त एवं सुदृढ़ बनाया जा सके ।

चम्पापुरी, भागलपुर जैन तीर्थाकर की पवित्र भूमि है । उसका विकास आवश्यक है । साथ ही सूर्य मंदिर 'देव' (औरंगाबाद) बिहार में छठ जैसे महान पर्व के लिए एक तीर्थ स्थली है । इसका भी विकास आवश्यक है ।

* Speech was laid on the Table.

मिथिलांचल क्षेत्र में दरभंगा का काकीबाड़ी, विद्यापति एवं उगना महादेव का मंदिर आदि का विकास आवश्यक है ।

***डॉ. किरिट पी. सोलंकी (अहमदाबाद)** : जहां तक नागर विमानन मंत्रालय का सवाल है, मेरे क्षेत्र अहमदाबाद में विमान पत्तन अंतराष्ट्रीय बनाया गया है, और उसे " सरदार वल्लभ भाई पटेल इन्टरनेशनल एयरपोर्ट " नाम दिया गया है । पूरे गुजरात में से भारी संख्या में यात्री विदेश के सभी देशों में प्रवास करते हैं। अतः मेरा आपके माध्यम से निवेदन है कि, अहमदाबाद इन्टरनेशनल एयरपोर्ट को विदेश के देशों से सीधी फ्लाइट से जोड़ा जाए । अमेरिका, कनाडा, यूरोप, गल्फ कंट्रीज, ऑस्ट्रेलिया के लिए गुजरात के लोग काफी यात्रा करते हैं । आज जो फ्लाइट्स उपलब्ध हैं वे दिल्ली या मुंबई से जाती है । उस दौरान उनको एरक्राफ्ट भी बदलना पड़ता है, और अहमदाबाद से जोड़नेवाला एरक्राफ्ट छोटा होने की वजह से कई बार यात्रियों को अहमदाबाद के लिए दूसरी फ्लाईट्स लेनी पड़ती है । कई बार उनका सामान भी पीछे छूट जाता है । मेरा आपके माध्यम से निवेदन है कि, अहमदाबाद से सभी प्रमुख स्थानों से सीधी को फ्लाईट्स से जोड़ा जाए ।

अहमदाबाद का सरदार पटेल इन्टरनेशनल एयरपोर्ट प्रवासन के लिए डॉ. बाबा साहब अम्बेडकर के जन्मस्थल महू, दीक्षा भूमि नागपुर, 26 अलीपुर रोड दिल्ली और चैत्य भूमि दादर मुंबई की प्रवासन सर्किट बनाने की मांग करता हूं ।

* Speech was laid on the Table.

*SHRI B. N. CHANDRAPPA (CHITRADURGA): Civil Aviation sector is one of the important sectors of our economy. But I am sorry to say that this sector of civil aviation has been neglected to a large extent. I say this because the National Civil Aviation Policy has not been finalized. The Government had finalized the draft of the NCAP in October 2015 and it was put on public domain. But we have not heard anything about the finalization of the policy. This clearly shows how much scant attention is being paid to this sector.

This Government has been saying that they would encourage domestic travel by reducing the cost of travel. On the one hand, the Government has been saying that they would make the air travel cheap to cater to even the middle class people, on the other hand, the cost of Air Turbine Fuel is being increased every now and then. If we see the cost of ATF in the international market, we would find that it is getting cheaper and cheaper but in case of our country, the cost of ATF is going higher and higher. If the cost of ATF is increased, how can the Government provide cheap air travel? I do not understand this. This has in turn hiked the cost of air travel.

Now I come to tourism sector. India is proud to be a country with many tourist destinations. The Government has come out with 13 domestic tourism circuits under the heading Swadesh Darshan. I wish to share here that tourism and culture both are inter-twined. We cannot separate one from the other. When I go through the details of number of projects and amount sanctioned under the Swadesh Darshan Scheme from 2014-15 till date, I find that my State Karnataka has been totally neglected. So far, under this scheme, an amount of Rs. 1513 crore has been sanctioned, but not even a pie has been sanctioned for any project from Karnataka. In the same way, when one goes through the number of projects sanctioned under the scheme of Pilgrimage Rejuvenation and Spiritual Augmentation Drive (PRASAD), Karnataka State has been totally neglected. Not a single project under this head also has been sanctioned till date.

* Speech was laid on the Table.

I come from Chitradurga Parliamentary Constituency of Karnataka. We have got a famous Chitradurga Fort. This Fort was built between 17th and 18th century during the Vijayanagara Empire. The Fort is a unique symbol of unity as it has both a temple and a Mosque inside it. Although it figures in the list of monuments of national importance as per ASI, yet it is not being maintained properly. I would request the Minister that this Monument should also be developed as one of the tourist destinations in the State of Karnataka.

I would like to raise another important issue. We have got 29 States and 7 Union Territories. Each State has got its own important tourist and historical places of interest. I would suggest that the Union Government should start a tourism package for each of the State and also give wide publicity to such tourism package depending on the period of the year when it would be the most suitable time. Right now, people may be aware of the State and some of the tourist centres, but they are not aware about the period when it would be most suited to visit that particular State.

Another issue that is of vital importance is of tourism police. We should have tourist police in all the places of tourist importance. This would definitely help not only our Indian tourists but also the foreign tourists. The personnel belonging to tourism police would be able to guide the tourists in a better way and would thus save the tourists from the hands of the touts.

Another issue is about the registration of tourist operators. There have been many tourist operators in the country who promise so many things to the tourists before starting a journey but later on, they leave the tourists in a lurch to fend for themselves. This has created a very bad impression in the minds of tourists. I would suggest to the hon. Minister to ensure that all the tourist operators in the country should be registered so that they are able to adhere to minimum standards.

13.00 hours

THE MINISTER OF CIVIL AVIATION (SHRI ASHOK GAJAPATHI RAJU): I thank all the members for their useful views, inputs and suggestions. All your ideas have certainly given us a lot of good feedback on how we can further tweak and streamline our policies and action plan for a more consumer-friendly and sustainable growth of Civil Aviation in India.

I represent a sector which has shown a robust growth rate in terms of passengers carried, both domestically and internationally.

From 2014-15 to 2015-16, our domestic passenger traffic grew from 70 million to 85 million making India the land of 21 per cent growth rate, as far as Civil Aviation is concerned. This is heartening news for all of us. Presently, we are ninth in the world in terms of passenger traffic and we hope to become the third largest civil aviation economy in the world by 2022. This will require substantial upgradation of airport capacity, connectivity as well as consumer friendly regime with our ultimate aim of 'taking flying to the masses'.

I am happy to share with you that the Airports Authority of India has planned an infrastructure investment of over Rs.15,000 crore in the next five years to achieve this objective. This shall include new airports, expansion of existing ones, upgradation of ANS infrastructure as well as cargo facilities. Projects for upgradation of 39 airports have been either already started or in the pipelines. In addition, 15 non scheduled airports will be revived for VFR operations. In 2015-16, Durgapur International Airport built with an investment of Rs.750 crore has been operationalized. Besides, new terminals were also operationalized in Chandigarh, Tirupati and Khajuraho. Vadodra airport terminal and a new heliport at Rohini will be completed within July 2016. Besides, process for selection of developers at Navi Mumbai and Mopa in Goa at the approximate total cost of Rs.18,000 crore is also underway. The Ministry has also given in-principle

approval for the new airport at Dholera in Gujarat and site clearance for airports at Bhogapuram, Nellore, Kurnool and Bhiwadi.

Over the last two years, there has been a significant improvement in Customer Satisfaction Index at Indian Airports with the Airports Authority of India emerging as one of the top service providers of international standards. In a survey conducted in 2015 by the Airport Council International (ACI), which is a global body of airport operators across the world, Jaipur and Lucknow have been ranked first and second in the world in the category of two to five million passengers airports. Goa and Thiruvananthapuram have been placed fourth and fifth in the same list. Srinagar has been ranked second in the category of up to two million passengers. Mumbai and Delhi joint venture airports have been ranked joint first in the category of 25 to 40 million passengers. The Airport Service Quality Rating of major AAI airports is 4.53 against a world average of 4.13.

13.04 hours

(Shri Pralhad Joshi *in the Chair*)

To boost connectivity, we have issued licenses to four scheduled and 13 non-scheduled airlines to operate in the country since June 2014. The number of aircraft available with the scheduled airlines has gone up from 381 to 428 in the last two years of this Government. Correspondingly, the number of seats available has also increased by about 12 per cent from 66,758 to 74,499 (on a daily basis). The number of domestic departures per week, which was about 11,934 in summer of 2014 has increased to 14,869 in the summer of 2016. This translates into a growth rate of almost 25 per cent in the last two years.

Air India continues to serve us well, and after a long wait of 10 years, has made an operational profit this year. This is a development, which brings immense satisfaction to all of us. By cutting its operational expenses by almost 11 per cent, Air India has turned from a Rs. 2,636 crore loss making unit in 2014-15 to a Rs. 8 crore operational profit unit in 2015-16. It has also joined the Star Alliance in 2014 which has helped it to integrate better with the international civil aviation

market. I need hardly remind you of yeoman's service that Air India has provided to the nation in the hour of crisis – evacuating about 6,000 nationals from Yemen, 1,300 workers from Iraq and Libya and 17,500 passengers from quake-affected Nepal. It will induct 28 more aircraft in its fleet by January, 2018, and by 2020, its fleet size is likely to grow, by about 100 aircraft to about 232 aircraft.

The Budget proposals for the year have given a shot in the arm towards the 'Make in India' initiative of the Government in the civil aviation sector. The Maintenance, Repair and Overhaul business of the Indian carriers is almost to the extent of Rs. 5,000 crore out of which 90 per cent of this money gets spent outside the country even when we have the capacity. With a view to retain this business, as also to develop India as a hub for MRO operations in Asia, several tax exemptions have been proposed in the Budget announcements. This will provide multiple benefits, for example, generate employment, build capacity, provide cost effective maintenance, reduce turnaround time and save valuable foreign exchange.

The Budget proposals as well as the Draft Civil Aviation Policy lay focus on regional connectivity with an aim of providing affordable aviation services in Tier-II and Tier-III cities. Concessions may be provided in terms of reduced airport charges, navigation charges, electricity, water charges and security charges. We propose to partner with State Governments to revive some of the 160 airstrips owned by them as also to develop 10 out of 25 non-functional airstrips with the Airport Authority of India. To keep the ticket prices affordable, the Viability Gap Funding is also being looked at.

We also realise the importance of development of Air Cargo Sector. During 2015-16, Common User Domestic Cargo Terminals were made operational at 12 airports and six more sites are planned for 2016-17. The growth rate in this sector has been a modest six per cent (We carried a total of 20.23 lakh tonnes during April-December, 2015) which provides us with an opportunity to explore further development avenues in this area.

Technology is a great enabler. The DGCA has initiated a comprehensive e-governance project title e-GCA, which will enable it to offer 160 services online to stakeholders. This system will promote transparency, increased efficiency and service delivery, leading to greater ease of doing business. The first set of such services will be launched this month. Also, AAI has launched an improved online system for issuance of height clearances and colour coded maps have been finalised for 16 cities, which enables the municipal bodies to grant height clearance locally. India has also become the first country in the equatorial ionospheric region and the fourth in the world to use satellite-based navigation system, GAGAN for approaches with vertical guidance service. Biometric access control systems shall also be installed at major airports by October, 2016 for enhanced security.

Cochin airport has become the first in the world to exclusively run on solar energy with a total installed capacity of 12 megawatt. Delhi and Hyderabad international airports also have eight and five megawatt plants respectively. The Airports Authority has already established 4.55 megawatt of solar capacity at its airports and installation of further 23.80 megawatt is underway.

I am also happy to share with you that all airlines have strongly adhered to the Route Dispersal Guidelines under which they provide connectivity to the remote and under-served regions of the country. The performance of all airlines is considerably in excess of the targets.

It will continue to be our endeavour to keep our airports and skies absolutely safe through foolproof adherence to prescribed international standards. I inform you with a high degree of satisfaction that in a very recent audit conducted by ICAO, our compliance rates as regards quality control, regulatory framework and in-flight, passenger and cargo security were assessed to be 99.25 per cent against a world average of about 66 per cent.

The ICAO audit of DGCA was also successfully completed in 2015 and no safety concerns were raised.

I shall now proceed to discuss some of the concerns raised by the hon. Members.

13.12 hours (Shri Hukmdeo Narayan Yadav *in the Chair*)

Many Members had voiced their concern in regard to the steep increase in airfares during unpredictable disruptions in transport services on account of natural calamities, agitations etc. The Government also has seized of the matter. It has been strongly intervening with airlines to ensure that the inconvenience to passengers is minimised. For example, during the Chennai floods, alternate flight operations were commenced from the Arakkonam airbase of the Navy with the active cooperation of many airlines and capping of fares from Arakkonam to Bengaluru and Hyderabad at Rs. 2, 000. On the request of the Ministry, the airlines came forward to launch additional flights during Srinagar floods, the earthquake in Nepal and the Jat agitation. However, taking into account the concerns of the hon. Members, the Ministry will commence the process of consultation with stakeholders, including airlines to explore the possibility of appropriately containing the fares for short duration on the affected sectors during natural calamities, agitations etc.

Another concern which the hon. Members have voiced is about the reduction in ATF, Aviation Turbine Fuel, which is not being translated to airfares reductions. So, we did an analysis of 23 routes and we realised that in the airfare from January-March, 2015 to January-March, 2016, there was a reduction, the average being 18.10 per cent, which translates that the reduction of ATF is being passed on to the consumers.

SHRI K.C. VENUGOPAL (ALAPPUZHA): Mr. Minister, what about the Gulf sector? I had mainly pointed out about the Gulf sector. There is no reduction. But on the other way, the fare was being hiked.... (*Interruptions*)

माननीय सभापति: अभी नहीं, बाद में देखा जाएगा।

... (व्यवधान)

SHRI ASHOK GAJAPATHI RAJU: You see, we in India have any control on Indians. That is the thing there. So, international passenger thing is different. We will come to that. Of course, the concern Venugopal Ji had raised was on ATF prices, which I have already talked about. First of all, I also intervened there, and he mentioned that he was not talking of taxation. All ATF is zero tax based outside India. Whatever is international, the nation in which the airline is registered is responsible to that nation. So, this happens that way.

Then, you had talked about some airline also. I tried to make my enquiries and no airline of Kerala Government is pending with the Government of India. They have not even applied. ... (*Interruptions*)

SHRI DUSHYANT SINGH (JHALAWAR-BARAN): Yes, they have not applied.

SHRI K.C. VENUGOPAL: What happened to you? It is my right to ask the question.... (*Interruptions*)

माननीय सभापति : उनको खत्म कर लेने दीजिए।

...(*व्यवधान*)

माननीय सभापति : मंत्री जी के रिप्लाय हो जाएंगे, उसके बाद आप पूछ लीजिएगा।

...(*व्यवधान*)

SHRI K.C. VENUGOPAL: He is answering to my question.

SHRI ASHOK GAJAPATHI RAJU: We answer to the questions of the Members substantially. But how does the Government work where imaginary questions are asked? There has to be some substance in what the questions are asked. We have not denied any airline which has applied with us. Since this Government has come, four airlines have got their permissions. They are flying.

SHRI K.C. VENUGOPAL: Sir, give me just a minute. Yesterday, I spoke on the issue that the Kerala Government has given a request to the Civil Aviation Ministry, Government of India. That is for what? It is for relaxing the conditions.

माननीय सभापति : मंत्री जी, आप अपने जवाब को समाप्त करिए। उसके बाद कोई कुछ पूछना चाहेंगे तो पूछ लेंगे। आप अपनी बात को समाप्त कर लीजिए।

...(व्यवधान)

SHRI ASHOK GAJAPATHI RAJU: Sir, all right. I will try to give my reply. It is an imagination. No Government or any airline in the name of Kerala Airline has applied with the Government of India. Of course, any Indian registered airline will follow the Indian rules. There is a Route Dispersal Guideline.... (*Interruptions*)

SHRI K.C. VENUGOPAL: There is a Cabinet note on that. That is what I am telling you.

माननीय सभापति : मंत्री जी, आप आसन की तरफ देखकर अपना वक्तव्य को समाप्त करिए।

श्री अशोक गजपति राजू : ठीक है, आप जो आदेश दे रहे हैं, हम उसका पालन करेंगे।

Then, he wanted to know about the runway work in Calicut Airport, which was taking a lot of time. This air site pavement work commenced in August, 2015. The stipulated date of completion is 2017. All efforts are being made to complete all the works, not only Calicut but whatever it is, by December, 2016. So, I think they are on time.

Now the Members have raised issues like Dushyant Singh Ji had also raised a matter about purchase of 68 aircrafts in November, 2004. This matter is before the Public Accounts Committee. I understand that the PAC has taken oral evidence of the Ministry on 8th April, 2016. They have asked for additional information which I think is going to be submitted to them by 5th May, 2016.

श्री निशिकान्त दुबे (गोड्डा) : सभापति महोदय, ...(व्यवधान)

माननीय सभापति: निशिकांत जी, मंत्री जी को अपनी बात समाप्त करने दीजिए। नहीं, तो और माननीय सदस्य बीच में बोलने लगेंगे तो हम कितने माननीय सदस्यों को रोकेंगे।

...(व्यवधान)

श्री निशिकान्त दुबे: पीएसी ने अपनी रिपोर्ट दे दी है। हम ने ऐक्शन टेकेन नोट के ऊपर एविडेंसेज लिए हैं।

...(व्यवधान)

माननीय सभापति: माननीय मंत्री जी, आप अपना वक्तव्य जारी रखें। अभी किसी प्रश्न का उत्तर नहीं देना है। आप अंत में प्रश्नों का उत्तर देंगे।

श्री अशोक गजपति राजू : जी।

So, I understand that the matter is going to come up before the PAC this month itself.

Another issue raised was about the Dharmadhikari Committee, which went into the issues when the Indian Airlines and Air India were merged. I understand that 226 issues were raised by them, out of which 12 are still to be implemented and 12 are at different stages of completion. Of these issues, five relate to training, four to IT and three to HR.

Prof. Saugata Roy raised an issue of the North East in respect of viability gap funding. Alliance Air is operating ATR 42 aircraft in the North Eastern region. It is based in Kerala. Operations are carried out with the viability gap funding from the Ministry of DoNER. The agreement is valid up to March 2017. Further, the Ministry of Home Affairs also provides for helicopter operations in the North East region.

Hon. Chairman, Sir, we had a national civil aviation policy which we wanted to formulate. We had extensive consultations with all the stakeholders. This was put on the net and in a very transparent way everybody had made his suggestions. Based on this, we want to make the Indian skies more vibrant seeing that there are a large number of airports which are inoperational. In our country we have a lot of airstrips which the hon. Members have been talking about, which were probably constructed during the Second World War. About 160 of these airports are with the State Governments. A few of them are with the Government of India, Defence and others. There should be a few in private hands also. So, what we could probably revive is that we need to develop a strategy which is in an advanced stage of finalization.

All suggestions have come in and are getting examined. These have now been circulated for inter-Ministerial consultations as they cut across certain

Departments within the Government of India. Once that comes out of it, if any changes are required in earlier policy, it would be decided by the Cabinet. It will have to go there and come out. That is a general procedure, which is going on.

Then, a concern was expressed about the Boeing 787 Dreamliner aircrafts. Of course, we did have certain troubles there which have been ironed out. Right now the Boeing, the aircraft manufacturing company is giving spare parts to Air India.

So, I do not see any further problem as far as that is concerned. Some people have talked about connectivity, particularly international connectivity. In most places, it starts as a hopping flight. As the customers grow and ticketing grows, they convert it into a direct flight. So, we start with a hopping flight and then, depending on ticketing, convert it into a direct flight. This is being done everywhere.

A lot of questions have come up about individual airports. Those questions are being attended to. If I start replying to each and every thing here, it will be little tedious for the hon. Members. So, with regard to what all Members have talked about individually, I will definitely send them the information on that.

We are happy that in the Budget Speech itself, the Finance Minister had indicated that we would have no-frills airport ranging between Rs. 50 crore and Rs. 100 crore in some of these places. So, we have to fix up the criteria of how we are going to select those places. The Department is doing precisely that and we are working on it.

The Greenfield Airport Policy continues. We will be supporting all the State Governments who come forward to bring in greenfield airports.

The employees' grievances were mentioned here. We look into all that. The issue of removing of slums, which are there in certain places, from airport lands was also raised. That is also being looked into because we have a good and reasonable safety record and we cannot sacrifice that.

Individual Members have mentioned about all types of places, airstrips and airports to be done. We will definitely look into them and keep the hon. Members informed. It includes the one at Jewar also.

Then, a gentleman talked about having no airport in Arunachal Pradesh. I understand that some work is going on there and whenever it is ready, flights will start. We will motivate all the airlines to go there.

Then, there was interest expressed on the MRO industry. Of course, this has potential in our country. We need to get this activity back again and the Finance Minister had given some tax concessions here which, we hope, will help us in bringing this activity and generating employment in the country.

Now, sea planes are also permitted to operate in our country. In fact, in Maharashtra and Kerala, there are some aircraft undergoing the certification process. Micro light aircraft are also permitted within our country.

The DGCA has brought out regulations for air ambulance services also and a circular for helicopter emergency medical services. That is also being done.

A lot of people have asked for connectivity to different parts of the country and individual airports. We will be looking into all that, including the airport which is coming up in Sikkim. So, by and large, this is what it is.

We have been fortunate that the Prime Minister has guided us on two occasions. We have had the benefit of his suggestions also. We have also been benefited by the suggestions of the 231st Report of the Parliament on Aviation.

There are a few Cut Motions given by the Members. I would request the Members to withdraw these Cut Motions and not press for them.

With this, after a long gap of about 10 years, I understand that this Demand has come in for discussion on the floor of the Lok Sabha. We are very happy that everybody is discussing Civil Aviation and with everybody's support India can rise to its potential and be the third Civil Aviation force in the world by 2022 and we hope to make that a reality. Thank you, Sir.

संस्कृति मंत्रालय के राज्य मंत्री, पर्यटन मंत्रालय के राज्य मंत्री तथा नागर विमानन मंत्रालय में राज्य मंत्री (डॉ. महेश शर्मा): माननीय अधिष्ठाता जी, मैं पर्यटन मंत्रालय की डिमांड फॉर ग्रांट्स पर चर्चा के लिए खड़ा हुआ हूँ। भारत एक ऐसा देश है जहाँ पर्यटन की अपार संभावनाएँ हैं, लेकिन हम इस अपार संभावना का पूर्ण उपयोग नहीं कर पाएँ हैं। यह एक कड़वा सच और पीड़ादायक है। भारत में विश्व का 73% हिमालय हो, जहाँ 365 दिनों और 24 घंटे का पर्यटन उपलब्ध हो, जहाँ वाइल्ड लाइफ हो, डिजर्ट हो, बर्फ हो, 7500 किलोमीटर की कोस्टल सीमा हो, हमारे पास निस्ट टूरिज्म, गोल्फ टूरिज्म, इको टूरिज्म, रूरल टूरिज्म और मेडिकल टूरिज्म जैसी अन्य विधाएँ हमारे पास मौजूद हों। यह पीड़ा का विषय है कि विश्व का 1 प्रतिशत से भी कम पर्यटक हम अपने देश में ला पाते हैं। यह लगभग 0.68% है, इसके बावजूद 6.8 प्रतिशत जीडीपी का हिस्सा पर्यटन की दृष्टि से आता है। 12% प्रत्यक्ष और अप्रत्यक्ष रूप से रोजगार पर्यटन के माध्यम से मिलता है।

मैं सदन को आश्वस्त करना चाहता हूँ कि भारत सरकार, पर्यटन मंत्रालय नागरिक उड्डयन मंत्रालय और संस्कृति मंत्रालय के साथ मिलकर काम करेंगे। यह माननीय प्रधानमंत्री जी का सपना है। जब हम विश्व पटल पर बात करते हैं तो बिलियन, ट्रिलियन डॉलर की बात न करके भारत की घनी संस्कृति की बात करते हैं। प्रधानमंत्री जी का सपना है कि पर्यटन हमारे देश के लिए न सिर्फ विदेशी मुद्रा अर्जन का साधन बने बल्कि इम्प्लायमेंट जेनरेटर का भी साधन बने।

महिला सशक्तिकरण का भी साधन बने। मुझे सदन को बताते हुए खुशी है कि 1 प्रतिशत से भी कम हिस्सा का पर्यटन हमारे पास आता है लेकिन इसके बावजूद 1, 35,000 करोड़ रुपये की विदेशी मुद्रा भारत सरकार को विश्व पर्यटन के माध्यम से मिलती है। मुझे यह बताते हुए खुशी हो रही है कि पिछले वर्ष की तुलना में इस वर्ष जहाँ विश्व की प्रगति मात्र 4.5 प्रतिशत है भारत ने 9.6 प्रतिशत की प्रगति प्राप्त की है।

माननीय सभापति महोदय, यह भारत जैसे विकासशील देश के लिए बहुत बड़ी उपलब्धि है कि पिछले वर्ष विदेशी मुद्रा के रूप में 1 लाख 23 हजार करोड़ रुपए की राशि प्राप्त हुई थी जो इस वर्ष बढ़कर 1 लाख 35 हजार करोड़ रुपए हो गई और विदेशी पर्यटकों के विश्व एवरेज अनुपात में प्रगति और बढ़ोत्तरी हुई।

सभापति जी, प्रधान मंत्री जी ने विश्व-पटल पर, जहाँ भी कहा हो, फिर चाहे वह लाल किले की प्राचीर से कहा हो, अमेरिका के मैडीसन स्क्वेयर से कहा हो, ऑस्ट्रेलिया, सिडनी से कहा हो या अभी एक सप्ताह पहले मन की बात कार्यक्रम में कहा, उन्होंने हर जगह पर्यटन के महत्व और भारत की स्थिति को हमेशा महत्वता प्रदान की। हम प्रधान मंत्री जी के उसी सपने को साकार करने के लिए आगे बढ़ रहे हैं। हम तीनों मंत्रालयों के माध्यम से भारत की जो घनी संस्कृति है, जो रिच हैरिटेज और कल्चर है, उसे पर्यटन के

माध्यम से उड़डयन के पंख लगाकर विश्व के कोने-कोने में ले जाना चाहते हैं। हमारा यह सपना है कि पर्यटन किस तरह से भारत की पहचान बने, भारत का सम्मान बढ़े और आर्थिक दृष्टि से भारत का एक आधार बने। यही हमारी सोच है। इसी सोच के तहत फॉरेन टूरिस्ट्स एराइवल में पिछले वर्ष जो वृद्धि हुई है, उसका प्रमुख कारण पूरे विश्व के लोगों का विश्वास भारत में जागा है और उसी के कारण यह संभव हुआ है।

महोदय, एक सरकार लगभग दो वर्ष पूर्व इस देश में आई। उस सरकार ने विश्वास की एक किरण पूरे देशवासियों, युवाओं और पूरे विश्व के लोगों में जगाई। मैं देशवासियों से भी यह पूछना चाहता हूँ कि क्या आप इस बात से सहमत हैं कि भारत का, भारतीयता का और भारत के लोगों का सम्मान पिछले दो वर्षों में पहले के मुकाबले आज अधिकतम उंचाइयों पर है और यह बढ़ा है, इसमें कोई दो राय नहीं हैं, इस बात का मुझे पूरा विश्वास है। इसी कारण से पर्यटन की दृष्टि से जो प्रगति हुई है, यह उसी विश्वास के कारण हुई है। हमारे डॉमेस्टिक और विदेशी, दोनों प्रकार के पर्यटकों में, संख्या की दृष्टि से भी और विदेशी मुद्रा के अर्जन की दृष्टि से जो बढ़ोत्तरी हुई है। वह इसी बात का द्योतक और इसी बात का परिचायक है कि आज विश्व के लोगों का हमारे देश के अंदर विश्वास बढ़ा है।

महोदय, मैं इस बात को मीडिया के लोगों, सभी सांसद बंधुओं और इस सदन के माननीय सदस्यों से भी कहना चाहूंगा कि भारत की अपनी इस छवि को आगे ले जाने में, भारत के एम्बैसेडर बनकर, राजदूत बनकर, हम अपनी इस संस्कृति को और अपनी इस मजबूती को विश्व के कोने-कोने में ले जाएं।

महोदय, कभी-कभी जब ये चर्चाएं होती हैं कि भारत एक स्वच्छ देश नहीं है, भारत एक सुरक्षित देश नहीं है, तो उन चर्चाओं को हमें अपने कामों से निर्मूल करना चाहिए। मैं बताना चाहता हूँ कि आज से लगभग दो महीने पहले मैं भारत सरकार के किसी कार्य से साउथ अफ्रीका गया। जब मैं होटल में ठहरा और शाम के टाइम, भोजन के बाद, जिसे हम पोस्ट डिनर वॉक कहते हैं, मैं उसे होटल के लॉन में लेना चाहता था। उस समय रात के 9.00 बजे थे, तो मुझे वहां के सुरक्षा अधिकारियों ने कह दिया कि इस लॉन से आगे जाना सुरक्षित नहीं है। आप यदि अपने कमरे के अंदर ही वॉक कर लें तो बेहतर रहेगा। मैं सुबह 6 बजे उठा। उठने के बाद, मैं अपनी आदत के अनुसार मॉर्निंग वॉक के लिए जाना चाहता था। मैं बताना चाहता हूँ कि होटल की बाउंड्री भी मुझे क्रॉस नहीं करने दी गई और मुझे कहा गया कि इससे आगे जाना सुरक्षित नहीं है। हम कहते हैं कि हमारा भारत सुरक्षित है। भारत बहुत बड़ा देश है। 125 करोड़ लोगों की ताकत हमारे साथ है।

महोदय, जब हम भारत की स्वच्छता के बारे में बात करते हैं, तो मैं बताना चाहता हूँ कि इस छोटी सी बात को महत्व देते हुए माननीय प्रधान मंत्री जी ने एक देशव्यापी आन्दोलन खड़ा कर दिया और बताया कि हम किस तरह से हम भारत को स्वच्छ बनाएंगे। हमारे पर्यटन केन्द्रों को हम स्वच्छ बनाएंगे और जब

उन्होंने स्वच्छता आन्दोलन शुरू किया और गांव-गांव और पर्यटक स्थलों पर टॉयलेट बनाने की जब बात कही, तो शुरू-शुरू में कुछ लोग इस बात पर हंसे थे कि प्रधान मंत्री जी, सफाई और टॉयलेट जैसी छोटी-छोटी बातों को कर रहे हैं। लेकिन आज ये बातें आंदोलन का रूप ले चुकी हैं। पूरे देश में स्वच्छता आज एक आंदोलन का रूप ले चुकी है। आज आम व्यक्ति, जिसे कॉमन मैन कहते हैं, चिंतित है और इस बात के लिए प्रयासरत् है कि अब हम गंदगी नहीं करेंगे और आस-पास सफाई रखेंगे। मां, बेटी-बहनों के सम्मान को बढ़ाते हुए हर घर में टायलेट बनाने की जो योजना शुरू हुई है, मैं समझता हूं कि उसके दूरगामी परिणाम होंगे। यह बहुत छोटी सी बात हो सकती है, लेकिन इसके परिणाम बहुत दूरगामी होने वाले हैं, इसमें कोई दो राय नहीं है।

सभापति महोदय, हमारे जितने भी पर्यटक स्थल हैं, उनमें से 35 ऐसे पर्यटक स्थलों को प्रथम चरण में चुना है, जिन्हें हमने आदर्श मान्यूमेंट्स का रूप दिया है। पहले चरण में पर्यटन की दृष्टि से जो महत्वपूर्ण विषय है, उन विषयों को हम उठाएंगे। पर्यटन की दृष्टि से हमने स्वच्छ पर्यटन, आदर्श पर्यटन के रूप को लिया है और उनकी सफाई को एक आंदोलन के रूप में शुरू किया है। हम अपने पर्यटक स्थलों को स्वच्छ मेनटेन करेंगे, ऐसी हमारी सोच है। **Safety, security and hospitality are the three pillars of tourism. We have tried to address all these issues together. We have tried to link the cleanliness issue with the national movement of hon. Prime Minister that Swachh Bharat Abhiyan and we have tried to clean our monuments. We have initiated a mobile app for tourism at all those monuments. After downloading this mobile app on their phones, anybody can forward information about any debris or waste material anywhere at the tourist place. Immediately after receiving this information, our officers will have that place cleaned and give a report to the Ministry and also to the person who submitted that information. This is an initiative that the Ministry of Tourism of the Government of India has taken to address the issue of cleanliness.**

When we talk of safety issues, yes it is a matter of concern for all of us. Even if a single event happens in our country, it has multifarious effect on tourism, especially on inbound tourism. We want to convey to the masses of this country and the world community that India is a safe country, it is not an unsafe country for tourists. In a country of 125 people, a single event or some event does not denigrate the image of our country.

Regarding hospitality, we are known for our hospitality. If we go to States like Rajasthan, if we go to States like Kerala, people are really hospitable. We are a classical example. I compliment Kerala that they have developed their State as a place of tourism. Rajasthan also has done that. These are the leading States who have given tourism a new definition and definitely they need to be applauded for that. Now what we need to do is that we take this strength of ours to all the States of our country.

North-Eastern States are beautiful. They have really done a commendable job. Let me compliment Sikkim people for making Sikkim a centre of organic farming a totally organic State. What Sikkim has done is really a commendable job. I visited Sikkim twice during this year and I could see that there is total cleanliness and total honesty in tourism. Let me compliment Sikkim for that. Of course our hon. Prime Minister has taken a special initiative to tap the potential and growth of our eight North-Eastern States which we are really proud of. The amount of scenic beauty these North-Eastern States have to offer is unmatched.

Sometimes it is a really painful affair for us also. हमारी पीड़ा का कारण है। हमारे देश का युवा विश्व के कोने-कोने में जाये, यह हमारे लिए खुशी की बात है। लेकिन विश्व के कोने में जाने से पहले वह भारत की घनी खूबसूरती को, भारत की रिच हैरिटेज और कल्चर को समझे और देखे। इसके लिए भारत सरकार प्रयासरत है। भारत का युवा जब पर्यटक की दृष्टि से किसी देश, थाईलैण्ड, दुबई और सिंगापुर जाता है तो यह हमारे लिए गर्व और गौरव की बात होती है।

मैं ऐसे छोटे गांव से आता हूँ, जहां आज भी बिजली नहीं है। मैंने कभी सपने में भी नहीं सोचा था कि मुझे इस जीवन में हवाई जहाज में जाने का मौका मिलेगा। यह मेरा सपना था। भारत सरकार प्रयासरत है कि देश का आम जन इस सपने को पूरा कर सके। माननीय प्रधानमंत्री जी ने सोचा है और देश के आजादी के 68 साल बाद 18,000 गांवों के लिए सपना देखा है कि जिन गांवों में बिजली नहीं है, 2018 तक देश में एक भी गांव ऐसा नहीं होगा जहां बिजली नहीं होगी। 18,000 गांवों को बिजली उपलब्ध करवाई जाएगी। आज से 30-40 साल पहले मैं जिस गांव में था, जब सरसों के तेल के दीए और लालटेन में पढ़ाई करते थे, हमने कभी सोचा नहीं था कि इस देश का आम आदमी हवाई जहाज में यात्रा कर सकेगा, ऐसी हमारी सोच भी नहीं थी।

भारत सरकार और माननीय प्रधानमंत्री जी का सपना है कि पर्यटन को किस तरह से ऊंचाइयों तक ले जा सकें। इसके लिए उन्होंने बहुत अच्छी सोच रखी और योजना बनाई। मैं भारत सरकार को बधाई देना चाहता हूँ, आप सबको भी बधाई देना चाहता हूँ कि आजादी के 68 साल बाद वीजा लेने के नाम पर लोगों को चार-छः महीने लग जाते थे। लेकिन इस सरकार ने पिछले वर्ष घोणा की थी कि 190 देशों में से 150 देशों को ई-वीजा देने का प्रयास करेगी। मुझे खुशी है कि भारत सरकार ने उस सपने को पूरा किया है। आज 150 देशों को ई-वीजा फ़ैसिलिटी, वीजा ऑन एराइवल फ़ैसिलिटी, ई-टूरिस्ट एराइवल फ़ैसिलिटी उपलब्ध है। यह हमारी बहुत बड़ी सोच थी। यह सोच माननीय नरेन्द्र मोदी जैसे प्रधानमंत्री ही पूरा कर सकते थे। उन्होंने अपने दृढ़ निश्चय से इसे पूरा किया है और अब 150 देशों को ई-वीजा एराइवल फ़ैसिलिटी उपलब्ध है। इसके रिजल्ट भी आए हैं।

मुझे बताते हुए खुशी हो रही है कि जब से ई-वीजा फ़ैसिलिटी लागू की है, 8,13,000 पर्यटक ई-वीजा फ़ैसिलिटी के कारण देश में आए हैं। यह हम सबके लिए गर्व और गौरव की बात है। इससे पर्यटन भी बढ़ा है, लोगों का विश्वास भी बढ़ा है। उन्होंने कुछ सुझाव दिए कि ई-वीजा फ़ैसिलिटी में कुछ सुधार की जरूरत है, जैसे 30 दिन के वीजा को 60 दिन किया जाए, मल्टीपल एंट्री वीजा दिया जाए, बायोमेट्रिक्स की सुविधाएं एयरपोर्ट्स पर बढ़ाई जाएं। पर्यटन मंत्रालय, विदेश मंत्रालय, गृह मंत्रालय ने मिलकर इन सुविधाओं में प्रगति की है, इजाफा किया है और इसके परिणाम भी आने लग गए हैं।

जनवरी से अप्रैल माह तक परसेंटेज देखें तो बहुत ज्यादा है, मुझे बताते हुए खुशी हो रही है कि 3,60,000 पर्यटक इन तीन महीनों में ई-वीजा का उपयोग करके आए हैं। हमारा मकसद है कि ई-वीजा फ़ैसिलिटी को मेडिकल टूरिज्म वीजा, माइस टूरिज्म वीजा पर उपलब्ध कराएं। इस दिशा में सभी मंत्रालय मिलकर प्रयास कर रहे हैं, पर्यटन मंत्रालय में कमेटी बनी है जिसमें सभी मंत्री मिलकर पर्यटन से जुड़ी समस्याओं का एकमुश्त समाधान निकालने का प्रयास कर रहे हैं।

क्रूज़ पर्यटन हमारे देश में न के बराबर था। हमारे देश में 7500 किलोमीटर की कोस्टल बैल्ट है। केरल, उड़ीसा, गुजरात जैसे राज्य और मुम्बई जैसे प्रदेश हैं लेकिन पर्यटक मात्र 0.4 प्रतिशत ही क्रूज़ टूरिज्म के माध्यम से लाना चाहते हैं। महोदय, क्रूज़ टूरिज्म को भारत सरकार ने बढ़ावा दिया है। क्रूज़ टूरिज्म के माध्यम से एक बैरी टाइम्स कांफ्रेंस 15 दिन पहले मुम्बई में हुई, जिसमें शिपिंग मिनिस्टरी, गृह मंत्रालय, पर्यटन मंत्रालय, संस्कृति मंत्रालय, विदेश मंत्रालय और सभी ने मिलकर अपनी प्रतिबद्धता को दोहराया है कि हम किस तरह क्रूज़ टूरिज्म को अपनी ताकत बनाएं और मुझे विश्वास है कि आने वाले समय में क्रूज़ टूरिज्म का भी भारत केंद्र बनेगा, ऐसा हमारा विश्वास है।

साथियों, सुरक्षा की दृष्टि से विषय आया कि क्या हम अपने आने वाले देशी और विदेशी पर्यटकों को सुरक्षित माहौल दे पाएंगे। इसमें कोई दो राय नहीं है कि यह हम सभी की चिंता है। एक अनूठा प्रयास

भारत सरकार की तरफ से किया गया है कि जब भी कोई विदेशी पर्यटक हमारे एयरपोर्ट पर आता है, 16 एयरपोर्ट्स पर अभी ई-वीजा की फ़ैसिलिटी है। जब भी कोई पर्यटक वहां आता है, उसका स्वागत हम वैलकम कार्ड से करते हैं। उसका स्वागत मीट एंड ग्रीट फ़ैसिलिटी के माध्यम से करते हैं और उस कार्ड के माध्यम से पर्यटक के स्वागत के साथ-साथ हम उससे यह भी आह्वान करते हैं कि आपका अभिनंदन है। आप जब भारत में पर्यटक की दृष्टि से आए हैं तो कृपया इन छोटी-छोटी बातों का ध्यान रखें। भारत का अपना सामाजिक स्ट्रक्चर है, भारत की अपनी भौगोलिक स्थिति है। यह कहकर हम उन्हें डराते नहीं हैं बल्कि सम्मान की दृष्टि से उन्हें बताने का प्रयास करते हैं कि जब भारत में आप पर्यटक हैं तो आपको किन-किन बातों का ध्यान रखना है। इसके माध्यम से हम उनका स्वागत करते हैं। हमारा प्रयास है कि उस वैलकम किट के अंदर एक सिम कार्ड भी उसे दें, हमारा प्रयास है कि कुछ सुविधा की ओर भी चीजें उन्हें दें। अभी विभिन्न मंत्रालयों से बात चल रही है कि पर्यटक को दो-चार घंटे यहां का सिम कार्ड लेकर चार्ज करने में लग जाते हैं, हम उसे चार्ज किया हुआ सिम कार्ड दें, यह भी हमारा प्रयास है। इसके बाद हम लोगों ने एक अनूठा प्रयास किया है और मैं चाहता हूँ कि आप हमारे इस प्रयास का सम्मान करें। हम लोगों ने एक हैल्प लाइन 1363 शुरू की है। यह हैल्प लाइन 12 भाषाओं में उपलब्ध है। पहले यह दिक्कत आती थी कि जब कोई जर्मन भाषा का, रशियन भाषा का पर्यटक आ जाता था तो उसे हमारे अधिकारी से बात करने में दिक्कत आती थी। हम लोगों ने 12 भाषाओं में यह सुविधा उपलब्ध कराई है। टोल फ्री नम्बर है। 1800111363 और शार्ट नम्बर 1363 है। आपको तुरंत प्रभाव से यह सुविधा उपलब्ध होगी। वे आपको गाइड करेंगे और इसका तुरंत प्रभाव भी हमने देखा है।

महोदय, मैं कारण भी बताना चाहता हूँ कि हमें यह सोच क्यों आई। मेरे संसदीय क्षेत्र की बेटी, जो गरीब बाप की बेटी है। सरकार से स्कॉलरशिप लेकर वह यूके में पढ़ने चली जाती है और वहां से अपने दो विदेशी दोस्तों के साथ 15 दिनों की छुट्टी में स्पेन घूमने जाती है। वहां उसका पर्स, पासपोर्ट, क्रेडिट कार्ड चोरी हो जाता है। चोरी की रिपोर्ट तो वहां लिखी जाती है लेकिन उसके दो विदेशी साथी उसे अकेला छोड़कर लंदन अपनी पढ़ाई के लिए आ जाते हैं। स्पेन जैसे देश में जहां भाषा की प्रब्लम है तथा अन्य मुश्किलें भी हैं, वह लड़की वहां अकेली रह जाती है। इसके अलावा परेशानी का एक और कारण यह था कि उस बेटी की जेब में एक रुपया, एक डालर या एक यूरो उसकी जेब में नहीं था। वह भारत सरकार से सम्पर्क करती है, वहां की अम्बेसी में जाती है लेकिन उससे कहा जाता है कि हम आपकी मदद करने में असमर्थ हैं। हमारा विदेश मंत्रालय उस बेटी को पासपोर्ट उपलब्ध कराता है, जिसमें दो दिन का समय लग जाता है। उस बेटी के पास एक रुपया भी नहीं था, तो वह खाना कहां खाए, कहां सोए। ऐसे में हमारी सामाजिक व्यवस्था काम आती है। हमने अपने माध्यम से वहां के गुरुद्वारे को सूचित किया और वह बेटी वहां गुरुद्वारे में जाकर रहती है। उसके बाद यूके का मंत्रालय कहता है कि हम यहां से वीजा नहीं बना

सकते हैं। आपको पासपोर्ट तो हिंदुस्तानी सरकार ने दे दिया, लेकिन वीजा हम नहीं बना सकते हैं। तो वह वीजा कैसे बनेगा। उन्होंने कहा कि पहले आप जिस यूनिवर्सिटी में पढ़ रहे हैं, वहाँ से चिट्ठी मंगवाइए। अब चिट्ठी कैसे मंगवाये। उसके पास लैपटॉप और आई-पैड भी नहीं है, उसका सब कुछ चोरी हो गया। वह किसी तरह से चिट्ठी मंगवाती है। उसके बाद उसका पत्र यू.के. हाई कमीशन जाता है। उसे वीजा मिलने में 12 दिन लग जाते हैं। यह मैं विदेश की घटना सुना रहा हूँ। यदि यह अपने देश में होता तो शायद हम ही प्रश्न चिन्ह उठा देते। एक लड़की जो किसी की बेटि थी, उसे 14 दिनों तक इस परिस्थिति में रहना पड़ा। मैं गुरुद्वारा समिति को धन्यवाद देता हूँ, जिन्होंने 12 दिनों तक उस बेटि को रखा, भोजन भी कराया, उसकी सुरक्षा का जिम्मा भी लिया। वहाँ के किसी हिन्दुस्तानी ने उसे 300 यूरो भी दिये। भारत सरकार के विदेश मंत्रालय ने भी उसे 200 यूरो दिये और कहा कि हम आपका पासपोर्ट बनवाते हैं। इसलिए मैं यह बताना चाहता हूँ कि एक बेटि को, जिसे स्पेन से यू.के. आने में 14 दिन लग गये। ऐसी असुविधाओं के निवारण के लिए हम लोगों ने यह हेल्पलाइन शुरू की है। यदि हमारा कोई देशी-विदेशी पर्यटक किसी कारण से फंस जाता है, तो यह सिंगल विंडो सिस्टम का उपयोग किया जाएगा। हमारे अधिकारी बैठे हैं। हमने उनसे भी इस घटना की चर्चा की कि हम किस तरह से इस सुविधा को उपलब्ध करा सकते हैं। इस सुविधा का हमने उपयोग किया है। मैं चाहता हूँ कि इस सुविधा का अधिकतम लोग उपयोग कर सकें ताकि पर्यटकों के दिल में एक विश्वास जाग सकें। इसकी सबसे बड़ी बात विश्वास है। इस सरकार ने जो सबसे बड़ी अचीवमेंट है, वह है देश के लोगों का विश्वास और विश्व के लोगों का विश्वास भारत की व्यवस्थाओं में हुआ है। यह हमारी सबसे बड़ी उपलब्धि है। इसी विश्वास के तहत हम लोगों ने इस हेल्पलाइन के माध्यम से इस काम को शुरू किया है।

हम लोगों ने पर्यटन के महत्व को समझा। आदरणीय वेणुगोपाल जी ने कल एक प्रश्न किया था, मैं उसका जवाब भी यहाँ पर दे रहा हूँ। पहले पीआईडीडीसी (प्रोडक्ट इंफ्रास्ट्रक्चर डवलपमेंट ऐट डेस्टिनेशंस एंड सर्किट्स) नामक एक योजना थी। यह लम्बे समय से चली आ रही थी। उसके माध्यम से किसी ने कहा कि मेरे यहाँ एक सड़क बना दो, किसी ने कहा कि मेरे यहाँ एक पुल बना दो, किसी ने कहा कि मेरे यहाँ चार कमरे का एक गेस्ट हाऊस बना दो। वे बन जाते थे। विभिन्न सांसदों के, विभिन्न प्रदेश सरकारों की योजना आती थी, उस योजना के माध्यम से सबकुछ पर्यटन की दृष्टि से बनता था। लेकिन यह महसूस किया गया कि इस तरह से हम पर्यटन को एकसूत्र में नहीं पिरो पाएंगे। सारी सुविधाओं को एक ही छत के नीचे नहीं ला पाएंगे। इसके लिए भारत सरकार ने थीम बेस्ड योजनाएँ शुरू की। वह थी "स्वदेश दर्शन", जिसके माध्यम से हम लोगों ने 13 सर्किट्स शुरू किये और दूसरी "प्रसाद योजना" के माध्यम से पिलग्रिमेज के बारे में यह सोचा गया कि अमृतसर, मथुरा, अजमेर आदि का अपना एक पिलग्रिमेज महत्व है। इसके महत्व के तहत यदि हम आर्गेनाइज्ड टंग से इसके महत्व को नहीं समझेंगे, यदि इसे टैप करने में

हम पूरी तरह से कामयाब नहीं हो पाएंगे, जिस तरह से एलाकार्टा बेसिस पर काम होता था, तो यह सोचा गया कि योजनाबद्ध तरीके से पर्यटन को नयी पहचान देने की दृष्टि से पिलग्रिमेज के तौर पर जो 13 महत्वपूर्ण शहर थे, उनको शुरू में जोड़ा गया। यह एक सतत प्रक्रिया है। आने वाले समय में यह और शहरों तक बढ़ेगी। इसमें कोई दो राय नहीं है। सतत प्रक्रिया के तहत कई बार कई सांसद महोदयों की तरफ से प्रस्ताव आता था कि क्या हमारा शहर भी इस "प्रसाद योजना " में आ सकता है, क्या "स्वदेश दर्शन योजना " में कोई नया सर्किट भी घोषित हो सकता है। मैं समझता हूँ कि "स्वदेश दर्शन योजना " के माध्यम से हमने पर्यटन की सारी संभावनाओं को पूरा कर सकते हैं।

इस प्रकार से इन दोनों योजनाओं के माध्यम से हम लोगों ने एक नया प्रयास किया है कि सभी तरह के पर्यटन चाहे वह वाइल्ड लाइफ, हेरिटेज, डेज़र्ट सर्किट, कोस्टल सर्किट तक इसका उपयोग करें।

14.00 hours

(Shri Pralhad Joshi in the Chair)

बिहार और उत्तर प्रदेश, देश के इन दो बड़े प्रदेशों इसको खास तौर से पर्यटन की दृष्टि से ध्यान में रखते हुए हमने प्रयास किए हैं। 500 करोड़ रुपये की राशि बिहार के पर्यटन विकास के लिए जारी की गयी है। मैं बताना चाहता हूँ कि इस बार 1500 करोड़ रुपये का बजट हमें मिला है। पिछले वर्ष में हम लोगों से कुछ चूक जरूर हुई कि पिछली बार के बजट का हम पूरा उपयोग नहीं कर पाए, उसका कारण यह था कि हमारी दोनों स्कीम्स - स्वदेश दर्शन और प्रसाद, नई योजनाएं थीं। जब हम प्रदेश सरकारों को लिखते थे कि डीपीआर बनाकर भेजिए, उनमें कुछ गलतियां आ जाती थीं, फिर उसे वापस भेजा जाता था। ये दोनों नई योजनाएं थीं, इसके कारण हम उन योजनाओं का पूरी तरह से उपयोग नहीं कर पाए। आदरणीय वेणुगोपाल जी ने जो 667 करोड़ रुपये की बात कही थी, वास्तव में वह फिगर 838 करोड़ रुपये। पिछले वर्ष 850 करोड़ रुपये हमें सैंक्शन हुए थे, जिनमें से 838 करोड़ रुपये अर्थात् 98.5 प्रतिशत पैसे का हमने उपयोग किया। इस बात को हम महसूस करते हैं कि नई योजनाएं होने के कारण प्रदेश सरकारों से डीपीआर आने में थोड़ी दिक्कत हुई, जिसके कारण यह विलम्ब हुआ।

सारनाथ में हमने साउण्ड एंड लाइट शो की शुरुआत की। आईटीडीसी हमारी संस्था है, जिसके माध्यम से हम साउण्ड एंड लाइट शो को आगे ले जाते हैं। पर्यटन की दृष्टि से उत्तर प्रदेश के महत्व को देखते हुए तीन विशेष सर्किट हम लोगों ने दिए हैं, जिनका लगभग 60 प्रतिशत हिस्सा उत्तर प्रदेश में आता है। उत्तर प्रदेश आज देश का सबसे बड़ा राज्य होते हुए भी पर्यटन की दृष्टि से, नागरिक उड्डयन की दृष्टि से जितना विकसित होना चाहिए, वह नहीं है। भारत सरकार के पर्यटन मंत्रालय ने इस बात को समझा और तीन धार्मिक सर्किट हम लोगों ने घोषित किए हैं - बुद्ध सर्किट, कृष्ण सर्किट एवं रामायण सर्किट। इनका लगभग 60 प्रतिशत हिस्सा उत्तर प्रदेश में है। यह हमारे लिए कभी-कभी चिन्ता का भी विषय हो जाता है कि उत्तर प्रदेश जैसे 22 करोड़ जनसंख्या वाले प्रदेश में अभी भी वास्तविक रूप में मात्र दो ही

हवाई अड्डे हैं - लखनऊ और वाराणसी। इलाहाबाद और गोरखपुर हवाई अड्डे बहुत छोटी स्थिति में हैं। इस तरह से 22 करोड़ की जनसंख्या वाले प्रदेश में कुल पांच हवाई अड्डे हैं। हमारी योजना है कि भारत सरकार का नागरिक उड्डयन मंत्रालय, मैं धन्यवाद देता हूँ हमारे मंत्री गजपति राजू जी को, जिनके प्रयासों के तहत, जिनकी दिव्य दृष्टि के तहत नागरिक उड्डयन को पर्यटन के साथ जोड़ते हुए नई योजनाएं लाई गयी हैं। इसके लिए मैं उन्हें बधाई देता हूँ कि देश के इतिहास में पहली बार जो मुझ जैसे गरीब बाप के बेटे का सपना था कि मैं अपने जीवन में कभी हवाई यात्रा कर पाऊंगा या नहीं, उस सपने को माननीय मंत्री जी के सानिध्य में भारत सरकार के उड्डयन मंत्रालय ने पर्यटन की दृष्टि से भी और आम आदमी, जो पर्यटन की दृष्टि से ही नहीं, किसी भी दृष्टि से, शौक की दृष्टि से भी हवाई यात्रा करना चाहता है, उसके सपने को रीजनल कनेक्टिविटी स्कीम के माध्यम से पूरा किया है।

हमारे देश में 486 हवाई अड्डे हैं, जिनमें मात्र 80 हवाई अड्डे उपयोग में आ रहे हैं। अब लगभग 80 से 100 हवाई अड्डों पर हम 50 से 100 करोड़ रुपये की योजनाएं देंगे। टियर-2 और टियर-3 सिटीज तक भी हमारी रीजनल कनेक्टिविटी स्कीम के माध्यम से कनेक्टिविटी मिलेगी, जहां एक घण्टे तक फ्लाईंग समय का किराया 2500 रुपये से अधिक नहीं होगा। यह जानकारी मैं सदन को देना चाहता हूँ। इससे उत्तर प्रदेश भी जुड़ेगा, बिहार भी जुड़ेगा, नॉर्थ-ईस्ट भी जुड़ेगा, लद्दाख और लेह भी जुड़ेंगे और पर्यटन की दृष्टि से भी इजाफा होगा। ... (व्यवधान) पंजाब भी जुड़ेगा, भटिण्डा भी जुड़ेगा। आप चिन्ता मत कीजिए। ... (व्यवधान) हिमाचल प्रदेश सहित सभी राज्य इससे जुड़ेंगे। ... (व्यवधान) यह योजना किसी एक राज्य के लिए नहीं है, यह पूरे देश के लिए है। लगभग 100 एयरपोर्ट्स जो बेकार पड़े हैं। ... (व्यवधान) कुछ लोग एयरपोर्ट बनाते हैं घर-परिवार के लिए। भारत सरकार एयरपोर्ट बनाना चाहती है भारत परिवार के लिए। देश के परिवार के लिए एयरपोर्ट बनाना चाहती है जिससे भारत का आम आदमी उस एयरपोर्ट की सुविधा का उपयोग कर सके। ऐसी योजना तैयार करना चाहती है।

एविशन पॉलिसी के माध्यम से, 22 वर्ष हो गए हैं, हमारी रीजनल कनेक्टिविटी की जो स्कीम है, रूट डिसबर्सल गाइडलाइंस को किसी ने छुआ नहीं है, आपकी सरकार ने उसमें नये बदलाव लाने का प्रयास किया है। मैं यह विश्वास दिलाना चाहता हूँ कि जो .68 प्रतिशत आज हमारे पर्यटक का शेयर है, इसे हम वर्ष 2020 तक एक प्रतिशत और वर्ष 2025 तक दो प्रतिशत तक ले जाना चाहते हैं। यह हमारा सपना है। उत्तर प्रदेश राज्य में कनेक्टिविटी के लिए हमने आठ एयरपोर्ट आइडेंटिफाई किए हैं। ... (व्यवधान)

HON. CHAIRPERSON: Hon. Minister, please address the Chair.

... (Interruptions)

HON. CHAIRPERSON: Except the Minister's speech, nothing else is going on record.

... (*Interruptions*)... *

DR. MAHESH SHARMA: Mr. Chairman, Sir, thank you.

हमारी रिजनल कनेक्टिविटी स्कीम के माध्यम से सभी 80 एयरपोर्ट जोड़ दिए जाएंगे। जबलपुर और चित्रकूट जैसे छोटे क्षेत्र को भी पर्यटन की दृष्टि से हम आगे ले जाएंगे। राजकुमार सैनी जी ने यह विषय उठाया था कि हरियाणा में एक भी एयरपोर्ट नहीं है...(व्यवधान)

श्री भर्तृहरि महताब (कटक) : महोदय, मैं व्यवस्था का प्रश्न उठाना चाहता हूँ।

Next discussion will be on the Demands for Grants of the Ministry of Housing and Urban Poverty Alleviation. The Guillotine is scheduled to be held at 6 o'clock. The more we devote time to the Ministry of Civil Aviation and Tourism the better it is. The Minister is educating us and there is no doubt about it. We should be educated because the steps that this Government is taking are laudable and we should all appreciate them. We have certain questions also to ask.

HON. CHAIRPERSON: We have already discussed this subject for more than five hours now. The time allotted was three hours.

SHRI BHARTRUHARI MAHTO : Let me complete. Adequate time should be given for the discussion on the Demands for Grants under the control of the Ministry of Housing and Urban Poverty Alleviation also.

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): It is absolutely appropriate. We have decided the time accordingly. I think a comprehensive reply has come. Actually, two Ministries, the Ministry of Civil Aviation and the Ministry of Tourism, have been taken up together. So, this has taken a lot of time. But I am sure the hon. Minister would conclude in the next five minutes. ... (*Interruptions*)

HON. CHAIRPERSON: Mr. Minister, you please conclude within five or six minutes.

* Not recorded.

Hon. Minister, please continue and be brief.

DR. MAHESH SHARMA: Shri Venugopal, now I will just reply to your issues. My statement is over. I will address only those issues which the hon. Members have raised.

HON. CHAIRPERSON: Including my issue.

DR. MAHESH SHARMA: All right.

महोदय, मैं राजनीति में भी नया हूँ और छात्र हूँ। माननीय प्रधानमंत्री जी ने मुझे मंत्री पद की जिम्मेदारी दी, जिसके लिए मैं उनका आभार व्यक्त करता हूँ। लेकिन एक छात्र जब इम्तिहान देने जाता है तो उसका रिजल्ट भी आता है। इस छात्र का रिजल्ट भी आ गया है। मुझे सदन को यह बताते हुए खुशी है कि वर्ल्ड इकोनॉमिक फोरम ने जहाँ हम पर्यटन के इंडेक्स पर 65वें स्थान पर थे, अब हम 52वें स्थान पर हैं। 13 स्थानों का जम्प एकदम से हुआ है। यह भारत की ताकत है, भारत की पहचान है और भारत का सम्मान है।

महोदय, मैं उन विषयों के बारे में बताना चाहूँगा जो हमारे सांसद बंधुओं ने सदन में उठाए हैं। माननीय के.सी. वेणुगोपाल जी ने जो विषय उठाया था कि फाइनेंशियल बजट का हम उपयोग नहीं कर पाए। मैं इस बात को स्वीकार करता हूँ, लेकिन स्कीम नई होने के कारण मैं ऐसा नहीं कर पाया। केरल के विषय में उन्होंने कहा है। मैं उनको बताना चाहता हूँ और पिछली बार भी मैंने बताया था कि यूटिलाइजेशन सर्टिफिकेट जब तक केरल से आए तब तक पिछला फण्ड खत्म हो गया था, लेकिन मैंने आपसे यह वायदा किया था कि केरल की उस कमी को हम पूरा करेंगे और इस साल हमने केरल को 202 करोड़ रुपये के प्रोजेक्ट सैंक्शन कर दिए हैं और 99 करोड़ रुपये का एक प्रोजेक्ट हमारा पाइप लाइन में है। इको टूरिज्म सर्किट में 98 करोड़ रुपये और पद्मनाभास्वामी और सबरीमाला के जो दो सर्किट हैं, इनके बारे में प्रधानमंत्री जी ने इनको प्रायोरिटी में लेने को कहा था। प्रधान मंत्री जी के आदेश को मानते हुए हमने उस सर्किट को, आपकी प्रार्थना को भी मानते हुए और पूरे केरल वासियों के आह्वान को मानते हुए इसे किया है। मैं समझता हूँ कि अब आपकी इस कमी को पूरा कर दिया गया है। बस एक तीसरा रह गया है। मैंने बता दिया है कि गुरूवायूर टेम्पल से मेरा क्या रिश्ता है, यह मैंने आपको बता दिया है। पीआईडीडीसी स्कीम के तहत जो योजना बची हुई है, मैं उन्हें बताना चाहता हूँ कि भारत की सरकार ने पिछले वर्ष जो स्टेट का शेयर 32 प्रतिशत होता था, उसे बढ़ाकर 42 प्रतिशत किया है। भारत की सरकार ने यह योजना में बदलाव लाया है और कहा गया है कि जो बढ़ा हुआ बजट है, उसमें से उसका उपयोग करें, लेकिन नॉर्थ-ईस्ट स्टेट, हिमालयन स्टेट्स का अगर कोई प्रोजेक्ट 50 प्रतिशत बन चुका है तो उस बजट को पूरा करने का जिम्मा हमारा फाइनेंस मंत्रालय लेगा, ऐसा मैं बताना चाहता हूँ।

श्री दुष्यंत जी ने जो दो तीर्थ स्थलों की बात की थी, गलता जी और अयोध्या जी, मैं आपको विश्वास दिलाता हूँ कि इसको हम लोग प्राथमिकता की दृष्टि से लेने का प्रयास कर रहे हैं। आदरणीय प्रो० सौगत राय जी ने टूरिस्ट पुलिस, बजट टूरिस्ट और गाइडों की बात की थी, मैं बता दूँ कि 14 राज्यों के अन्दर टूरिस्ट पुलिस है, वेस्ट बंगाल में नहीं है। हमारी सभी राज्यों से यह प्रार्थना है, आप अपने राज्यों से जाकर कहें कि टूरिस्ट पुलिस का उपयोग करें और टूरिस्ट पुलिस बनाएं, क्योंकि पर्यटन राज्य का विषय है, इसे देखते हुए टूरिस्ट पुलिस बनाएं।

श्री अर्का केशरी देव साहब ने ई-टूरिस्ट वीजा, वैलनेस और मेडिकल टूरिज्म की बात की। मुझे यह बताते हुए खुशी है कि भारत सरकार ने 68 साल बाद पिछले वर्ष मेडिकल टूरिज्म में 31 प्रतिशत का इजाफा हुआ है, जिसमें केरल राज्य, दिल्ली, मुम्बई का बहुत बड़ा योगदान रहा है। उसको और नई दिशा की ओर ले जाने के लिए नेशनल मेडिकल एंड वैलनेस टूरिज्म बोर्ड बनाया है, जिसमें कोई विदेशी पर्यटक अगर यहाँ आएगा तो वह अपने आपको ठगा हुआ महसूस नहीं करेगा। उसे हम ई-मेडिकल वीजा दिलवाने के लिए भी प्रयासरत हैं। जिस तरह से ई-टूरिस्ट वीजा मिलता है, इसी तरह से ई-मेडिकल वीजा भी उसे तुरन्त प्रभाव से उपलब्ध हो, ऐसा हमारा प्रयास है। रूरल टूरिज्म, हेरीटेज मॉन्यूमेंट्स के बारे में आदरणीय सांसद जी विषय लाए। राम कुमार सैनी जी ने कुरूक्षेत्र के पर्यटन को, भाई चौटाला जी भी बैठे हैं, मैं हरियाणा के लोगों को बताना चाहता हूँ कि कुरूक्षेत्र को हमने कृष्णा सर्किट के माध्यम से और सरस्वती नदी के उद्गम के माध्यम से पर्यटन का एक विश्व स्तर का केन्द्र बनाने का प्रयास किया है और जिसके तहत हम प्लान कर रहे हैं वहाँ उसको एयर कनेक्टिविटी भी प्रोवाइड की जाए। यह हम रीजनल कनेक्टिविटी स्कीम के माध्यम से प्रयास करेंगे। जो हमारे छोटे हवाई अड्डे हैं, जैसलमेर बनकर तैयार बैठा हुआ है, बीकानेर बनकर तैयार बैठा हुआ है, कोटा तैयार बैठा हुआ है, भटिंडा तैयार बैठा हुआ है, इन सभी एयरपोर्ट्स का उपयोग हम अपनी रीजनल कनेक्टिविटी स्कीम के माध्यम से करेंगे।

आदरणीय सी.पी.जोशी जी द्वारा पुष्कर, उदयपुर, चित्तौड़गढ़ और महाराणा प्रताप म्यूजियम के बारे में ध्यान दिलाया गया है, मैं जोशी जी आपको विश्वास दिलाता हूँ कि इनको हम किसी सर्किट के अन्दर लेने का जरूर प्रयास करेंगे। श्री ददन मिश्रा जी, श्रावस्ती मुझे जाने का मौका मिला, माननीय सांसद जी मुझे ले गए थे, उन्होंने देवीपाटन और श्रावस्ती को बुद्धिस्ट सर्किट में और श्रावस्ती की हवाई पट्टी का उपयोग हम किस तरह से रीजनल कनेक्टिविटी स्कीम के माध्यम से कर सकते हैं, उसका हम पूरा प्रयास करेंगे। श्री राजेश रंजन (पप्पू यादव) जी ने बिहार, चंपारण और बाबा विश्वनाथ, गाँधी सर्किट की बात की, इसको भी हम अपने विभिन्न सर्किटों में लेने का प्रयास करेंगे।

श्री प्रेम सिंह चंदूमाजरा जी ने आनन्दपुर साहिब, हुजुर साहिब, गुरु गोविन्द सिंह जी के स्थलों का निर्माण एवं उनके अन्दर जीर्णोद्धार करने का विषय उठाया है। आदरणीय जगदम्बिका पाल जी बहुत ज्यादा

पर्यटन की दृष्टि से सचेत रहते हैं। मैं उन्हें बधाई देता हूँ और धन्यवाद भी देता हूँ कि ऐसे लोग अगर सांसद बने रहें तो हम मंत्रियों के भी कान ऐंठते रहेंगे।... (व्यवधान) वे बड़े भाई हैं तो कान ही ऐंठते हैं और कुछ नहीं करते हैं। कुशीनगर, सारनाथ, पिपरवा को बुद्धिस्ट सर्किट के अन्दर लेकर इस सर्किट को नई पहचान मिलेगी, ऐसा मैं विश्वास दिलाता हूँ। भाई शरद त्रिपाठी जी ने संत कबीर नगर का लहूरा देवा जो स्थान बताया है और साथ में डेवलपमेंट ऑफ उपिया और लेक के अन्दर हाउस बोट, मैं उनको भी विश्वास दिलाता हूँ कि इनको पर्यटन की दृष्टि से हम देख लेंगे। श्री निनांग इरिंग ने नॉर्थ-ईस्ट की खराब कनेक्टिविटी, फॉरेन टूरिस्ट अर्निंग्स के बारे में जो विषय उठाया है, इसका भी मैं संज्ञान लूँगा। श्री जय प्रकाश नारायण यादव जी देवघर हवाई अड्डा, विक्रमशिला, सुल्तानगंज, राजगीर और मोतिहारी के विषय को मेरे संज्ञान में लाए हैं। मैं उन्हें विश्वास दिलाता हूँ कि पर्यटकों की सेफ्टी और सुरक्षा का जो विषय वे हमारे संज्ञान में लाए हैं, मैं आपसे अलग से बैठकर इस विषय पर और चर्चा करके, कि किस तरह से वहाँ पर्यटन को नई ऊँचाइयों तक ले जाया जा सके, इसका हम पूरा प्रयास करेंगे।

देवघर हवाई अड्डे के बारे में माननीय मंत्री जी ने विश्वास दिलाया है। उत्तर प्रदेश के भी दोनों साथियों को मैं विश्वास दिला दूँ कि कुशीनगर हवाई अड्डे के बारे में माननीय मंत्री जी ने घोषणा कर दी है कि वह काम चालू हो गया है। जेवर के हवाई अड्डे के बारे में भी 12 साल बाद आज प्रदेश की सरकार और केन्द्र की सरकार जेवर हवाई अड्डे के काम पर सहमत हैं। ... (व्यवधान)

शंकर प्रसाद दत्त जी ने त्रिपुरा से अगरतला सर्किट के बारे में, रोपवे के बारे में बताया है, डॉ. अरुण जी और श्री कोंडा विश्वेश्वर रेड्डी जी मैडिकल टूरिज़्म, तेलंगाना और फॉरेन टूरिस्ट के बारे में जो विषय लाए हैं, मैं आप सभी का धन्यवाद देता हूँ। विजयवाड़ा से श्री के.श्रीनिवास रेड्डी जी, श्री भोले सिंह जी और सिक्किम से श्री पी.डी.राय जी को धन्यवाद देते हुए मैं कहना चाहता हूँ कि समय-समय पर हमें आपके सुझाव मिलते रहेंगे। पर्यटन की दृष्टि से भारत की जो पहचान है, उसको हम आगे ले जाना चाहेंगे। आप सभी को बहुत-बहुत धन्यवाद। जो कट मोशन आए हैं, मैं सभी लोगों से प्रार्थना करूँगा कि उन कट मोशन को वापस लें और हमारा बजट पास करें। ... (व्यवधान)

प्रहलाद जोशी जी ने हुबली-मुम्बई एयर इंडिया के लिए स्लॉट मांगने की बात की थी। मैं भी माननीय मंत्री गजपति राजू जी से प्रार्थना करूँगा कि इनकी मांग पर विचार करें। ... (व्यवधान)

HON. CHAIRPERSON: I shall now put cut motion Nos. 1 and 2 to the Demand for Grant relating to the Ministry of Civil Aviation moved by Shri Jai Prakash Narayan Yadav to the vote of the House.

The cut motions were put and negatived.

... (Interruptions)

HON. CHAIRPERSON: I shall now put the Demand for Grant relating to the Ministry of Civil Aviation to the vote of the House.

The question is:

“That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President, out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 2017, in respect of the head of Demand entered in the second column thereof against Demand No. 9 relating to the Ministry of Civil Aviation.”

**Demands for Grants (General), 2016-17 in respect of Ministry of Civil Aviation
voted by Lok Sabha**

No. of Demand	Name of Demand	Amount of Demands for Grants on Account voted by the House on March 2016		Amount of Demands for Grants voted by the House	
		Revenue (Rs.)	Capital (Rs.)	Revenue (Rs.)	Capital (Rs.)
1	2	3		4	
9	Ministry of Civil Aviation	135,09,00,000	296,70,00,000	675,43,00,000	1483,50,00,000

The motion was adopted.

... (Interruptions)

HON. CHAIRPERSON: I shall now put cut motion Nos. 1 to 3 to the Demand for Grant relating to the Ministry of Tourism moved by Shri Jai Prakash Narayan Yadav to the vote of the House.

The cut motions were put and negatived.

HON. CHAIRPERSON: I shall now put cut motion Nos. 7 to 10 to the Demand for Grant relating to the Ministry of Tourism moved by Shri Rajeev Satav to the vote of the House.

The cut motions were put and negatived.

HON. CHAIRPERSON: I shall now put cut motion Nos. 15 to 34 to the Demand for Grant relating to the Ministry of Tourism moved by Shri Sankar Prasad Datta to the vote of the House.

The cut motions were put and negatived.

HON. CHAIRPERSON: I shall now put the Demand for Grant relating to the Ministry of Tourism to the vote of the House.

The question is:

“That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President of India, out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 2017, in respect of the head of Demand entered in the Second column thereof against Demand No. 88 relating to the Ministry of Tourism.”

**Demands for Grants (General), 2016-17 in respect of Ministry of Tourism
voted by Lok Sabha**

No. of Demand	Name of Demand	Amount of Demands for Grants on Account voted by the House on March 2016		Amount of Demands for Grants voted by the House	
		Revenue (Rs.)	Capital (Rs.)	Revenue (Rs.)	Capital (Rs.)
1	2	3		4	
		Revenue (Rs.)	Capital (Rs.)	Revenue (Rs.)	Capital (Rs.)
88	Ministry of Tourism	264,88,00,000	18,00,000	1324,39,00,000	87,00,000

The motion was adopted.

HON. CHAIRPERSON: The Demand for Grant relating to the Ministry of Tourism is passed.

The House stands adjourned to meet again at 3.15 p.m.

14.21 hours

*The Lok Sabha then adjourned till
Fifteen Minutes past Fifteen of the Clock.*

15.19 hours

The Lok Sabha re-assembled at Nineteen Minutes past Fifteen of the Clock.

(Dr. Ratna De (Nag) *in the Chair*)

APPROPRIATION ACTS (REPEAL) BILL, 2015
(Amendments made by Rajya Sabha)

HON. CHAIRPERSON: Now, the House shall take up Item No. 35 - Shri D. V. Sadananda Gowda.

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): I beg to move:

“That the following amendments made by Rajya Sabha in the Bill* to repeal Appropriation Acts [including Appropriation (Railways) Acts] be taken into consideration:—

ENACTING FORMULA

1. That at page 1, line 1, *for* the word "Sixty-sixth", the word "Sixty-seventh" be *substituted*.

CLAUSE 1

2. That at page 1, line 2, *for* the figure "2015", the figure "2016" be *substituted*.

* The Bill was passed by Lok Sabha on the 11th May, 2015, and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 27th April, 2016 and returned it to Lok Sabha on 28th April, 2016.

THE SCHEDULE

3. That at page 2, line 34 be *deleted*.
4. That at page 11, line 53 be *deleted*.”

HON. CHAIRPERSON: The question is:

“That the following amendments made by Rajya Sabha in the Bill to repeal Appropriation Acts [including Appropriation (Railways) Acts] be taken into consideration:—

ENACTING FORMULA

1. That at page 1, line 1, *for* the word "Sixty-sixth", the word "Sixty-seventh" be *substituted*.

CLAUSE 1

2. That at page 1, line 2, *for* the figure "2015", the figure "2016" be *substituted*.

THE SCHEDULE

3. That at page 2, line 34 be *deleted*.
4. That at page 11, line 53 be *deleted*.”

The motion was adopted.

HON. CHAIRPERSON: We shall now take up amendments made by Rajya Sabha. I shall now put amendment Nos. 1 to 4 made by Rajya Sabha together to the vote of the House.

The question is:

“ENACTING FORMULA

1. That at page 1, line 1, *for* the word "Sixty-sixth", the word "Sixty-seventh" be *substituted*.

CLAUSE 1

2. That at page 1, line 2, *for* the figure "2015", the figure "2016" be *substituted*.

THE SCHEDULE

3. That at page 2, line 34 be *deleted*.

4. That at page 11, line 53 be *deleted*.”

The motion was adopted.

HON. CHAIRPERSON: The Minister may now move that the amendments made by Rajya Sabha in the Appropriation Acts (Repeal) Bill, 2015, as passed by Lok Sabha, be agreed to.

SHRI D.V. SADANANDA GOWDA: Madam, I beg to move:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

HON. CHAIRPERSON: The question is:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

The motion was adopted.

15.21 hours**REPEALING AND AMENDING (THIRD) BILL, 2015
(Amendments made by Rajya Sabha)**

HON. CHAIRPERSON: The House shall now take up item No. 36. Shri D.V. Sadananda Gowda.

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): Madam, I beg to move:

“That the following amendments made by Rajya Sabha in the Bill* to repeal certain enactments and to amend certain other enactments be taken into consideration:-

ENACTING FORMULA

1. That at page 1, line 1, *for* the word “Sixty-sixth”, the word “Sixty-seventh” be *substituted*.

CLAUSE 1

2. That at page 1, line 3, *for* the bracket, words and figure “(Third) Act, 2015”, the word and figure “Act, 2016” be *substituted*.

THE FIRST SCHEDULE

3. That at page 2, lines 21 and 22 be *deleted*.”

HON. CHAIRPERSON: The question is:

“That the following amendments made by Rajya Sabha in the Bill to repeal certain enactments and to amend certain other enactments be taken into consideration:-

* The Bill was passed by Lok Sabha on the 6th August, 2015, and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 27th April, 2016 and returned it to Lok Sabha on 28th April, 2016.

ENACTING FORMULA

1. That at page 1, line 1, *for* the word “Sixty-sixth”, the word “Sixty-seventh” be *substituted*.

CLAUSE 1

2. That at page 1, line 3, *for* the bracket, words and figure “(Third) Act, 2015”, the word and figure “Act, 2016” be *substituted*.

THE FIRST SCHEDULE

3. That at page 2, lines 21 and 22 be *deleted*.”

The motion was adopted.

HON. CHAIRPERSON: We shall now take up amendments made by Rajya Sabha. I shall now put amendment Nos. 1 to 3 made by Rajya Sabha together to the vote of the House.

The question is:

“ENACTING FORMULA

1. That at page 1, line 1, *for* the word “Sixty-sixth”, the word “Sixty-seventh” be *substituted*.

CLAUSE 1

2. That at page 1, line 3, *for* the bracket, words and figure “(Third) Act, 2015”, the word and figure “Act, 2016” be *substituted*.

THE FIRST SCHEDULE

3. That at page 2, lines 21 and 22 be *deleted*.”

The motion was adopted.

HON. CHAIRPERSON: The Minister may now move that the amendments made by Rajya Sabha in the Repealing and Amending (Third) Bill, 2015, as passed by Lok Sabha, be agreed to.

SHRI D.V. SADANANDA GOWDA: Madam, I beg to move:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

HON. CHAIRPERSON: The question is:

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

The motion was adopted.

15.23 hours**DEMAND FOR GRANT (GENERAL), 2016-17
Ministry of Housing and Urban Poverty Alleviation**

HON. CHAIRPERSON: The House will now take up discussion and voting on Demand No. 50 relating to the Ministry of Housing and Urban Poverty Alleviation.

Hon. Members present in the House whose cut motions to the Demand for Grant in respect of the Ministry of Housing and Urban Poverty Alleviation have been circulated may, if they desire to move their cut motions, send slips to the Table within 15 minutes indicating the serial numbers of the cut motions they would like to move. Only those cut motions, slips in respect of which are received at the Table within the stipulated time, will be treated as moved.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly thereafter. In case Members find any discrepancy in the list, they may kindly bring it to the notice of the Officer at the Table immediately.

Motions moved:

“That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 2017, in respect of the head of Demand entered in the Second column thereof against Demand No. 50 relating to the Ministry of Housing and Urban Poverty Alleviation.”

Demands for Grants (General), 2016-17 in respect of Ministry of Housing and Urban Poverty Alleviation submitted to the vote of Lok Sabha

No. of Demand	Name of Demand	Amount of Demands for Grants on Account voted by the House on March 2016		Amount of Demands for Grants submitted to the vote of the House	
1	2	3		4	
		Revenue (Rs.)	Capital (Rs.)	Revenue (Rs.)	Capital (Rs.)
50	Ministry of Housing and Urban Poverty Alleviation	1276,83,00,000	—	4134,17,00,000	—

SHRI S.P. MUDDAHANUME GOWDA (TUMKUR): Madam, the Ministry of Housing and Urban Poverty Alleviation is a very important Ministry. It touches upon the people who reside in the urban areas.

Out of 121 crore people who reside in this country, 38 crore people are residing in the urban areas. Out of these 38 crore people who are residing in the urban areas, 35 per cent of them are qualifying to become poor. That means, they are entitled to the benefits which they get under this Ministry. So, out of 38 crore people, who are residing in the urban areas, 35 per cent of them qualify as poor. That is the information furnished by the survey that had been conducted by the Socio-Economic Caste Census.

Madam, before going to the subject, I would just like to bring to the notice of the hon. House and share my views with this House as to what is the reason for this growing population in these urban areas. Now, the trend is that the people are moving towards the urban areas in search of employment and to eke out their livelihood. Further, we can say that in the rural areas, particularly, the agriculture on which the agriculturists and the agricultural labours are depending upon to eke out their livelihood is no more a lucrative profession for them. It is because of the continuous drought situation prevailing all over the country and depletion of underground water. Even the farmers, who own sufficient lands in the villages, are also finding it very difficult to eke out their livelihood. Well, such being the case, it becomes inevitable for the agricultural labourers to think of an alternative profession to eke out their livelihood.

Even the Governments – respective State Governments or the Government of India – are not being able to improve the living conditions of the agriculturists and the farmers. So, they are disappointed. But they hope that they would get something in the urban areas. That is why the people have now started moving towards the urban areas. That is the trend, which we have been noticing.

Madam, there are two important schemes, which directly deal with a large section of society, which comes under this Ministry. One is Pradhan Mantri Awas

Yojana and the other is National Urban Livelihood Mission. Pradhan Mantri Awas Yojana is now being introduced by this NDA Government. Earlier, the UPA Government had one programme, which was named after Rajiv Gandhiji, which was being called as Rajiv Awas Yojana. Under Rajiv Awas Yojana also, the UPA Government was doing wonderful and tremendous work to meet the demands of these urban people, who wanted shelter and also to improve their living condition.

Now, Madam, this NDA Government have got their vision and mission with regard to housing. Having renamed this scheme as Pradhan Mantri Awas Yojana, they have got a mission to provide 'Housing for All by 2022'. That is their mission. We welcome it. We can definitely appreciate the concern of the Union Government to provide housing for all the needy people by 2022.

But now we have to see whether the Government is really concerned about this vision or mission. What is the budgetary allocation and support for these two schemes to fulfil their dream of providing housing for all the people by 2022? The target and the amount they have earmarked are very important.

Madam, the Census discloses that up to 2011-12, 1.86 crore people or approximately about two crore people in this country were residing in the urban areas, are badly in need of shelter for them. By the end of 2020-22, approximately this Government or any future Government, which comes to power, will have about six years of time from today, to fulfil the dream of this NDA Government of providing Housing for All by 2022.

The requirement of houses by 2022 is 3 crore and 41 lakhs. So, if really the Government is concerned about their announcement in the Budget and also about their Mission to provide 'Housing for All' by 2022, they should act fast. What is their performance last year and what is their plan for this year? That is very important. The total budget allocation for the entire Ministry of Housing and Urban Poverty Alleviation (HUPA), for 2014-15 was Rs. 6,008 crore. The revised estimates were Rs. 3,413 crore. For 2015-16, it was Rs. 5,634 crore but the revised estimates were only Rs. 1,961 crore. For 2016-17, the amount earmarked

is only Rs. 5,411 crore. If that is the case, if they proceed in the same way for one or two years more, can they really reach the target of providing 'Housing for All' by 2022? That should not remain as slogans.

We have reposed too much confidence on Shri Venkaiah Naidu Ji who incidentally represents Karnataka. We are reposing a lot of confidence. But we are disappointed. Forget about what he is trying to provide to Karnataka. What are the efforts to provide housing for the people who reside in this country and who are residing in the urban areas? For the last three years consistently, the allocation of Budget is being reduced.

Madam, for example, for the year 2014-15, the amount that was given to the PMAY was Rs. 1,892 crore. For the year 2015-16, it was Rs. 4,618 crore but unfortunately, the revised estimates were only Rs. 1,415 crore. For this year, they have got about Rs. 5,075 crore. The Standing Committee have expressed their dissatisfaction about under-utilization of funds in this area. They have further mentioned that the officials who deposed before the Standing Committee, had clearly said that they required at least Rs. 8,816 crore for this year to meet this year's demand for the approved projects. If that is the case, then how are they going to achieve the target? Why are they simply announcing their vision and mission without giving any financial support? It is of no use and we are simply discussing on the floor of the House. It is of no use. Why am I telling this? I will bring to the notice of this hon. august House how the scheme has been taken seriously for the last three years. These are the figures which are furnished by the hon. Minister while answering Starred Questions on the floors of the House in Rajya Sabha and in Lok Sabha. I will only mention the period after this Government took over. In the year 2015-16, they discontinued the scheme RAY, that is, Rajiv Awas Yojana.

The Parliamentary Standing Committee also mentioned that repeated change of names will also create problem and confusion among the Government as well as the people, and that is also one of the reasons for underutilization of

funds. These are the remarks made by the Standing Committee. This is the answer given by the hon. Minister. As on 1st March, 2016, the total number of houses sanctioned—there is only one housing scheme now—or the number of dwelling units involved for construction during the current year is this much. It is because after this scheme is introduced, the information furnished is that under PMAY, no target is achieved but the progress is that 5,08,902 houses are sanctioned or under construction. That is the answer furnished by the hon. Minister. This is for one year.

HON. CHAIRPERSON: Please conclude. Your Party has got another speaker.

SHRI S.P. MUDDAHANUME GOWDA: Madam, I have taken only 10 minutes time. Definitely, with all responsibility I am telling you I will complete in another five minutes.

Madam, only 5,08,902 houses are under construction. If at this rate the construction is proceeded, how can they reach the target of providing houses to all by 2022 by providing at least a minimum of 3,41,00,000 houses to the people who are residing in the urban areas? It is an impossibility. The hon. Minister should fairly concede that it is an impossibility to fulfill the target at this rate.

Housing is very important for States which are given special status under article 371. Under article 371, Maharashtra and Gujarat are given special status. Likewise, under article 371J, Karnataka is also given special status. If one visits Hyderabad and Karnataka, definitely, anybody will come to the conclusion that it is a place where much thrust should be given or at least, in the cities or towns which are located in these States and are covered under article 371J. Assam also comes under article 371 where there is no housing under PMAY. There is no housing under PMAY in Karnataka.

Fortunately, very recently, after giving these figures, the hon. Minister was kind enough to sanction 16,000 houses to Karnataka whereas the requirement in Karnataka is 10, 02,000 houses. But the hon. Minister, who is representing Karnataka, who is likely to be re-nominated in the coming elections also—we are

really proud of you—fortunately, has given 1,93,147 houses to Andhra Pradesh to which State he is belonging. But you have not given any houses to Karnataka. Only recently you have given 16,000 houses to Karnataka. This is really injustice. How can we answer the people of Karnataka when you have given 1,93,147 houses to Andhra Pradesh? Of course, we are happy. That State also deserves it. But how can we tell our people that no houses are given by hon. Shri M. Venkaiah Naidu who is representing that State?

Finally, I will mention only one point. Another aspect is, poverty alleviation is also very important.

HON. CHAIRPERSON: Mr. Muddahanume Gowda, please conclude.

SHRI S.P. MUDDAHANUME GOWDA: Madam, I will finish in two minutes.

HON. CHAIRPERSON: You conclude in one minute.

SHRI S.P. MUDDAHANUME GOWDA: I finish it in two minutes only.

Madam, even the funds allocated for the National Urban Renewal Mission is very, very meagre. Unless the poverty is alleviated, unless the people who are residing in the slums are economically empowered, how can you improve the conditions of these people? It has been announced that 100 smart cities will be constructed in the country. But unless the financial position of the people who are residing there is not improved, how can you fulfil that target?

For 2014-15, Rs.703 crore was earmarked whereas for 2016-17, only Rs.325 crore is earmarked. The hon. Minister is fortunately representing Karnataka. But we are not happy. Even your own officials before the Standing Committee requested for higher funds. So, you should rise to the occasion and raise more funds. This is an area where you can touch the people who are really in need of houses and improve their economic condition. Thank you.

CUT MOTIONS

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): As the hon. Member has taken my name and made some comments, I want to say a few words. Madam, I will answer elaborately once all the Members have spoken.

One point the hon. Member made is why Karnataka has been given only 16,522 houses. I want to tell all the hon. Members that there is a system of it. A State has to ask how many houses it requires, how many cities it requires, these are the beneficiaries, etc. Then, we examine it. There is a committee to finalize it. So, the total number of houses asked by Karnataka is 16,522. Total number of house sanctioned for Karnataka is 16,522. ... (*Interruptions*)

HON. CHAIRPERSON: Nothing will go in record except what Shri Suresh C. Angadi speaks.

... (*Interruptions*)... *

* Not recorded.

SHRI SURESH C. ANGADI (BELAGAVI): Respected Madam, I thank you for giving me this opportunity to speak on this subject. Housing is one of the most important sectors after agriculture and textile, which can provide employment to the youths and the people of the country.

Madam, housing is a burning problem which is prevailing in the country. This sector is contributing next to agriculture and textile in terms of labour and economic development. In anybody's life, anywhere in the world, for a human being or an animal, two things are very important, that is, food and shelter. In addition to this, cloth is a must for human beings. These are the basic necessities for the living beings.

Since Independence, we all have given assurances to the people for *roti, kapda aur makan*. Many elections have been conducted on the promises of providing these three things. But till date we could not achieve this target. But Shri Narendra Modi ji has assured that around 6 crore houses will be provided to the people of this country by 2019.

In the last 68 years, many elections have been fought only on this issue. Every time the assurances were given, but nothing was fulfilled by the previous Governments. Food, shelter and clothing are the basic necessities. All these assurances were given election after election – sometimes winning and many times losing. But still it is the most successful, tried and trusted formula for all the political parties.

Madam, I hope that all of us will agree with this. Incidentally, everybody in his life-time, irrespective of his social status, economic condition, income level, availability and affordability, wants to own a house to live in with his family. For some people, this dream is realized and for many others, this dream is not realized and it remains a dream only. In some communities and States, an eligible groom will not even get a bride if he does not have his own house in his native place. This is the situation in the country.

Madam, I must thank Shri Narendra Modi and Urban Development Minister, Shri Venkaiah Naidu for they have chosen my city to be developed as a smart city. How should a smart city be? In a smart city, a young man always looks for a sweet home. After having education and getting employed, a person's dream will be of having a sweet home. In order to have that sweet home, he runs here and there in this country.

After Independence, still the Government has not made the proper arrangements for people to get the housing. Any nation's development is dependent on activities in the housing sector. Next year, we are completing 70 years of Independence. We are all proud of it, but surely not about the prevailing housing problems across the country.

As my friend Shri Muddahanume Gowda said, the major issue rests with the State Government. Until and unless you provide the land, no housing can come up. Here, the Centre and the State have to concurrently agree. The State has to provide the land and the Central Government will provide money for the poor to have housing so as to elevate his economic status. Most of the times, in most of the States, the schemes sponsored by the Central Government are not reaching the village level. The responsibility lies on the panchayats. If a Gram Panchayat selects a proper person and provides housing to the poorest of the poor, then the purpose of such schemes can be fulfilled. Now, the responsibility lies on all the political parties and not on any one. So, the dream of Mahatma Gandhi should be fulfilled in the 70th year of our Independence with Shri Narendra Modi having set a target of constructing six crore houses – two crores in urban areas and four crores in rural areas. For this, the respective State should take more interest and work hard. Honestly, the Gram Panchayats, the purasabhas, the corporations and the corporators should sincerely work for the upliftment of the poorest of the poor of this country. Then only, it is possible to do so.

Madam, due to stagnation in agricultural production, lack of job opportunities, absence of basic amenities and poor living conditions in rural areas,

people are migrating to towns and urban areas, contributing liberally to already existing problem of housing in urban areas.

The rural housing problem has been totally neglected by the Government in the first decade of Independence. It woke up only in 1957 during 2nd Five Year Plan. From 1957 to 1997, only Rs. 1,419.80 crore were allocated for housing against which utilisation was Rs. 187.81 crore only. Utilisation of Rs. 927 crore from 1987 to 1997 is not available.

Madam, housing problem can be divided into rural housing, urban housing, affordable housing and slums. In the year 2001, the shortage of housing was 3.1 crores for a population of 102 crores. About 80 per cent houses in the rural areas do not have safe drinking water, bath-rooms, toilets etc. Added to that, our population growth is very high and available land space is inadequate to solve the problem. Rapid urbanization is liberally contributing to all sorts of problems like water, crime, increasing slums, unhygienic living conditions, etc.

At present, there is a shortage of around 46 million houses in the country as a whole, which means that about three per cent population are living without homes; five per cent are living under non-serviceable *katcha* houses; and 12 per cent are living under non-serviceable houses as per the 2012 data. Over 75 per cent of homeless are from Economically Weaker Section (EWS) and 25 per cent are from Low Income Group (LIG).

Only 22 per cent urban houses and 30 per cent rural houses are having toilets in the house itself and rest are depending on common toilets or are defecating in the open. Even after 68 years of Independence, no one understood why toilets are needed in general and for women, in particular, but within a year of assuming power our Prime Minister not only understood it, but is also striving for achieving "toilets for all" as soon as possible. Due to lack of toilets, particularly, the women are facing health problems and spending their hard earned money for medicines. Now, I hope that those who are making a mockery of the Prime Minister's toilet scheme understand the hygienic reasons behind the scheme and co-

operate. I would request for active co-operation in its successful implementation and contribute towards *Swasth Bharat*. This is the major problem that we were facing for the last 68 years.

The policy of the present NDA Government is to provide housing for all by 2022 and for which the Government has fixed a target of constructing 20 million houses over a period of 7 years under the affordable housing scheme and to celebrate our 75th year of Independent India in a befitting manner as a tribute to the father of the nation. The scheme would cover all 4,041 towns across the country, and construction would take place in three phases for different States and towns across the country.

It is heartening to note that an estimated expenditure of Rs. 81,975 crore is needed over a period of three years to complete 10 million houses by the Central Government for this task of fulfilling the housing for all scheme and the vision of the present NDA Government would be fulfilled in a planned and time-bound period. Our Government is also encouraging housing by means of subsidies for EWS and BPL category people in both rural and urban centers.

Madam, there is a proverb that : "Fools build houses, wise men live in them". But today, things have changed. The wise men have to construct houses. All these days urbanization has taken place and people are moving from rural areas to urban areas because of unemployment and other problems like lack of education. Now, the dream of our Prime Minister -- and as stated by Dr. Abdul Kalam -- was to provide all urban facilities in the rural areas. ... (*Interruptions*) It is not just a slogan, but we have already given whatever the State Government has asked for.

I must congratulate Mr. Venkaiah Naidu for he has fulfilled 100 per cent whatever the State Government of Karnataka has requested from him. I thank Mr. Venkaiah Naidu and hon. Prime Minister on behalf of Karnataka for providing houses. I would request my colleagues, through you, Madam, that if anything is

required by the Government of Karnataka, then our Government and my Prime Minister is ready to give anything.

I must thank them that they have given two Smart Cities in Belgaum and Davangere for Karnataka, and I thank the concerned State Government also. The officers provided beautiful works in my Corporation – the Mayor, the Deputy-Mayor, the Corporators, the Corporation Commissioners and the officials have also struggled hard to get the cities selected in the list of first 20 Smart Cities.

Housing is an important sector after textiles and agriculture, which can provide more employment to the youth. Today, this technology should be changed. All these days, we have been thinking of building the house. Instead of housing, it must be a sweet home. A sweet home is more important for a young person. The whole world is focussing on India today. We have to provide infrastructure for that. I would request the Government of India and the State Governments that they must provide all the facilities like road, water, sanitation, garbage cleaning and electricity, before construction of any housing colony. All these facilities should be set up first. Then only, the poor man will be able to afford to have a house. He is not able to construct a small house because of this type of expenditure. Each village should have its own planning. A special direction should be issued from the Central Government for that. Accordingly, the development should take place. Whatever facilities are available in the cities, the same facilities should be provided in the rural areas also. Then only the gap between the urban and the rural areas can be bridged. Otherwise, the gap will get widened. This would result in migration of rural youth to urban areas. And the urban area will become a congested one. It will have all the problems of transport and all that.

I would also request the Government to consider the issue of stamp duty. The problem that the people are facing to have their own house is because of the high stamp duty. I would request the State Government to reduce the stamp duty. Recently, in Karnataka, the stamp duty has been increased very heavily. A poor

man cannot afford to have his own house. In the earlier Government, there was a problem due to this stamp duty. It was a big scam at that time. All such things should not happen. A poor man should get the house.

I would say that land is a major issue. My friend Shri Muddahanume Gowda was saying yesterday that Tumkur should be given an industrial corridor. Shri Arun Jaitley has promised him. But, without giving the land, how can the industry come up there? It is the responsibility of the State Government. I would request all my colleagues to prevail upon the hon. Chief Minister and bring an amendment to the Land Acquisition Act. If the acquisition of land is given, development can take place; industries can come up and even housing can also come up. Without land, we cannot construct a house. My earnest request to all the State Governments is that they should cooperate in providing the land. Then only the development can take place. Without land, schemes will only remain in papers.

Ours is a federal structure. States should also come forward to help the Centre. If both the Centre and the States come together, then only the vision of Mahatma Gandhi will be successful and India will become the shining example. We can show to the world that India is also quite strong. We can also have smart cities and smart villages. This would fulfil the aspiration of Shri Narendra Modi.

With these words, I conclude.

PROF. DR. MAMTAZ SANGHAMITA (BARDHMAN DURGAPUR): Madam, I thank you for giving me a chance. I know this is a very important matter. With the aim of Housing for All by 2022, the Central Government has launched a new programme called the PMAY. I would say that there were other programmes earlier like the Jawaharlal Nehru National Urban Renewal Mission and also the *Rajiv Gandhi Awas Yojana*.

16.00 hours

Rajiv Gandhi Awas Yojana is already closed but the other scheme will be implemented up to 2017. I would say that this new programme is also just old wine in new bottle. As the previous speaker has already said, just like your budgetary allocation for the other social sectors, your budget allocation for this sector also is meagre.

We are aiming at construction of 58,456 houses. This scheme will be beneficiary led. The houses will be constructed on the beneficiaries' own land with the contribution of the Central and State Governments. For the poor people who do not own land, 23,301 affordable houses will be constructed wherein the State Government will be giving land and the Central Government will give Rs.1.5 lakh for construction for each family.

16.01 hours

(Shri Hukum Singh *in the Chair*)

I am also happy that there will be 81,757 houses constructed among which West Bengal will be having 27,830 in 38 cities. You have already said that if the State asks for it, then only you will make the allocation. I am happy that the State Government of West Bengal has asked for it. At the same time I am sorry to say that many people in West Bengal do not own houses and are living in slums because of heavy influx of people from various places and rural areas.

The main issue is of non-availability of land, especially so in West Bengal. I would like to ask as to how many of these poor people will have their own land to construct houses and where is the land available for the Government itself to give to people under affordable housing scheme. A study done by the Chennai

Economical Group in 2005 stated that in West Bengal people are living in rented houses in most of the slum areas. They are not pucca houses but they are rented houses. So, it is my request that the Government should review this Yojana in a scientific way.

As the previous speaker has said, just constructing a building will not do, we need to construct toilets, we need to construct the road, we need to provide water and sewage facilities, we need to provide transport facility, and also we need to make available some extra space also so that these houses will become really habitable. The main aim of this scheme is rehabilitation of slum dwellers, promotion of affordable houses in an affordable PP model. However, what is usually done is that a slum area is given to a promoter or land developer. But after constructing the houses, the area becomes so crowded that the houses would not be even habitable.

I think, we can reconsider things. There are other provisions where I can give examples of countries. There should be inclusionary house for all. We are making housing complexes in many places where we can make a rule that there will be inclusionary houses for the low income groups which the promoter or developer will build and give on rent because rental is a much better way.

With this, I thank you, Sir, and conclude.

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माननीय सभापति: जो माननीय सदस्य अपना भाषण सदन के पटल पर रखना चाहते हैं, रख दें।

Shri Baijayant Jay Panda.

SHRI BAIJAYANT JAY PANDA (KENDRAPARA): Thank you, Sir, for giving me this opportunity to speak on this important issue.

I want to talk in a constructive criticism manner because there are many things for which I wish to compliment the hon. Minister and his Government; yet at the same time, I would like to point out that there are many steps that they need to take to better align the intentions that have been stated and the usage of the money for which this House is being asked to approve.

We all know that in India while we have a very large problem in rural India urbanisation is increasingly becoming a serious problem that has not got enough attention. For many decades, we have used and we have heard the phrase that what every Indian needs is '*roti, kapada, aur makan*'. In fact, by the turn of the century, 16 years ago, my late friend Devang Mehta who used to head NASSCOM coined a new phrase, that we all need '*roti, kapada, makan, bijli, and bandwidth*'. I compliment the Minister and his Government because they have been announcing good projects for all of these schemes, particularly bandwidth and *bijli*. The good intentions and the numbers which they are announcing are very good. I would give an example. The programme which used to be called 'Housing for All' which was re-launched last year as the 'Pradhan Mantri Awas Yojana' has very ambitious targets. During the JNNURM period of ten years, nine lakh urban houses were built. Here, this Government has announced a target of building two crore houses by the year 2022. This means, 30 lakh new houses to be built every year. I commend this high target but I have some things to say about it.

Unless we can tackle urban poverty and unless we can tackle urbanisation, we cannot improve India. While people keep saying that India is about 35 per cent urban, the reality is if you use the measure that China is using today India is already 50 per cent urban. We must also keep in mind that no nation in the history of the world has become affluent unless it has handled urbanisation properly.

Urbanisation is not only about flyovers; it is not only about the metro rail lines. It is about the basic requirement of housing for every Indian. Let me point out some of the anomalies that I would urge the hon. Minister to address.

A lot of these houses being built are lying vacant. I would like to give two or three examples. In December last year, it was noted by one of the largest newspapers in this country that about 25 per cent of the housing built for the poor under JNNURM are lying vacant. Let me give some specific statistics. In Maharashtra, out of 1,23,963 houses built for the poor, 52,966 were lying vacant; that is, almost 43 per cent were lying vacant. In Gujarat, out of 1,18,000-odd houses built, 29,126 were lying vacant, which is almost 25 per cent. I was asking some friends in this House from Maharashtra. They were telling that some of the houses built for slum rehabilitation are built as multi-storeyed tall buildings because of the paucity of land but they do not have lifts. So, you cannot expect people to live on ten or fifteen storeyed buildings if they do not have lifts. These are some of the problems that need to be addressed.

I want to also point out that I am from the State of Odisha. Odisha had only two per cent vacancy of the houses built for the urban poor. My point is this. Where it is being properly utilised, should we not allocate more money? Should we not allocate more money where housing is needed and where it is being properly utilised rather than those places where there are still a lot of vacant houses which need to be properly utilised? I urge the hon. Minister that a body must be set up to ensure and co-ordinate with the State and municipal authorities that wherever these houses are built for the urban poor proper co-ordination must be there so that they are filled up.

It does not serve anyone's purpose if we build tens of thousands of houses for the urban poor which are not used at all. I would give you an example, Sir. There is a Report from Agra that 240 houses were built in a particular place and for the last four years they have been lying idle. They have not been used and they have deteriorated. They may not be useable any more unless more money is spent

on those houses. My point is, while I compliment the hon. Minister, I would also urge him that corrective actions must be taken by his Ministry so that the funds that we approve in this House are properly utilized.

I told you that the ambitious target of 30 lakh houses to be built per year compared to the 9 lakh under JNNURM requires a lot of effort. So far, as per the Outcome Budget, by end of last year only 25 Memoranda of Agreement had been signed with States and Union Territories and that is for only 4 lakh houses. So, this needs to be dramatically increased. Unless that is done these ambitious targets will not be met.

Another point I wish to make, Sir, is the mis-alignment of utilization of funds and allocation of funds. Take for example the Deendayal Antyodaya Yojana, the National Urban Livelihood Mission (NULM). Sir, where there has been very good utilization of money it has not been followed up with equally good allocation for the next year. Let me cite some examples here, Sir. By the way, this has been pointed out by the Parliamentary Standing Committee on Urban Affairs and has been submitted to this House.

Let me give you this example. In this flagship programme despite utilizing Rs.720 crore in 2013-14 and Rs.697 crore in 2014-15 a revised estimate of only Rs.250 crore was given in 2015-16 and the budget estimates of only Rs.300 crore in 2016-17. My point is where there is proper utilization you must allocate more money. That must be the thrust of how we approve the Budget for the Government. There are other examples; where the utilization is not proper or as I pointed out there is utilization but the houses are not being used. They are lying empty and yet much more allocation is being made. So, these alignment changes have to be made.

I will give you one more example of how an alignment needs to be improved. Sir, the urban problem is not only about the metro cities, not only about the cities that have 10-20 million population, it is not only about the cities which have one million population. For example I am from Kendrapara. Our

municipality in Kendrapara has less than 1,00,000 population. But even with less than 1 lakh population it has become an urban centre and we have all the problems of urbanization including slums, water problem and waste disposal.

SHRI BHARTRUHARI MAHTAB (CUTTACK): I understand Kendrapara is the oldest municipality in Odisha which is more than 153 years old.

SHRI BAIJAYANT JAY PANDA: Hon. Member from Cuttack, Shri Mahtab is correctly pointing out that in Odisha Kendrapara is the oldest municipality which has led to certain advantages for Kendrapara like plumbing having become a trade since the mid nineteenth century and you can see plumbers from Kendrapara are available everywhere in India and the Middle East. They are the skilled workers who earn good salaries.

Sir, my point is under the NULM there was a demand for us to extend to 77 local bodies in Odisha which were earlier covered by Swarna Jayanti Rozgar Yojana and this has been done. I would urge the hon. Minister that this year to year changing - sometimes some of the schemes are limited to certain size of cities and next year they are cut off and again it has been re-initiated this year – has to change. It is because if you do not have predictability of funding, there is no way that small towns and cities can have the wherewithal to make proper presentation of budget, of what they require and have access to that funding.

Sir, I know the time is limited and I just want to take a minute or two to round up. I want to compliment again for the amounts that are being made available. Just 4-5 days ago, on 29th of last month, the Press Information Bureau indicated that the Ministry has approved an investment of Rs.9000 crore for the construction of 73205 more houses for economically weaker sections under the Pradhan Mantri Avas Yojana in the States of Maharashtra, Punjab and Jammu and Kashmir. I welcome it. Wherever in India money is being allocated by the Ministry for construction of houses for the urban poor, we will support it.

My point is that where, as in the case of Odisha, there is better utilisation, they should be allocated more funds. In terms of Memorandum of Agreement, you

have signed with 25 States, Odisha is the first one which has got started. We announced in 2015 that under the PMAY, 700 houses are to be built in Bhubaneswar and moreover this will be using building material that the Technology Promotion Council has been recommending such as pre-cast and pre-fabrication technology for quicker construction. I urge the hon. Minister to make more funds available where the utilisation is better and where the alignment of the objectives and what is actually being done on the ground is better.

*श्री अजय मिश्रा टेनी (खीरी) : वर्ष 2016-17 के लिए आवास और शहरी गरीबी उपशमन मंत्रालय के नियंत्रणाधीन अनुदान माँगों के संबंध में लिखित प्रत्यावेदन प्रस्तुत करते हुए, भारत सरकार ने शहरों में गरीबों को आवास उपलब्ध कराने की जो योजना बनायी है तथा 2022 तक सबको पक्का घर उपलब्ध कराने का जो लक्ष्य रखा है मैं उसकी सराहना करते हुए माननीय मंत्री जी से अनुरोध करता हूँ कि ऐसे शहर जिनकी आबादी दस लाख से कम है, उनको 2018 तक ही आवासों के मामले में संतृप्त करने की योजना बनाये तथा जिस प्रकार शहरों में कौशल विकास के कार्यक्रम विभिन्न व्यवसाय में चलाकर व मुद्रा बैंक, ई-रिक्शा आदि के द्वारा गरीबी दूर करने व सरकार की मुफ्त गैस कनेक्शन, फ्री बिजली कनेक्शन, आदि देकर जहाँ उनको आर्थिक रूप से मजबूत करने का काम सरकार कर रही है वहीं बीमा व पेंशन योजनाओं के माध्यम से आर्थिक सुरक्षा दी जा रही है। मेरा माननीय मंत्री जी से अनुरोध है कि उत्तर प्रदेश से 14 स्मार्ट शहरों को चुना जाना है। 13 शहरों का चुनाव पूर्व में ही हो गया है, शेष शहर में मेरे लोक सभा क्षेत्र के मुख्यालय लखीमपुर नगर को जो समस्त मानकों को भी पूर्ण कर रहा है चुनने की कृपा करें चूंकि मेरा जिला नेपाल देश का सीमावर्ती क्षेत्र है, इसलिये भी इस नगर का बड़ा महत्व है। साथ ही मेरा माननीय मंत्री जी से अनुरोध है कि गरीबी उपशमन के लिये फूड प्रोसेसिंग ईकाई, चावल, निर्यात, चीनी निर्यात आदि रोजगारों को बढ़ावा देने के लिए प्रयास किये जाने की आवश्यकता है, चूंकि यह तराई क्षेत्र है, जहाँ जंगल बहुतायात से हैं व पानी भी उपलब्ध होने के कारण अच्छी खेती होती है तथा चावल और चीनी (शक्कर) की कई ईकाईयाँ यहाँ हैं, जो प्रोत्साहन मिलने पर रोजगार के बड़े अवसर उत्पन्न कर सकेंगे, जिससे सरकार की गरीबी दूर करने की योजना सफल बनाने में सहयोग मिलेगा। मेरा माननीय मंत्री जी से अनुरोध है कि मेरे लोक सभा क्षेत्र में लखीमपुर नगर, गोलाकरननाथ, पलिया, मोहम्मदी, सिगाही धौरहरा नगर, मैलानी, ओयल, खीरी, आदि जो नगरीय क्षेत्र है, में आईटीआई या अन्य प्राईवेट एनजीओ या संस्थानों के माध्यम से तुरंत रोजगार उपलब्ध कराने वाले जैसे इलेक्ट्रिसियन, मैकेनिक, राज मिस्त्री, आदि के व्यवसाय में कौशल विकास के कार्यक्रम प्रारंभ करने की योजना बनाये जिससे आवास, आर्थिक सुरक्षा व गरीबों को रोजगार मिलेगा, जिससे निश्चित ही शहर का विकास भी होगा व उनका जीवन स्तर भी बेहतर होगा।

* Speech was laid on the Table.

***डॉ. किरिट पी. सोलंकी (अहमदाबाद) :** मैं शहरी क्षेत्र से प्रतिनिधित्व करने वाला सांसद हूँ और आज शहरों का विकास तेजी से हो रहा है। इसी बजट से शहरी क्षेत्रों का अपना अलग-अलग क्षेत्र में अनेक विषयों पर हमें ध्यान देना पड़ेगा।

मैं हमारे प्रधानमंत्री नरेन्द्र मोदी जी तथा मंत्री वेंकैया जी नायडू का बहुत आभारी हूँ कि सरकार ने इस क्षेत्र में कई अहम फैसले लिए हैं। 'अमृत' शहरी विकास योजना के तहत शहरों का विकास किया जाएगा तथा रोड़, फ्लाईओवर एवं कई ढांचागत सुविधा को ध्यान में रखते हुए शहरों का सर्वांगीण विकास होगा।

हमारी सरकार ने 100 शहरों को स्मार्ट सिटी बनाने का जो निर्णय लिया है उसको ध्यान में रखते हुए 21 शहरों को पहले चरण में स्मार्ट सिटी की घोषणा की गई है। मेरे संसदीय क्षेत्र अहमदाबाद को उन पहले चरण में स्मार्ट सिटी घोषणा पर तथा धन के आवंटन पर मैं आभार व्यक्त करता हूँ।

शहरों का सबसे बड़ा प्रश्न स्लम अर्थात् शहरों की झुग्गियां हैं। हमारी सरकार ने होम फॉर ऑल का जो फैसला लिया है, आने वाले समय में सबको घर मुहैया कराया जाएगा। जहां स्लम हैं वहां पीपीपी मॉडल पर सभी स्लम में रहने वालों को अपना घर निःशुल्क तौर पर मुहैया कराया जाएगा।

अफोडेबल हाउसिंग स्कीम के तहत सभी गरीब एवं मध्यम वर्ग के लोगों को किफायती दर पर घर मुहैया कराया जाएगा। यह एक बड़ा कदम है इसलिए मैं सरकार की सराहना करता हूँ।

शहरी क्षेत्र के गरीब लोगों को उसके घर के पास ही उनको रोजगारी के अवसर प्राप्त हो। इसी प्रकार का आयोजन किया गया है, वह बहुत अच्छा कदम है।

शहरी विस्तार में गरीबी का व्याप्त बड़ी मात्रा में है। सरकार ने मुद्रा योजना के तहत छोटे-छोटे उद्यमियों को लोन का प्रावधान किया है उससे उन छोटे-छोटे सब्जी बेचने वाले, चाय बेचने वाले, छोले और लॉरी वाले अनेक गरीबों को रोजगार के अवसर प्राप्त होंगे।

जहां तक अनुसूचित जातियां, जनजातियां व महिलाओं का सवाल है, प्रधानमंत्री जी की स्टैंड अप योजना के तहत उन वर्ग के छोटे व्यवसायियों को 10 लाख से एक करोड़ तक कम ब्याज पर लोन मिलेगा। प्रधानमंत्री कौशल विकास योजना के तहत लाखों युवाओं को रोजगार के अवसर प्राप्त होंगे।

मैं हमारी सरकार का धन्यवाद करता हूँ कि इस क्षेत्र में सरकार ने कई अहम कदम उठाए हैं।

DR. SHRIKANT EKNATH SHINDE (KALYAN): Thank you Chairman, Sir, for giving me an opportunity to keep my views on Demands for Grants relating to the Ministry of Housing and Poverty Alleviation.

* Speech was laid on the Table.

I would say that it is an ambitious target of housing for all rather a courageous target by any standard by the Government of India to provide housing for all by the year 2022. In the last seven decades of Independence, many schemes were launched to eradicate poverty yet today, when we are on the verge of becoming super power, we are still fighting against poverty in many parts of India. We know the *nara* given by the late Shrimati Indiraji – *Garibi hatao* but it still finds resonance across crores of Indians.

A World Bank study done in May 2014 said that 58 per cent of the population still lives on less than 3 dollars a day and 22 per cent are still under poverty line. But those above poverty line are not doing better. The Ministry under the able leadership of hon. Venkaiahji is doing everything to facilitate housing for all, a goal set by our Prime Minister.

I would congratulate the Government on passing the Real Estate Bill, thereby giving protection to crores of Indians who are seeking to buy their homes. When we look at the budget estimate, earlier provision under the Pradhan Mantri Avas Yojana was Rs.5075 crore and Rs.3342 crore will be given to the States as grants. But in the last week, the Grants have been increased to Rs.9000 crore. So, I would congratulate the Government and thank the Government for increasing this budget estimate. This brings us to the Credit Linked Subsidy Scheme under Pradhan Mantri Avas Yojana. People from economically weaker sections are given housing loans at 6.5 per cent subsidized rate of interest which is applicable only to the loan of Rs.6 lakh. But we know that with Rs.6 lakh, we cannot buy an affordable house in urban India. So, I would sincerely request the Government to increase this cap to at least Rs.10 lakh so that economically weaker section people could buy their own homes.

According to the KPMG report, we require 11 crore houses to achieve the target of housing for all by 2022. Obviously, it needs private capital in a large manner. As we see, the private companies do not come forward unless the Government is seen to be investing which gives them confidence to invest in this

sector. The KPMG Report also states that the share of spending by the Central and the State Governments in the real estate sector is merely 3 per cent of the total investment in the sector. It has to be increased. If the Government intends to attract private and foreign investment, then the Budget Estimate and investment by the Centre and the State Governments has to be increased.

Sir, next I would like to mention about the BSUP scheme. This scheme was introduced by the previous Government which really helped our cities to get rid of the slums. But this Government has closed down this scheme and because of the closing down of this scheme many projects have got stalled. As has been mentioned by my previous speaker Shri Panda, in the State of Maharashtra 43 per cent of the houses are lying vacant. It is because the projects have been stalled and there has been cost escalation. The Urban Local Bodies are not able to bear this cost. The earlier Government had invested in this BSUP scheme. A lot has been done in this BSUP scheme. If the Central Government allocates fund for this scheme, then the stalled projects, which are lakhs in number, could be completed and slum dwellers will get their own houses. Sir, bottlenecks at the policy level should be removed with utmost priority. If we keep changing the goal posts and keep on tempering with the policy every now and then, the private companies will hesitate to participate in this Mission. The best example of this is the Dharavi Re-development in Mumbai which is languishing for many years now. The latest round of global tendering drew zero response. This is because there is no clarity on the part of the State Government. The area of free houses to be given to slum dwellers keeps changing after every three months. The Government is unable to decide whether it wants MAHADA to develop Dharavi or it wants a private developer. The result is that when the Government finally invited tenders nobody was interested because they did not know as to when the policy would get changed. On the other hand, a few kilometres from Dharavi, we have the Bhindi Bazar where a revolution with regard to housing is taking place in the form of cluster development. This 16.5 acres locality is being developed by a private

developer which would be a template for the other States and cities to emulate. We need more such projects. The Central and the State Governments should incentivise cluster development which will solve the problem of illegal building construction and give our citizens permanent and rightful houses. This approach is necessary because in places like Mumbai, Thane, Kalyan and in all the suburban areas, which I represent, do not have enough space. We have to re-develop the existing old structures and move vertically in order to accommodate more and more people.

The Planning Commission, which has now been replaced by the NITI Ayog, has expressed the need for new National Urbanisation Policy. This is the need of the hour. India is rapidly urbanising and development is taking place in a structured way and our cities are becoming uglier. Such a policy also needs to be implemented with regard to solid waste management and sewage disposal. The recent example of this is the Deonar dumping ground in Mumbai. A Central team has visited the place after many incidents of fire. Capacity of dumping in Mumbai and suburban areas are at the saturation point. So, I would like to request the Government to intervene in the matter and come out with a suitable policy so that we can dispose of the waste at the local level or at the ward level. Recently the National Green Tribunal imposed a fine of Rs. 100 crore on some Urban Local Bodies in my constituency because of failure to stop sewage water from flowing into Ulhas and Valduni rivers. This also needs the attention of the Central Government.

Rain water harvesting should be made compulsory as it is done by most of the Urban Local Bodies. But I would request the Central Government to make it a Central policy and should not leave it to the discretion of the Urban Local Bodies.

Finally, the dream of providing affordable houses will get impetus when the fees and taxes will be drastically reduced. Presently, 30 to 35 per cent of the housing cost consists of fees and taxes. This is too high and this must be reduced, or as in case of power tariff we must adopt the principle of cross-subsidy. As we

all know, in the power tariff segment certain segments are charged more than the average cost of supply so that power can be supplied to economically weaker sections at cheaper rates. Let us apply the same formula here as far as fees and taxes in the real estate sector is concerned.

I would also like to draw the attention of this august House to the inadequate provision that has been made to the Urban Livelihood Mission. As per the official website of the Ministry, at present, 970 cities are under this Mission and the provision for the year, 2016-17, is nearly Rs. 325 crore and that comes to nearly Rs. 33,50,000 per city which is too meager to achieve the target of urban poverty alleviation. Hence, this provision will have to be increased substantially. Therefore, I would request the hon. Finance Minister, through you, and the hon. Minister for Housing, Shri Venkaiah Naidu, to raise the provision for urban housing substantially.

***श्रीमती जयश्रीबेन पटेल (मेहसाणा):** मैं आवास और शहरी गरीबी उपशमन मंत्रालय की अनुदानों की मांगे 2016-17 का अनुमोदन करती हूँ।

देश और दुनिया में प्रतिदिन शहरीकरण की मात्राएं बढ़ रही हैं। आज देश के कई प्रदेशों में तो 35 से 42 प्रतिशत बस्ती शहरी इलाकों में बसती हैं। इसमें बिजली, सड़क, पानी, रोजगार और आवास उनकी मुख्य मांगे हैं। उनकी पूर्ति के लिए हमारा शहरी विकास मंत्रालय सक्षम माननीय मंत्री श्री वैकेया जी के नेतृत्व में नए आयामों के साथ अच्छा काम कर रहा है। मैं इसके लिए माननीय मंत्री जी को बधाई देती हूँ।

इस मंत्रालय द्वारा शहरी नवीनीकरण मिशन (अमृत तथा 100 स्मार्ट शहर विकसित करने का मिशन) का काम एजेंडे पर लिया है और इसमें पहले चरण में मेरे प्रदेश गुजरात से अहमदाबाद और सूरत की पसंदगी स्मार्ट के तहत हुई है तथा अमृत योजना के तहत गुजरात के 31 शहरों को पसंदगी मिली है इसमें मेरा संसदीय क्षेत्र मेहसाणा भी समाविष्ट है, इसके लिए मैं माननीय मंत्री श्री वैकेया जी को आभार प्रकट करती हूँ।

2022 तक शहरी गरीबों को एफोर्डेबल हाउस के लिए तथा गरीबी उपशमन के तहत 5411 करोड़ रूपयों का बजट आवंटित किया गया है जिससे शहरी गरीबों को अपना सस्ता और सुविधा वाला आवास मिलेगा, जिससे उनकी जिन्दगी व परिवार में खुशियाँ और सुख-चैन आएगा। वह भी एक सराहनीय कदम है।

मेरे सुझाव हैं कि गुजरात सरकार की तरह ड्रीम सिटी प्रोजेक्ट देश के अन्य राज्यों में क्रियान्वयन में आए, इसके लिए केन्द्र द्वारा प्रोत्साहित करने की नीति बनाई जाए। सोलिड वेस्ट को एनर्जी प्रोजेक्ट में तब्दील करने के लिए राज्यों को प्रोत्साहित करना चाहिए। शहरों के विकास में इतना बढ़ावा आया है कि आने-जाने के लिए फ्लाई ओवर ब्रिज अनिवार्य हो गए हैं, उसके लिए महानगर निगमों और जिला हैड क्वार्टर को उचित धनराशि मुहैया कराई जाए। दिल्ली सरकार द्वारा पहली मई से डीजल वाहनों पर प्रतिबंध लगा दिया गया है, उसकी पुनः समीक्षा की जानी चाहिए। शहरी इलाकों में प्रदूषण की मात्रा बढ़ गई है, इसकी रोकथाम के लिए उचित हरियाली की व्यवस्था की जाए तथा सी.एन.जी. प्रेरित टैक्सी, ऑटो और निजी वाहन का व्यवस्थापन बढ़ाने की नीति लाई जाए। शहरों में ट्रेफिक जाम से जनता को निज़ात दिलाने के लिए कड़े कदम उठाए जाए। शहरी गरीबों को राष्ट्रीय शहरी आजीविका मिशन तथा स्किल डेवलपमेंट के तहत ट्रेनिंग और रोजगार मुहैया कराए जाए। शहरी इलाकों के बीच में या पास से गुजरने वाली नदी पर रिवर फ्रंट, एडवंचर यूनिट बनाई जाए और वहाँ मनोरंजन एवं गार्डन तथा पार्क बनाए जाए और वहाँ पर महिला स्व-सहायता समूहों द्वारा चलाई जाने वाली छोटी मार्केट बनाई जाए, जिससे शहरी रोजगार में बढ़ावा होगा।

अतः मैं आवास और शहरी विकास मंत्रालय की अनुदान की मांगों का समर्थन करती हूँ।

***श्री राम टहल चौधरी (राँची):** शहरों की आबादी 2001 से 2011 के बीच 2.8 प्रतिशत की दर से बढ़ी है। शहरों में गरीबी का उन्मूलन, रोज़गार उपलब्ध करवाने एवं शहरों में गरीब और मध्यम लोगों को आवास एवं अन्य बुनियादी सुविधाएँ उपलब्ध कराने के संबंध में आवास एवं शहरी गरीबी उन्मूलन मंत्रालय की अहम भूमिका है। देश के शहरी क्षेत्रों में आवासों की कमी है और आवासों की कीमतें काफी ऊँची हैं, जिसके कारण एक गरीब परिवार के लिए शहर में एक आवास को प्राप्त करना उसके लिए एक स्वप्न रह गया है। बड़े-बड़े महानगरों में स्लम और झुग्गी की भरमार है और शहरी दायरे में रहने वाले लोगों को आवश्यक जीवन संबंधी सुविधा नहीं मिल रही हैं। इन समस्याओं के निदानों के लिए जून, 2015 में प्रधानमंत्री आवास योजना को लागू किया गया है जिससे यह परिकल्पना की गई है कि शहरों में आवास की समस्याओं को दूर करने के लिए और शहरों में स्वच्छता कायम करने के लिए नए सिरे से काम किया जाएगा। प्रधानमंत्री आवास योजना के अंतर्गत वर्ष 2022 तक सबके लिए आवास उपलब्ध कराने का लक्ष्य रखा है। इसके लिए 25 जून, 2015 को प्रधानमंत्री आवास योजना, सबके लिए आवास शहरी मिशन आरंभ किया है, इस योजना के अंतर्गत 746 परियोजनाएँ, संख्या द्वारा 508902 करोड़ आवासों के निर्माण का एक प्रस्ताव किया गया है। इस प्रस्ताव के लिए 7,545 करोड़ रूपए स्वीकार कर अब तक 1099 करोड़ रूपए जारी किये हैं।

भारत विश्व का दूसरा सबसे बड़ा आबादी वाला देश है, जहाँ पर 133 करोड़ लोगों की आबादी है, जो विश्व का 17.5 जनसंख्या का हिस्सा है एवं 2020 तक विश्व का सबसे बड़ा आबादी वाला देश होगा। स्वतंत्रता प्राप्त के बाद शहरों की आबादी तेजी के साथ बढ़ने लगी। 2001 की गणना में शहरों की आबादी 27.81 थी, जो बढ़कर 2011 में 31.16 हो गई। इस तरह से ग्रामीण आबादी का हिस्सा भारत में कम होता जा रहा है। इस कारण शहरों की समस्या का निराकरण करने में आवास एवं शहरी गरीबी उन्मूलन के कार्य बहुत महत्वपूर्ण हैं, उसके लिए अधिक से अधिक धन की आवश्यकता है।

प्रधानमंत्री आवास योजना में देश के 1800 शहरों में 2022 तक 5 लाख आवास बनाने का लक्ष्य रखा है। देश में 183 से ज्यादा प्रोजेक्ट कार्य चल रहे हैं। दीनदयाल अंत्योदय योजना के अंतर्गत शहर के बेरोज़गार लोगों को रोज़गार दिलाने और स्व-रोज़गार शुरू करवाने हेतु प्रयास किए जा रहे हैं जिसके तहत बनने वाले एस.एच.जी. ग्रुप को सहायता दी जा रही है। इस योजना के तहत स्व-रोज़गार को दिलाने के लिए स्व-सहायता समूह यानि एस.एच.जी. की संख्या 2013-14 में 47,772 है, जो 2012-13 में इनकी संख्या 19,900 थी। इस तरह से बेरोज़गारी को काफी सीमा तक कम किया जा सकता है। देश के शहरी मज़दूरों को स्किल्ड बनाने हेतु प्रयास किए जा रहे हैं। 29 फरवरी, 2016 के अनुसार देश में 155360 को कौशल प्रदान किये गये, 20319 को कौशल प्रदान किए जाने हेतु प्रशिक्षित किए जाने का प्रस्ताव है। वर्तमान समय में 260285 व्यक्तियों को कौशल प्रशिक्षण दिया जा रह है। यह कार्य दीनदयाल अंत्योदय

योजना, राष्ट्रीय शहरी आजीविका मिशन के तहत किया जा रहा है। इसी योजना के अंतर्गत माइक्रो उद्यम स्थापित करने हेतु 39,851 व्यक्तियों को लाभ पहुँचाया गया है। इसी योजना के अंतर्गत बेसहारा लोगों के लिए एवं बेघर लोगों के लिए देश में 270 आश्रय स्थल चल रहे हैं एवं नये 770 आश्रय स्थलों के निर्माण, मरम्मत किये जाने का प्रस्ताव है। इस संबंध में ग्रुपों द्वारा धन के दुरुपयोग किये जाने को रोकना होगा, इसके लिए कड़े प्रावधान बनाये जाने चाहिए। देश में मानसून के फेल होने एवं कम बारिश होने के कारण देश में पानी का अभाव कुछ वर्षों से देखा जा रहा है और शहरों में प्रदूषित पानी की आपूर्ति को रोकने के लिए पेयजल की व्यवस्था करना अति आवश्यक है। इस दूषित पानी को पीने से शहर के लोगों को कई गंभीर बीमारियाँ हो रही हैं। इसके लिए देश के नगर निगमों में पेयजल आपूर्ति स्कीम लागू की जा रही है। 2011-12 में शहरी क्षेत्रों में गरीबी की रेखा के नीचे रहने वालों की संख्या 531 लाख के करीब है।

मंत्रालय के माध्यम से शहरों में व्याप्त स्लम एरियों को समाप्त करने के लिए प्रयास किए जा रहे हैं, इसके लिए जे.एन.एन.यू.आर.एम. के अंतर्गत बी.एस.यू.पी. एवं आई.एच.एस.डी.पी. के माध्यम से स्लम समस्या का निदान करके स्लम एरियों में रहने वाले को पक्के मकान और बुनियादी सुविधा दिलाने हेतु काम किया जा रहा है। इन योजनाओं को बढ़ाया गया है और ढाई लाख यूनिट के निर्माण किये जाने का कार्य हो रहा है। इन कार्यों को 31 मार्च, 2017 तक पूरा किया जाना है। जवाहर लाल नेहरू राष्ट्रीय शहरी नवीकरण मिशन के अंतर्गत 10,17,423 आवासों का निर्माण किया गया है, जिसमें 7,97,501 आवासों पर कब्जा दिया जा चुका है एवं इन आवासों के साथ-साथ शहरी अवसंरचनाओं में जलापूर्ति, सीवरेज, जल निकासी, कूड़ा-करकट का रिसाईकिल, पथ प्रकाश, सामुदायिक केन्द्र इत्यादि की सुविधा दी जा रही है। शहरों में निर्माण कार्य की गुणवत्ता को बढ़ाने हेतु प्रोग्राम चलाये जा रहे हैं और शहरों में आवास खरीदने में सहायता करने के लिए उन्हें ऋण उपलब्ध कराने के प्रयास किये जा रहे हैं। इस कार्य को करने के लिए प्रधानमंत्री आवास योजना के अंतर्गत प्रौद्योगिकी उप मिशन की स्थापना की गई है। मेरे निर्वाचन क्षेत्र रॉची महानगर, जहाँ स्लम एरिया में कई गाँव भी है, जिनमें पक्के मकान एवं बुनियादी सुविधाएँ आज तक नहीं मिली है। अतः झारखण्ड में शहरी विकास के लिए और धन राज्य सरकार को देने का आग्रह करता हूँ ताकि सभी गरीबों को मकान मिल सकें।

शहरों में जरूरतमंदों को, आर्थिक रूप से पिछड़े वर्गों को एवं निम्न आय वालों को आवास की सुविधा दिलाने हेतु प्राथमिक संस्थाओं के माध्यम से ऋण उपलब्ध करवाये जा रहे हैं और यह ऋण आसान एवं सब्सिडी के आधार पर कम ब्याज दर पर उपलब्ध करवाये जा रहे हैं। यह देखा गया है कि यह स्कीम कुछ राज्यों तक सीमित होकर रह गई है। झारखंड राज्य को इस स्कीम के माध्यम से 22 करोड़ रूपयों से ज्यादा की धनराशि 18 हजार लाभार्थियों को दी गई है। इस योजना के अंतर्गत ऋण राशि को अधिक बढ़ाना चाहिए, क्योंकि मकान निर्माण करने की लागत बढ़ गई है।

आवास एवं शहरी गरीबी उन्मूलन मंत्रालय की अनुदान मांगों का समर्थन करता हूँ।

*SHRI TATHAGATA SATPATHY (DHENKANAL): Affordable housing has been a primary focus of governments over the years starting from the Indira Awas Yojana in 1985 to the Pradhan Mantri Awas Yojana at present. It has been an uphill battle to provide housing for all. I would like to start by introducing the members to a theory propounded by social scientist James Wilson called the 'Broken Window theory'. Consider a building with a few broken windows. If the windows are not repaired, the tendency is for vandals to break a few more windows. Eventually, they may even break into the building, and if it's unoccupied, perhaps become squatters or light fires inside. Or consider a pavement. Some litter accumulates. Soon, more litter accumulates. Eventually, people even start leaving bags of refuse there.

This theory applies especially to this Ministry since it's dealing with poverty alleviation and housing. If you take a tour of any city in India today, you will find extremely dense societies which have broken windows, pipes, hanging wires and filth everywhere. I have failed to understand where the money for the ambitious Swachh Bharat Abhiyan, launched by the Primes Minister two years ago, is being spent. If you want his scheme and the PM Awaas Yojana to be effective, have focused teams which fix 'broken windows'. You will be amazed at how crime, vandalism and squatting goes down. While on this, I have started wondering whether 'broken windows', a mere concept elsewhere, has become a mindset in India. Probably, it has gone deep into our psyche.

Rather than fixing very basic issues related to housing throughout India, this Government is more focused on making housing available for the poor in Urban areas. In the Budget, an announcement was made on allowing 100 per cent deduction for profits to housing projects building homes up to 30 sq metres in four metro cities and 60 sq metres in other cities. This is likely to spur supply of affordable homes in urban spaces. We have to take a hard look at what we are

* Speech was laid on the Table.

doing and think about the future. The policies of this Ministry intensely affects a specific group of people, namely migrants.

We need to solve the problem of rural-urban migration and how it would affect our housing schemes. Take the example of Uttarakhand. Migration intensified after 2013 flash floods devastated that State. The 2011 census quotes 1,065 villages of the state as 'deserted'. The demographic changes in the hills have changed their geo-political situation giving weight to Terai region in forms of more seats in the state assembly. This indicates a contradiction as the state was created for the overall development of hills. Basic facilities such as water, sanitation and markets being available in Dehradun forced the villagers to migrate to the city. You might blame the State Government in this case for mismanaging the situation, yet we see a similar picture emerging in many other states, especially hilly areas. Rural-urban migration is not a problem limited to a particular state, it's an issue that the whole country is facing.

Migration increases stress on public infrastructure in cities. It encourages people in rural India to give up farming and come to the cities for labour intensive jobs. There are arguments being made in favor of farmers giving up their profession and moving to other jobs, since agriculture is not profitable anymore. A part of that might be true, yet these experts do not provide an alternative solution for sustainable agriculture. Food (and water) is the livelihood of mankind, not oil and cement. We are already facing a nation-wide water crisis, it may soon lead to a massive famine. In a situation like this, we do not want our cities to crumble under the pressure and should rather have people in rural areas coming up with solutions to solve this impending disaster.

The other issue I wish to focus on is that of SMART cities. I am aware that this scheme does not fall under the present Ministry, yet it has a direct connection with poverty alleviation. The scheme is ill planned and disproportionate. I was speaking to a senior executive of the Municipal Corporation of Bhubaneswar, a city that is ranked number one on the first SMART cities list. I was surprised to

find that he was not aware that the Rs. 200 crore being invested by private companies in city infrastructure is actually a loan that needs to be repaid to them. There has been a lack of communication between state and Central representatives regarding this scheme. The promotional blitz that went to push this scheme made the flaws irrelevant.

I fail to understand why New Delhi Municipal Corporation (NDMC), one of the most developed regions in the country, has been made a part of the 20 SMART city list? NDMC covers only 3% of the total landmass of National Capital Region and a mere 1.5% of the total population lives there. It houses 2.57 lakh people. Whereas in Bhubaneswar, the scheme will cover a total population of 8.37 lakh people. If you divide the total amount of Rs. 500 crore which is being spent to create SMART cities with the number of people, in NDMC it comes to approximately Rs. 19500 per person and in Bhubaneswar it comes to approximately Rs. 6000 per person. This is an example of ill thought out policy. A city like Bhubaneswar needs the funds, but NDMC doesn't. you are doing exactly what the previous government did, favoring the elite in Delhi and ignoring the rest of the country. I am one of the temporary residents of NDMC area and I do not see justification in the wastage of taxpayer's money here.

The Government has earmarked on an ambitious project to provide housing for all till 2022. An estimated 65 million people, or 13.6 million households, are housed in urban slums, according to the 2011 Indian census. It estimates an additional 1.8 million people in India are homeless. The Housing for All program does not talk about the urban slum dwellers. This construction programme focuses too much on driving economic growth with a concentration on new houses rather than the need to upgrade and provide services to existing communities in city slums or living on the streets. For every unit created, an untold number of households may be evicted and rendered homeless. The Government must try actively to rehabilitate slum dwellers before it starts executing this project in urban areas.

In conviction, the Government needs to come up with effective solution that will reduce the pressure on our cities and discourage migration. We need to focus on rehabilitating slum dwellers and to solve a host of problems that our cities face today. We need to formulate and execute policies that will actively discourage further migration and resultant creation of new slums in urban areas. Urban facilities should be made available not only in pockets of affluence while the rest of the country seems deprived and in a 'broken window' state. India's target should not be to 'focus' but to diffuse development so that not only urban concentration but instead rural life must be offered on an attractive platter. Words such as Rurban must be made a reality by investing and focusing on it from now itself.

SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI) (ANAKAPALLI): Sir, I thank you for permitting me to speak on the Demands for Grants, 2016-17, in respect of the Ministry of Housing and Urban Poverty Alleviation.

The Ministry is headed by a dynamic Minister, Shri M. Venkaiah Naidu. Under the able leadership of Shri Narendra Modi, hon. Prime Minister of India, the Government is implementing poverty alleviation programmes. I am proud of the hon. Minister. Shri Naidu belongs to our State. He is a man of character, conduct and commitment. On behalf of our State Government, I convey my sincere thanks to Shri Venkaiah Naidu because he has sanctioned 1,93,000 houses to our State. In fact, for the last three years, before this NDA Government came to power, we got only 23,000 houses. Under the JNNURM Scheme, for the last three years, 3,90,000 houses have been sanctioned and 17,040 houses have been sanctioned in another scheme. But this NDA Government, in the first year itself, has sanctioned nearly 5,08,000 houses.

They have started many good schemes and this is also one among them. The Budget for Urban Development is like this. They have allocated Rs. 21,000 crore for it. For the Metro projects, Rs. 10,000 crore have been sanctioned. For AMRUT, Rs. 4000 crore have been sanctioned. For Smart City Mission, Rs. 3200 crore have been allocated. For Swachh Bharat Mission, Rs. 2300 crores have been given. For CPWD, HRIDAY, and for North-Eastern Region, Rs. 879 crore and Rs. 200 crore and Rs. 250 crore have been sanctioned respectively. Under PMIAY, Rs. 5000 crore have been sanctioned. For NLUM, Rs. 325 crores have been given.

I do not want to give any more statistics because our friends have given many suggestions. I also convey my sincere thanks to our hon. Minister because he has sanctioned three Smart Cities to our State, namely, Visakhapatnam, Kakinada and Tirupati. In fact, some of our friends are saying that he is an unbiased man. I know him for the last 40 years. Based on the proposals of the State Governments, he has sanctioned houses and Smart Cities. Based on the

recommendations, the Government of India has sanctioned 100 Smart Cities. Really, it is a highly appreciable programme.

It is not only that. They have sanctioned funds for Metro in Visakhapatnam and Vijayawada. For Amaravati also, they have given permission.

Our hon. Chief Minister, Shri Chandrababu Naidu is also regularizing the slums which are below 100 yards. In the cities, the major problem is housing especially for the poor and slum dwellers. Many of our friends have told that some of the houses which are constructed are vacant.

Sir, give me some more time to speak as I have been an MLA also and I know the ground reality there. As I worked as MLA in my constituency, I know that there are urban and semi urban areas. Even in my constituency also, thousands of houses are vacant because of lack of infrastructure. Under the JNNURM, there is the 50:50 ratio. The cost is shared by the Central Government and the local State Governments for cities having a population of five lakhs and less. In some cities, the ratio is 80:20. Many houses have been constructed by spending thousands of crores of rupees. But they have not provided the infrastructure, which costs lakhs of rupees. That is one reason. The second reason is, many poor people are living in the slums which are located in the heart of cities. But construction of new houses is done in the outskirts of cities. So, for the poor people, who work in construction sites, travelling from the heart of the cities to outskirts is very difficult. So, I request the hon. Minister to consider the location also when they are going to construct these two crore houses. If you construct houses in the outskirts, it would be very difficult for these poor people and labourers to afford transport and they cannot afford the time also. So, instead of constructing crores of houses in the outskirts of cities, if you construct limited number of houses in the heart of cities with lift and other facilities they can take advantage of that.

The main problem is land. Land is a State subject. It is a damn shame on our part. After 68 years of Independence, one person is living in a house worth Rs.

200 crore in Mumbai, and in the same Mumbai four to five people are living in a 10X20 room. Because of liberalisation, privatisation and globalisation, the poor are becoming poorer and the rich are becoming richer.

Earlier the programmes and schemes used to be named after Jawaharlal Nehru and Rajiv Gandhi. Now, you have taken a very good decision to name these programmes after the Prime Minister, like the Pradhan Mantri Awas Yojana. The position of Prime Minister is permanent and the persons are not permanent.

I want to appeal to the hon. Minister and to the Government of India to think over your policies. So, please try to have a standard policy on urbanisation. Why is urbanisation increasing day-by-day? It is because of poverty and drought in the rural areas. For instance, in Telangana, day before yesterday I read in Telugu newspaper, there is one Mr. Patel – Patel means he belongs to forward caste – who is having a six-acre land, is working as a labour under the MNREGA. This happens not only in Telangana but also in other States.

So, I request the Government to eradicate poverty in rural areas. Please try to provide employment in the rural areas. Please try to provide infrastructure facilities in the rural areas as they are provided in the urban areas, like the other countries are doing. In other countries, they are developing satellite towns. They are providing the same infrastructure facilities both in urban and rural areas. ...
(Interruptions)

I live in Hyderabad. Because of bifurcation, now Hyderabad's demands got reduced. We have to decentralise the facilities. We should not just focus on the urban areas, we should focus on the rural areas also.

My last point is about employment. Why are people migrating from rural to urban areas? It is because of employment. Regarding many of the facilities, like health facilities, education facilities, employment facilities, we are only concentrating on the urban areas. So, I request the Government of India to give some concession and encouragement to people who are starting industries or

hospitals or educational institutions in the rural areas so that we can eradicate poverty in the rural areas.

The hon. Minister is the Minister of Parliamentary Affairs also. My humble submission to the hon. Minister is this and I hope all our MPs will agree with me. The Government of India is spending crores of rupees through various schemes. But unfortunately many of our Members are not having any say in the implementation of these schemes. For instance, in the case of housing, we are providing them with thousands of houses, but we do not have any say over the Government of India schemes. Shri Venkaiah Naidu is having a lot of experience. So, please look into this issue so that the Government of India can implement these schemes very effectively. Thank you.

***श्री श्रीरंग आप्पा बारणे (मावल) :** केंद्र सरकार ने अपनी महत्वाकांक्षी योजना "सबके लिए आवास" का कार्यान्वयन करने के लिए नौ राज्यों के 305 शहरों की पहचान की है। आवास एवं शहरी गरीबी उपशमन योजना के तहत शहरी गरीबों के वास्ते आवास निर्माण की शुरुआत करने के लिए नौ राज्यों में कम से कम 305 शहरों और कस्बों की पहचान की गई है। लगभग दो करोड़ शहरी गरीबों को उनका खुद का आवास मुहैया कराने के लिए मंत्रालय अगले छह साल में दो लाख करोड़ रुपये की सहायता उपलब्ध करने हेतु वचनबद्ध है।

इन चुने गए शहरों में से छत्तीसगढ़ में 36, गुजरात में 30, जम्मू-कश्मीर में 19, झारखंड में 15, केरल में 15, मध्यप्रदेश में 74, ओडिशा में 42, राजस्थान में 40 और तेलंगाना में 34 शहर या कस्बे हैं। केंद्र सरकार की इस 'प्रधानमंत्री आवास योजना' को पिछले साल 25 जून को माननीय प्रधानमंत्री नरेन्द्र मोदी ने शुरू किया था। इसके तहत वर्ष 2022 तक शहरी क्षेत्रों में गरीबों के लिए दो करोड़ मकान बनाए जाने की योजना है। 2022 में भारत की स्वतंत्रता के 75 वर्ष पूरे हो जाएंगे।

हमारी सरकार प्रतिबद्ध है कि शहरी क्षेत्रों में आवास मिशन को सफल बनाने के लिए आवश्यक छह सुधार लागू करेंगे। सुधार संबंधी उपायों के कार्यान्वयन की प्रतिबद्धता जताने वाले आंध्र प्रदेश, बिहार, मणिपुर, मिजोरम, नागालैंड और उत्तराखंड शामिल हैं। इन राज्यों में सस्ते मकान बनाने के लिए शहर के मास्टर प्लान में परिवर्तन या सुधार, भवन निर्माण संबंधी मंजूरीयों के लिए एकल खिड़की व्यवस्था, लेआउट की स्वीकृति के लिए समयबद्ध क्लियरेंस प्रणाली, किराया कानूनों में संशोधन, अतिरिक्त फ्लोर एरिया अनुपात की अनुमति और झोपड़ पट्टी का पुनर्विकास इत्यादि सुधार करने होंगे।

सरकार का मुख्य लक्ष्य देश की जनता के लिए आवास नीति और कार्यक्रम को और आसान तथा सरल बनाने का है और हमारी सरकार इस हेतु समुचित नीतियाँ तैयार कर योजनाओं को आगे बढ़ाने का कार्य कर रही है।

वर्तमान में हमारी सरकार का लक्ष्य 2022 तक सबके लिए आवास उपलब्ध कराने का है और सरकार इसके लिए नीतियाँ तैयार कर रही है, इसी के तहत सरकार द्वारा प्रधानमंत्री आवास योजना भी चलाई जा रही है। प्रधानमंत्री आवास योजना का 17 जून, 2015 को अनुमोदन किया गया और सरकार का लक्ष्य 2022 तक 2 करोड़ स्लम और गैर-स्लम परिवारों को इस योजना के तहत लोन देने का लक्ष्य है और इसके लिए शहरों, कस्बों को शामिल करने के लिए राज्यों से प्राप्त प्रस्तावों पर सर्वाधिक शहरों और कस्बों को शामिल करने का प्रस्ताव है।

जवाहर लाल नेहरू राष्ट्रीय शहरी नवीकरण मिशन को सरकार द्वारा 2005 में शुरू किया गया था और इसकी अवधि 2005-06 से शुरू होकर 7 वर्षों तक की थी, लेकिन हमारी सरकार ने चालू

परियोजनाओं को पूरा करने के लिए मिशन की अवधि 31 मार्च, 2017 तक कर दी है। यह सरकार का सराहनीय कदम है। इसी के तहत कुछ समय पहले सरकार ने आज शहरी गरीबों के लिए बुनियादी सेवाओं पर उप-मिशन (बी.एस.यू.पी.) और एकीकृत आवास एवं स्लम विकास कार्यक्रम (आई.एच.एस.डी.पी.) के तहत मार्च, 2012 तक मंजूर परियोजनाओं को पूरा करने के लिए दो साल का अतिरिक्त समय देने को मंजूरी दे दी और परियोजनाओं का पूरा करने के लिए अतिरिक्त समय देने के फलस्वरूप तीन लाख से भी ज्यादा शहरी गरीबों को अपना पक्का मकान हासिल करने में मदद मिलने की आशा है। जारी की गई अतिरिक्त धनराशि के समायोजन के बाद केंद्र सरकार की ओर से विभिन्न राज्यों को 350 करोड़ रुपये जारी करने की जरूरत पड़ेगी। परियोजनाओं को पूरा करने के लिए अतिरिक्त समय देने से 3.6 लाख आवास इकाइयों को पूरा करने में मदद मिलेगी, जो फिलहाल अपनी पूर्णता के विभिन्न चरणों में हैं। इससे शहरों में रहने वाले गरीबों के साथ-साथ झुग्गी-बस्तियों में रहने वाले भी लाभान्वित होंगे।

सरकार ने गरीबी उपशमन कार्यों का पूरा करने हेतु और देश की गरीबी को कम करने और लोगों के जीवन स्तर को सुधारने के लिए अनेकों उपाय किये हैं, इसने प्रधानमंत्री जन-धन योजना, राष्ट्रीय ग्रामीण आजीविका मिशन, राष्ट्रीय शहरी आजीविका मिशन, अटल नवीकरण और शहरी परिवर्तन मिशन, राष्ट्रीय स्वास्थ्य मिशन जैसी अनेकों स्कीमें शुरू की हैं और हमारी सरकार "सबका साथ-सबका विकास" पर जोर दे रही है, जोकि समावेशी विकास का प्रतीक है।

समूचे देश के लिए रोजगारी और बेरोजगारी पर व्यापक आँकड़ें बड़े अंतराल के साथ उपलब्ध हैं। संगठित क्षेत्र, सम्मिलित रूप से सार्वजनिक और निजी क्षेत्र में कुछ हद तक बढ़ा है और इसमें महिलाओं का सराहनीय योगदान रहा है और प्रतिदिन महिलाओं की भागीदारी में इजाफा हो रहा है।

पिछले समय में देश का आर्थिक विकास तो हुआ परंतु उसका लाभ कुछ हाथों में सिमट कर रह गया और अगर किसी देश के आर्थिक विकास और मानव विकास का सीधी रिश्ता है और इस रिश्ते को बरकरार रखने में मात्र राजनीतिक वर्ग की सोच, सत्ताधारी दलों के प्रयास और जनता की भलाई के लिए उठाये गये कदम हैं।

गरीबी का अनुपात सार्वजनिक नीति के लिए एक चिंता का विषय है। हमारे संविधान में समाज को सार्वभौमिक मताधिकारी देकर साहसिक कदम उठाया था, जो मोटे तौर पर गरीब, सांस्कृतिक रूप से विविधतापूर्ण और पदानुक्रम व्यवस्था वाला रहा है और ऐसे ही निर्णयों ने समय के साथ गरीबों और वंचितों को अधिकार संपन्न बनाया है और ऐसे गरीबों को आगे बढ़ाने और उनके अधिकार देने के लिए हमारी सरकार वचनबद्ध है।

*DR. KIRIT SOMAIYA (MUMBAI NORTH EAST): First of all, I thank our Hon'ble Prime Minister for his vision on housing for all by 2022. To achieve this objective the Government has launched a comprehensive mission named "Pradhan Mantri Awas Yojana - Housing for All (Urban)". Under this Yojana, it is proposed to build 2 crore houses for the urban poor including downtrodden, economically weaker sections and lower income groups in urban areas by the year 2022. The Government has already identified 305 cities and towns have been identified in 9 States for beginning construction of houses for urban poor.

It is very shame for us that even after 59 years of Independence, the poor people in urban areas are forced to live in slums in inhumane and unhygienic condition. Taking the chance of housing crisis in urban areas, some builders in Mumbai, Pune, Kolkata, Delhi and other Metros are coming out with various illegal fraudulent housing schemes in very low price just to cheat the common man, poor people and loot money. They are all misusing the name of Pradhan Mantri Awas Yojana (PMAY) and telling people that their scheme is a Government scheme. Some builders such as Maple Housing Group, Pune published photographs of our Hon'ble Prime Minister, Chief Minister and other Minister in their low cost housing scheme "Aple Ghar" Advertisement in the name of PMAY. All these are ponzi companies, they have come just to fool the common man and make money in the name of Pradhan Mantri Awas Yojana. Many people have fallen prey to their advertisements and deposited initial booking money in the hope of getting house in low price under PMAY. If it is not checked then it will be a big scam and by the time Government put in action, the builders/companies will fly with the looted money and it will be another news of Big Scam in the name of PMAY.

I have already lodged an FIR with Shivaji Nagar Police Station, Pune against Maple Group Housing for their illegal, misleading, non-transparent advertisement. I have also taken up the matter with the various concerned

* Speech was laid on the Table.

authorities asking them to call clarification from such builders. The Government should take strong legal, criminal action against these builders and collect information about how much money was collected, how many people were cheated by them. The Government should also issue order to the appropriate authority to seize the bank balance and other assets of these builders. I request the Housing Ministry to take all measures to initiate criminal proceedings against such builders to protect the common man and to see that the money should be refunded to all those who booked such flat.

*SHRI GOPAL SHETTY (MUMBAI NORTH): I would like to request your good self to kindly make myself associated in the debate of budget Grants of Urban Development Department through my letter. I would like to bring into the notice of Hon'ble Minister Venkayaji that as per the vision of Hon'ble Prime Minister Shri Narendra Modiji to provide houses to all upto 2022, considering the same your department is trying hard to meet the target consulting time to time all the State Government. Poor and middle class people are watching very closely the move of Centre and State Government regarding their long waited low cost housing schemes by the elected Government. I strongly feel that Government and housing sector development should come close to work together, then only this dream will come true. In a city like Mumbai, where housing industry/real estate is not functioning in a right manner due to lack of co-ordination between bureaucracy and developers, due to Central and State Government's various rules, norms and time bound clearance and aviation restriction, etc., many developments works/projects are stalled. After seeking all permission clearance if any RTI activist complaint to any department the official concerned are not taking right decision and clearing the proposal in time. In courts also, the matters are prolonged. Considering all these problems, the cost of house are high which is out of the reach of common man. It is noticed by the citizens of Mumbai in last two years under your leadership and Prakash Jawdekavji's effort, many hurdles/obstacles are removed by relaxing various norms, changing rates of CRZ and relaxing environments policies, etc. and also giving direct powers to State Government.

In my State Maharashtra, Chief Minister Devendra Jadavnisji is also doing well and moving fast to fulfill the backlog in housing/real estate sector.

In Mumbai, if S.R.A. projects clearance are given on fast track on demand to the developer thousands will get houses for no cost and also middle class can also get houses at a affordable rate if government officers and developers work

* Speech was laid on the Table.

together in a healthy positive manner. At present, the entire focus is on the slum dwellers, hutments, who is getting free and more then the existing area, which they use now and some of them only create lot of trouble. The entire government system is handicapped on performance. I don't want to say that the developer be given any untowards advantage by ignoring slum dwellers rights and allow him to make money. My only plea is that eligible clearance must be done by officers concerned, developer's duty is only to construct houses approved by the authority as per density area of the plot. If the hutment is not eligible then the Government should take responsibility to take care of him as per the Act/rules. All the lands belonging to the Central and State Government and the local bodies be got developed before the end of 2022, then only the dream of Prime Minister Shri Modiji will be achieved and the people of our Country will get their dream home.

श्री राजेन्द्र अग्रवाल (मेरठ): आदरणीय सभापति महोदय, मैं आपका धन्यवाद करता हूँ कि आपने मुझे आवास तथा शहरी गरीबी उपशमन मंत्रालय की अनुदान मांगों पर बोलने का अवसर प्रदान किया। मैं आपका आभारी हूँ।

महोदय, सदन में कई बार यह आँकड़ा प्रस्तुत हो चुका है, परन्तु मैं फिर एक बार इसलिए दोहरा रहा हूँ कि समस्या की गंभीरता फिर ध्यान में आ जाए। 12वीं योजना के प्रारंभ में अनुमान था कि लगभग 1 करोड़ 88 लाख मकानों की ज़रूरत है। जनसंख्या में इसको बदल दें तो लगभग 11 करोड़ लोग ऐसे हैं, जिनके पास मकान नहीं थे। 2022 तक इनके दो करोड़ होने की सम्भावना है। इसमें 56 प्रतिशत हमारी कुल आबादी के ऐसे हैं, जो आर्थिक दृष्टि से कमजोर हैं, उनको मकानों की ज़रूरत है। 40 प्रतिशत एल.आई.जी. श्रेणी के हैं और चार प्रतिशत मध्यम वर्ग के हैं। कुल आबादी का 25 प्रतिशत स्लम में रहता है, जिनमें से 54 प्रतिशत अकेले ग्रेटर मुम्बई में हैं। ग्रेटर मुम्बई की जो कुल आबादी है, उसमें 54 प्रतिशत स्लम में रहते हैं।

मेरे अपने शहर मेरठ में भी ऐसे लोगों की संख्या 40 प्रतिशत है। जिन शहरों की आबादी 10 लाख या उससे अधिक है, ऐसे 46 शहर हैं, उनमें कुल मिलाकर के लगभग 38 प्रतिशत लोग इन स्लम के अन्दर रहते हैं। समस्या बेशक बहुत ही गम्भीर है और इस बात को पूर्ववर्ती सरकार के हमारे मित्र भी समझते रहे हैं, वे टिप्पणी करते हैं कि संसाधनों की कमी है, आपने एलोकेशंस कम किये हैं तो मैं एक-दो बातें कहना चाहता हूँ। संसाधनों की निश्चित रूप से कमी है, यदि हमारी अर्थव्यवस्था का आकार थोड़ा और बड़ा हो जाता, कुछ आर्थिक गतिविधियां बढ़ गई होतीं, कुछ बेरोजगारी के ऊपर नियंत्रण हो गया होता तो शायद हमारे पास पैसा अधिक होता। इसकी सीमा तो है, लेकिन तब भी मैं कई बार यह सोचता हूँ कि इस सत्र के अन्दर बहुत वरिष्ठ सदस्य भी जब कई बार पैट्रोलियम के दामों के नीचे गिरने के कारण से जो कुछ लाभ, जो कुछ पैसा सरकार के पास आ रहा है, हालांकि उसका अधिकांश हिस्सा विभिन्न वर्गों को बांटा भी गया है, जैसी-जैसी आवश्यकता, जैसी-जैसी सरकार की सोच है, परन्तु इस बात की शिकायत करते हैं कि पूरा का पूरा पैसा कंज्यूमर को क्यों नहीं डाइवर्ट कर दिया जाता। सम्भवतया उनके ध्यान में यह बात नहीं आती कि सरकार के पास यदि खर्च करने के लिए पैसा नहीं होगा तो कल्याणकारी कार्यों के लिए सरकार किसी भी प्रकार का एलोकेशन नहीं कर सकती। ये सीमाएं हैं, लेकिन यह भी टिप्पणी की गई कि सरकार जो नई योजनाएं लेकर के आई है, उनके अन्दर पुरानी बातें ही हैं, कोई नई बातें नहीं हैं। मैं समझता हूँ कि गम्भीरता से इसका मैंने उल्लेख किया, मैं यह मानकर के चलता हूँ कि यू.पी.ए. की सरकार ने भी इसको हल करने के लिए गम्भीर प्रयास किये हैं, परन्तु उनके प्रयासों का क्या परिणाम रहा है, हल्का सा मैं इसका जिक्र करना चाहता हूँ। यू.पी.ए.-2 की जो सरकार थी या यू.पी.ए. की जो सरकार थी, उनकी योजनाओं में 'रे', जो राजीव आवास योजना है, राजीव ऋण योजना (आर.आर.वाई.) है, जे.एन.एन.यू.आर.एम., ये कुछ

ऐसी योजनाएं हैं, जो और कुछ छोटी-मोटी योजनाएं थीं, जो इस समस्या के समाधान के लिए समर्पित थीं, इनका क्या परफॉर्मेंस है, थोड़ा अगर मैं इसकी चर्चा करूं तो 2010 से 2014 तक यू.पी.ए. की सरकार के समय जो औसत खर्च किया गया है, वह 946 करोड़ रुपये प्रतिवर्ष के हिसाब से खर्च किया गया है। यह बी.ई. से भी कम है और आर.ई. से भी काफी कम है। इसी कारण से एलोकेशन मंत्रालय के घटाने पड़े हैं, यह अनुभव आया है, स्टैंडिंग कमेटी की रिपोर्ट में इस बात का उल्लेख किया गया है।

एन.डी.ए. की सरकार में 2014-15 और 2015-16 में यह खर्च 946.03 के स्थान पर 2235.65 करोड़ रुपये औसत हुआ है। यह मैं आपके ध्यान में दिलाना चाहता हूं कि एन.डी.ए. की सरकार एलोकेशन बढ़ा रही है, यद्यपि अर्थ का संकट है, परफॉर्मेंस की समस्या है, परन्तु एन.डी.ए. की सरकार ने इसकी गम्भीरता को समझते हुए इसके ऊपर काम किया है। इसी प्रकार से यदि राजीव आवास योजना के अन्दर प्रोजेक्ट्स कितने प्रस्तावित हुए, कितने मंजूर हुए और कितने पूर्ण हुए, इसका भी जिक्र करूं तो 2011 से लेकर 2015 तक मैं प्रत्येक वर्ष का अलग-अलग नहीं बता रहा हूं, क्योंकि समय की सीमा है, मुझे पता है कि आज 6 बजे से अधिक समय को बढ़ाया नहीं जा सकेगा। कुल 1,68,207 प्रोजेक्ट्स मंजूर हुए, जिनमें से केवल 2501 प्रोजेक्ट्स पूरे हो पाये। मैं अपनी इस बात को इसलिए आग्रहपूर्वक कह रहा हूं कि हमारे यू.पी.ए. के मित्र भी समझें कि जो कठिनाइयां थीं, वे कठिनाइयां एकदम से खत्म नहीं हो सकतीं, हमने कोशिश की है, हमने यह प्रयास किया है कि सारी की सारी पद्धति ट्रांसपेरेंट हो, उसके अन्दर चैक्स हों, उसके अन्दर जिम्मेदारियां बढ़ें, क्योंकि हाउसिंग की समस्या को हल करने के लिए केन्द्र सरकार, प्रदेश सरकार तथा स्थानीय निकाय सब के संयुक्त प्रयास के परिणाम के बाद यह हो सकता है। यह हमारी कोशिश रही है। हमने प्रधानमंत्री आवास योजना की जून, 2015 में घोषणा की है, जिसमें हमने इस लक्ष्य को घोषित किया है। उसके अन्दर हमने कुछ शर्तें रखी हैं, मैं उन शर्तों को विस्तार से नहीं कह रहा हूं। उन शर्तों का आशय यही है कि जिम्मेदारी के साथ प्रदेश की सरकारें और जैसा मैंने कहा, स्थानीय निकाय उसका पालन करें। चार कम्पोनेंट्स इसके हैं, चार आयाम हैं। ये चार कम्पोनेंट्स विभिन्न प्रकार के वर्गों के लिए हैं। उनमें स्लम्स हैं, क्रेडिट लिंकड सब्सिडी स्कीम है या अफोर्डेबल हाउसिंग की इन-पार्टनरशिप स्कीम इत्यादि हैं। इन सबके अंदर भी जो नहीं आता, ऐसे गरीब व्यक्ति, जो अपना मकान बनाना चाहते हैं, उन्हें डेढ़ लाख रुपए मदद देने की स्कीम है। ऐसी चार स्कीमें हैं। मैं उनका विस्तार से उल्लेख नहीं कर रहा हूं। हमारी कोशिश यह है कि इस प्रकार से यह समस्या हल हो।

माननीय सभापति जी, मुझे बस थोड़ा-सा समय दिया जाए। मैं अपने विषय को दो-तीन मिनट में खत्म करूंगा।

महोदय, मैं केवल एक-दो बातें कहना चाहता हूं। गरीबों की मकान की हम चिंता कर रहे हैं। परन्तु, एक-दो चीज़ें बड़ी चिंताजनक हैं। इसमें हुडको और नेशनल हाउसिंग बैंक (एन.एच.बी.), इन दोनों संगठनों

को नोडल एजेंसी बनाया गया है। इन्होंने 177 प्राइमरी लेंडिंग इंस्टीट्यूशंस के साथ एम.ओ.यू. भी किया है। परन्तु, जो गरीब वर्ग का व्यक्ति है, जिसे छोटे मकान चाहिए, उसकी जो लोनिंग है, वह क्रमशः घटती चली जा रही है।

माननीय सभापति: अब अपना भाषण समाप्त करें।

श्री राजेन्द्र अग्रवाल: सभापति जी, मुझे बस दो मिनट का समय दीजिए।

दो लाख रुपए तक की आय वर्ग के लोगों का लोन का प्रतिशत 2% से घटकर 1% रह गया है। पांच लाख रुपए तक की आय वर्ग के लोगों का लोन का प्रतिशत 14% से घटकर 9% रह गया है। दस लाख रुपए तक की आय वर्ग के लोगों का लोन का प्रतिशत 34% से घटकर 26% रह गया है। बैंक इसमें लोन नहीं देते हैं। उन्हें अफोर्डेबल हाउस की बात करना अन-अफोर्डेबल जैसा लगता है। इस कारण भी संकट है। मेरा निवेदन है कि बैंकों के जो की परफॉर्मेंस इंडिकेटर्स होते हैं, उसे भी इसके अंदर शामिल किया जाए। प्रायॉरिटी सेक्टर का कम से कम 3% इस प्रकार के लोन के ऊपर दिया जाए।

महोदय, अभी स्टाम्प ड्यूटी की बात हुई। मेरा अनुभव बड़ा चिंताजनक है, जिसे मैं सदन के साथ शेयर करना चाहता हूं। मैंने इस विषय को पहले भी उठाया है कि बहुत-से जगहों पर सर्किल रेट्स वास्तविक रेट्स से ऊंचे होते हैं। उसके कारण दाम अनावश्यक रूप से बढ़ते भी दिखाई देते हैं। होम को मॉर्टगेज करके जो कुछ लिया जाता है, उसके डूबने की आशंका रहती है। इसकी तरफ भी हमारा मंत्रालय ध्यान दे।

अभी मेरे से पूर्व प्रारंभ में हमारे कांग्रेस के जो मित्र बोल रहे थे, उन्होंने कहा कि शहरी क्षेत्रों में यह जो समस्या आई है, वह कृषि की बिगड़ती स्थिति के कारण आई है। लोग इसकी ओर से हट रहे हैं। पर, इस सरकार की दृष्टि में एक समग्रता है। उस समग्रता के कारण से यह सरकार सारी समस्याओं को हल करने की कोशिश करती है। यह सरकार गरीबों की भी चिंता कर रही है, किसानों की भी चिंता कर रही है। इस सरकार की एप्रोच एक हॉलिस्टिक एप्रोच है। मैं समझता हूं कि इस हॉलिस्टिक एप्रोच का समर्थन सबको करना चाहिए और इसमें सहयोग करना चाहिए।

महोदय, मेरे स्थान की एक बड़ी प्रसिद्ध कवयित्री हैं। उनकी पंक्तियां कह कर मैं अपनी बात समाप्त करता हूं। नरेन्द्र भाई मोदी, आदरणीय वेंकैया जी जिस प्रकार से बड़ी संवेदनशीलता के साथ जो अनथक परिश्रम कर रहे हैं, मैं उन्हें यह समर्पित करता हूं -

राह में कोई तो ऐसा भी दिखाई देगा,
जो तेरे पांव के छालों को बधाई देगा,
करवटें लेता है यह संसार जिसके दम से,
भीड़ में भी वह अकेला ही दिखाई देगा।

महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपका आभारी हूँ।

माननीय सभापति : ठीक है, आपकी कविता अच्छी रही।

*SHRI NISHIKANT DUBEY (GODDA): The ultimate goal of this policy is to ensure sustainable development of all urban settlements, duly serviced by basic civic amenities for ensuring better quality of life for all urban citizens. The Action Plan at the State/UT level in this regard must be prepared with the active involvement of all stakeholders. As per Entry 5 under the State List, states can make laws on local government. This includes the constitution and powers of municipal corporations, and regulating taxes on land and buildings. However, following the Constitution (74th Amendment) Act, 1992, several powers related to urban development such as urban planning, slum improvement, regulation of land-use, etc., were transferred to the urban local bodies (ULBs). State Legislatures, by law, can entrust power and authority on these ULBs. ULBs may include Municipal Corporations, Municipal Councils and Nagar Panchayat. The amendment directed states to devolve 18 specific functions to the ULBs. These include urban planning, regulation of land use, construction of buildings, roads and bridges, improvement and up-gradation of slums, etc.

'In situ' slum redevelopment: Under this component all slums should be taken up for 'in situ' (in the same place) redevelopment to provide houses to all eligible slum dwellers. Slums so redeveloped should compulsorily be de-notified. The private partner for slum redevelopment would be selected through an open bidding process. The project planning and implementing authorities will have the power to decide the area of slum land which can be given to the private developers to raise funds for cross-subsidizing the project. A slum rehabilitation grant of Rs. One lakh per house, on an average, would be admissible for all houses for eligible slum dwellers. The beneficiary contribution in slum redevelopment project, if any, will be fixed by the State Government. It also provides for consultation with the slum dwellers when preparing the redevelopment plan.

Underutilization of funds : It has been observed that the actual expenditure by the Ministry has consistently been lower than budget estimates. When

* Speech was laid on the Table.

examining the 2015-16 budget, the Standing Committee had observed that allocations for the Ministry were reduced at the RE stage. As per the Ministry, underutilization of funds was due to delays at the level of states and UT Governments.

The CAG had observed that with regard to housing projects, only 26% of the projects had been completed by March 31, 2011. 16 of the completed dwelling units, 53% had been occupied. The CAG had observed that funds under JNNURM were getting diverted to other projects. Further, there were also delays in release of funds from Centre. The Standing Committee had observed that delays in implementation was leading to cost of escalation of projects, putting an additional burden on the states and cities. It had also observed that projects faced delays due to land acquisition and slow tendering.

Eligibility of affordable housing : Currently, Under PMAY, a beneficiary family that will be eligible for central assistance is one that belong to the EWS or LIG category, and does not own a pucca house. Further, the mission will support construction of houses with carpet area of up to 30 sq mt for EWS and 60 sq mt for LIG with basic civic infrastructure. State Government may alter size, but without any enhanced financial assistance from centre. It may be noted that when considering the eligibility for affordable housing PMAY-U does not consider the household size of the beneficiary family. A household with an income of up to Rupees three lakh may have two, six, or even more number of members. However, under PMAY-U a two member household earning Rupees three lakh annually will be eligible for the same amount of subsidy as a six member household earning the same amount. In terms of the size of the house, the requirements of a six member household will be higher than that of a two member household. However, they both may end up getting a house of the same size.

In the US, the eligibility for affordable housing is determined on the basis of income limits as per household size. For example, in New York City, a one member household should have income limits of \$50,750 to be eligible. Whereas,

a two member household should have income limits of \$58,000 to be eligible. In Australia, one of the factors determining eligibility for affordable housing is income. Income eligibility limits vary according to household size, with the maximum limit increasing with each additional person in a household.

At the advent of the 21st Century (2001), the housing stock in India stood at 50.95 million for 55.8 million urban households. Significant segments of this housing stock was characterized by congestion and obsolescence. Congestion is particularly acute in inner city slums and peripheral slums. According to the Census 2001, 61.82 million persons or 23.1% of the urban population resides in slums. The quality of housing stock is extremely poor. An important reason for this is insecurity of tenure. Slums are also severely deficient in basic services such as potable water, sanitation, sewerage, storm water drainage and solid water disposal. Given the degraded habitat in which slum dwellers live and the frequent episodes of illness characterizing slum families, it is of vital importance that special attention is paid to urban health and hygiene on the one hand and social and preventive medicine on the other hand. In order to improve the quality of life in urban areas, it is of critical significance that the housing stock is improved through urban renewal, slum improvement and development of new housing stock in existing cities as well as new townships. Further, the enhancement of housing stock must be accompanied with high quality provision of basic services. It is a well established fact that safe, hygienic and spacious provisioning of housing duly buttressed with adequate basic services and a congenial habitat promotes significant improvement in productivity of workers.

*SHRI RABINDRA KUMAR JENA (BALASORE) : At the outset, I'd like to bring to the notice of the Government an alarming fact in relation to the budgetary allocations and revised estimates for the Ministry of Housing and Urban Poverty Alleviation : While Rs. 5634.47 crores were allocated towards the Ministry in the 2015-16 Budget, revised estimates for the year show a drastically reduced figure of Rs. 1961.12 crore (a fall of 65%, or Rs. 3,673.35 crores). Very disappointingly, the revised estimates figure for 2015-16 for 'North Eastern Areas', Rs. 96.2 crores, is far from the budgetary allocation for 2015-16, Rs. 525 crore (lower by nearly 82%). Again, there has been a significant downward revision for 'Grants-in-aid to State Governments' from Rs. 4,032 Crores to Rs. 1572.53 crores. Clearly, the Ministry needs to examine its limitations in relation to the efficient utilization of finances, as unspent funds for extremely important areas mentioned above do not bode well for the Housing and Urban Poverty Alleviation environment in India.

In relation to urban poverty conditions in India, reports suggests that unreleased data from the first urban Socio Economic and Caste Census (SECC), tabulated as per criteria laid down by the erstwhile Planning Commission's expert Hashim Committee, show that roughly 35% of urban Indian households live below the poverty line (BPL). This amounts to 22 million households of the total 63 million household surveyed in 4,041 statutory cities and towns across the country, and is a matter of grave concern. The data shows that, as per BPL parameters set by the panel headed by former Planning Commission member, S.R. Hashim, the highest percentage of urban BPL households are in the north-eastern states of Manipur (54.95 per cent of its total population) and Mizoram (52.35 percent). Against this backdrop, the fact that the revised estimates figure for 2015-16 for 'North Eastern Areas', Rs. 96.2 crores, is far from the budgetary allocation for 2015-16, Rs. 525 crores (lower by nearly 82%), is indeed worrying.

The level of urbanisation in India, which was around 31% in 2011, is estimated to increase and reach 40 per cent by 2030 in percentage terms. The

* Speech was laid on the Table.

predicted level of urbanisation may appear to be modest. However, in absolute numbers, it is very large. The urban population of India is more than the entire populations of United States of America or Brazil. The urban economy has also witnessed significant growth and is contributing to around 60% of GDP. However, to reap the full benefits of urbanisation, it is important that urban development is efficient and sustainable. Does the Government, for instance, have a time-bound target in relation to reducing the number of urban poor in India?

At the beginning of the 12th Five Year Plan, the housing shortage was estimated to be at 18.78 million units. This shortage is expected to increase to 20 million by 2022. It was estimated that about 56% of this shortage falls in the Economically Weaker Sections (EWS), 40% in the Lower Income Group (LIG) category, and the rest 4% in the middle and higher income groups. What long-term policy plan has the Government prepared to ensure the supply-demand mismatch is resolved?

Again, it is clearly known that because of their poor governance structures and financial situation, Urban Local Bodies find it difficult to access external financing for its projects. Does the Government intend to encourage innovative financing schemes for Urban Local Bodies?

That sentiment in the domestic real estate industry is turning positive after five slow quarters, according to a report by industry body FICCI and property advisory firm Knight Frank India, is indeed welcome, and I would urge the Government to capitalize on the improved sentiment to ensure an efficient consumer-friendly real estate sector, and a competitive supply-side environment for small businesses to enter and flourish in the highly concentrated market for housing. Likewise, data analyses are clearly revealing the dire state of India's urban poor, and is extremely important that the Government take urgent note and devises and implements policies that lift the millions of urban poor to a life of opportunities, both economic and social.

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Mr. Chairman, Sir, I thank you for giving me this opportunity to participate in the discussion on the Demand for Grant of the Ministry of Housing and Urban Poverty Alleviation for the year 2016-17.

Sir, as per Entry 5 under the State List, States can make law on local government. This includes the constitution and powers of Municipal Corporation and regulatory tax on lands and buildings. However, following the Constitution (74th Amendment) Act, 1992, several powers related to urban development such as urban planning, slum improvement, regulation of land use etc. were transferred to the Urban Local Bodies. State Legislature, by law, can entrust power and authority to these ULBs. Urban Local Bodies can include Municipal Corporations, Municipal Councils and Nagar Panchayats. The Amendment directed States to devolve 18 specific functions to ULBs. These include urban planning, regulation of land use, construction of buildings, roads and bridges, improvement and upgradation of slums etc.

Sir, currently, about 31 per cent of Indian population lives in urban areas and the rate of urbanization is expected to increase in the next 10 to 15 years. With increased urbanization, the work force in urban areas is increasing. The ratio of population participating in the work force in urban areas increased from 32 per cent in 2001 to 35 per cent in 2011. Increasing population along with an increase in work force increases the demand for housing and basic services in urban areas. At the beginning of the 12th Five Year Plan, the house shortage was estimated to be at 18.78 million units. This shortage is expected to increase to 20 million by 2022. It was estimated that about 56 per cent of this shortage falls in the economically weaker sections, 40 per cent in lower income group category and the rest 4 per cent in the middle and higher income group.

Coming to the Budget, the total expenditure of MoHUPA for 2016-17 is Rs. 5,411 crore. Of this, about 94 per cent is allocated for Pradhan Mantri Awas

Yojana (Urban) Rs. 5,075 crore. This is followed by an allocation towards the other schemes like the National Urban Livelihoods Mission at 325 houses. If you see the Budget Estimates (BE) 2015-16, it was Rs. 5,634 crore. But actually the RE, recurring expenses, if you see, is Rs. 1,961 crore. I do not know why this much of amount was absolutely not used. But now also, there is so much of demand for houses, shortages of houses in the urban areas as the people in the urban areas have increased. People have migrated from the rural areas to the urban areas. As one of my colleagues from the TDP has said there are no rains in the villages and there is no agriculture. Many agriculturists, landlords are coming into the urban areas and becoming labours. Having all that, there is 28 per cent decrease, that is, in 2015-16 the total expenditure was Rs. 5634 crore but now in 2016-17, it is Rs. 5411 crore.

I do not understand when Narendra Modi *ji*, coming from a poor family, एक गरीब आदमी, बोला जाता है कि चाय बेचकर, स्टेशन में चाय वाला था, वह आदमी पूरे कष्ट देखते हुए, हर आदमी का वादा देखते हुए, उनके प्रधानमंत्री बनने के बाद हर आदमी सोचता था कि गरीबों का फायदा होगा। गरीब को खाने के लिए खाना होगा, एक छोटा सा घर होगा और उनके हाथ में काम होगा। लेकिन आज के दिन अगर देखा जाए तो खाली हमारे तेलंगाना स्टेट का जो बजट है, जो नया राज्य बना है, साठ साल जो हमारे पैसों की लूट हुई थी, उस राज्य के अंदर प्रजा की तरफ देखते हुए, हमारा जो एक साल का हाउसिंग के लिए बजट है, वह 13 हजार करोड़ रुपए है। हमने सेंटर से जो डिमांड किया, 80,481 houses were demanded from our State. The Centre has very well, very nicely considered this and they have given us 80,481 houses, but at what cost? आज क्या कास्ट है, उसमें क्या आ रहा है? ये लोग 1 लाख 50 हजार रुपए एक घर के लिए दे रहे हैं। 1 लाख 50 हजार रुपए के घर के अंदर में, 360 स्कैवयर फीट एरिया में आदमी किस तरीके से जी सकता है? एक कमरे के घर के अंदर बीवी और बच्चों के साथ में किस तरीके से रहेगा, अपने भाइयों के साथ में किस तरीके से रहेगा, अपने मां-बाप के साथ किस तरीके से रहेगा, अगर कोई रिलेटिव बाहर से आए, कोई विजिट करने को आए, तो उनको कहां रखेगा? ये जो 1 लाख 50 हजार रुपए में घर दे रहे हैं, वह किसी को भी ... (व्यवधान) 350 स्क्वायर फीट के घर में आदमी प्रवेश भी नहीं कर सकता है, मेरे जैसा आदमी तो घर में घुस ही नहीं सकता है। हमारे घुसते ही रूम खत्म हो जायेगा। लेकिन आज तेलंगाना की सरकार

के.सी.आर, सीएम ने प्रजा के हित को देखते हुए, उन लोगों 560 स्क्वायर फीट का घर, टू बेड रूम हाउस, टोटल सब्सिडी के तहत, अर्बन एरिया के अंदर में सात लाख रुपये में, एक कीचन, एक बाथरूम, टू बेड रूम, एक हॉल, 560 स्क्वायर फीट का जो घर है, फुल सब्सिडी में उन लोगों को दिया जा रहा है। इस साल हमारा टारगेट दो लाख घर है, उनमें से हम लोग 60,000 हाउसेज कम्प्लीट कर चुके हैं।

मैं आपके माध्यम से सरकार से पूछना चाहता रहा हूं कि जब एक राज्य 13,000 करोड़ रुपये इसके बजट के लिए रख सकता है, तो सेन्ट्रल गवर्नमेंट बहुत स्कीम्स का नाम लेते हुए, स्कीम्स के अंदर में क्यों इतने कम एरिया का घर दे रही है? ...(व्यवधान)

मैं आपको यह बताना चाहता हूं कि जो आदमी रूरल एरिया से अर्बन एरिया में आता है, उसको काम के लिए भी कुछ पैसा चाहिए। उसको एक रोजगार मिलना चाहिए। इसके पहले जो सरकारें थीं, उनके समय में केवल दो लाख रुपये लोन मिलता था और उसमें 30,000 रुपये सब्सिडी मिलता था। लेकिन टी.आर.एस., के.सी.आर. के नेतृत्व में दस लाख रुपये का लोन दिया जाता है और एससी, एसटी, बीसी सभी को 50 प्रतिशत सब्सिडी दी जाती है। मेरे कहने का मतलब यह है कि जब घरों की बहुत कमी है, बहुत बेरोजगारी है तो मैं चाहता हूं कि अर्बन मिनिस्ट्री, पॉवर्टी एलिवेशन मिनिस्ट्री के बजट को बढ़ाया जाये और उसको प्रॉपर्टी खर्चा किया जाए। वर्ष 2015-16 में इसको खर्चा नहीं किया गया है। तेलंगाना को एक लैंडमार्क के रूप में देखते हुए, यहां की नीति हर राज्य में लागू कीजिए। धन्यवाद।

*DR. KULMANI SAMAL (JAGATSINGHPUR) : I would like to state that it is the responsibility of the Government to formulate Housing policy and programmes, implementation of urban employment, urban development, slum clearance, etc. In this financial year to correspond with this responsibility, the Ministry has allocated Rs. 5411 crore. Out of Rs. 5411 crore, Rs. 5400 crore has been allocated under plan head and Rs. 11 crore under non plan head. In this regard, I would like to state that when we are at the threshold of becoming a developed nation and when we are putting our effort to adopt the process of Urbanisation wholly, the allocation of mere Rs. 5411 crore on this head is not adequate to address the cause. It has been seen over the years that the allocation for the purpose has been reduced year wise. I feel the reduction in allocation is not at all a good sign when the Government is emphasizing upon the one of its ambitious projects 'Housing for All by 2022'. Hence it is necessary to enhance the Budget allocation in this regard.

I would like to state further that over the period of time it has been observed that the Ministry of Housing and Urban Poverty Alleviation has never been successful to achieve the 100% target during last three years and there are many pending projects of Jawaharlal Nehru Urban Rural Mission, National Urban Livelihood Mission, etc. It is a matter of fact that Urbanisation is an inevitable process and cities all over the country would act as resources in future. These would be heaven for investment, would be places of attraction from all point of views. So, it is necessary to ensure creation of new and modern infrastructure in order to cope with increasing trend of population as well as new demands. The Government should take initiative to complete all infrastructure based projects under JNNURM. I would like to attract the attention of the Government to take appropriate action and provide adequate financial assistance under JNNURM scheme of Government for Integrated Development of Small and Medium Towns,

* Speech was laid on the Table.

for development of the growing towns like Paradip and Jagatsingpur in my Parliamentary Constituency, Jagatsinghpur, Odisha.

It has been observed that the banks are not providing small scale Housing loans to the weaker and marginalized section of the country. The data is also showing that there is a decreasing trend in providing housing loans to weaker section by the banks. So, it would not fulfill the clarion call "Housing for all by 2022" if at all the marginalized groups of our society face discrimination either from Government or from the Banking sector. Hence, the Government of India should look into the matter and be vigilant in this regard to achieve its target.

One more thing I would like to emphasize upon is that in 12th plan, the Government introduced Deendayal Antodaya Yojana-National Urban Livelihood Mission by the Ministry by replacing the Swarna Jayanti Sahari Rojgar Yojana. It is known to all of us that the provision of employment is one of the important agenda of Government. But allocation in this regard is being reduced from Rs. 1003 crore in 2014-15 to a mere Rs. 510 crore in 2015-16 and it reduced further to Rs. 300 in 2016-17. So, it is matter of concern whether the Government wants to confine itself only to the big words or to transform its work. The Government should come forward to treat the million of urban unemployed people as resources of our country and they should not be neglected at any cost. It has also been observed that the very objective of the Scheme of Shelter for Urban Homeless is not being met satisfactorily. The shelters supposed to be constructed in the States and the Union Territories amounts to a shortfall of 500. So, it demands a time bound implementation of the scheme by which the urban homeless people could be ensured of having access to shelter. .

I am also of the opinion that the GoI in 2013 launched a programme on 'Developing an Approach and Options for establishment of Municipal Cadre in India' under Capacity Building for Urban Development. The objectives of better urban governance, faster project implementation and delivery of efficient municipal service is attributed to a dedicated Municipal Cadre of any State. In

view of this point, the JNNURM's administrative and structural reforms strongly professed for creation of municipal cadre besides developing cadre management systems like recruitment, promotions, transfer, career paths, training and performance management, etc. accordingly, implementation of Municipal Cadre was mandatory State level reform under structural reforms of JNNURM-I. However, financial burden for grounding the municipal cadre is very high for my State, Odisha. So, in this regard, the Ministry of Urban Development is requested to provide advance grants towards transitional cost of my State's initiative to put the municipal cadre. I would like to mention here that the constitution of Municipal Cadre in my State is in the final stage. The financial support from the Centre would immensely help in improving the urban areas in the country. So in order to have an efficient Municipal Cadre, my State, Odisha requires Rs. 128 crore additional funds annually, which needs to be funded by the Government of India for five years of transitional periods. In this regard, I urge upon the Government to provide the above said amount for an efficient Municipal Cadre.

I would like to state further that Bhubaneswar, the capital of my State, Odisha has been chosen to be made as a smart city. The capital city is growing in a faster pace. In order to make it a smart city, it is necessary to clear the slums developed in different parts of the city and initiative should be taken to rehabilitate the slum dwellers with all the facilities. In this regard, adequate financial assistance is required for the purpose.

*SHRIMATI BUTTA RENUKA (KURNOOL): Housing has always been an indicator of standard of living. Poverty and housing has a strong co-relation. Acquiring a house is a dream of every citizen of this country mainly because it is beyond the scope and means of a large number of population. Successive Governments have come forward with various schemes like Pradhan Mantri Awas Yojana, NULM, RAY etc to assist the people in making their dreams into reality by having their own house. Pradhan Mantri Awas Yojana is a right step in this direction. Shortage of 20 million housing units is to be addressed through this program.

Rehabilitation of slum dwellers is a major challenge in urban areas. In spite of the best efforts of the Government the coverage till now against the target is not very encouraging. The urban housing and urban poverty are the major growing concerns of the Government. We are unable to combat the problem mainly because the number of people below poverty line in urban areas is growing day by day because of natural increase in population and migration of rural labour into urban areas. Because of migration, the poverty is also transferred from rural areas to urban areas. This is a major concern for all of us. This tendency is to be arrested by providing alternate avenues in the rural areas so that there is no incentive for the rural labour to migrate to urban areas. Increase in urban poverty has many negative effects like proliferation of slums and bustees, increasing casual labour, increasing pressure on civic services and health contingencies.

Poverty reduction should be considered as an important national task. Local Bodies, State Governments and Central Government have to join together and coordinate their efforts in this war against urban poverty. Literacy also plays a major role in the incidence of poverty and steps shall be taken to spread literacy in the slums. The key to poverty reduction is productive employment and improving the skill levels of the poor. State Governments shall be directed to co-ordinate with

* Speech was laid on the Table.

non-Governmental Agencies (NGOs) for providing skill based training and to liason with the employers especially in the Hotel, Retail trade and transport where there is scope for absorption of large number of skilled labour. Simultaneously steps must be initiated to improve the working conditions as well as the quality of labour by providing skill development trainings.

The urban poverty alleviation programmes shall aim at not only generating self-employment and wage employment opportunities, but also to improve and quality of life of the slum dwellers and provide housing. The Government must first put in place mechanisms to provide minimum basic amenities such as electricity, water supply, toilet facilities, sewage connection, and proper garbage disposal in the slum areas.

I take this opportunity to commend the initiative of the Honourable Prime Minister in launching the ambitious scheme of 'Housing for All'. In this connection, I request the Government to provide subsidised housing preferably free housing, community shelters etc., so that the people living on the pavements in cities can be brought under proper shelter. In this connection, we must appreciate the steps taken by the Telangana Government in our neighbouring state in providing two bed room flats for the poor and needy. This initiative can be studied in detail and adopted across the country.

The Government shall direct all the authorities to avoid formation of new slums at any cost preferably by providing low cost houses to accommodate new entrants into the city life. The urban poverty has got serious implications for safety and security of the people of this country as the people suffering with poverty are more easily drawn into illegal activities, particularly, when there is a higher concentration of the poor in geographical clusters. Therefore, the slums are fertile ground of recruitment of people into illegal activities that have a bearing on the safety and security of this country. Accessing urban land for housing the poor in a high-value real estate market will continue to be a serious challenge. There will be an urgent need to create land banks through appropriate land-use zoning.

Substantial financial allocations from the Central, State, and local Governments will also be required.

To meet the challenges of urban poverty a number of policy approaches are needed and there is no exclusive solution. These policies shall cover the areas of providing income earning opportunities; provision of basic utilities and services; and the creation of a policy framework which is favourable to the activities to the urban poor.

I request this Government to scale up the livelihood promotion programmes in time bound manner and create institutional platforms to support the poor in building up their own human, social, financial and other assets. In this regard, proper skill development programs and credit facilities will provide self-employment opportunities to the poor.

Lastly, I request this Government to provide assistance to the Rayalaseema region which is a backward region in Andhra Pradesh on par with what is provided for North-Eastern Region and special category States.

***डॉ. यशवंत सिंह (नगीना) :** आपने मुझे शहरी विकास एवं गरीबी उन्मूलन विभाग के बजट पर विचार रखने का मौका दिया आपका धन्यवाद । महोदय हमारे देश का शहरी विकास कई मायनों में एक बहुत कॉम्प्लैक्स विकास है । हमारे देश के पुराने शहर बिना किसी लंबी सोच के बसाये हुये शहर हैं । ज्यादातर पुरानी बस्तियां बहुत छोटी-छोटी गलियों के माध्यम से बसाई गयी थी जहां पर कभी यह सपना नहीं था कि विकासशील भारतवर्ष में कार प्रत्येक घर में होगी । यहां की आबादी भी बढ़ेगी ।

आज देहात में, गांवों में लोगों को रोजगार की कमी के कारण एक बड़ी संख्या आस पड़ोस के शहरों में प्रतिदिन आ रही है । ये वो लोग है जो पेट भरने के लिये आते हैं । इसके लिए इन्हें गंदे से गंदे वातावरण में रहने पर भी परेशानी नहीं होती । जैसे वातावरण में ये लोग रहते हैं इसको किसी नरकीय जीवन से कम नहीं समझा जा सकता । ना इन लोगों के पास बिजली है न पानी है न सीवर है ना सड़क है। इन सबका ध्यान सरकार को करना है ।

मैं धन्यवाद करना चाहता हूं माननीय प्रधानमंत्री जी का जिसमें उन्होंने वर्ष 2022 तक सभी को आवास देने का वायदा किया है । मेरा मानना है कि अच्छी सोच अच्छे वातावरण में पैदा होती है । किसी भी व्यक्ति को मकान उपलब्ध कराना सरकार की प्राथमिकता है । गरीब लोगों का अपने मकान का सपना पूरी जिंदगी पूरा नहीं हो पाता । दूसरी ओर समाज का ऐसा भी बहुत बड़ा शहरी तबका है जो हजारो मीटर के मकान में सिर्फ दो व्यक्ति रहते हैं तथा उनके कई-कई मकान है । यहां मैं कहना चाहूंगा कि किसी भी व्यक्ति को दूसरा मकान बनाने से पहले अपनी दूसरे मकान की आवश्यकता को जस्टिफाई करना जरूरी होना चाहिये तथा परिवार के सदस्यों के आधार पर उनका मकान का साइज तय किया जाना चाहिए । गरीब का मकान भले ही छोटा हो परंतु सभी सुविधाओं से सुसज्जित होना चाहिए। मेरा मानना है कि नये इंडस्ट्रियल कॉम्प्लैक्स बनाये जाये तथा उसी के आसपास गरीबों के लिये मकान बनाये जायें ताकि रोजगार हाऊसिंग शिक्षा आदि की समस्या का एक ही समय पर समाधान किया जाए । इससे विकास भी होगा तथा शहरों के अतिभारित होने की समस्या भी नहीं होगी ।

अक्सर देखा गया है कि जो भी योजना अब तक आयी है सभी में गरीबों से 10 से 15 प्रतिशत धनराशि जमा करने की स्थिति में नहीं है । कृपया इस सहयोग राशि को खत्म किया जाए । इसके साथ-साथ यह भी जरूरी है कि जिन लोगों को मकान दिया जाए उन्हें रोजगार भी दिया जाए । गरीबी उन्मूलन के लिए अभी तक जो भी योजनाएं चलाई जा रही है उनके माध्यम से गरीबों की आमदनी नहीं बढ़ पायी है। मेरा कहना है कि गरीबी उन्मूलन की योजनाओं को जनहित उपयोगी बनाया जाए तथा बैंकों को गरीबों के लिए उपलब्ध कराया जाए । इसी के साथ में आपका धन्यवाद करता हूं ।

* Speech was laid on the Table.

SHRI SANKAR PRASAD DATTA (TRIPURA WEST): Hon. Chairman, Sir, I rise to speak on the Demands for Grants under the Control of the Ministry of Housing and Urban Poverty Alleviation.

In this year's Budget it shows that 176 per cent amount has been increased. But what was the reality? We have seen that in 2014-15 the actual expenditure was Rs. 2,728 crore. But in the Revised Estimates of 2015-16, it has been decreased to Rs. 1,961 crore. There is a decrease of 28 per cent from 2014-15 to 2015-16. It may show that the Budget Estimate is a good one as there is an increase of 176 per cent but in real terms, in the case of revised estimates or actual expenditure, the money has been decreased. I am not giving any certificate to the UPA Government. We have some reservations with the policies of the UPA Government. What we have seen here is that from 2009-10 to 2015-16, the actual utilization of UPA Government was more than the actual utilization of the NDA Government.

At the time of the UPA Government, all were not good. In spite of that the expenditure in the year 2009-10, it was 68 per cent. In the year 2010-11, it was 96 per cent. In the year 2011-12, it was 86 per cent. I am not going into the figures of all the years. But in the year 2014-15, the expenditure of the Ministry had decreased to 45 per cent.

In the State Plan outlay, it was shown that in the year 2014-15, the actual utilization was 49 per cent. In the year 2015-16 again, the decrease was continuing. The actual utilization was only 36 per cent.

Under the Central Assistance to Rajiv Awas yojana, it has been shown that in the case of the North Eastern Region and also for the Special Category State, it is only 80 per cent of the project cost. My demand to the hon. Minister is that in the case of the North Eastern Region and also for the earlier Special Category States, this ratio should be 90:10.

Under the Prime Minister Awas Yojana (Urban), again it has been shown that the allocation for 2016-17 is Rs.5,075 crore and it has been shown that there

has been an increase of 236 per cent. But what is the actual position? In 2015-16, of these, only a sum of Rs.4,390 crore has been released to the States under the Prime Minister Awas Yojana.

In the case of the National Urban Livelihood Mission, for the year 2015-16 the allocation towards NULM decreased by 45 per cent. ... (*Interruptions*)

HON. CHAIRPERSON : Please conclude now.

SHRI SANKAR PRASAD DATTA: Sir, I am concluding now. I am from a small State. Nobody is looking after the small States. Sir, you are from a big State. So, I would like to place some points about my State through you, Sir, to the hon. Minister.

In our State, funds have been allocated for several projects. But what we are seeing is that all the funds which are required for fulfilment and finishing of the work of these projects are not being released to the State. So, I demand, through you, Sir, the Urban Development Ministry is required to release funds for housing projects under RAY for Kumarghat, Khowai, Sabroom and Amarapur of the State of Tripura. There is a need to provide funds for slum housing at Dharmanagar, Tripura under 10 per cent lump sum. There is also a need to provide funds for a Town Hall at Belonia, Tripura under 10 per cent lump sum. Also there is a need to provide funds for Town Hall at Sonamura and Kailasaher, Tripura under 10 per cent lump sum.

HON. CHAIRPERSON: Now, Shri P.V. Mithun Reddy.

SHRI SANKAR PRASAD DATTA: Sir, just a minute. ... (*Interruptions*)

HON. CHAIRPERSON: Kindly cooperate with me.

SHRI SANKAR PRASAD DATTA: Also there is a need to confirm the funding pattern for Smart City Mission as declared by the Finance Ministry Circular as 90:10 for North East States in general and for Tripura in particular. ... (*Interruptions*)

माननीय सभापति : मैंने श्री रेड्डी को बुला लिया है। आपकी बाकी बात रिकार्ड में नहीं जाएगी।

... (*Interruptions*)... *

* Not recorded.

*DR. HEENA VIJAYKUMAR GAVIT (NANDURBAR): I support the Budget 2016-2017 for Housing & Urban Poverty Alleviation.

There is a provision for providing interest subsidy on housing loans to economically weaker sections and lower income groups category under Credit Linked Subsidy (CLSS). Also the budget makes a provision for providing grants to Building Material and Technology Promotion Council (BMTPC) for promoting innovative technologies/demonstration houses.

Pradhan Mantri Awas Yojna – State Plan: The provision is for release of Central Assistance to States towards housing projects under Pradhan Mantri Awas Yojna. (Urban). The decision taken by the Ministry of Housing & Urban Poverty Alleviation has approved an investment of Rs. 9,005 crore for construction of 73,205 more houses for economically weaker section under the Prime Minister's Awas Yojna in the State of Maharashtra, J&K and Punjab.. This is a welcome step of the Government of India.

I come from the State of Maharashtra. My State Maharashtra has been sanctioned a total of 71,701 houses in 10 cities at a total project cost of Rs. 8,932 crore with Central assistance of Rs. 1,064 crore. Housing sanctioned include 61,946 under affordable Housing in Partnership (AHP), 7399 for Beneficiary Led Construction (BLC) and 2356 for *in situ* slum redevelopment. We have been hearing from aegs about providing housing for all the poor, but till date this target has not been achieved by the previous Governments on enquiring as to what are the reasons for delay in the projects of housing, one reason which is always highlighted is the issue of land acquisition.

I fail to understand why we can not get the land for housing for the poor and economically weaker sections, since it is at the dispense of the Government. If we can not get land for housing for poor then it is very unfortunate on the part of the Government. I request the Government to make a permanent policy for land

* Speech was laid on the Table.

acquisition for housing projects. The person should not be given a choice to reject/refuse giving his land for housing projects

It has also been noticed that the houses given by Government to the slum dwellers are still not possessed by the owners but they are either rented out or sold out after they are given the houses. In my own State of Maharashtra, in the city of Mumbai, this problem has been noted. These people who are the owners of the houses continue living in the slums. Sir, if this trend continues, I am afraid we will never be able to reach our target and provide housing for all.

I request the Hon. Minister to look into such cases and form some stringent rules and regulations for the people who are the owners of houses provided by Government.

I would like to congratulate the Hon. Minister and Hon. Prime Minister for setting up PMAY and setting up target for housing for all by 2022. This is a very ambitious project and I am confident that by 2022 everyone in the country will have houses and no one will be homeless.

I come from Nandurbar Constituency which is a tribal area, so the city of Nandurbar should also be included amongst the housing scheme for which the funds have been allocated to the State of Maharashtra recently. Since the tribal people are migrating to the city of Nandurbar in search of jobs, such cities tht are adjoining the tribal areas should be given priority under this PMAY.

With these words, I support the Budget, 2016-2017, Demands for Grants of Housing & Urban Poverty Alleviation. I hope the Hon. Minister will consider the Nandurbar city in the 'Housing for All', PMAY scheme.

*SHRI B. VINOD KUMAR (KARIMNAGAR): The total amount allocated in Budget 2016-17 is Rs. 5411 crore ,with Plan Rs. 5400 crore and Non-Plan: Rs. 11 crore. There is a decline in expenditure compared to previous years, in BE 2015-16 it was Rs. 5634.47 crore while in RE 2015-16 it was Rs. 1961 crore. A reduction by almost Rs. 3673 crores. The same pattern was in previous years. In BE 2014-15, the allocation was Rs. 6008 crore while in RE 2014-15 it was Rs. 3413 crore, a reduction by Rs. 2595 crores.

The Smart Cities Mission is flawed. The distribution formula uses two criteria : (1)Urban population based on 2011 census (2) statutory towns. Statutory town is arbitrary, as it can be declared by states based on their whims and fancies. Tamil Nadu has 721 STs with even villages with population of 2000. This shows the scope of arbitrariness in this criteria. It should be replaced with Census towns.

The existing allocation is also arbitrary. The rounding off of the score which each State received inconsistent. Some states like Rajasthan and Chhattisgarh were rounded off to a lesser number while others were rounded off a higher number. Telangana State, if seen fairly, should get at least 4 Smart Cities and the Minister should increase the allocation.

There should be a separate category of "Smart Metros" under the Smart Cities Mission for the metropolitan cities of New Delhi, Mumbai, Chennai, Kolkata and Hyderabad and they should have increased allocation of at least INR 1000 crore per Smart Metro per annum.

Very few Slum Free Plan of Action (SFPOAs) are being submitted by the State Governments. Only 107 as on April 2015. Poor implementation of slum rehabilitation projects. The Standing Committee recommended that the Centre provide state assistance in preparing SFPOAs. This should be taken up.

The Centre should introduce a public housing upgradation scheme modelled on Singapore's Selective En Bloc Redevelopment Scheme(SERS). As per this, occupants of public housing projects can select where to relocate, have

* Speech was laid on the Table.

option of moving with their neighbours and get adequate compensation to purchase new flat. It allows for efficient redevelopment.

Need to allot houses in slum redevelopment projects jointly in the name of husband and wife or solely in the name of the wife so that the male members cannot dispose it off and harass the family members.

There is a case for providing 'Infrastructure Status' to Affordable Housing Sector. Government can initiate a debate on this.

The Employment through Skill Training and Placement (EST&P) guidelines must be amended to enhance the tracking period beyond current six months and to track all the successful candidates. Currently 6 months is too less, it should be at least one year. This is necessary to ensure that labour is absorbed into market and doesn't lapse back into unemployment.

There should be special emphasis on skill development and employment enhancement in construction sector (including housing sector) under Deen Dayal Antyodaya Yojana -NULM given huge employment generation potential of the sector.

Government should also collate and compile detailed information in various trades including construction sector in which training under EST&P can be provided by State Urban Livelihood Mission (SULM). This will help SULMs to implement project more efficiently.

The Building Materials and Technology Promotion Council must get adequate funding. This is meant to showcase latest technologies and create models for adoption. Presently it has a Rs. 5 crore grant which is too less and it should be at least Rs. 15 crores.

Out of 55 night shelters sanctioned in 16 states, construction work for 25 yet to begin. There is a need to properly monitor construction of night shelters by HUDCO so project execution is on time.

SHRI P.V. MIDHUN REDDY (RAJAMPET): Thank you, Sir. As my earlier speaker has mentioned, the current year's Budget Estimate for this Department is Rs.5,411 crore is impressive. *Prima facie* this amounts to 260 per cent increase over the Revised Estimate of Rs.1,961 crore. In the last year, against the budget of Rs.5,634 crore, only a sum of Rs.1,961 crore was spent. And in the year previous to that, against the budget of Rs.6,008 crore, only a sum of Rs.2,758 crore was spent. So, the moot point is this. What will be the expenditure of this Department for this year?

17.00 hours

There is a huge spurt in urban population in India. Right now, it is 32 per cent and it is going to reach the level of 50 per cent very soon. But this growth of urbanisation needs to be complimented and accompanied by growth in urban infrastructure and delivery capabilities. As a result, cities are facing a lot of problems including water, waste management, energy, mobility, healthcare, safety and education. As a consequence, poor in the urban areas are the most affected persons.

In India, the rural poverty is reducing at a faster rate than the poverty in the urban areas. So, thanks to MNREGA and other poverty alleviation programmes in the rural areas.

Sir, I would request the hon. Minister to consider MNREGA in smaller municipalities with proximity to the rural areas and villages. An estimated 65 million people are housed in 13.6 million houses in the urban slums. According to the 2011 Census, an estimated 1.8 million people are homeless.

Sir, 'Housing for All by 2022' project of the Union Government is an ambitious project aiming to build 20 million dwellings with toilets, power and electricity by 2022. We appreciate this initiative. However, experts feel that a combination of both improving the existing dwellings and building new dwellings will make this a reality. This ambitious project, though noble in concept and

design, is yet to take off because it needs greater coordination from the States and also support from the bankers. So, the overall effort is required for this.

Sir, in our State of Andhra Pradesh, a dwelling unit costs around Rs. 4.8 lakhs out of which Rs. 2 lakh is the loan component, Rs. 1.5 lakh is the Centre's component, and Rs. 80,000 is being given by the State. But a loan of Rs. 2 lakh is a huge deterrent because most of the people are living between two to three dollar per day range and there is a lot of drought, there is not much of income in my area. So, I would request the Government to increase the subsidy component. Also, there should be a choice also for the size of the dwelling. It should not be only 400 square feet. The people who want dwelling of the size of 50 square feet as they are unable to afford the bank loans etc., should be given the same. The Government should seriously contemplate increasing the subsidy otherwise this dream of building housing for everybody by 2022 will not be a reality.

Similarly, Sir, selection of beneficiaries is also a very critical issue. In our State, the Janmabhoomi Committees are finalising as to which persons are to be benefited. The members of these Janmabhoomi Committee are handpicked by the Ruling party. But these members bypass the Government machinery and the elected representatives. There are complaints that only one particular party people getting benefited out of the Government schemes. So, I would request the hon. Minister to adopt a uniform methodology so that everybody in the country is entitled for a fair deal.

Sir, I would also request the hon. Minister to give a larger say for the MPs to participate in the selection process and for execution of this project.

With these few words, I conclude. Thank you very much.

श्री उदय प्रताप सिंह (होशंगाबाद) :सभापति महोदय, मैं आवास और शहरी गरीबी उपशमन मंत्रालय की अनुदानों की मांग के समर्थन में खड़ा हूँ। मैं अपनी बात को पांच-सात मिनट में रखने की कोशिश करूंगा। सबसे पहले मैं माननीय प्रधानमंत्री जी और वरिष्ठतम मंत्री वैकैय्या जी को बहुत धन्यवाद देना चाहता हूँ, इन्होंने पिछले दो वर्षों में भटकी हुई व्यवस्था को पटरी पर लाने का काम किया है। पूर्व वक्ताओं ने कहा कि दो वर्ष पूरे हो गए और अच्छे दिन आएंगे, सबका साथ, सबका विकास कुछ समय में नहीं आ रहा है। एक ऐसा मंत्रालय जो 13 मई, 1952 को बना, इस मंत्रालय का नाम पांच बार बदला गया और अंततोगत्वा, 27 मई, 2004 को आवास और शहरी गरीबी उपशमन मंत्रालय के नाम से स्थापित हुआ और 2004 के बाद यह मंत्रालय यथावत है, इसके बाद इसमें कोई संशोधन नहीं हुआ है।

माननीय सभापति महोदय, माननीय प्रधान मंत्री जी के नेतृत्व में इस मंत्रालय को लेकर हमारे देश में जो एक और अच्छी नीति बनी, वह है योजना आयोग को समय के साथ समाप्त करना और उसके स्थान पर नीति आयोग बनाया जाना। योजना आयोग के काम करने की विसंगति के कारण कई बार योजनाओं और नीतियों का एक्सपोजर नहीं आ पाता था। नीति आयोग बनने के बाद, कामों में आसानी हुई है और देश में जो योजनाएं बनती हैं, उनका जमीनी स्तर पर पहुंचने का जो समय है, वह कम हुआ है।

सभापति महोदय, दिनांक 2 जून, 1914 को नैशनल हाउसिंग बैंक, इंडियन बैंकर्स एसोसिएशन और फिक्की का एक संयुक्त कार्यक्रम था। उसमें माननीय मंत्री जी ने एनाउंस किया था, जो इस देश के लिए बहुत बड़ा एनाउंसमेंट है कि हम वर्ष 2022 तक हर गरीब के सिर के ऊपर पक्की छत देंगे। इसके लिए मैं माननीय मंत्री जी को धन्यवाद देना चाहता हूँ। यह वह बड़ा आश्वासन है, यह लोगों के लिए वह बड़ा सहारा है, जो इस देश की जनता ने, एन.डी.ए. की सरकार, माननीय श्री नरेन्द्र मोदी जी के नेतृत्व में बनाते समय लिया था।

महोदय, मैं बहुत विनम्रता पूर्वक कहना चाहता हूँ कि इस देश में हमारा जो शहरी विकास और गरीबी उपशमन मंत्रालय है, इसने कौशल विकास के लिए बहुत काम किया है। यह प्रदेशों की भी जिम्मेदारी है, क्योंकि हमारे देश का फेडरल स्ट्रक्चर है। मध्य प्रदेश हमारा राज्य है, जहां 5.6 लाख लोगों को ट्रेड करने का काम इस डिपार्टमेंट के माध्यम से किया गया। महाराष्ट्र दूसरे नंबर पर है, जहां 4.8 लाख लोगों को ट्रेड करने का काम किया गया है।

महोदय, अगर राज्य सरकारें, भारत सरकार के साथ बेहतर समन्वय और अच्छे कोऑर्डिनेशन के साथ काम करें, तो मुझे लगता है कि भारत सरकार की नीतियों का क्रियान्वयन और बेहतर होगा तथा उनके परिणाम और सार्थक नजर आएंगे।

माननीय सभापति महोदय, मैं बहुत ज्यादा आंकड़े देकर नहीं बोलना चाहता हूँ, परन्तु मैं अनुरोध करना चाहता हूँ कि हमारे माननीय मोदी जी के नेतृत्व हमारी सरकार में सबसे अच्छा काम कर रही है और यह सरकार जो निर्णय लेती है, उसे पूर्णता तक पहुंचाती है।

महोदय, हमारे किसी पूर्व वक्ता ने कहा था कि 1971 में गरीबी हटाओ का आन्दोलन चला, वहां चुनावों में यह बात रखी गई, लेकिन आज तक गरीबी नहीं हटी। हमारे प्रधान मंत्री जी ने निर्णय लिया है कि यदि किसी काम को शुरू करें, तो उसे पूरा कर के दिखाएं। उन्होंने जन-धन योजना के अन्तर्गत गरीबों के खाते खोलने का काम हाथ में लिया, तो उसे पूरा किया। ... (व्यवधान)...

माननीय सभापति: माननीय सदस्य, कृपया अब आप अपनी बात समाप्त करें।

श्री उदय प्रताप सिंह: सभापति महोदय, अभी केवल तीन मिनट हुए हैं। रूलिंग पार्टी के वक्ता को तो कम से कम 5-7 मिनट मिलने चाहिए। रूलिंग पार्टी के तीन वक्ता हैं, जिनमें से मैं आखिरी वक्ता हूँ। ... (व्यवधान)...

माननीय सभापति : समय की विवशता है। इसलिए अब आप अपनी बात समाप्त कीजिए।

श्री उदय प्रताप सिंह: सभापति महोदय, मैं जल्दी समाप्त कर रहा हूँ। जन-धन योजना में पूरे देश में खाते खोले गए। हमारी सरकार उज्ज्वला गैस कार्यक्रम के अन्तर्गत खाना पकाने की गैस दे रही है। इसमें पूरे देश की गरीब और बी.पी.एल. महिलाओं को सीधे एक बार में गैस देने का काम करेगी। अगर भारत सरकार ने 12 रुपए में बीमा करने का काम शुरू किया, तो पूरे देश में व्यापक रूप से किया। हमारे माननीय शहरी विकास और शहरी गरीबी उपशमन मंत्री, श्री एम. वैकेंय्या नायडू का मंत्रालय भवन बनाने का काम करेगा, तो पूरे देश में वर्ष 2022 तक करेगा। भ्रष्टाचार खत्म करने का सबसे महत्वपूर्ण काम अगर किया है, तो पूरे देश में, एक साथ भ्रष्टाचार-मुक्त हिन्दुस्तान को बनाने की जो कल्पना थी, उसे पूरा करने का काम भी हमारी सरकार ने किया है। ... (व्यवधान)...

माननीय सभापति महोदय, मैं माननीय मंत्री महोदय से आखिर में आग्रह करना चाहता हूँ कि पिछली सरकार की नीतियों के कारण हमारा देश दुनिया के 188 देशों में 130वें स्थान पर आता था, वह अब काफी ऊपर आ गया है। आज हमारी हालत यह है कि जी.डी.पी. में हम 10वें स्थान पर हैं, लेकिन जो विकास का सूचकांक है, उसमें 150 देशों में 130वां स्थान है। ... (व्यवधान)...

माननीय सभापति : माननीय सदस्य, कृपया अब आप समाप्त करें। आपका समय समाप्त हो चुका है। कृपया स्थान ग्रहण करें।

श्री उदय प्रताप सिंह: सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से अनुरोध करना चाहता हूँ कि हमें शहरी गरीबी हटाने के लिए ... (व्यवधान)...

माननीय सभापति : श्री जय प्रकाश नारायण यादव। कृपया आप अपना भाषण आरम्भ करें।

श्री उदय प्रताप सिंह: सभापति महोदय, मैं आपको धन्यवाद देते हुए, अपनी बात यहीं समाप्त करता हूँ।
...(व्यवधान)...

माननीय सभापति : श्री जय प्रकाश नारायण जी, मैं आपसे एक आग्रह करना चाहता हूँ कि अभी इस विषय पर बोलने के लिए चार वक्ता हैं। उसके बाद माननीय मंत्री जी का उत्तर शुरू होगा। मैं आप चारों से ही अनुरोध करता हूँ कि कृपया दो-दो मिनट में अपनी बात कह कर अपना भाषण समाप्त करें।

श्री जय प्रकाश नारायण यादव (बाँका) : माननीय सभापति जी, कम से कम चार-चार मिनट का समय दे दीजिए। बस यही रिक्वेस्ट है। मैं अपनी बात चार मिनट में पूरी कर दूंगा।

सभापति महोदय, शहरी विकास और शहरी गरीबी उपशमन मंत्रालय की वर्ष 2016-17 की अनुदान मांगों सदन द्वारा पारित करने के लिए पेश की गई हैं, उनके विरुद्ध मेरे द्वारा दिए गए कटौती प्रस्ताव के ऊपर बोलने के लिए मैं खड़ा हुआ हूँ। भागलपुर मुंगेर सहित बिहार के सभी जोनल शहर मुख्यालय एवं बिहार में गरीबों को आवास उपलब्ध कराए जाएं। यह मैंने कट-मोशन दिया है।

सभापति महोदय, आज आवास योजना और गरीबी उन्मूलन पर चर्चा हो रही है। इसलिए हमारी माननीय मंत्री जी से बड़ी अपेक्षाएं भी हैं। अतः मैं माननीय मंत्री जी से आग्रह करता हूँ कि जो गरीब हैं, जो प्रताड़ित हैं, जो उपेक्षित हैं, जो लाचार हैं, जो बेबस हैं, जो शहर में हैं और जो स्लम में हैं, उनकी सुख-सुविधाओं का विशेष ख्याल रखा जाए।

सभापति महोदय, आज गरीबी उन्मूलन की बात की जाती है। हजारों साल से जिनकी आंखों में आंसू बह रहे हैं, उनके आंसुओं को पोछने का सवाल है। जो इंसान बैसाखी के भरोसे चल रहा है, उसे सहारा देने का सवाल है। भारतीय जनता पार्टी ने इलेक्शन में नारा लगाया था -- 'रोटी, कपड़ा और मकान, मांग रहा हिन्दुस्तान।' आज गरीब भगवान के भरोसे रहते हैं। आज की तारीख में जिनके हाथों में सत्ता, सम्पत्ति है, उनके पास पूर्णमासी है, लेकिन जो स्लम में रहते हैं, शहर में गरीबी, गुरबत में रहते हैं, उनके यहां अमावस्या की काली रात है। इसलिए नौकरी, पेशा, रोजगार पर हमें जोर ध्यान देना चाहिए। अगर राजा और रंक देखना है तो एक तरफ शहर है और दूसरी तरफ स्लम है। यह सुखोरानी और महारानी की लड़ाई है।

सभापति महोदय, आज जनगणना की रिपोर्ट प्रकाशित की जानी चाहिए कि कौन रिक्शे वाला है, कौन ठेले वाला है, किसके पास एक बीघा जमीन भी नहीं है, कौन भिखारी है, कौन मजदूरी करता है और कौन पसीना बहाता है? कोई खाते-खाते मरता है, तो कोई रोते-रोते मरता है। यही हमारा हिन्दुस्तान है।
...(व्यवधान)

माननीय सभापति: जय प्रकाश नारायण जी, अब आप अपनी बात समाप्त कीजिए।

...(व्यवधान)

श्री जय प्रकाश नारायण यादव: सभापति महोदय, मैं एक मिनट में अपनी बात समाप्त कर रहा हूँ, क्योंकि हम जानते हैं कि समय अधिक नहीं मिलेगा। हम जब बोलने के लिए खड़े होते हैं, तो लगता है कि कुछ बात रखी जाये। आज स्मार्ट सिटी की बात की जाती है। स्मार्ट सिटी के बगल में स्लम है। वे लोग वहीं

सोते हैं, वही खाते हैं और वहीं नाले हैं। वहां कोई बढ़िया व्यवस्था नहीं है, पीने का पानी नहीं है। हम आज स्वच्छ भारत की चर्चा करते हैं, गरीबी उन्मूलन की बात करते हैं। ... (व्यवधान) स्मार्ट सिटी तब बनेगी, जब हम गांव में रहने वाले गरीब लोगों, जो स्लम में रहते हैं, उन्हें सुविधाएं देंगे। हमें स्मार्ट सिटी नहीं चाहिए, बल्कि हमें स्मार्ट गांव चाहिए। उसके बाद ही भारत की समृद्धि होगी, भारत स्वच्छ बनेगा।

सभापति महोदय, इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

***श्री भैरों प्रसाद मिश्र (बांदा) :** मैं सदन में प्रस्तुत आवास और शहरी उपशमन मंत्रालय की अनुदानों की मांगों का समर्थन करता हूँ। हमारी सरकार ने सन् 2022 तक प्रत्येक परिवार को पक्का मकान उपलब्ध कराने का संकल्प लिया है। माननीय प्रधानमंत्री जी के निर्देश पर इसे प्राथमिकता से लिया गया है। सरकार ने सीआरपीएफ के तहत आर्थिक दृष्टि से कमजोर वर्गों/निम्न आय वर्गों को बिना किसी तृतीय पक्ष की गारंटी के 8 लाख रुपये तक के ऋण के लिए ऋणदाता अभिकरण को गारंटी देने का प्रस्ताव किया है। हमारी सरकार ने जहां जीडीपी के मामले में दुनिया की शीर्ष अर्थव्यवस्थाओं में जगह बनाने का काम किया है, वहीं मानव विकास जहां हम काफी पीछे हैं, उसकी चिंता करते हुए इस बजट में योजनाएं बनाने का काम किया है और आर्थिक असमानता को दूर करने हेतु ठोस उपाय करने का कार्य किया गया है। शहरी गरीबों व पटरी-दुकानदारों आदि को कौशल विकास योजना के तहत बड़े पैमाने पर प्रशिक्षण देने का कार्य किया जा रहा है।

हमारी सरकार ने गरीब बस्तियों में शौचालय बनाने व स्वच्छ पेयजल आपूर्ति हेतु व्यापक प्रबंध करने का कार्य किया है। बड़े शहरों और दिल्ली जैसे राजधानी क्षेत्र में अवैध कालोनियों में निवास करने वाले गरीब मध्यम परिवारों को राहत देने हेतु उनके आवासों को नियमित करने का निर्णय लिया गया है। उन बस्तियों में स्वास्थ्य सेंटर एवं शिक्षा के लिए स्कूल आदि बड़ी मात्रा में खोलने का कार्य किया जा रहा है। महिलाओं एवं अनुसूचित जाति वर्गों व सफाई कर्मियों आदि के लिए विशेष योजनाएं शुरू की गई हैं। इस पंचवर्षीय योजना में टाउन एरिया के लिए 11 करोड़ कम से कम और नगरपालिका परिषदों के लिए 21 करोड़ रुपये स्वच्छता एवं पेयजल व अन्य आधारभूत सुविधाओं के लिए देने का अलग से फंड सरकार ने निर्णय लिया है। इसी प्रकार नगर निगमों आदि के लिए भी पिछले 2 वर्षों में विशेष अनुदान देकर व आगामी वर्षों में विशेष धन उपलब्ध कराने की योजना बनाई गई है। इसी के साथ मैं विभाग की अनुदानों की मांगों का समर्थन करते हुए अपनी बात को विराम देता हूँ।

*श्री गजानन कीर्तिकर (मुंबई उत्तर पश्चिम) : देश के हर नागरिक को सन 2022 तक पक्का मकान दिये जाने की घोषणा 9 जून, 2014 को केंद्र सरकार ने की थी, इसका मैं तहेदिल से स्वागत करता हूँ। शहरी भागों में बेघर नागरिकों की संख्या काफी अधिक है। बेघरों को मकान देते समय झुग्गी-झोपड़ पट्टियों में रहने वाले लोगों का रहन-सहन सुधारना भी आवश्यक है। उनके पुनर्वसन के लिए महाराष्ट्र सरकार की झोपड़-पट्टी सुधार योजना की तर्ज पर केंद्र सरकार को भी योजना तैयार करना जरूरी है।

मुंबई शहर की आबादी आज के दिन में करीब 2 करोड़ तक पहुंच गई है, इसमें 54 प्रतिशत लोग झुग्गी-झोपड़ी और चालों में रहते हैं। झुग्गी-झोपड़ी में रहने वालों में से 30 प्रतिशत ने मुंबई में भारत सरकार की 150.58 हेक्टेयर जमीन पर जैसे की रेलवे, मुंबई पोर्ट ट्रस्ट, भारतीय हवाई अड्डा प्राधिकरण, डाक विभाग, मझगॉव डाक आदि की भूमि पर 75 हजार 290 झुगियों बनाकर कब्जा किया हुआ है।

महाराष्ट्र में राज्य सरकार व स्थानिक स्वराज संस्था की भूमि पर झुग्गी-झोपड़ पट्टियों का पुनर्वसन किया जा रहा है। केंद्र सरकार की भूमि पर जो झोपड़ पट्टियाँ हैं, उनका पुनर्वसन भी राज्य सरकार करना चाहती है परंतु केंद्र सरकार अनुमति नहीं दे पा रही है। इसके लिए केंद्र सरकार से राज्य सरकार को तत्काल अनुमति देने की मैं मांग करता हूँ।

अर्बन इंफ्रास्ट्रक्चर डेवलपमेंट स्कीम फॉर स्मॉल एण्ड मिडियम टाउन (यू.आई.डी.एस.एस.एम.टी.) व अर्बन इंफ्रास्ट्रक्चर एण्ड गवर्नेंस (यू.आई.जी.) के अंतर्गत केंद्र सरकार की मकान बनाने की योजना तो है, परंतु इसके लिए आवश्यक निधि उपलब्ध नहीं की जा रही है। इसलिए कार्य तेज गति से नहीं हो पा रहा है।

महाराष्ट्र को सन 2011-12 में 38 करोड़ 29 लाख 56 हजार रुपये मंजूर किये थे, परंतु इसमें से केवल 9 करोड़ 57 लाख 38 हजार रुपये ही दिये गये। सन 2013-14 में मंजूर 547 करोड़ रूपयों में से केवल 13 करोड़ रूपए की अल्प निधि ही वितरित की गयी।

महाराष्ट्र की जनसंख्या 11 करोड़ 24 लाख है। पक्के मकानों की संख्या 2 करोड़ 37 लाख है और 1 करोड़ 18 लाख झुगियों की संख्या है।

जे.एन.यू.आर.एम. व राजीव गांधी आवास योजना के अंतर्गत देश में कुल 1 हजार 695 प्रकल्प के लिए अनुमानित रकम 40 हजार 608 करोड़, 23 लाख रूपए तय की गई है। इसमें से 21 हजार 118 करोड़, 88 लाख रूपए केंद्र सरकार देगी, जिससे 13 लाख 92 हजार 589 मकान बनाये जायेंगे। आज तक केवल 10 लाख 17 हजार 423 मकान बनाये गये है और इसमें से केवल 7 लाख 97 हजार 501 मकानों

का ही आवंटन किया गया है। इससे यह साबित होता है कि अल्प निधि, कार्य की धीमी गति तथा आवश्यक मकानों की संख्या में भारी कमी है।

सन 2015-16 में हाउसिंग फॉर ऑल स्कीम के लिए 4 हज़ार करोड़ रूपयों की निधि घोषित की थी, परंतु रिवाईज एस्टीमेट में केवल 1 हज़ार 231 करोड़, 23 लाख रूपए ही दिखाये गये हैं। इसमें से केंद्र का हिस्सा 1 हज़ार 218 करोड़, 81 लाख रूपयो की निधि राज्यों को दी गयी है। सन 2016-17 के लिए 4 हज़ार 400 करोड़ रूपए मंजूर किये गये हैं। मेरी केंद्र सरकार से मांग है कि इसमें किसी भी प्रकार की कॉट-छॉट न करते हुए संपूर्ण निधि राज्यों को दी जाये, जिससे झोपड़ पट्टी सुधार कार्य तेजी से हो सके।

श्री दुष्यंत चौटाला (हिसार) : सभापति महोदय, आपने मुझे हाउसिंग एंड पावर्टी एलिवेशन पर बोलने का मौका दिया, उसके लिए मैं आपका आभार प्रकट करता हूँ। मैं ऐसे प्रदेश से आता हूँ, जिसमें पिछले दस सालों में 33 प्रतिशत, गुड़गांव जैसे शहर में अर्बनाइजेशन हुई है। आज जब हम पावर्टी एलिवेशन की बात करते हैं, तो मैं आपके माध्यम से सरकार से आग्रह करता हूँ कि हमें बड़ी गंभीरता के साथ इस विषय को लेकर जाना पड़ेगा। आज सरकार द्वारा जो डेटा निर्धारित किया गया, प्रकाशित किया गया, उसमें बताया गया कि हरियाणा में जेएनएनयूआरएम के तहत पिछले तीन सालों में 25073 फ्लैट्स बनाये गये। मगर अभी भी जेएनएनयूआरएम के तहत फरीदाबाद में जो फ्लैट्स बनाये गये, उसमें लोगों ने अपना आशियाना लेने का काम नहीं किया। आज भी वे लोग झुग्गी-झोंपड़ियों में रहना पसंद करते हैं।

सभापति महोदय, सरकार ने जो डेटा दिया, उसके तहत राजीव आवास योजना के तहत इस साल 280 ड्वेलिंग्स दिये गये और प्रधान मंत्री आवास योजना के तहत 409 ड्वेलिंग्स दिये गये। जिस तरह अर्बनाइजेशन हो रहा है, जिस तरह प्रधान मंत्री जी का वर्ष 2022 का सपना है कि हर एक व्यक्ति को, हर एक परिवार को आशियाना दिया जायेगा, तो मुझे लगता है कि सरकार को इसमें बहुत अधिक इन्वेस्ट करना पड़ेगा।

सभापति महोदय, समय की कमी है इसलिए मैं यह बात बोलकर अपनी बात समाप्त करूंगा कि आज जब हम ड्वेलिंग्स बनाते हैं, तो सिर्फ इन्फ्रास्ट्रक्चर खड़ा करना ही हमारी बेसिक सोच नहीं होनी चाहिए। हमें उसके साथ मूलभूत सुविधाएं, जैसे उनके बच्चों के लिए स्कूल्स, कम्युनिटी सेंटर्स, पार्क्स, हास्पिटल्स भी बनाने चाहिए, क्योंकि पिछले दस सालों में जिस तरह अर्बनाइजेशन हुआ है, हरियाणा में पार्कों की जमीन भी स्कूलों को बेचने का काम किया गया है।

सभापति महोदय, मैं आपके माध्यम से मंत्री जी से आग्रह करूंगा कि उसकी भी इंक्वायरी की जाये। जिस तरह के मिस्डीड पिछले अर्बन प्लानिंग्स में हुए हैं, आने वाले समय में प्रधान मंत्री जी के सपने में इस तरह के मिस्डीड हमें देखने को न मिलें।

सभापति महोदय, समय की कमी है, इसलिए मैं आपका आभार प्रकट करता हूँ। बहुत-बहुत धन्यवाद।

* DR. PRABHAS KUMAR SINGH (BARGARH): I may kindly be allowed to lay the following few lines on the under the control of the Ministry of Housing and Poverty Alleviation for 2016-17.

Food, clothing and Housing are the basic fundamental necessities of human being. Governments after Governments since independence are promising housing for all in rural and urban areas. But unfortunately, India is yet to achieve this target after 69 years of independence. We expect many more things from our Hon'ble Prime Minister who has seen rural and urban poverty in his childhood, for the development of both urban and rural India.

The most alarming matter today is that large scale migration of rural people to urban areas. Government has to create employment, jobs and business in rural areas, specially in Agricultural sectors and cottage industries. Government has to develop villages with modern amenities like hospitals, good schools etc. so that the people in rural India will get jobs and enjoy the facilities like town.

My Parliamentary Constituency consists of two districts viz. Bargarh and Jharsungda, largely a agrarian economy. Bargarh is the rice bowl of Odisha, while Jharsungda District is the Industrial Capital of Odisha. In spite of this, these two districts take development in urban sectors. Basic amenities are yet to be addressed like drinking water, drainage etc. Even today, people are not getting clean water to drink in many places.

I will urge upon the Hon'ble Minister to declare Bargarh and Jharsungda town as "Smart Cities" for overall development of these two towns. I do hope my demand for my Parliamentary Constituency will be addressed by the Hon'ble Minister, Housing and Urban Poverty Alleviation.

*Speech was laid on the Table.

SHRI E.T. MOHAMMAD BASHEER (PONNANI): Thank you, Sir, for giving me this opportunity. The whole nation is concerned on the issue of housing and poverty alleviation. The subject is very relevant in Indian situations because urban housing shortage in India is estimated to be 18.78 million during the 12th Plan.

Our dream is not poverty alleviation but poverty elimination as is recently pointed out by the hon. Prime Minister. Economic development and urbanization is closely interlinked because Indian cities contribute about 60 per cent of our GDP. It is high time to review the existing schemes, their bottlenecks and inadequacies. We are having about 12 schemes pertaining to the housing and urban poverty alleviation. Considering the time frame, I do not want to narrate all the schemes.

Sir, how the level of poverty is measured and where exactly the demarcation line is to be drawn is a problem. The Tendulkar Committee formula is there; the Rangarajan Committee formula is also there. In fact, on an average, it is estimated that 35 per cent of urban population is under the grip of acute poverty. Our dream of slum free India remains a dream without much progress. So, what happened to our '*roti, kapda aur makan*' slogans? We have to think over it. We need not have disappointment. Things are progressing even though it is in a dead slow manner.

Let us examine our goal setting. Housing for all – that too cost effective and technology linked – is our primary goal. Formulation of Our National Urban Rental Housing Policy – it is in the formulation stage. Model policy on affordable housing – we are happy to note that the Government is on the preparation of it. Then, plan of action suggested by the National Resource Centre on urban poverty is also before us.

Now, let us see how we can translate our ideas into action. It should be a joint effort of Centre, State and local self-Government bodies. There should be a close coordination among various Ministries such as Environment, Health,

Education, Social Justice, Women and Child Development etc. With these words, I conclude. Thank you, Sir.

श्री कौशलेन्द्र कुमार (नालंदा) : माननीय सभापति जी, आपने मुझे आवास और शहरी गरीबी उपशमन मंत्रालय की अनुदान मांगों पर चर्चा में भाग लेने का मौका दिया, इसके लिए मैं आपका आभारी हूँ। मैं बिहार से आता हूँ। बिहार पहले से ही पिछड़ा राज्य रहा है। माननीय प्रधानमंत्री गरीब परिवार से आकर देश के प्रधानमंत्री की कुर्सी पर आकर बैठे हैं इसलिए जितने पिछड़े और गरीब लोग हैं, सबकी निगाहें वहीं टिकी हुई हैं। दो साल हो गए, उन्होंने कहा था कि मैं हर गरीब को पक्का मकान दूंगा। उन्होंने वादा किया था...(व्यवधान) मैं माननीय प्रधानमंत्री जी की तरफ से बोल रहा हूँ कि आज देश की जनता इनकी तरफ ताक रही है कि कब आवास बनेगा।

महोदय, मैं दिल्ली की एक कॉलोनी में घूम रहा था, हमारे क्षेत्र के बहुत लोग यहां हैं। वहां की हालत क्या है, चलने की व्यवस्था नहीं है, नाली की व्यवस्था नहीं है, छत तो दूर की बात है, एक रूम है तो दस लोग उसमें सोते हैं। पानी की व्यवस्था नहीं है, लोग बाहर पानी लेने के लिए जाते हैं। दिल्ली में ग्रामीण इलाके से लोग आते हैं, लोग कहते हैं कि शहर में लोड बढ़ गया है। शहर में मकान बन रहे हैं, अपार्टमेंट बन रहे हैं, आप उनके बारे में भी सोचिए। जितने अपार्टमेंट बनते हैं, आप एक मंजिल गरीबों के लिए कर दीजिए, उनके लिए एक मंजिल का इंतजाम कर दें तो मैं समझता हूँ कि हर गरीब को एक पक्का मकान शहर में मिलना शुरू हो जाएगा।

महोदय, मैं बिहार से आता हूँ, शहरों की बेरोजगारी को देखिए। बाल मजदूरी की समस्या से भी निपटने की जरूरत है। उन गरीब परिवारों की आर्थिक स्थिति का सुधार बगैर बाल मजदूरी पर नियंत्रण किए संभव नहीं है। मैं चाहता हूँ कि मेरे संसदीय क्षेत्र नालंदा में बिहार शरीफ को राष्ट्रीय शहरी आजीविका मिशन के तहत अधिक फंड दिया जाए। धन्यवाद।

KUMARI SUSHMITA DEV (SILCHAR): Sir, time is very short. So, I shall keep myself brief.

Today, while I was coming to Parliament, I saw a piece of news that hon. Prime Minister of India is very unhappy with the Communication Cell of his party because there is not enough propaganda in the public domain about his work. I would like to bring to the kind attention of the hon. Urban Development Minister that the propaganda of Prime Minister Modi's work often is counter productive to him. Why I am saying this is very important. When this Government said 'Housing for All by 2022', the BJP cadre went to the field and said मोदी जी सबको घर देंगे।

If you look at the 40-page guidelines of Prime Mantri Awas Yojana, there are four verticals and each one of them is talking about components which are largely going to depend on one thing. The first thing is the availability of land. The second is going to be the involvement of the private sector. The third thing is going to be the capacity of the person to take a loan and then repay that loan. I admit that the interest is only 6.5 per cent and the EMIs are going to be easily done, but the question is that whether we will be able to give housing to so many people whereby by 2050, the urban population is going to go up to 81 crores and there are already 49,000 slums which exist in urban areas.

HON. CHAIRPERSON: Sushmitaji, kindly conclude.

KUMARI SUSHMITA DEV : I am going to speak the last line.

I want to emphasise to the hon. Minister that if you really want the Prime Minister Modi's slogans to turn into a reality, please work towards your policy to actually make the housing affordable because where it is depending on a resource like land, which is a costly resource, it is not going to be affordable housing.

In the end, I have a few suggestions which have come in the KPMG report and I think that they are doable. Please look at some reforms *vis-à-vis* taxes and fees which apply to housing and building companies.

HON. CHAIRPERSON: Please conclude now.

KUMARI SUSHMITA DEV: The second thing I would like to say is that please prepare for giving single-window clearances to housing projects.

HON. CHAIRPERSON: Shri Ramesh Bidhuri.

KUMARI SUSHMITA DEV : Lastly, I want to give a small example. In regard to AHP, Affordable Housing in Partnership, I would like to ask the hon. Minister one thing.

HON. CHAIRPERSON: Please cooperate, Sushmitaji.

Nothing will go on record now.

... (*Interruptions*)... *

* Not recorded.

***श्री शरद त्रिपाठी (संत कबीर नगर):** मैं माननीय प्रधानमंत्री और शहरी विकास मंत्री को इस बात के लिए धन्यवाद देना चाहता हूँ कि आजादी के 65 सालों तक आवास जैसे गंभीर समस्या पर ध्यान नहीं दिया गया लेकिन हमारी सरकार ने देश में 6 करोड़ आवास बनाने का लक्ष्य निर्धारित किया। जिससे आने वाले समय में कोई भी गरीब आवास से वंचित नहीं रहेगा। आवास जैसी गंभीर समस्या नगरीय विकास मंत्री ने जो रणनीति अपनायी है, उसके सफल होने में मुझे कोई संदेह नहीं है। इतनी बड़ी संख्या में आवास बनायी जायेंगे, तो निश्चित ही गरीब वर्ग के लोगों को भारी संख्या में रोजगार प्राप्त होंगे। जो गरीबी उन्मूलन में बहुत ही सहायक भूमिका निभायेंगे। यूपीए की पिछली सरकार ने पांच वर्षों में जहां एक हजार करोड़ रुपये खर्च किये, वहीं हमारी सरकार ने इसको बढ़ाकर 2200 करोड़ रुपये दुगुना से अधिक धन की व्यवस्था गरीबों को आवास देने में की गयी। लाख आर्थिक परेशानी के बावजूद एनडीए की सरकार की गंभीरता इस बात से प्रकट होती है कि हम गरीबों को आवास दिलाने में किसी भी प्रकार के हर परेशानी को उठाने के लिए तैयार हैं। इसी कारण हमारी सरकार ने प्रधानमंत्री आवास योजना की घोषणा की।

शहरी यातायात को सुदृढ़ व सुगम बनाने के लिए देश भर में मेट्रो प्रोजेक्ट्स को शुरू करने व पूरा करने के लिए 10,000 करोड़ (दस हजार करोड़) रुपये की व्यवस्था की गयी है। और इसके लिए मैं माननीय शहरी विकास मंत्री जी को धन्यवाद ज्ञापित करता हूँ। क्योंकि हमारी सरकार इस पर भलि-भांति वाकिफ है कि शहरों का विकास बिना पब्लिक ट्रांसपोर्ट के मजबूत किये नहीं किया जा सकता। इसलिए हमारी सरकार का पूरा जोर इस बात पर है कि पब्लिक ट्रांसपोर्ट प्रणाली मजबूती होगी, उतना ही शहर मजबूत होगा। इसको स्मार्ट सिटी के लिए सरकार ने 3 हजार करोड़ का स्वीकृत किया उससे निश्चित रूप से हमारे शहरों की दिशा और दशा को सुधारने के लिए हम एम-एक कदम आगे बढ़ेंगे।

श्री रमेश बिधूड़ी (दक्षिण दिल्ली) : सभापति जी, दिल्ली तीन जगह बसी हुई है अनधिकृत कालोनी के अंदर, झुग्गी-झोपड़ी के अंदर और गांवों के अंदर। दिल्ली 360 गांवों में बसी हुई है। ये जो बातें कर रहे हैं अच्छे दिन आने वालों की, छाछ तो बोले सो बोले, छननी भी बोले, जिसमें सौ छेद होते हैं। ये साठ साल से राज कर रहे हैं और दिल्ली की जमीन डीडीए के नाम से हड़प ली और गांवों के विकास के लिए एक इंच जमीन नहीं दी और उन गांवों का विकास नहीं हुआ। 2000 अनियमित कालोनियों में दिल्ली बसती है जिनका डेवलपमेंट करने के लिए 15 साल दिल्ली में और केंद्र में 10 साल रहे लेकिन कुछ भी नहीं किया। मैं मंत्री जी से गुहार लगाता हूँ क्योंकि दिल्ली एनसीटी है, नेशनल कैपिटल है इसलिए एनसीटी में लैंड भले ही दिल्ली सरकार के अधीन है, सरकार योजना बनाए। मुख्यमंत्री ने घोषणा तो की कि अब सभी अनधिकृत कालोनियों को पास करेंगे, लेकिन उन कालोनियों की तरफ देख ही नहीं रहे हैं।

झुग्गी-झोपड़ी के लिए प्रधानमंत्री जी ने कहा है कि वर्ष 2022 तक आवास देंगे। कांग्रेस के शासन में कॉमन वेल्थ गेम्स के पहले वायदा किया था, एक लाख झुगियों में लोग रहते हैं। सरकार एक व्यवस्था करे कि हर वर्ष दिल्ली की कितनी झुगियों को हटाकर हम उन्हें रिसेटल करेंगे। इन्होंने राजीव आवास योजना के नाम से नौटंकी की और पन्द्रह हजार फ्लैट बनाने की बात कही थी लेकिन वे फ्लैट्स आज तक अलाट नहीं किए गए हैं।

17.24 hours (Hon. Speaker in the Chair)

मैं शहरी विकास मंत्री से निवेदन करना चाहता हूँ कि सैक्शन-81 और 133 जो भ्रष्टाचार का कारण कांग्रेस ने बना रखा था, जहां लोग अपनी जमीन में कुछ करना चाहते थे, उन्हें करने नहीं दिया जाता था। सैक्शन 81 और 133 को खत्म किया जाए। राज्य सरकार द्वारा शहरी विकास मंत्री को यह प्रस्ताव भेजना चाहिए लेकिन राज्य सरकार नहीं भेजेगी।

श्री सी.आर.चौधरी (नागौर) : अध्यक्ष महोदया, आपको धन्यवाद देता हूँ कि डिपार्टमेंट्स की डिमांड्स फार ग्रांट्स हैं, it is a very important Department. आज की तारीख में देश के अंदर अर्बन एरिया में 1.87 करोड़ लोगों के पास घर नहीं हैं। Similarly, six crore people are not having houses in the country, in rural as well as urban areas. अरबन एरियाज की जो डिमांड्स रखी गयी हैं, उसके लिए आपको धन्यवाद है। माननीय प्रधानमंत्री जी और वेंकैया नायडू जी, जो इस विभाग के मंत्री हैं, ने वादा किया है कि वे वर्ष 2022 तक भारत में हर परिवार को पक्का छत दे देंगे। उसमें यह नहीं है, जो स्मिता जी अभी बता रही थी। उसमें यह वादा नहीं किया गया है कि पूरा पैसा सरकार लगाएगी। सरकार छत देने में मदद करेगी। आज की तारीख में ईडब्ल्यूएस हाऊस के लिए एक लाख रुपये, एलआईजी ग्रुप के लिए डेढ़ लाख रुपये तथा कम दाम के घर के लिए कम ब्याज पर पैसे दिये जा रहे हैं, यह राज्य सरकार

का मैटर है। The Central Government is only a monitoring and coordinating agency. इसके बावजूद भी हमारे प्रधानमंत्री जी ने वादा किया है कि हम लोग सभी को घर उपलब्ध कराएँगे। यह सबसे अच्छा है।

इस समय मैं माननीय नायडू जी से दो बातें अर्ज करूँगा। आपने 21 मार्च को एक झटके में 15 राज्यों के लिए 10 लाख से ज्यादा हाऊसेज के 903 प्रोजेक्ट्स सैंक्शन कर दिये हैं। It is the duty of the States to submit their proposals to the Central Government. There are a few suggestions of mine and I would request the hon. Minister to kindly look into them. Firstly, more budget is required for all this. अभी आपने आठ हजार करोड़ रुपये से ज्यादा का बजट तो दे दिया, जो प्रोजेक्ट सैंक्शन किये हैं। लेकिन ये प्रोजेक्ट्स दो-तीन साल में पूरे होंगे। फिर भी मैं कहूँगा कि आरई के समय में ज्यादा बजट दिया जाए। The Ministry should check about reduction in allocation also. The States are at fault. यूएलबीज(अरबन लोकल बॉडीज) को टाइम पर हाऊसेज बनाना चाहिए। वे समय पर कंप्लीट नहीं करते हैं और सारा दोष सेन्टर पर आता है कि पैसे का यूज़ नहीं हुआ। पैसे का यूटिलाइजेशन सर्टिफिकेट तक नहीं आता है। Because I was the Director of the local bodies. The local bodies are also responsible for this.

Lastly, I would request the hon. Minister कि हमारे राज्य की ओर ज्यादा से ज्यादा ध्यान दें क्योंकि Rajasthan is also a backward State. इसे ज्यादा से ज्यादा राशि हाऊसिंग के लिए दी जाए।

मैंने स्पेशियली आपसे रिक्वेस्ट की थी कि "अमृत " और "स्मार्ट सिटी " जैसे सुंदर योजना के तहत मेरे संसदीय क्षेत्र के मकराना शहर को भी सम्मिलित किया जाए। यह अपने मारबल के लिए वर्ल्ड में फेमस है। इसे भी "अमृत " सिटी में शामिल करने का कष्ट करें।

आपने मुझे बोलने का समय दिया, इसके लिए बहुत-बहुत धन्यवाद।

*SHRIMATI SUPRIYA SULE (BARAMATI): The Ministry of Housing and Urban Poverty Alleviation is the apex authority of Government of India at the national level to formulate policies, sponsor and support programmes, coordinate the activities of various Central Ministries, State Governments and other nodal authorities and monitor the programmes concerning all the issues of urban employment, poverty and housing in the country.

Housing, a basic need for humans, could play an important role in accommodating high urban growth in India. However, several structural issues such as high gestation period of housing projects, limited and expensive capital, spiralling land and construction cost, high fees and taxes, unfavorable development norms and low affordability by Economical Weaker Section (EWS) and Lower Income Group (LIG) households are bottlenecks restricting desired growth in housing stock in India with respect to housing demand.

First, I would like to talk about the current housing scenario of the country. A demographic trend suggests that India is on the verge of large scale urbanization over the next few decades. With more than one crore population getting added to urban areas, India's urban population is expected to reach about 81 crore by 2050. As per studies conducted by the Ministry of Rural Development and the Ministry of Housing and Urban Poverty Alleviation, it is estimated that almost a quarter of Indian households lack adequate housing facility. As per the report of the Technical Group on Urban Housing Shortage, EWS/LIG houses constitute more than 95 per cent of the housing shortage in 2012.

The revised estimate for the year 2015-16 was reported as 236.4 crore rupees which is significantly lesser than the budgeted estimate for housing for the same year i.e. 563.43 crore rupees. Also, for the funds earmarked for the north-eastern region, the revised estimate for the year 2015-16 at 96.2 crore rupees was way behind the budgeted estimate of 525 crore rupees for the year ending 31st March, 2016. Also, the budgeted estimate for the year 2016-17 for the north

* Speech was laid on the Table.

eastern states has been considerably reduced to 102 crores. I would like to ask the Government the reason for the decline in the allocated budget. Also, I would urge the Government to look into the reasons for the significantly lower revised estimates as compared to the budget estimates for the year 2015-16.

The Standing Committee on demands for grants 2015-16 was distressed to note that in many States the important schemes of the Ministry like JNNURM, Urban mobility and Urban Development in North Eastern States are not successful because of lack of capacity building of the ULBs. Projects remained incomplete even after spending of thousands of crores. The Committee were of the view that the need of the hour is to strengthen the ULBs by (i) enhancing the budgetary allocation of the Ministry of Urban Development at RE stage (ii) providing 100% grants to the financially weaker ULBs for their capacity development, (iii) imparting training to the personnel working in the ULBs (iv) sharing the success stories of strong ULBs like Mumbai and Hyderabad (v) monetizing land assets and (vi) proper implementation of Urban Reforms. I would like to ask the Ministry if steps have been taken or measures are in the pipelines towards enhancing the capabilities of the urban local bodies for better implementation of projects and schemes.

The Committee was anguished with the status of Solid Waste Management in most of Urban Cities and Metropolitan cities. The Committee came to know that Ministry of Urban Development has a target of 4041 statutory towns in which there are ambitious plans of Solid Waste Management. As of now most of the Solid Waste are going into land fill sites without any treatment. I would request the Ministry of Urban Development to take special interest in case of Solid Waste Management which is the need of the hour.

***श्रीमती रंजनबेन भट्ट (वडोदरा):** आवास और शहरी मंत्रालय की अनुदान मांगों का मैं समर्थन करती हूँ। योजना आयोग के बाद नीति आयोग बनाने से लोगों के पास योजना जल्दी पहुंच सकती है। माननीय प्रधानमंत्री जी ने निर्णय लिया है कि जो भी योजना बनाएंगे उसे इंप्लीमेंट करेंगे। हमारी सरकार स्मार्ट सिटी बनाने का भी आयोजन किया है। हमारी गुजरात सरकार ने स्मार्ट गांव बनाने का आयोजन किया है। प्रधानमंत्री आवास योजना बनाने का भी आयोजन है। इस बजट से हर गरीब परिवार को अपना आवास मिलेगा। हमारी सरकार ने आवास के साथ-साथ रोजी देने का भी आयोजन किया है। मुद्रा योजना के द्वारा हमारे देश के गरीब परिवार को अपने हुनर, अपने आप को कुछ अच्छा सा छोटा काम या व्यापार कर सकते हैं। मैं अपने गुजरात के गांव के लिए भी प्रधानमंत्री आवास की मांग कर रहा हूँ जिससे गांव में नगरपालिका में भी इस योजना का लाभ मिले, ऐसी मेरी मांग है। मैं माननीय मंत्री जी को अभिनंदन देती हूँ।

* Speech was laid on the Table.

***SHRI D.K. SURESH (BANGALORE RURAL) :** Urban poverty in India is over 25 percent; some 81 million people live in urban areas on incomes that are below the poverty line. At the national level, rural poverty remains higher than urban poverty, but the gap is closing. By 2030, urbanisation in India is projected to reach 50 percent. It is the need of the hour to expedite the steps to reduce the poverty level in the country by 2030.

The urban poverty poses major challenges for housing, water, sanitation, health, education, social security, livelihoods and the special needs of vulnerable groups such as women, children and the aging.

Around 1.37 crore households, or 17.4% of urban Indian households lived in a slum in 2011, as per the data released by the registrar general and census commissioner's office.

Most slum dwellers do not have access to clean water, sanitation and health care facilities. They face a constant threat of eviction, removal, confiscation of goods and have virtually no social security cover. Some 54 percent of urban slums do not have toilets; public facilities are unusable due to a lack of maintenance.

The pace of urbanisation in India is set to increase, and with it, urban poverty and urban slums, despite 65 percent of GDP now being generated in towns and cities,". There is an urgent need to focus on the systemic changes that are needed to address those problems to help the poor lead a comfortable living.

Our UPA government has made huge funding under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM), which was the Indian government's massive fast-track city modernisation initiative taken up by the congress-led government.

As far Pradhan Mantri Awas Yojana is concerned, the government has been making tall promise to provide Housing for all by the year 2022. But there is no attempts to allocate required funds and other necessary steps to achieve this goal.

* Speech was laid on the Table.

It appears that government is simply gaining publicity by making such tall promises. Otherwise the government should take concrete steps to create necessary legislative frame work for providing housing to all needy people in the country.

As far as Real Estate Regulation act is concerned it was the dream of our UPA Government to bring into force such legislation to help the house owners to make their dream realised. However, I congratulate the government for enacting a law for the real estate sector. I would like to suggest the government to ensure that the provisions of the said Act are implemented effectively to achieve the objectives of the Act.

As per the 2011 Census, urban population in Karnataka is 2.36 crore and in Bangalore city, it is 85 lakh. There is a total of 2804 slums in the state of Karnataka and among those 597 slums are in Bangalore city only. 25.36 lakh people live in slum areas throughout the state and 15.19% of the total urban population. And they are from 7.46 lakh families. In Bangalore, 13.86 lakh people are from slum area and is from 3.21 lakh families and that comes 16.30% of the total population in the city.

For economically weaker section and low income groups, there is demand of 10.2 lakh houses in urban areas only. There were a total of 111853 houses constructed under HUDCO, VAMBAY, SCP, BSUP and IHSDP projects and total 630 slums covered in this throughout the state. Among the 111853 houses constructed so far, 30224 were in Bangalore and was from 88 slums.

During UPA term in 2012-13. There are a total of 22133 DUs approved in the state of Karnataka with a central assistance of 577.43 crores while during NDA term in 2015-16 the total number of DUs sanctioned under PMAY and HFA are just 16522 with central assistance of 247.83 crore.

During the UPA Government under RAY, there were enough funds for the infrastructure development alongwith the construction of houses. Now under PMAY, there are only simple building construction and there is no infrastructure

development for development of the society. There by slums will be converted into concrete slums. For urban development also, the same problem remains. The Government is talking more about AMRUT and smart cities but not providing adequate fund for the infrastructure development. Without developing infrastructure, how you can develop cities.

During UPA the fund allocation per individual houses were sufficient enough to construct the units but under the PMAY the central allocation for building houses reduced to 1.5 lakh from 2.5 lakh.

The budgetary allocation made for the Housing and urban poverty alleviation Ministry for the year 2016-17 is 5411.0 crores. Out of this, the allocation made for the flagship programme the Pradhan Mantri Awas Yojana (Urban) is 4340 crores only. In order to achieve the goal providing houses to all by year 2022, it is very inadequate. Therefore, I urge upon the Government to earmark sufficient fund to make the scheme successfully implemented in the country.

***DR. RATNA DE (NAG) (HOOGHLY) :** Demand for housing is increasing exponentially. Poverty level, particularly in the urban areas are increasing manifold due to migration to cities due to unemployment, drought, shortage of water, etc. Under such a scenario, the discussion on the demands for grants of the Ministry of Housing and Urban Poverty Alleviation gains importance.

It is heartening to note that in the Budget Estimates Rs.4,000 crore was earmarked for 2015-16 for the projects under Housing for all scheme. But it was reduced to Rs.1,231 crore at the revised estimates stage. At this rate, how long would it take to ensure Housing for All, under which 2.95 crore houses will be built? The target of the Ministry is to build 1.55 crore dwelling units in three years.

The Minister, Chaudhary Birender Singh had said that in this year's budget, Rs.15,000 crore was allocated for Indira Awas Yojana which we welcome. He has made a tall claim that by 2022, no person should be without roof on his head. This is where my apprehension is, with so much of reduction of grants at the Revised Estimates stage, year after year, this is well going to be a pipedream. I have no doubt about it. Nevertheless, I wish the Minister a grand success in his aim and his dream. May his dream come true!

Having said that, now I would like to deal with the issues concerning housing. We have different industries. Beedi and mine workers are large in number. They face housing problem acutely. Their income is very low. They find it difficult to meet both ends. They fail to get not even one square meal a day. Under such circumstances, there is a need to extend subsidy for beedi and mine workers to construct their own houses. Would the hon. Minister highlight as to what he is thinking of doing in extending subsidy for beedi and mine workers for housing.

Economically weaker sections are a huge chunk in our country. Likewise other disadvantaged sections of society like the Scheduled Castes. What

* Speech was laid on the Table.

provisions were made in the Ministry to address to the problems of housing for the economically weaker sections?

It is an established fact that though the Government has announced a grand plan of Housing for All, it is easier said than done. I personally feel that this grand plan becomes a reality. As an alternative, why not Government encourage and facilitate credit for affordable housing?

It is stated that West Bengal is topping the list where 27,830 houses in 38 cities will be constructed under the PM's Awas Yojana. With a sum of Rs.7,519 crore sanctioned for construction of 5.07 lakh houses for economically weaker sections in 13 States, I have my own doubts. Let us wait and watch as to how Government is going to fulfill its promise and complete the sanctioned construction of 5.07 lakh houses.

We have many schemes in the Ministry. But the focus should be to ensure providing basic civic amenities to urban poor. Slum dwellers too should be provided with basic amenities. Slums should also be converted into pucca houses. Would the Minister like to say on this remark to mine?

About the Ministry of Urban Alleviation, the Ministry has restructured the schemes of UPA-II. What the people are concerned is how to reduce poverty. Vulnerability of the poor and downtrodden and disadvantaged people is increased year after year. We have people living in abject poverty under the fly-overs on the road-side and in the bus stands and railway stations by the side of the Railway line and wherever they find space in the urban areas, particularly in the metros like Delhi and Mumbai. This should be the real test for the Minister.

He should formulate an innovative scheme to address the problems of housing of dwelling units to these people who live on the streets literally or in the open spaces of the cities or under the sky. Would the hon. Minister respond to this?

There is a need to give utmost emphasis on construction of houses for slum dwellers. Their living is pitiable and is despicable condition. I hope the hon.

Minister gives priority to erasing the slums from the cityscape and in its place, comes up with dwelling units. Slum dwellers should be taken care of with love and affection because they are the service provider to the cities and people living in cities with all the luxuries.

We and the people have seen governments after governments at the Centre coming out with new schemes every now and then to remove poverty from the earth, and to providing housing for all. This has been the recurring feature of the Governments at the Centre. We have seen 'garibi hatao' decades back. What is the reality? Have we removed poverty? Earlier governments too promised housing for all. Where do we stand now?

This NDA Government which claims to be different should fulfill its promises for housing for all and fulfill all the promises to see that poverty is removed from the country to a great extent. Shelter for homeless and support for small traders and street vendors who live hand to mouth with families should be given priority. The schemes of the Government should address their concerns and to ensure their housing needs and to remove poverty from their lives. I hope and pray that this Government would take all these schemes and promises seriously and fulfils each one of them before they demit office.

*SHRI B. N. CHANDRAPPA (CHITRADURGA): I would like to say that this Government has launched a new scheme called the Prime Minister's Awas Yojana (PMAY) with the aim of providing Housing for All by 2022. It looks to be a novel idea. But what have they done? This Government has just discontinued the two schemes called the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) and the Rajiv Gandhi Awas Yojana and combined it into one scheme called the PMAY. I fail to understand as to how the mission of Housing for All by 2022 could be achieved by just changing the name.

Today, the greatest problem that the country is facing is about the influx of people from rural areas to urban areas. People have been migrating from rural areas in search of job and livelihood. They do not find enough opportunities in the rural areas. Even the basic necessities of life *rot, i kapda aur makan* are not getting fulfilled. Therefore, the first and the foremost issue that needs to be tackled is to restrict the migration of people from rural areas to urban areas. If we are able to provide enough opportunities in the rural areas and the hinterland, then only we can think of containing this influx of people.

Another important issue is that today urban areas are getting congested day by day. People do not have clean air to breathe in. They do not have houses to live in. People migrate to urban areas with the hope that they would be having some shelter to stay on. But the standard of living in urban areas is so high that they are not able to live in urban areas. They are forced to live in slums and unhygienic areas. In the urban areas, in the name of houses, so many builders are cheating and looting the people of their hard earned money. This has to be stopped forthwith if we really want to provide Housing for All by 2022. On the one hand, it is said that there are lots of houses lying vacant and on the other, prices are rising every day. It has become beyond reach of any common man to have his own dwelling unit in the cities.

* Speech was laid on the Table

Government is now talking of smart cities and smart villages. It has identified 305 smart cities in the country. When we look at those smart cities, we would find that these cities have been considered the best ones even earlier also. The Government is saying as though they have made these cities as smart cities.

The need of the hour is to ensure basic infrastructure facilities in each and every city of the country. If we are able to provide roads, housing, electricity, water and other facilities to the people at affordable prices, the country would definitely develop. I do not find a sincere effort being made in this regard. The Government has been making tall promises.

Even in my constituency Chitradurga, I have been finding this problem of migration of people to Bengaluru. What I have observed is that the youth have become restless for want of job opportunities and other developmental needs. They are running to capital cities in search of jobs. I would suggest that the Government should set up at least one major industry in each district of the country. If this is done, the migration of people could be stopped and people would also get employment in such industries.

With these words, I conclude my speech.

*PROF. RICHARD HAY (NOMINATED): Poverty alleviation could be achieved by providing appropriate skill development programmes. More jobs can be generated through self-employment schemes.

In our country, most of the jobs sector look forward to Government jobs rather than self-employment schemes. Hence a change in mindset of the youth is required regarding choosing a job. If people still depend on Government jobs, it would take many more years to eradicate poverty. Now, Mudra Bank loan is provided to help the job seekers to start their own business ventures, small or big. But takers are from impoverished localities. Orientation/training has to be imparted to different strata of society, especially in the lower range of the society to familiarise them with numerous possibilities for self-employment.

Unless and until we address the issues of poverty at the grass root level, the country would not be able to bring progress and development to all. Even after 67 years of independence, why are we lagging behind in the upliftment of the poor. The reason is corruption. Modijis government is a corruption free government. Hence, we expect quantum jump in poverty alleviation schemes.

* Speech was laid on the Table

*श्री ए.टी. नाना पाटील (जलगाँव) : सबसे पहले मैं आदरणीय प्रधानमंत्री और शहरी विकास मंत्री का धन्यवाद करता हूँ कि उन्होंने देश के शहरों में ढांचागत सुविधाओं में आमूल-चूल बदलाव करने के लिए दो महत्वपूर्ण योजनाएं लागू की हैं। ये योजनाएं हैं- स्मार्ट सिटी प्रोजेक्ट और अटल मिशन फॉर रिज्युनिवेशन एंड अर्बन ट्रांसफॉर्मेशन अर्थात् अमृत। इन योजनाओं के तहत 70,000 करोड़ रूपए 100 स्मार्ट सिटी बनाने पर तथा 50,000 करोड़ रूपए अमृत योजना पर खर्च किए जाएंगे। निश्चय ही इन योजनाओं से हमारे देश के विभिन्न शहरों की ढांचागत सुविधाओं में आमूल-चूल परिवर्तन होगा तथा शहरी जीवन उत्कृष्ट होगा।

शहरों में रोज़गार की तलाश में गाँवों से शहरों की जनसंख्या का पलायन एक वास्तविकता है तथा यह लगातार जारी रहता है। अत्यधिक पलायन होने के कारण शहरी ढांचागत सुविधाओं पर बोझ बढ़ता जाता है तथा साथ ही साथ स्लम बस्तियों की संख्या भी बढ़ती रहती है। इस दृष्टि से सरकार की उपरोक्त दोनों योजनाएं सराहनीय हैं।

सरकारी आंकड़ों के अनुसार मेरे जलगाँव क्षेत्र में इस समय 5828 स्लम बस्तियाँ हैं, जिनकी आबादी लगभग 30,000 है। अधिकांश स्लम बस्तियाँ रेलवे लाइन के निकटवर्ती जमीन पर बसी हुई हैं। इन लोगों को किसी तरह की नागरिक सुविधाएँ जैसे पेयजल, टॉयलेट आदि उपलब्ध नहीं हैं तथा ये लोग नारकीय जीवन जी रहे हैं।

मेरा सरकार से अनुरोध है कि वह महाराष्ट्र सरकार के साथ समन्वय करके जलगाँव शहर में अमृत योजना के तहत एक आवासीय परियोजना बनवाए तथा इन स्लम बस्तियों में रहने वाले लोगों के पुनर्स्थापन के लिए आवश्यक कार्यवाही करे ताकि इन लोगों के जीवन-स्तर में सुधार हो सके।

*श्री देवजी एम. पटेल (जालौर) : बार-बार मानूसन की बेरूखी से खेती पर मार और रोज़गार के अभाव के चलते गांव की स्थिति तो खराब है ही शहर के गरीबों का हाल और भी बुरा है। हालात यह है कि शहर में 10 प्रतिशत गरीब परिवार के पास औसतन मात्र 291 रुपये की संपत्ति है। इन परिवारों की स्थिति गांव के गरीबों से भी बदतर है। इतना ही नहीं शहर में गरीब और अमीर परिवारों की संपत्ति के बीच अंतर भी 50 हजार गुना से ज्यादा है। आज भारत में शहरी गरीबी के मोर्चे पर विकट चुनौतियाँ हैं, लेकिन ऐसा नहीं है कि उन पर काबू नहीं पाया जा सकता है और उम्मीद है कि जो कदम उठाये जा रहे हैं, उससे एक झुग्गी मुक्त भारत का निर्माण होगा। अगले 40 साल में भारत दुनिया में शहरी जनसंख्या में सर्वाधिक वृद्धि वाला देश बन सकता है लेकिन चिंता की बात है कि हमारे शहरी ढांचे रफ्तार पकड़ने के लिए संघर्ष कर रहे हैं। आज व्यवस्था में खामियाँ, झुग्गियाँ और आवासहीनता नीति-निर्माताओं के सामने चुनौती खड़ी करते हैं। देश में करीब 9.3 करोड़ लोग झुग्गियों में रहते हैं और करीब 1.8 करोड़ शहरी आवासों की कमी है। आज हमारी सरकार ने भारत को झुग्गी मुक्त बनाने के लिए कदम उठाये हैं। प्रधानमंत्री जी का सपना 2022 तक सबको आवास देने का है। इस दिशा में हमारी सरकार ने सकारात्मक कदम उठाये हैं।

आज देश की जनसंख्या के साथ-साथ शहरों की जनसंख्या भी लगातार बढ़ रही है। ग्रामीण क्षेत्रों में सतत जीविका की कमी, ग्रामीण रोज़गार की कमी, आय संबंधी खाद्य उत्पादों के मूल्यों में वृद्धि का प्रभाव, कौशल की कमी, अल्प नियोजन तथा बेरोज़गारी के कारण पिछली सरकारों का ग्रामीण विकास पर ध्यान न देने के कारण आज़ादी के बाद शहरों की जनसंख्या में बेतहाशा वृद्धि हुई है। देश में लगातार अनियोजित शहरीकरण के कारण शहरों में गरीबी रेखा से नीचे रहने वाले लोगों की संख्या में वृद्धि हो रही है। यह चिंता का विषय है।

आज हमारी सरकार ने शहर में रहने वाले गरीब के लिए दीनदयाल अंत्योदय योजना, राष्ट्रीय शहरी आजीविका मिशन की शुरुआत की है। इस योजना के तहत कौशल विकास एवं प्रशिक्षण, निजी और सामूहिक सूक्ष्म उद्योग, स्वयं सहायता समूहों के गठन, बेघरों के लिए आश्रयों के निर्माण, बुनियादी ढांचे के निर्माण के लिए सड़क पर सामान बेचने वालों, विकलांगों तथा कूड़ा बीनने वालों की मदद के लिये नये तरीके से यह मिशन शहरों में रहने वाले गरीबों के लिए रोज़गार के अवसर और आय बढ़ाने के उपाय खोजेगा।

दो लाख रुपए तक का रोज़गार लोन डी.ए.वाई-एन.यू.एल.एम. में कौशल प्रशिक्षण एवं प्लेसमेंट के माध्यम से रोज़गार के तहत प्रत्येक शहरी गरीब को प्रशिक्षण के लिए 15,000 रुपए की व्यय राशि दी जाती है। पूर्वोत्तर और जम्मू-कश्मीर में इसके लिए प्रत्येक शहरी गरीब को 18,000 रुपये मिलते हैं। अब संशोधित

* Speech was laid on the Table

मानकों के तहत प्रशिक्षण के लिए दी जाने वाली राशि में पांच प्रतिशत की बढ़ोत्तरी कर दी गई है। सामाजिक गतिविधि और संस्थागत विकास के तहत गठित होने वाले स्वयं सहायता समूहों को सदस्यों के प्रशिक्षण के लिए शुरुआत में 10,000 रूपए दिए जाते हैं। ऐसे समूहों के पंजीकृत क्षेत्रीय महासंघों के लिए 50,000 रूपये की सहायता प्रदान की जाती है। छोटे निजी उद्यम स्थापित करने के लिए शहरी गरीबों को ब्याज में पांच से सात प्रतिशत छूट दी जाती है। इसमें एकल निजी उद्यम के लिए दो लाख और गुप इंटरप्राइजेज के लिए दस लाख तक लोन दिया जा रहा है।

आज़ादी के इतने वर्ष में पूर्ववर्ती सरकारों ने नागरिकों की आवास जरूरतों को दो भागों में बांट कर देखा। वैभव-विलास से परिपूर्ण मकानों और उच्च जीवन शैली की पृष्ठभूमि में संपन्न लोगों के लिए शहर के मध्य नज़दीकी क्षेत्रों में सर्व सुविधा युक्त कॉलोनियों का निर्माण किया गया। जबकि गरीबों को शहर से दूर सीमा के बाहर धकेला जा रहा है। जहां न तो बुनियादी सुविधाएँ हैं और न ही रोज़गार के मौके। सुविधाओं और सेवाओं का ऐसा बँटवारा कि किसी का बगीचे और गार्डन के फव्वारे का भरपूर पानी और किसी को प्यास बुझाने के लिए पानी मिलना मुश्किल है। अमीर और गरीब के बीच आवासीय स्थितियों और सामाजिक नज़रिए को देखें तो एक बड़ा निर्मम विभाजन दिखाई देता है। जबकि दोनों ही वर्गों के लोग एक दूसरे के पूरक हैं और दोनों की आजीविका उनके आपसी संबंधों पर टिकी हुई है। बिना शहरी गरीब मज़दूरों के हमारा शहरी जन-जीवन एक दिन भी चल सकता है। लेकिन हमारे प्रधानमंत्री जी ने 2022 तक सबको आवास उपलब्ध कराने के लिए कृतसंकल्प लिया है। राष्ट्रीय शहरी आवास मिशन में चार घटक हैं। भूमि को संसाधन घटक के तौर पर इस्तेमाल करने वाले निजी डेवलपर्स की भागीदारी के साथ झुग्गी बस्तियों के पुनर्विकास योजना के तहत प्रति लाभार्थी औसतन एक लाख रूपये की केंद्रीय सहायता उपलब्ध कराई जाएगी। राज्यों-केंद्र शासित प्रदेशों को इस तरह की परियोजनाओं को व्यावहारिक बनाने के लिए इस अनुदान का उपयोग किसी भी बस्ती के पुनर्विकास योजना के लिए करने की स्वतंत्रता होगी। दूसरे वर्ग में, ऋण से जुड़ी सब्सिडी योजना के जरिये आर्थिक रूप से कमज़ोर वर्ग और निम्न आय समूह (एल.आई.जी.) लाभार्थियों को प्रत्येक आवास ऋण पर 6.50 प्रतिशत ब्याज सब्सिडी उपलब्ध कराई जाएगी। वहीं तीसरे वर्ग में निजी और सार्वजनिक क्षेत्रों की साझीदारी से सस्ते मकान उपलब्ध कराने के लिए प्रत्येक लाभार्थी को डेढ़ लाख रूपये की केंद्रीय सहायता उपलब्ध कराई जाएगी, जिससे निजी और सार्वजनिक क्षेत्रों को शामिल कर शहरी गरीबों के लिए आवास को प्रोत्साहन मिल सकेगा। हालांकि इस वर्ग में एक शर्त है कि परियोजनाओं की 35 प्रतिशत आवासीय इकाइयाँ आर्थिक रूप से कमज़ोर वर्ग के लोगों के लिए अलग रखी जाएंगी। चौथे वर्ग में प्रत्येक पात्र शहरी गरीबी लाभार्थी को अपना मकान बनाने या मौजूदा मकानों को दुरुस्त करने के लिए डेढ़-डेढ़ लाख रूपये तक की केंद्रीय सहायता उपलब्ध कराई जा रही है।

आज हमारी सरकार ने शहरी क्षेत्रों के लिए स्वच्छ भारत मिशन कार्यक्रम चलाया है। मिशन का उद्देश्य 1.04 करोड़ परिवारों को लक्षित करते हुए 2.5 लाख सामुदायिक शौचालय, 2.6 लाख सार्वजनिक शौचालय और प्रत्येक शहर में एक ठोस अपशिष्ट प्रबंधन की सुविधा प्रदान करना है। इस कार्यक्रम के तहत आवासीय क्षेत्रों में जहाँ व्यक्तिगत घरेलू शौचालयों का निर्माण करना मुश्किल है, वहाँ सामुदायिक शौचालयों का निर्माण करना। पर्यटन स्थलों, बाजारों, बस स्टेशन, रेलवे स्टेशनों जैसे प्रमुख स्थानों पर भी सार्वजनिक शौचालय का निर्माण किया जायेगा। यह कार्यक्रम पाँच साल की अवधि में 4401 शहरों में लागू किया जाएगा। कार्यक्रम पर खर्च किए जाने वाले 62,009 करोड़ रुपये में केंद्र सरकार की तरफ से 14,623 करोड़ रुपये उपलब्ध कराए जाएंगे। केंद्र सरकार द्वारा प्राप्त होने वाले 14,623 करोड़ रुपयों में से 7,366 करोड़ रुपये ठोस अपशिष्ट प्रबंधन पर, 4,165 करोड़ रुपये व्यक्तिगत घरेलू शौचालयों पर, 1,828 करोड़ रुपये जनजागरूकता पर और समुदाय शौचालय बनवाये जाने पर 655 करोड़ रुपये खर्च किये जाएंगे। इस कार्यक्रम में खुले में शौच, अस्वच्छ शौचालयों को फ्लश शौचालय में परिवर्तित करने, मैला ढोने की प्रथा का उन्मूलन करने, नगर पालिका ठोस अपशिष्ट प्रबंधन और स्वस्थ एवं स्वच्छता से जुड़ी प्रथाओं के संबंध में लोगों के व्यवहार में परिवर्तन लाना, आदि शामिल है।

आज हमारी सरकार देश के सभी गरीबों के लिए संवेदनशील है तथा भारत के प्रत्येक नागरिक के विकास के लिए तत्पर है।

*SHRIMATI POONAMBEN MAADAM (JAMNAGAR): A saying that we have learnt since our childhood days is that ‘food, clothing and shelter are the basic needs of a human being. Today, as we stand here to discuss matters under Housing and Urban Poverty Alleviation, I am sure we all realize the importance of the statement.

I think that there is a core truth in the statement that makes us value the concept of home. Building upon the dreams and aspirations of the millions, the Government has launched the Pradhan Mantri Awas Yojna with a vision to provide ‘Housing for All by 2022.’ The Government has already embarked on a journey to build 2 crore houses by 2022, which amounts to 30 lakh houses to be built every year. I must compliment the Hon. Minister of Urban Development, Housing and Urban Poverty Alleviation, Venkaiah Naidu ji for facilitating this and our Prime Minister Shri Narendra Modi ji for envisioning this. This has been one of the most ambitious schemes ever implemented by the GOI.

Under this scheme, interest subvention has been increased to 6.50 per cent on housing loans to beneficiaries belonging to economic weaker section (EWS) including slum dwellers and low income groups (LIGs). This testifies the fact that besides infrastructure development priorities the Government is also committed to inclusive growth and development.

Also the credit-linked subsidy to 6.5 percent, EMI comes down to Rs.4050 per month, benefiting the urban poor by Rs.2,582 per month. On the whole, central assistance in the range of Rs.1 lakh to Rs.2.30 lakhs per beneficiary would be provided under different components of the National Urban Housing Mission in urban areas to build 2 crore new houses to meet the housing shortage over the next 7 years. The number of low and poor income communities is so large that even a small increase in their productivity will impact the GDP of the country.

Alongside, the Government is also running Jawaharlal Nehru National Urban Renewal Mission (JNNURM) aimed at addressing the challenges of

* Speech was laid on the Table

urbanization. The mission looked at improving urban governance and infrastructure in cities by requiring them to undertake certain mandatory and optional reforms. One of the mandatory reforms under JNNURM was the provision of basic services to the urban poor such as security of tenure at affordable prices, improved housing, water supply, and sanitation. And as I refer to urban capacities, I have to mention that the Swacch Bharat Mission has become a priority goal in the urban development sector.

One of the optional reforms under JNNURM is including earmarking at least 20-25% of developed land in all housing projects (both public and private) for the EWS and LIG categories. Protecting the interest of the minorities and economically backward segment, the Government also runs the National Urban Housing and Habitat Policy, 2007. The policy primarily aims at providing affordable housing for all with special emphasis on the vulnerable sections of the society such as SCs, STs, OBCs, minorities, and the urban poor. The policy undertakes to create adequate housing stock (rental and ownership), particularly for the EWS.

Both the housing and urban sector is very critical to our economic performance; rather we can say that it is the backbone of any every country. The state of housing and poverty not only determines the economic indicator the country but also reflects the health of the nation. For 2016-2017, there has been an overall shift in the expenditure of the Ministry. The total allocations towards the Ministry have increased by 176% from the revised estimates of 2015-2016. The total expenditure for MoHUPA for 2016-17 is Rs 5,411 crore. Of this, about 94% is allocated for the Pradhan Mantri Awas Yojana-Urban (Rs 5,075 crore). This is followed by allocation towards the other scheme, the National Urban Livelihoods Mission at Rs 325 crore.

With these statistics, I would like to refer to urbanization, which is a very important matter concerning the urban and housing sector in India. Currently, about 31% of India's population live in urban areas, and the rate of urbanization is

only expected to increase in the next 10 to 15 years. With increasing urbanization, the workforce in urban areas is also increasing. Increasing population along with an increase in workforce increases the demand for housing and basic services in urban areas. As the pressure on urban pockets increase, the housing shortages also become acute. At the beginning of the 12th Five Year plan, the housing shortage was estimated to be at 18.78 million units. This shortage is expected to increase to 20 million by 2022.

Stating the problem, now I would like to say little bit on the emphasis given by the Government on the housing sector. The Government has adopted the concept of inclusive growth and inclusive development realizing that cities are more about people than about mere spaces. Hence, apart from building homes, the Government is striving hard to change the perception of the sector. With this intent, the Government and the Ministry brought in The Real Estate (Regulations and Development) Bill, 2016, in the last session of the Parliament, which has already become an Act now. The whole intention of the Bill was to regulate the Real Estate business in the housing sector and also bring in more transparency on the part of the developer and the buyer as they execute transactions.

To alleviate poverty in the urban sector, the National Urban Livelihoods Mission (NULM) is being continued. It aims to reduce poverty and vulnerability of urban poor households by enabling them to access gainful self-employment and skilled employment opportunities.

However, I would like to share a few concerns to be considered. First is underutilization of funds; it has been observed that the actual expenditure by the Ministry has consistently been lower than budget estimates. When examining the 2015-16 budget, the Standing Committee had observed that allocations for the Ministry were reduced at the RE stage.

Second is the lack of capacity, the HPEC had observed that the ULBs in India are among the weakest in the world both in terms of technical (unskilled

manpower, shortage of qualified staff), and financial capacity (inability to raise resources). This affects the implementation of projects.

I am thankful to the Government for including 2 cities from my State making it to the list of Smart Cities Mission. Building 'smart cities' in an urban region will facilitate advanced and overall infrastructure development, sustainable real estate, communications and market viability. It is going to be a city where information technology is the principal infrastructure and the basis for providing essential services to residents. There are many technological platforms involved, including but not limited to automated sensor networks and data centers.

And as I conclude, I would like to suggest a few things to the Ministry. There is need to strengthen urban local bodies and enable them as the real third tier of governance to meet the needs and aspirations of people residing in the area. Secondly, there should be some kind of a regulatory body in States in coordination with the Centre, regarding implementation of projects.

*SHRI CH. MALLA REDDY (MALKAJGIRI): At the outset, I would like to congratulate the Hon'ble Minister of Housing and Urban Poverty Alleviation for allocating Rs.5075 crore for Pradhan Mantri Awas Yojna- Urban for addressing the housing shortage in the country.

In recent research that assessed the ward-wise environment quality in the 150 GHMC wards, more than half of Hyderabad lives in “bad” environmental conditions. Out of 150 wards, only 12 wards were classified as either “good” or “very good” in terms of overall environmental quality. As many as 85 wards were classified as “bad”. These wards with 30.5 per cent of the city's population have 56 per cent of the city's population and cover nearly 192 sq. km.

Around 70,000 households in Greater Hyderabad limits, mostly in peripheral areas, do not have individual toilets. As per a study by the National Institute of Mental Health, the cities of Bengaluru, Hyderabad and New Delhi are on par, not in economic development or standard of living, but in open defecation. A similar proportion of slum dwellers in the two cities, 75-79 per cent, are still defecating in the open.

In a joint study by the Children India, New Delhi, an international NGO, Rainbow Homes, a NGO in Kolkata, and UK Aid –as many as 37% of street children counted were girls, and about 5% were orphans who fend for themselves. Half of all children living on the street or from homeless families work for a living-at construction sites or hotels-and do not study. As per Census 2011, Hyderabad has 17,903 homeless people and 25,560 street children. Specific measures like creation of urban shelters, school drives and skilling programs should be conducted for this category of people.

Also under PMAY-U, if a family does not own a *pucca* house and does not belong to LIG/EWS category, it is eligible for central assistance under the scheme.

* Speech was laid on the Table

This ignores family income and household size. The Ministry should consider a better eligibility structure.

* SHRI RAMESHWAR TELI (DIBRUGARH): I support the Demand for Grants under the control of the Ministry of Housing and Poverty Alleviation for the year 2016-17. The various schemes under the Ministry like Pradhan Mantri Awas Yojana, Deen Dayal Upadhyay Antyodaya Yojana, National Urban Livelihood Mission, Rajiv Awas Yojana, JNNURM etc. aim at providing housing facilities to the urban poor. So as to make a slum free India. It also aim to make provisions for basic civic infrastructure. The Ministry deserves accolades for taking up so many initiatives for eradicating the problem of housing and to create a slum free India.

I belong to Assam where problem of urban housing is increasing day by day. The ever increasing population in the cities in Assam calls for urgent attention of the Ministry. Thousands of poor people are facing the problems of acute shortage of dwelling units. I, therefore, take the opportunity to appeal to the Ministry of Housing and Urban poverty alleviation to provide housing facilities to the poor and the needy. Since, a poor state like Assam cannot afford to make provisions of housing to all its urban poor, I would like to request the Central Government to make necessary budgetary provisions to provide pucca houses to all our poor people.

* Speech was laid on the Table

*SHRI R. DHRUVANARAYANA (CHAMARAJANAGAR): It is sad to see that such an important Ministry, which plays a major role in reducing poverty and providing security to people in urban areas, has constantly shown a trend of under-utilization of funds in its actual expenditure as there is no 100 per cent financial targets achieved by them in the last two Years.

There has been a marked reduction in the plan allocation to the Ministry from 2014-15, when under the UPA government, to 2016-17. In 2014-15, HUPA was allocated Rs. 6,000 crore, which was then reduced by Rs. 375 crore to Rs. 5,625 crore in 2015-16. The allocation was further decreased by Rs. 225 crore to Rs. 5400 crore under plan head in 2016-17. I request the Ministry of Finance to provide an enhanced budget at the Revised Budget stage, in addition to the earlier allocation (BE) of Rs. 5400 crore so that the vital schemes/ programmers under HUPA may not suffer for want of required funds.

Rs.5,075 crore provided for Pradhan Mantri Awas Yojana-Housing for all (Urban) is not adequate at all with Rs.2,000 crore committed liability for already sanctioned/accepted projects and thus remaining Rs. 3075 crore left for utilization during 2016-17. The Parliamentary Committee for HUPA actually estimated that the schemes require Rs.8,815 crore as an enhanced budget so it can deliver its promises. In 2024-15 the actual expenditure was Rs.703.12 crore under the National Livelihood Mission (Urban). The Budget Estimates for the same in 2015-16 was Rs. 510 crore and in the current budget it stands at Rs.325 crore. The Grants to States and UTs under the scheme has also been reduced from Rs. 500 crore in 2015-16 to Rs. 293 crore in 2016-17 as State and UT plans.

As per the Poverty Estimates 2011-12 released by erstwhile Planning Commission, the number of persons living below poverty line in urban areas in 2011-12 was 531.25 lakhs. For poverty alleviation schemes like Deendayal Antyodaya Yojana (Urban) and Swarna Jayanti Shahari Rozgar Yojna, the beneficiaries are identified by the State Urban Livelihoods Mission and Urban

* Speech was laid on the Table

Local Bodies. Given that there is a major cut in the funding to States and Union Territories under the National Livelihood mission, as I mentioned earlier, these poverty alleviation schemes are also going to be affected. The Technical Committee constituted under HUPA had estimated 5.30 lakh homeless households in urban areas in 2012. The Hon'ble Supreme Court directed the Ministry to look into schemes to provide shelters for the homeless. Such schemes are being implemented under the head of National Urban Livelihood Mission (Urban) by the State and UT governments. It is high time that the Central government launch an exclusive scheme for the homeless so they can lead a more dignified and secure life.

There is an issue with proper utilization of funds. There are over 2.45 lakh houses lying vacant across India. The low-cost houses have been constructed under different urban housing schemes sanctioned under Jawaharlal Nehru National Urban Renewal Mission (JNNURM) and Rajiv Awas Yojana (RAY). The government needs to look into this matter and focus on proper allocation of houses to the beneficiaries. I also urge the government to increase the funds for various schemes and allocations to States and Union Territories so we can improve the standard of living of those who are poor and homeless.

*SHRIMATI APARUPA PODDAR (ARAMBAG): The Union Government has announced a Scheme 'Housing for all' –A scheme for low income housing. Experts say that the scheme would have been successful if the promised funds could be far more effectively organized.

The project is estimated to be Rs 2 lakh crores. Though the Scheme says Housing for All, currently 305 cities and towns have been identified in 9 states, leaving the other States. The expenditure would be shared between Centre and the respective States.

The Central Government has almost completed 2 years in Office still their announcements during elections are yet to commence and benefit the people.

The Scheme 'Housing for All – Bengal under the leadership of hon'ble Chief Minister, Mamata Banerjee showed the way to all. In her regime, Mamta ji has achieved quite a lot in terms of building houses for economically weaker sections (EWS): Low-Income Group (LIG) and Middle-Income Group (MIG).

In the EWS scheme, there are two categories 'Gitanjali' and Thikana' by which construction of rural housing has been much better benefiting the Rural poor.

- 40 bedded Hostel for working women named Ananya' has been constructed in Durgapur and 44 bedded Hostel named 'Swayamsiddha' in Salt Lake, Kolkata
- In New town Rajarhat, more than 48 flats are built.

Our Hon'ble Chief Minister always believes in development of federal structure as she has commented , it is like a parent-child relation. She has stated that politics has a different destination and business and governance have different destinations and she will continue to support federalism.

In this context, I request the Union Government to implement the Welfare Schemes announced, equally without partiality for the betterment of the Nation.

* Speech was laid on the Table

***श्री देवेन्द्र सिंह भोले (अकबरपुर) :** कानपुर देहात का सांसद होने के बावजूद शहर और शहरी विकास से मेरा सीधा वास्ता है क्योंकि मेरे अकबरपुर संसदीय निर्वाचन क्षेत्र में कानपुर नगर के चार विधानसभा क्षेत्र संलग्न हैं। इस नाते मुझे शहर के विकास की गति-मति और वहां की दुश्वारियों को बहुत नज़दीक से देखने का अवसर मिलता है।

भारत का भाग्य बदलने को संकल्पित एन.डी.ए. सरकार ने यूँ तो दूरदृष्टा प्रधानमंत्री श्री नरेंद्र मोदी की संकल्पनाओं के अनुरूप तमाम क्षेत्रों में क्रांतिकारी बदलाव के कदम उठाये हैं, किंतु शायद आज़ाद भारत के इतिहास पर पहली बार शहरी विकास की अवधारणा को इतने व्यापक परिपेक्ष्य में सोचा, समझा और उठाया गया है।

यह सभी को विदित है कि तमाम भू-भौतिक, सामाजिक और आर्थिक कारणों से गाँवों से हो रहा पलायन शहरी ढांचे की रीढ़ तोड़ता जा रहा है। हमारे शहर आबादी के बोझ से इस प्रकार बोझिल हैं कि सामान्य नागरिक जीवन की आवश्यक सेवाएं यथा सफाई, स्वास्थ्य, शिक्षा, आवागमन, आदि दम तोड़ते नज़र आ रहे हैं। ऐसे में यह आवश्यक था कि एक ओर गांव से हो रहे अंधाधुंध पलायन को रोका जाए और दूसरी ओर शहरों के मौजूदा ढांचागत विकास को सुदृढ़ करते हुए नयी क्षमताएं विकसित की जाएँ।

दुनिया जब 21वीं सदी में लम्बी छल्लांग मारने को आतुर है, ऐसे में भारत के शहरों को भी अधुनातन बनाते हुए उन्हें विकास के उच्च पैमाने पर खड़ा करना है। शहरी विकास मंत्रालय द्वारा स्मार्ट सिटी बसाने की संकल्पना ने भावी पीढ़ी में नए सपने जगाए हैं, लेकिन विनम्रतापूर्वक माननीय मंत्री जी से निवेदन करना चाहूंगा कि तमाम अहर्ताओं के बावजूद कानपुर का नाम इस सूची में न होना कष्टकारी है।

अपनी औद्योगिक विरासत के चलते पूर्व का मैनचेस्टर कहलाने वाला यह शहर पूर्ववर्ती सरकारों की उपेक्षा के चलते अपनी साख खोता चला गया है। आज यहाँ से उद्योग तो कमोवेश जा ही चुके हैं। ढांचागत सुविधा के अभाव में व्यापार भी दम तोड़ता नज़र आ रहा है। गंगा के किनारे बसा यह शहर अपनी समृद्धि, सांस्कृतिक, ऐतिहासिक और पौराणिक विरासत के चलते मध्य उत्तर प्रदेश का प्रकाश पुंज हुआ करता था, किंतु आज वह स्थिति नहीं है।

दुर्भाग्य से उत्तर प्रदेश की सरकारों ने भी इस शहर के साथ कभी न्याय नहीं किया है। इसका ताज़ा प्रमाण भारत सरकार द्वारा संचालित जवाहर लाल नेहरू शहरी विकास मिशन के तहत दी गयी करोड़ों रुपये की मदद का बंदरबॉट है।

मैं यह बताना चाहता हूँ कि केंद्र सरकार द्वारा संचालित जे.एन.एन.यू.आर.एम. योजना द्वारा शहरों में सीवर लाइन एवं पेयजल लाईनों को डालने का कार्य किया जा रहा है। कानपुर नगर में भी भारत सरकार द्वारा कई सौ करोड़ रुपये लागत का कार्य इस योजना के माध्यम से करवाया जा रहा था। उक्त

* Speech was laid on the Table

कार्य में आर्थिक भ्रष्टाचार इस हद तक किया गया कि कई स्थानों की मिट्टी खोदकर एवं बिना पाइप डाले मिट्टी को पुनः भर दिया गया। नवाबगंज, बर्सा, यशोदानगर, समेत शहर के अनेक हिस्सों में इसके उदाहरण मिल जायेंगे, जहाँ पर पाइप डाले भी गए, उस स्थान पर न तो बेस के लिए गिट्टी का इस्तेमाल किया और न ही बालू से भराई की गयी। कार्यों को अधूरा छोड़े जाने के कारण शहर भर में 90 से अधिक स्थानों पर लीकेज की समस्या है, जिसके चलते एक ओर जहाँ पीने के पानी का संकट उत्पन्न हो गया है, वहीं दूसरी ओर पाइप लाइन लीकेज होने के कारण करोड़ों रूपयों की लागत से निर्मित सड़कें क्षतिग्रस्त हो रही हैं एवं कई स्थानों पर जलभराव हो गया है, जबकि विभाग द्वारा उक्त कार्य का पूर्ण भुगतान किया जा चुका है। केंद्र सरकार द्वारा उक्त योजना के अंतर्गत दिए गए धन की लूट-खसोट एवं दुरुपयोग किया जा रहा है। नौबत यहाँ तक आ गयी है कि उक्त लीकेज को बंद किए जाने के लिए कई करोड़ रुपये भी विभाग द्वारा खर्च कर दिए गए। उक्त योजना के अंतर्गत कराये जा रहे कार्यों का परीक्षण न होने के कारण योजना से सम्बद्ध विभागीय अधिकारियों एवं ठेकेदारों की मिलीभगत से अत्यधिक घटिया किस्म के पाइपों का इस्तेमाल किया गया है। जनपद कानपुर में गहरी सीवर लाइन एवं पेयजल परियोजना में सभी नियम-कायदों को ताक पर रखकर एवं मानकों के विपरीत तथा गुणवत्ता न होने के कारण 1 वर्ष पूर्व डाली गयी पाइप लाइन लीकेज हो रही है एवं पूर्ण भूमिगत न किये जाने के कारण टूट रही है। उक्त योजना के अंतर्गत कराये गये समस्त कार्यों की जाँच कराया जाना नितांत आवश्यक है।

मैं माननीय मंत्री जी से आग्रह करूँगा कि कम से कम केंद्र सरकार से जाने वाले शहरी विकास के पैसे का समुचित सदुपयोग करवाने के लिए जनप्रतिनिधियों की भागीदारी से निगरानी का ऐसा तंत्र विकसित करें कि केंद्र सरकार की मंशा के अनुरूप नगरवासियों को सामान्य नागरिक सुविधाएँ उपलब्ध हो सकें।

मैं एक बार पुनः माननीय मंत्री जी से आग्रह करूँगा कि कानपुर शहर को स्मार्ट सिटी की सूची में शामिल किया जाए, जिससे सूचना और संचार की कंपनियाँ यहाँ तक अपने विस्तार का विचार बना सकें। कानपुर में आई.आई.टी. और बी.टी.आई. के अलावा, आस-पास के क्षेत्रों में तकनीकी शिक्षा का जो तंत्र विकसित हुआ है, वहाँ से निकले युवाओं के लिए रोज़गार के लिए नए रास्ते तो खुलेंगे ही, साथ ही, प्रधानमंत्री स्टार्ट-अप और स्टैण्ड-अप जैसी महत्वाकांक्षी योजनाओं को पंख लग सकेंगे।

* SHRI ARJUN RAM MEGHWAL (BIKANER): Kindly allow lay in the following on the Demand for HUPA Ministry-

1. M.P. should be given charge for monitoring of the Scheme “Houses for All” in his/her Parliamentary Constituency.
2. A Nodal Officer of the level of ADM or CEO Zila Parishad should be nominated in the each District.

* Speech was laid on the Table

***डॉ. रमेश पोखरियाल निशंक (हरिद्वार) :** मैं माननीय शहरी विकास एवं गरीबी उन्मूलन मंत्री श्री वेंकैया नायडू जी को बधाई देना चाहता हूँ कि उन्होंने देश की लगभग 40 करोड़ जनता (जो कि शहरों में रहती है) की चिंता करते हुए विभिन्न योजनाओं के माध्यम से उनके कल्याण के लिए विकासोन्मुखी और उत्कृष्ट कार्य किया है।

यशस्वी प्रधानमंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में देश में 2022 तक सभी को आवास उपलब्ध कराए जाने की घोषणा की गयी है। देश में जहां 100 स्मार्ट शहर बसाए जाएंगे वहीं 500 शहरों को शहरी रिजुबिनेशन के तहत जोड़ा गया है। यह अत्यन्त हर्ष का विषय है कि दुनिया के 14 शीर्ष देशों ने स्मार्ट सिटी बनाने में रुचि दिखायी है। वर्ष 2015 से 2020 तक 50 हजार करोड़ की लागत से अमृत मिशन शहरों में ढांचागत अवस्थापना उपलब्ध कराने में महत्वपूर्ण भूमिका निभाएगा। देश में 12 ऐतिहासिक पारम्परिक शहरों को उनकी विरासत के साथ विकसित करने के लिए हृदय नामक योजना चलायी गयी है जिसके लिए 500 करोड़ का प्रावधान किया गया है। दिल्ली के लिए दिल्ली विकास प्राधिकरण के तहत 25 हजार से ज्यादा आवास उपलब्ध कराये गये हैं। पूरे देश में गरीबों को आवास उपलब्ध कराये हैं। यह भी अत्यन्त संतोष की बात है कि दिल्ली में भीड़भाड़ को कम करने के लिए एक उच्चस्तरीय मंत्रियों का समूह गठित किया गया है।

हरिद्वार देवभूमि उत्तराखण्ड का द्वार होने के अतिरिक्त विश्व की आध्यात्म की राजधानी है। ऋषिकेश, हरिद्वार आस्था का केन्द्र होने के साथ विश्व के सबसे बड़े धार्मिक एवं अध्यात्मिक मेले कुंभ का आयोजन स्थल भी है। इसके साथ राजाजी राष्ट्रीय उद्यान के प्रवेश द्वार, आयुर्वेदिक दवाइयों का केन्द्र और समूचे उत्तराखण्ड के सामाजिक आर्थिक परिवर्तन की हृदयस्थली है। यहां पर प्रतिदिन लगभग 25 से 30 लाख श्रद्धालु देश विदेश से आते हैं। विभिन्न पर्वों पर करोड़ों लोग मोक्षदायिनी पतितपावनी गंगा में स्नान हेतु हरिद्वार आते हैं। चारधाम यात्रा के प्रवेश द्वार के रूप में लाखों लोग हरिद्वार से ही अपनी पुण्य यात्रा का शुभारम्भ करते हैं। गंगा आरती विश्व के लिए अद्भुत बने इस दिशा में एक विशेष कार्ययोजना बनाने की कृपा करें।

हरिद्वार क्षेत्र में परिवहन अवस्थापना की कमी के कारण घंटों जाम लगा रहता है। ऋषिकेश से हरिद्वार पहुंचने में जाम के कारण घंटों लग जाते हैं। पर्वों एवं कुंभ के दौरान तो स्थिति और भी बदतर हो जाती है जिस कारण पर्यटकों, स्थानीय लोगों को काफी असुविधा का सामना करना पड़ता है। ऐसी स्थिति में हरिद्वार-ऋषिकेश के मध्य मेट्रो/मोनोरेल चलाने से न केवल क्षेत्र में परिवहन व्यवस्था सुदृढ़ होगी बल्कि इसको विश्व मानचित्र पर उत्कृष्ट पर्यटन केन्द्र के रूप में स्थापित करने में सहायता मिलेगी। रूड़की, हरिद्वार को स्मार्ट सिटी के रूप में विकसित करने की कृपा करेंगे।

* Speech was laid on the Table

एक बार पुनः मैं माननीय मंत्री जी को उनकी महत्वाकांक्षी एवं विकासोन्मुखी योजनाओं के लिए हार्दिक बधाई देना चाहता हूँ तथा आशा प्रकट करता हूँ कि समृद्ध सर्वश्रेष्ठ भारत का सपना साकार होगा।

*श्री विद्युत वरन महतो (जमशेदपुर) : मैं वर्ष 2016-17 में आवास एवं शहरी विकास गरीबी उपशमन मंत्रालय के नियंत्रणाधीन अनुदानों की मांगों के चर्चा के पक्ष में बोलने हेतु खड़ा हुआ हूँ। इस बार के बजट में शहरों में रह रहे गरीबों के लिए भी प्रधानमंत्री आवास योजना की शुरुआत की गई है जिससे शहरों में रह रहे बी.पी.एल. गरीब परिवारों को भी आवास मुहैया कराया जा सके। मेरी सरकार प्रधानमंत्री आवास योजना को समयबद्ध तरीके से सभी के लिए और विशेषकर गरीबों की आवासीय जरूरतों का समाधान करने के लिए कृतसंकल्पित है तथा मैट्रो शहरों में निर्मित किए जाने वाले 30 वर्ग मीटर के फ्लैटों और अन्य शहरों में 60 वर्ग मीटर तक के फ्लैटों हेतु आवास निर्माण परियोजना शुरू करने वाले उपक्रमों के लाभों से 100 प्रतिशत कटौती की गयी है ताकि गरीबों को आवास मिल सके।

मैं माननीय मंत्री जी से मांग करता हूँ कि मेरे संसदीय क्षेत्र जमशेदपुर में (टाटा) एक औद्योगिक शहर है। जहाँ पर छोटे-बड़े कल-कारखाने, फैक्ट्री, कंपनी लगी हुई हैं, साथ ही साथ गाँवों से प्रतिदिन हज़ारों-हज़ार की संख्या में लोग अपनी रोजी-रोटी के लिए काम करने शहर में आते हैं एवं शहर के बीचों-बीच में टाटा स्टील कंपनी है, जिसके कारण शहर में बड़ी-बड़ी हज़ारों गाड़ियों का आना-जाना लगा रहता है। इससे औसतन प्रतिवर्ष 400 दुर्घटनाएँ होती हैं, जिसमें 300 लोगों की मौत हो जाती है तथा शहर की घनी आबादी होने के कारण आए दिन जगह-जगह पर जाम की समस्या बनी रहती है और पूरे टाटा शहर में एक भी फ्लाई ओवर का निर्माण नहीं होने से शहर की ट्रैफिक व्यवस्था पर बुरा प्रभाव पड़ रहा है। जिससे आम लोगों को कठिनाईयों का सामना करना पड़ता है। जबकि वहाँ के आम लोगों की यह मांग वर्षों पुरानी है। साथ ही साथ, झारखण्ड की राजधानी राँची में बढ़ती ट्रैफिक समस्या को देखते हुए राँची में मैट्रो परियोजना को चालू किया जाए, क्योंकि राज्य की राजधानी होने के कारण घंटों जाम की समस्या बनी रहती है।

***श्री जगदम्बिका पाल (डुमरियागंज):** मैं वर्ष 2016-17 के आवास एवं शहरी गरीबी उन्मूलन के अनुदानों की मांगों का समर्थन करता हूँ। आज भारत में जिस तरह से प्रगति के मानदण्डों की उचाइयों को छू रहा है तथा शहरों में प्रधानमंत्री आवास योजना के प्रारंभ होने से नियोजित विकास को एक निश्चित दिशा मिलेगी। क्योंकि आज शहरों में रहने वाले गरीब एवं मजदूरों के सामने सबसे बड़ी समस्या आवास की है। मौजूदा समय में शहरों में गरीब खुले आसमान के नीचे रहने के लिए बाध्य है। इस समय भयंकर गर्मी में जब आसमान में पारा 45 डिग्री सेल्सियस पहुंच गया है फिर भी सर पर छत न होने के कारण लोगों को खुले आसमान में रहने के लिए मजबूर होना पड़ रहा है। इसी तरह बरसात अथवा जाड़ा सभी मौसम में गरीबों के पास अभी तक कोई आसरा नहीं था। इसी समस्या के समाधान के लिए प्रधानमंत्री श्री मोदी जी ने प्रधानमंत्री शहरी आवास योजना प्रारंभ करने का निर्णय लिया है। आजादी के 68 वर्षों के बावजूद शहरों में लोगों के पास सुविधायुक्त आवास नहीं है। आज भी देश में करोड़ों लोग बिना आवास के शहरों में रहते हैं। हमारी सरकार का वाक्या है कि दुनिया के प्रतिस्पर्द्धा में भारत को आने वाले समय में तीव्रतर गति से शहरों को नियोजित करके लोगों को आवास उपलब्ध कराने का निश्चय किया है। प्रधानमंत्री श्री मोदी जी ने निश्चय किया है कि शहरों में हमारी सरकार गरीबों को जो आवास देगी, वह आवास पानी, बिजली एवं टायलेट से युक्त होगा। जिससे गरीबों को उनके आवास में सभी सुविधायें सुलभ हो। जिससे गरीब भी बेहतर जिन्दगी जी सके। हमारी सरकार के समक्ष देश के 18 मिलियन लोग जिनके पास शहरों में मकान नहीं है। उन्हें आवास दिलाने का लक्ष्य निर्धारित किया है। करीब 65 मिलियन लोग शहरों के मलिन बस्तियों में रहते हैं। मिलिन बस्तियों में आज भी शहरों में बिना शौचालय एवं पानी बिजली के नारकीय जिन्दगी जीने के लिए मजबूर हैं।

हमारी सरकार ने संकल्प किया है कि जब देश आजादी के 75वें साल मना रही होगी उस समय 2022 तक देश के शहरों में रहने वाले सभी गरीबों को सुविधायुक्त आवास उपलब्ध करायेंगे। विगत 25 जून को प्रधान मंत्री जी ने प्रधानमंत्री शहरी आवास योजना को शुरू किया था। जिसके अंतर्गत देश के आर्थिक रूप से गरीब लोगों को 2 करोड़ आवास उपलब्ध कराने का लक्ष्य रखा गया है और इस दिशा में हमने कार्य भी प्रारंभ कर दिया है। विगत दिनों शहरों में जेएनएनयूआरएम के माध्यम से आवास का प्रयास किया जा रहा है, लेकिन उसमें काफी कमियां हैं। इसलिए सन 2022 तक शहरों के मलिन बस्तियों में रहने वाले गरीबों को 2 करोड़ आवास उपलब्ध करायेंगे।

हमारी सरकार ने इस तरह के बनने वाले घरों को एक लाख से 2 लाख 30 हजार रुपये तक निर्माण पर खर्च करने का निश्चय किया है। हमारी सरकार ने 18 नवंबर को प्रधानमंत्री आवास योजना के अंतर्गत 6,83,724 आवास के निर्माण की स्वीकृति दी है। ये संख्या पिछली सरकारों के दस वर्षों में

* Speech was laid on the Table

स्वीकृत के आधे के बराबर है। इन आवासों के निर्माण में हमारी केन्द्र सरकार ने 10,050 करोड़ रुपये की स्वीकृत की है। आज हम वर्ष 2016-17 के एचयूपीए के अनुदान पर भी चर्चा कर रहे हैं। हमारी सरकार ने इस तरह के आवास के लिए काफी रियायतें देने का निर्णय भी लिया है। जो 60 वर्ग मीटर तक क्षेत्रफल के निर्माण करेंगे उन्हें सर्विस टैक्स से छूट मिलेगी। इसी तरह से जून 2016 से मार्च 2018 तक 30 वर्ग मीटर एरिया में 3 वर्षों के अंदर निर्माण करने वाले को 100 प्रतिशत लाभ में छूट मिलेगी। हमारी सरकार ने ये भी निश्चय किया है कि शहरों में गरीबों को जो आवास दिया जायेगा वह परिवार के महिला के नाम होगा। हमारी सरकार ने शहरी क्षेत्रों में रहने वाले गरीबों की मदद के लिए दीनदयाल अन्त्योदय योजना एनयूएलएम (डे-एनयूएलएम) प्रारंभ किया है। जो देश के 789 शहरों तथा 4041 उपनगरों के 25% शहरी आवासीय क्षेत्र को आच्छादित किया जायेगा। पिछले दो वर्षों में शहरी गरीबी उपशमन मंत्रालय के अधीन हमने गरीबों को स्वावलंबी बनाने की योजना प्रारंभ की है। पिछले दो वर्षों में शहर के गरीब लोगों को हमारी सरकार ने कौशल विकास के अंतर्गत 4,00,541 लोगों को प्रशिक्षित करने का कार्य किया है। इसी तरह 1,00,431 सेल्फ-हेल्प ग्रुप भी बनाने का काम हमारी सरकार ने किया है जिसमें 89,752 ग्रुप को ऋण देने का काम भी बैंकों ने किया जिससे वे लोग स्वावलंबी हो सके तथा गरीबी से उपर उठ सकें। इसी-तरह से हमारी सरकार ने 770 सेक्टर (डे-एनयूएलएम) का निर्माण कराया जिससे लोगों को रैन बसेरा की सुविधा मिल सके। इस मद में हमारी सरकार ने राज्यों को 725 करोड़ स्वीकृत करके जारी किया। केन्द्र में हमारी सरकार बनने के बाद प्रधानमंत्री जी ने शहरों में रहने वाले गरीबों के लिए समयबद्ध आवास उपलब्ध कराने का प्राथमिकता के आधार पर निर्णय लिया है और उस दिशा में सरकार तेजी से अग्रसर होकर के सन 2022 तक 2 करोड़ सुविधायुक्त आवास उपलब्ध कराने का लक्ष्य पूरा करेगी। इसी तरह शहरों में गरीबों को उपर उठाने के लिए कौशल विकास योजना के तहत व्यापक रूप से प्रशिक्षित करने का अभियान चलाया जा रहा है।

इसी के साथ मैं माननीय शहरी विकास एवं आवास मंत्री जी द्वारा प्रस्तुत वर्ष 2016-17 के लिए प्रस्तुत बजट का पुरजोर समर्थन करता हूँ।

*श्री अश्विनी कुमार चौबे (बक्सर) : सर्वप्रथम माननीय प्रधानमंत्री श्री नरेन्द्र मोदी के कुशल नेतृत्व में शहरी गरीबी उपशमन मंत्री श्री वैकेया नायडू के अथक प्रयासों तथा शहरी गरीबी उन्मूलन की दिशा में हो रहे अनूठे प्रयासों के लिए उनकी सराहना करते हुए उन्हें धन्यवाद देता हूँ।

माननीय प्रधानमंत्री श्री नरेन्द्र मोदी की घोषणा के अनुरूप प्रमुख रूप से 2022 तक सभी शहरी गरीबों को सिर ढकने के लिए छत देने तथा गरीबी उन्मूलन की दिशा में मंत्रालय/सरकार के सफल प्रयास सराहनीय हैं।

आवास और शहरी गरीबी उपशमन मंत्रालय निम्नलिखित दो प्रमुख क्षेत्रों से संबंधित कार्य करता है (1). शहरी रोज़गार और गरीबी उपशमन, और (2) आवास और मानव बसाव। मंत्रालय को आवंटित कार्य इस प्रकार हैं-

- I. आवास नीति और कार्यक्रम तैयार करना, ग्रामीण आवास को छोड़कर जोकि ग्रामीण विकास मंत्रालय के सुपर्द है, योजनागत स्कीमों के कार्यान्वयन की समीक्षा, आवास, निर्माण, सामग्री और निर्माण तकनीकी संबंधी आंकड़ों का संग्रह और प्रसारण, भवन सामग्री एवं तकनीकी, भवन निर्माण लागत घटाने के लिए सामान्य उपाय तथा राष्ट्रीय आवास नीति हेतु केन्द्रीय उत्तरदायित्व।
- II. मानव बस्तियां जिसमें यूनाइटेड नेशन्स कमीशन फॉर ह्युमन सेटलमेंट (यू.एन.सी.एच.एस.) और आवास एवं मानव बसाव के क्षेत्र में अंतर्राष्ट्रीय सहयोग और तकनीकी सहायता शामिल है।
- III. स्लम सफाई स्कीमें तथा झुग्गी-झोपड़ी हटाने की स्कीमों सहित शहरी विकास। इस क्षेत्र में अंतर्राष्ट्रीय सहयोग और तकनीकी सहायता।
- IV. शहरी रोज़गार और शहरी गरीबी उपशमन के विशिष्ट कार्यक्रमों का कार्यान्वयन तथा समय-समय पर बनाए गए अन्य कार्यक्रमों का कार्यान्वयन।
- V. शहरी आधार ढांचे से भिन्न हाऊसिंग एंड अर्बन डेवपलमेंट कॉरपोरेशन लिमिटेड (हुडको) से संबंधित सभी मामले।

मंत्रालय समुचित नीतियाँ तैयार करके, विशिष्ट आवास योजना कार्यक्रमों के कार्यान्वयन और शहरी क्षेत्रों में रोज़गार सृजन तथा संगत कार्यक्रमों और स्कीमों को चलाने के लिए स्वायत्त निकायों को सहायता देकर उपर्युक्त आवंटित कार्यों का संचालन करता है। यह मंत्रालय एक सरकारी क्षेत्र के उपक्रम

* Speech was laid on the Table

हाऊसिंग एंड अर्बन डेवलपमेंट (हुडको) के कार्य का भी पर्यवेक्षण/अनुवीक्षण करता है। इस मंत्रालय का राष्ट्रीय भवन निर्माण संगठन (एन.बी.ओ.) नामक एक संबद्ध कार्यालय भी है।

आवास और शहरी गरीबी उपशमन मंत्रालय निम्नलिखित केन्द्र प्रायोजित तथा केन्द्रीय स्कीमों को सहायता प्रदान करता है:-

(क) केन्द्र प्रायोजित योजनाएं-

- I. राष्ट्रीय शहरी आजीविका मिशन (एन.यू.एल.एम.);
- II. 2022 तक सभी के लिए आवास;
- III. जवाहर लाल नेहरू राष्ट्रीय शहरी नवीकरण मिशन (जे.एन.एन.यू.आर.एम.) (बी.एस.यू.पी. और आई.एच.एस.डी.पी. सहित);

(ख) केन्द्रीय क्षेत्र की योजनाएं-

- I. एच.आर. एवं मूल्यांकन के लिए शहरी सांख्यिकी (यू.एस.एच.ए.), राष्ट्रीय भवन निर्माण संगठन (एन.बी.ओ.);
- II. राजीव ऋण योजना (आर.आर.वाई.);
- III. भवन निर्माण सामग्री और प्रौद्योगिकी संवर्धन परिषद (बी.एम.टी.पी.सी.);
- IV. ऋण जोखिम गारंटी निधि न्यास (सी.आर.जी.एफ.टी.)।

आवास और शहरी गरीबी उपशमन मंत्रालय ने एक मिशन मोड में शहरी गरीबी के विषयों का समाधान करने के उद्देश्य से 12वीं पंचवर्षीय योजना में 24 सितंबर, 2013 से मौजूदा स्वर्ण जयंती शहरी रोज़गार योजना (एस.जे.एस.आर.वाई.) के स्थान पर “राष्ट्रीय शहरी आजीविका मिशन (एन.यू.एल.एम.)” आरंभ किया है। एन.यू.एल.एम. स्वयं-सहायता समूहों में शहरी गरीबों को संगठित करने, बाज़ार आधारित रोज़गार पैदा करने के लिए कौशल विकास के अवसर पैदा करने और क्रेडिट की आसान सुलभता सुनिश्चित करके स्व-रोज़गार उद्यमों की स्थापना करने में उनकी सहायता प्रदान करने पर केन्द्रित होगा। मिशन का उद्देश्य एक चरणबद्ध तरीके से शहरी बेघरों को अनिवार्य सेवाओं सहित आश्रय प्रदान करना है। इसके अलावा, मिशन शहरी पथ विक्रेताओं की आजीविका सम्बन्धी समस्याओं का समाधान भी करेगा।

एन.यू.एल.एम. का एक प्रमुख उद्देश्य आवास और शहरी गरीबी उपशमन मंत्रालय और शहरी गरीबी उपशमन की प्रभासी राज्य एजेंसियों की भूमिका को शहरी आजीविका संवर्द्धन और शहरी गरीबी उपशमन के क्षेत्रों में उच्च गुणवत्ता वाली तकनीकी सहायता मुहैया कराना है।

एन.यू.एल.एम. 10 विशेषज्ञों वाले अर्थात् राष्ट्रीय मिशन प्रबंधन यूनिट, बड़े/छोटे राज्यों/संघ राज्य क्षेत्रों में क्रमशः 6/4 विशेषज्ञ प्रति राज्य सहित राज्य मिशन प्रबंधन यूनिट (एस.एम.एम.यू.) और 3 लाख से कम/3-5 लाख/ 5 लाख से अधिक आबादी वाले सभी राष्ट्रीय शहरी आजीविका मिशन शहरों में 2/3/4 विशेषज्ञों सहित शहरी मिशन प्रबंधन इकाईयों (सी.एम.एम.यू.) की स्थापना करेगा। एन.यू.एल.एम., एस.एम.एम.यू. और सी.एम.एम.यू. स्तर पर पांच वर्ष की अवधि के लिए सहायता प्रदान करेगा। प्रत्येक शहरी मिशन प्रबंधन इकाई में प्रति 3,000 शहरी गरीब परिवारों के लिए एक सामुदायिक आयोजक होगा। एन.यू.एल.एम. के अंतर्गत राष्ट्रीय, राज्य और शहरी स्तरों पर मिशन प्रबंधन यूनिटों (एम.एम.यू.) के अधिकारियों/विशेषज्ञों के प्रशिक्षण के लिए 7,500 रूपए की धनराशि प्रति प्रशिक्षु उपलब्ध कराई जाएगी।

एन.यू.एल.एम. के अंतर्गत कौशल उन्नयन प्रशिक्षण के माध्यम से नियुक्ति और तैनाती (ई.एस.टी.एंड पी.) घटक का उद्देश्य अप्रशिक्षित शहरी गरीबों को कौशल प्रदान करने के साथ-साथ उनके मौजूदा कौशल का उन्नयन करना है। इस कार्यक्रम में शहरी गरीबों को कौशल प्रशिक्षण प्रदान किया जाएगा ताकि वे स्व-रोज़गार उद्यम स्थापित कर सकें अथवा वेतनयुक्त रोज़गार प्राप्त कर सकें। इस कार्यक्रम का आशय बाज़ार द्वारा यथापेक्षित कौशल प्रशिक्षण कार्यक्रम प्रदान करके स्थानीय कौशल की मांग और पूर्ति के अंतराल को पाटना है। इसमें प्रशिक्षण संस्थान द्वारा प्रशिक्षण, प्रशिक्षुओं के संघटन, चयन, परामर्श, प्रशिक्षण सामग्री, प्रशिक्षक के शुल्क, प्रमाणन, टूलकिट, अन्य विविध खर्च और साथ ही सूक्ष्म उद्यम विकास/तैनाती संबंधी खर्च शामिल होंगे। प्रति लाभार्थी, अधिकतम लागत 15,000 रूपए से अधिक नहीं होगी (पूर्वोत्तर राज्यों और विशेष श्रेणी के राज्यों नामतः अरुणाचल प्रदेश, असम, मणिपुर, मेघालय, मिजोरम, नागालैंड, सिक्किम, त्रिपुरा, जम्मू और कश्मीर, हिमाचल प्रदेश और उत्तराखंड के लिए 18,000 रूपए से अधिक नहीं होगी)।

स्व-रोज़गार कार्यक्रम (एस.ई.पी.) लाभप्रद स्वयं रोज़गार उद्यमों/सूक्ष्म उद्यमों की स्थापना करने के लिए शहरी गरीबों के विशिष्ट/समूहों को वित्तीय सहायता प्रदान करने पर ध्यान संकेंद्रित करेगा।

शहरी पथ विक्रेताओं को सहायता का उद्देश्य महिलाओं, अनुसूचित जाति/अनुसूचित जनजाति और अल्पसंख्यकों जैसे उपेक्षित वर्गों के लिए सामाजिक सुरक्षा के विकल्पों सहित पथ विक्रेताओं को कौशल प्रशिक्षण प्रदान करना, सूक्ष्म उद्यम विकास, क्रेडिट सक्षमता बढ़ाना और विक्रेता शहरी आयोजना अनुकूल बनाना है। एन.एल.यू.एम. के कुल बजट की 5 प्रतिशत राशि इस घटक पर खर्च की जाएगी।

शहरी बेघरों के लिए आश्रय की योजना (एस.यू.एच.) का उद्देश्य शहरी बेघरों के लिए स्थायी आश्रय और सभी अन्य आवश्यक सुविधाएं प्रदान करना है। नवाचार और विशेष परियोजनाओं (आई. एण्ड एस.पी.) में नवप्रवर्तन परियोजनाओं के रूप में नवीन पहलों को बढ़ावा देने पर जोर होगा।

एक व्यापक और मजबूत सूचना प्रौद्योगिकी युक्त कार्यान्वयन, मॉनिटरिंग और मूल्यांकन प्रणाली स्थापित की जाएगी, जिससे मिशन के ऑनलाईन कार्यान्वयन को लाभार्थियों के स्तर तक पता कर सकेंगे। मॉनिटरिंग कार्यकलापों में तृतीय पक्ष मूल्यांकन, प्रभाव मूल्यांकन अध्ययन और सामाजिक लेखा परीक्षा आदि को भी शामिल किया जाएगा।

वर्ष 2022 तक सभी (शहरी) के लिए आवास के संबंध में आर्थिक कार्य सम्बन्धी मंत्रिमण्डल समिति ने, वर्ष 2013-2022 के दौरान मिशन मोड में एक केंद्र प्रायोजित स्कीम (सी.एस.एस.) सरदार पटेल शहरी आवास स्कीम के रूप में पूर्ववर्ती राजीव आवास योजना (आर.आर.वाई.) का कार्यान्वयन जारी रखने के लिए अनुमोदन किया है। मिशन का लक्ष्य वर्ष 2022 तक प्रत्येक परिवार को पक्का मकान मुहैया कराना है। मिशन में स्लम वासियों, बेघर निराश्रित और प्रवासियों जैसे शहरी गरीबों की भिन्न श्रेणी की समस्या का समाधान करने की उचित कार्यनीति तैयार की जाएगी। मिशन में सभी शहरों और कस्बों को शामिल किया जाएगा। तथापि, राज्यों द्वारा संसाधन जुटाने की अपनी क्षमताओं के अनुसार प्राथमिकता दी जाएगी।

सरकार ने शहरी गरीबों के लिए बुनियादी सेवाओं (बी.एस.यू.पी.) संबंधी उप मिशन के अंतर्गत 65 चुनिंदा शहरों और एकीकृत आवास और स्लम विकास कार्यक्रम (आई.एच.एस.डी.पी.) के अंतर्गत अन्य शहरों और कस्बों में शहरी गरीबों/ स्लम निवासियों को आवास और बुनियादी सुविधाएं प्रदान करने में राज्य सरकारों को सहायता प्रदान करने के लिए 3 दिसंबर, 2005 को जवाहर लाल नेहरू राष्ट्रीय शहरी नवीकरण मिशन (जे.एन.एन.यू.आर.एम.) आरंभ किया। मिशन की अवधि 2005-06 से आरंभ होकर 7 वर्षों तक थी। जे.एन.एन.यू.आर.एम. को मार्च, 2012 तक स्वीकृत की गई परियोजनाओं को पूरा करने के लिए मार्च, 2015 तक बढ़ा दिया गया है।

भारत सरकार द्वारा अन्य बातों के साथ-साथ इन लक्ष्यों के साथ तत्कालीन निर्माण कार्य एवं आवास मंत्रालय के नियंत्रणाधीन, राष्ट्रीय भवन निर्माण संगठन (एन.बी.ओ.) की स्थापना वर्ष 1954 में एक सम्बद्ध कार्यालय के रूप में की गई थी। एक संशोधित शासनादेश अर्थात् आवास से जुड़े आंकड़ों के संकलन के अलावा, आवास के सामाजिक-आर्थिक पहलुओं का अध्ययन और सर्वेक्षण के द्वारा अगस्त, 1992 में एन.बी.ओ. की पुनःस्थापना की गई थी। अब एन.बी.ओ. आवास और शहरी गरीबी उपशमन (एच.यू.पी.ए.) मंत्रालय के अंतर्गत एक सम्बद्ध कार्यालय के रूप में कार्य करता है। भारतीय आर्थिक सेवा के निदेशक/उप-सचिव, संगठन के मुखिया के रूप में कार्य करेंगे और वे विभागाध्यक्ष की सभी सांविधिक और वित्तीय शक्तियों का प्रयोग करेंगे।

वर्ष 1990 में सोसायटी के रूप में पंजीकृत भवन निर्माण सामग्री और प्रौद्योगिकी संवर्द्धन परिषद (बी.एम.टी.पी.सी.) शहरी गरीबी उपशमन मंत्रालय, भारत सरकार द्वारा पूर्णतया समर्थित एक संगठन है जिसका उद्देश्य आपदा रोधी निर्माण कार्य-रीतियों सहित प्रयोगशाला के विकास और लागत प्रभाव के व्यापक स्तर पर फील्ड अनुप्रयोग, सतत भवन निर्माण सामग्री और आवास प्रौद्योगिकियों के बीच अंतर को कम करना है।

इस मंत्रालय द्वारा (स्वास्थ्य एवं परिवार कल्याण मंत्रालय द्वारा तैयार) जापानी बुखार (जे.ई.) और गंभीर एन्सेफलाइटिस सिंड्रोम (ए.ई.एस.) पर रोकथाम और नियंत्रण के लिए विविधतापूर्ण कार्यनीति के अंतर्गत इस मंत्रालय द्वारा पांच राज्यों 43 जिलों में जापानी बुखार (जे.ई.) और गंभीर एन्सेफलाइटिस सिंड्रोम (ए.ई.एस.) प्रभावित 66 नगर पालिकाओं में पेयजल आपूर्ति हेतु एक मात्र अलग स्कीम अनुमोदित की गई है।

एक आम सभा सी.जी.ई.डब्ल्यू.एच.ओ. का प्रबंधन करती है, और शासी परिषद सचिव, आवास और शहरी गरीबी उपशमन मंत्रालय के अध्यक्ष के रूप में शासन करती है। हु.पा. मंत्रालय में सी.जी.ई.डब्ल्यू.एच.ओ. की कार्यकारी समिति जिसका अध्यक्ष संयुक्त सचिव (आवास) संगठन के दैनिक मामलों को देखती है। मुख्य कार्यपालक अधिकारी (सी.ई.ओ.) इस संगठन का अध्यक्ष होता है जिसकी नियुक्ति, मंत्रिमंडल की नियुक्ति समिति के अनुमोदन से की जाती है। मुख्य कार्यपालक अधिकारी (सी.ई.ओ.) सभी परियोजनाओं के संगठन आयोजन और निष्पादन के मामलों के दिन-प्रतिदिन के प्रबंधन हेतु उत्तरदायी होता है। हु.पा. मंत्रालय ने आरंभ में आधार पूंजी के रूप में 19 करोड़ रूपए प्रदान किए। हु.पा. मंत्रालय 10 लाख रूपए की वार्षिक सहायता प्रदान करेगा।

भारत सरकार ने 1000 करोड़ रूपए की प्रारंभिक कॉरपस राशि से ऋण जोखिम गारंटी निधि (सी.आर.जी.एफ.) न्यास की स्थापना करने का अनुमोदन कर दिया है। इस योजना में आर्थिक दृष्टि से कमजोर वर्गों /निम्न आय वर्गों को बिना किसी तृतीय पक्ष की गारंटी के अथवा किसी प्रतिभूमि को गिरवी रखे बिना दिए गए 8 लाख रूपए तक के ऋण के लिए ऋणदाता अभिकरण को गारंटी देने का प्रस्ताव किया गया है। राष्ट्रीय आवास बैंक, सी.आर.जी.एफ. ट्रस्ट के संचालन के लिए अभिज्ञात एजेंसी है।

पर्यावास गतिविधियों को निर्देशित करने के लिए संयुक्त राष्ट्र आम सभा के एक प्रस्ताव द्वारा स्थापित संयुक्त राष्ट्र मानव बसाव केन्द्र एक अंतः सरकारी निकाय है। भारत शुरुआत से ही इस संगठन का सदस्य है। भारत द्वारा भारतीय मुद्रा में देय एक लाख अमेरिकी डॉलरों का वार्षिक अनुदान 1996 से दिया जा रहा है। किंतु वर्ष 2002-03 से अंशदान को घटाकर 80,000 अमेरिकी डॉलर कर दिया गया है। जो इस वित्तीय वर्ष से जारी है। स्कीम को अब अंतर्राष्ट्रीय सहयोग-संयुक्त राष्ट्र मानव बसाव कार्यक्रम को योगदान (यू.एन.-एच.ए.बी.आई.टी.ए.टी.) के नाम से जाना जाता है।

भारतीय राष्ट्रीय सहकारी आवास संघ (एन.सी.एच.एफ.) का वर्ष 1969 में गठन किया गया जो राज्य स्तरीय शीर्ष सहकारी आवास संघों (ए.सी.एच.एफ.) के राष्ट्रीय स्तर का सहकारी संघ है। यह बहु राज्य सहकारी समिति अधिनियम, 2002 के तहत पंजीकृत है और इसके प्रावधानों द्वारा नियंत्रित है। यह एक गैर लाभकारी स्व-सहाय सहकारी समिति है और प्रबंधन में निर्वाचित बोर्ड निर्देशक शामिल है।

हिन्दुस्तान प्रीफैब की स्थापना 1948 में हुई। हिन्दुस्तान प्रीफैब अनुसूची 'ग' का केन्द्र सरकार का एवं सार्वजनिक क्षेत्र का प्रतिष्ठान है। इस पर आवास एवं शहरी गरीबी उपशमन मंत्रालय का प्रशासनिक नियंत्रण है। यह वर्तमान में पारंपरिक और प्रीफैब प्रौद्योगिकी के प्रयोग द्वारा परियोजना प्रबंधन परामर्श पर टर्न का आधार अर्थात् संकल्पना से पूर्णता तक सिविल निर्माण परियोजनाओं के निष्पादन का कार्य कर रहा है।

*श्री पी.पी.चौधरी (पाली) : आवास और शहरी गरीबी उपशमन मंत्रालय देश की प्रमुख समस्या आवास को गरीबी को दूर किया जाने जैसे महत्वपूर्ण विषयों पर कार्य कर महत्वपूर्ण भूमिका निभाता है । हमारी सरकार ने विशिष्ट गरीबी उपशमन कार्यक्रमों को कार्यान्वित करके देश में गरीबी को कम करने और लोगों के जीवन स्तर को सुधारने के लिए विभिन्न उपाय में तेजी से काम कर रही है । इसके लिए प्रधानमंत्री जन-धन योजना, राष्ट्रीय ग्रामीण आजीविका मिशन, राष्ट्रीय शहरी आजीविका मिशन, अटल नवीकरण एवं शहरी परिवर्तन मिशन, सबके लिए आवास आदि योजनाओं के संचालन पर पूरी मॉनिटरिंग के साथ कार्य किया जा रहा है ।

मैं बताना चाहूंगा कि राजस्थान सरकार द्वारा भामाशाह योजना के माध्यम से उक्त सभी कार्यक्रमों को अप्रत्यक्ष रूप से सहयोग प्रदान किया जा रहा है । विश्व बैंक के मुताबिक भारत में बड़े पैमाने पर गरीबी कम हुई है ।

मेरा माननीय मंत्री जी से अनुरोध है कि आवास के निर्माण में तकनीक का इस्तेमाल बढ़ने से तेजी से निर्माण कार्य हो रहा है, लेकिन अलॉटमेंट प्रणाली धीमी होने के कारण आवास आवंटित नहीं किये जा रहे हैं । कृपया इसमें तेजी लाने के प्रयास करें ।

मैं वर्ष 2016-17 के लिए आवास और शहरी गरीबी उपशमन मंत्रालय की मांगों का समर्थन करता हूँ ।

शहरी विकास मंत्री, आवास और शहरी गरीबी उपशमन मंत्री तथा संसदीय कार्य मंत्री (श्री एम. वैकैय्या नायडू) : माननीय अध्यक्ष जी, लगभग 18 सदस्यों ने हूपा मिनिस्ट्री के संदर्भ में अपने सुझाव दिये हैं और कुछ सदस्यों ने आलोचना भी की है। लोकतंत्र में विपक्ष में बैठने वाले सदस्यों द्वारा आलोचना किया जाना स्वभाविक है।

श्री एस.पी. मुद्दाहनुमे गौड़ा, श्री सुरेश अंगडी, श्रीमती संघमित्रा मुमताज़, श्री बैजयंत पांडा, डॉ. श्रीकांत शिन्दे, श्री मुथमसेटी श्रीनिवास राव, श्री राजेन्द्र अग्रवाल, श्री ए.पी. जितेन्द्र रेड्डी, श्री शंकर प्रसाद दत्ता, श्री मिथुन रेड्डी, श्री उदय प्रताप सिंह, श्री जयप्रकाश नारायण, श्री दुष्यंत चौटाला, श्री बशीर जी, श्री कौशलेन्द्र कुमार, सुश्री सुष्मिता देव, श्री रमेश बिधुडी और श्री सी.आर. चौधरी ने इस विषय के ऊपर अपने विचार इस सदन में रखे हैं।

मैं एक बात बताना चाहता हूँ कि when there is a change of Government, naturally the new Government takes stock of the situation besides its priorities and also announces its programmes. So, in that transitory period, some time naturally is consumed and once the programmes are announced and schemes are approved, the implementation starts. Hence, the point that some of our Members were making was that last year the expenditure was not up to the mark. This was the remark made by many people. But I would only like to tell my friends from the other side, who were saying that the actual expenditure has come down, is not correct. It is because if you look at 2010 to 2014, the average expenditure per year was Rs. 945.99 crore, but if you look at these two years -- some people are saying that already three years are over. I remember that we have not even completed two years also if my memory is correct -- Rs. 2,235.65 crore is the average expenditure. I am not happy with this expenditure. I am not satisfied also because we need money. I do agree with the hon. Members that it is a huge task that we have set for ourselves. Housing for All by 2022 is not an easy thing. It requires a huge amount. I am also thankful to some of the Members that they made a request to the Finance Minister also. I myself am pursuing the Finance Minister to make more allocation for the housing sector. But the fact of the matter is that the State has to send the proposal. Earlier, the Centre used to sanction the schemes. Now,

the Prime Minister has directed all of us to give flexibility to the States. Let them identify the beneficiaries; let them identify the place; let them send the proposals; you see whether those proposals are within the system or not and then you sanction it automatically. What I am doing is this. There is a Committee which is under the Chairmanship of the Chief Secretary and my Secretary here at the national level where the representative of the State Government is also there. The task of the Committee is to find out whether these proposals are in order or not; whether land is available or not; whether beneficiaries have been identified or not; and then we are approving it. I have not made a single change in any of the proposals made by any State. Let me make this very clear.

Unfortunately, some friends also started saying that because I am from so and so State, so I have given more houses to that State and all. Let me put the record once again straight. Whoever has done some home work; whoever has prepared; whoever has sent proposals, we have given approval to them. If Andhra Pradesh has sent proposals in advance and if Telangana followed it and other States also followed it, then you cannot blame the Minister. Some States, for their own reason, have not even signed the Memorandum of Agreement. They have to identify the cities which have to be covered. They have to identify the land. As Kumari Sushmita ji was saying that it is not an easy task. I must put it on record that if some States are lagging behind, I myself have spoken to the Chief Ministers of those States. I wrote letters also to them reminding them to expedite it and all. Some of our friends were saying that I am changing frequently the size of the cities and all. Now, it has been decided that this will be covered in all the notified towns across the country. All the notified towns would be covered. Secondly, States have to do their home work. My friend from Karnataka was very uncharitable. I do not want to be uncharitable by blaming the Chief Minister or the Government of the State saying that they have not sent it. My point is this. Why I am mentioning that also is because a wrong message should not go. Secondly, the Prime Minister has declared Housing for All by 2022. As I told you, it is a noble

task but at the same time, it is a challenging task to us. Added to that, urbanisation is taking place rapidly. Education, employment, entertainment, academic activities, enhanced medical facilities are all in urban areas. I am not going into the larger issue of as to how to end this urban-rural divide; how to take up rural areas and all. This is dealt with by a separate Ministry. We, in the Cabinet, are trying to address that issue also. A decent house with assured basic amenities like water, power supply, toilet and necessary infrastructure is essential for a decent living. It is, in fact, a Fundamental Right. Having said so, I can only sanction money. The execution has to be done by the State Governments and the related agencies. This has to be understood by all. The land has to be provided by the State Government. That is why, we came with the Land Acquisition Act. But, unfortunately, that did not find favour with some of our friends from the other side. It is hanging in balance. Without land, you cannot construct a house. You can go vertical. In some case, even to go for that vertical also, you need land at the basic point. That is one problem.

Some of the Members also made this important point saying that without creating infrastructure, without creating connectivity, if you construct houses, people would naturally not go and occupy those houses. If you construct houses away from the city without transport, without drinking water, without school, without sanitation, people will not go. That is why, as rightly said by some of the Members, under the JNNURM, in Gujarat there were 19,000 houses; in Maharashtra 54,000 thousands and in Odisha the number is small. Altogether, in JNNURM, the houses that were constructed were 10,10,000; houses occupied are 8,14,000 and the houses unoccupied as on today are 2,26,996. That means, practically, 22 per cent of the houses which are constructed with public money are unoccupied. The reason is the lack of infrastructure and lack of proper planning. So, keeping that in mind, having learnt lessons of the JNNURM, we have advised the States to please take care of all these aspects before proposing a scheme. That is one of the reasons for the States taking some time also. They need to identify

the land, they need to plan the infrastructure also, provide those facilities also and then only the housing scheme will be sanctioned.

Secondly with regard to the proposals, Bihar has sent proposals for 30,126 houses. We have accepted those proposals as it is. Chhattisgarh sent 12,670, we have accepted as it is. Gujarat sent 66,983, we have accepted as it is. Jharkhand sent 20,293, we have accepted as it is. Himachal Pradesh sent 1,000 and odd, we have accepted as it is. Karnataka sent 16,522, we have accepted it as it is. Money also is released in proportion. If the other States got more houses, naturally more money will be released. It is based on instalment. We release the first instalment, once that is spent, the second instalment also is automatically released.

Maharashtra sent only 8,924 proposals. I have taken up the matter with the Maharashtra Chief Minister. The availability of land is also a major issue in that State. Then they started showing more and more interest and now proposals are coming. With regard to Mizoram, they have sent good proposals of 10,286 houses. We have approved whatever Mizoram has suggested. With regard to Odisha, 11,546 houses proposals have come and we have accepted all those proposals. With regard to the State of Rajasthan, 12,000 proposals have come and we have accepted all those proposals. Tamil Nadu has sent 34,000 worth of proposals and we have accepted them. Telangana has sent 18,481 proposals and we have accepted that as it is. Andhra Pradesh has sent proposals for 1,93,147 and as it is those proposals were accepted. So, there is no question of any discrimination.

I only urge upon the States on the floor of the House to please expedite, come forward. I cannot wait for a State saying that the State is going to come later and so I have to reserve something for them because I have to reach the target. Keeping that in mind, as and when whoever is ready, whoever is coming forward, we are doing it.

I can share with my Karnataka friends that Karnataka proposals came late, one day before the meeting. In spite of that because some of the hon. Members spoke to me, the Karnataka Assembly Speaker also spoke to me, I have instructed

my Secretary to sit extra time, consult the State if necessary, have clarifications and approve them in the same meeting. That was done. One has to be really fair in accepting the fact. With regard to West Bengal also, a good number of 74,880 houses were proposed and we have agreed.

I can assure all the Members that there is no question of showing any discrimination. Country is incomplete without all the States. That is the situation. With regard to JNNURM also I have spoken. With regard to the houses, total houses sanctioned in the last ten years of the earlier regime was 13,00,000, houses completed were 8,03,820. Within the short period of this NDA Government of not even two years, the total number of houses we have sanctioned is 7,03,186. This is a record. I am not totally satisfied. I would be happy if I can sanction more houses provided the proposals come. If the proposals have not come, I cannot think of a particular village or a particular town and decide the names of who all should be given the house at which place, Tumkur or Anantapur. It is the duty of the State Government. Once they send it, we will do it.

Construction completed as of now, as per the information including the earlier RAY houses which were pending also, is 2,28,321, in these 18 or 19 months. So, please try to understand and appreciate the progress made. The money released so far is Rs.3,492.76 lakh. So, the average houses sanctioned per year in the first two years is 3.15 lakh. This is the situation. I only request the hon. Members to appreciate the efforts that are being made by the Government. How are we different from the earlier Government? In terms of intent, in terms of intensity, in terms of investment, the Government is moving forward.

An expert group has estimated that the shortage will be around 18 million dwelling units. This shortfall is there because a lot of people are living in *kachcha* houses also. In urban area, poor people are living in slums. There is this problem also. We are motivating the people to move to a transit accommodation for the time being and construct multi-storeyed building there. About multi-storeyed buildings also, one hon. Member rightly pointed out that if we construct a six or

seven-storeyed building without a lift, people cannot climb to that level. So, these things also have been taken care of.

Our ultimate idea is that by the time of celebration of 75 years of Independence that is by 2022, we would like to provide housing for all. Both the Urban Development Ministry and the Rural Development Ministry are working together. The Prime Minister is also taking personal interest. Pradhan Mantri Awas Yojana was launched on 25th June, 2015. We have not named it after any individual. We have named it after Pradhan Mantri, not Narendra Modi. It shows our intentions as Pradhan Mantri is the Head of the country. It is an institution. Pradhan Mantri is Pradhan Mantri and it is a central scheme.

As I told you, there were several shortcomings in earlier schemes. We learnt by experience also. Earlier, housing projects were sanctioned irrespective of availability of land. Project was sanctioned and subsequently land acquisition started. If land acquisition got stuck, the project also got stuck. Now, what we have suggested to the States is that they should identify the land, identify the beneficiaries and then send the proposal. We will approve it. The moment we approve it, they can start construction. That is the new system that has been put in place.

As I told you, it has been a challenge for all of us that 2.50 lakh houses which are built for the poor people are unoccupied and people are shelterless. These two things cannot go together. This is not the case in faraway places. Even in Delhi, there are more than 22,000 houses which are constructed and yet to be occupied. That is the situation. We have taken up the matter with the States and we are persuading them to provide at least infrastructure facilities to those areas because a huge amount of money has been invested. If you don't create infrastructure and if those buildings are lying vacant, people will take away windows and doors. It happens sometimes with regard to rural railway stations also. That being the case, we are sensitizing the States and also requesting them to be proactive with regard to these issues.

With regard to slum dwellers, initiative development is the method we have taken. They will be rehabilitated in the same place in an improved habitat atmosphere. Rupees one lakh for each slum house will be given to the States and the States have to put in some matching grant and they have to take loan also at an affordable rate of interest. Some people were raising question whether this is sufficient. I say it is not sufficient. But at the same time, we must also understand जितना आटा उतनी रोटी, हमारे पास जितना पैसा है, उसी हिसाब से हम लोग पैसा दे पायेंगे। Then, we have also given flexibility to the States for using such central assistance of slum development projects. We did not tie them to a particular place in the State. We are giving this much money and they can use it anywhere in the State.

We have also enhanced central assistance. Earlier, the central assistance was Rs 75,000. People were complaining about lack of adequate amount of money. They should remember that it was Rs 75,000 earlier and now it has been raised to Rs 1,50,000.

With regard to increase in the interest subsidy to an attractive 6.50 per cent, to my knowledge anywhere in the country for any scheme, 6.5 per cent interest rebate is given first time by Narendra Modi Government keeping in view the need to encourage housing sector.

With regard to registration of houses in PMAY in the name of female members, the houses that are constructed will be registered in the name of female members because female members will keep it for longer term. Male members sometimes tend to go somewhere in the evening. ... (*Interruptions*)

With regard to Rajiv Awas Yojana and Rajiv Rinn Yojana, as I told you, the amount committed by the Centre was less but the commitment from the Centre today is more. I am not trying to score political points. But if somebody points out, I have to put the record straight. That is why I am bringing it up here.

With regard to the performance during the last ten years, our target is to construct 1.8 crore by 2022; in a short span of five months, we have approved construction of 6,83,724 houses. It took nearly a year to revise the scheme,

modulate the new scheme, interact with States and also discuss with other agencies. I admit one year has gone into that. तेजी पकड़ रहे हैं और हम तेजी से आगे बढ़ रहे हैं। राज्य जितना जल्दी अपना प्रपोजल भेजेंगे, उतना जल्दी हम इस प्रपोजल को यहां से एक्सेप्ट कर के भेजेंगे।

स्टैंडिंग कमेटी ने भी कुछ ऑब्जरवेशन किए हैं। They were not happy with the amount of money that was allocated. I do agree. I am not happy but what can I do? The Finance Minister also has limited options. उनके पास कितना पैसा है, कितनी डिमांड है, सब विभागों के लिए पैसा देना है। Keeping that in mind, he has given priority to the housing sector. Compared to the earlier allocation, Rs. 5,400 crore have been allocated. I hope, our States would be able to spend the money and I would be able to demand more money from the Finance Minister. If I am not able to spend the money which is allocated to me but I go to the Finance Minister, he will ask me, 'You have not been able to spend the money which was given to you. How can I sanction you an additional amount of money?' There is always re-appropriation in the month of December. I would ask all the States to please try to expedite on the basis of whatever sanctions have been given.

I would like to share with the House the incentives that we have given. Housing cannot be done by the Central Government or the State Government alone; the private sector also has to get into this in a big way. Keeping that in mind, service tax exemption on affordable houses up to 60 square metre has been given. In a major concession to attract people to the housing sector, a hundred per cent deduction on profits for housing project approved from June 2016 to March 2018 has been allowed up to three years up to a limit of 30 square metres in major cities and up to 60 square metres in other cities. A tax deduction of Rs. 50,000 for first time buyers of houses costing less than Rs. 50 lakh with a loan component of less than Rs. 25 lakh is also allowed. Excise duty exemption on ready-mix concrete plants was also announced by the Finance Minister. That is also helping me. Enhancing house rent allowance exemption from Rs. 24,000 to Rs. 60,000 has

also encouraged people to invest in housing. A dividend distribution tax exemption of 17 per cent on incomes of real estate investment trusts is a major initiative taken by this Government. Minimum area and capital investment norms have been liberalized with a total exemption for affordable housing. This is another attraction because you need investment. If investment is not forthcoming, we have allowed foreign direct investment also.

I am happy to say that there is so much encouragement. So, I appeal to the private sector also to join the housing programme in a big way. There are lots of opportunities. Fortunately, the Reserve Bank of India also has reduced the general interest rates by 0.25 per cent over two or three times. Naturally, banks will also reduce the interest rates. With my interest subvention of 6.5 per cent, the loan will be much cheaper. Keeping that in mind, I hope the private sector will also enter this in a big way; and they are already showing interest.

With regard to the Real Estate (Regulation and Development) Bill, I am happy to share with the House that the Bill which the House had passed and the Rajya Sabha had approved has been notified on the 1st May. It is notified now. I can assure the House through you that after the Real Estate Bill was passed thousands of messages are coming through email, SMS and the social media saying, 'So and so has done like that. गुरुग्राम में ऐसा हुआ, नोएडा में ऐसा हुआ, अमुक इलाके में ऐसा हुआ, अमुक व्यक्ति ने ऐसा किया। अमुक क्रिकेटर उसका ब्रैंड अंबेसडर था, उनको एडवाइज़ कीजिए।' Some sort of awareness has been created. We can understand how people were taken for a ride earlier by fly-by-night operators. That is why the Real Estate Bill is really a big boon to the housing sector. It is not strangulation; it is only a regulation. I am happy to share with the House that a majority of the renowned builders across the country are very happy. They said that it would avoid fly-by-night operators who put out front-page multi-coloured advertisements but do not live up to the expectations and deceive the people. That situation can be avoided but it will take some time. My Department, under the Chairmanship of my Secretary, is working about the model rules. Once the model rules are finalised

within two months, they will be sent to all the States. States have also to finalise the rules and then they have to appoint the Regulatory Authority. Once the Regulatory Authority comes into operation, action can be taken against these erring defaulters. I would like to warn all those people, who are flouting rules, who are going back on the promises that strictest possible action will be taken against such people. They should not take the consumers for a ride. They should live up to the expectations and the promises they have made because it has become a big issue in different parts of the country. That is why I have to make a Statement in the House on the occasion of our discussion.

A Committee has been set up under the Chairmanship of the Secretary to draft rules. Two meetings have already been held. It is expected to be completed by July. Specific Sections of the Act have been notified in the Gazette of India on 27th April for commencement with effect from 1st May. Appropriate Governments have to notify rules by 31st October. Appropriate Governments mean State Governments and other Authorities also. The appropriate Government has to establish the Regulatory Authority and Appellate Tribunal by 30th April. So, I would urge upon all the State Governments to please expedite this process because hopes have been raised with the passage of the Bill. We must live up to the expectations of the people by making the needed arrangements for the regulators in different parts of the country. This is about the housing.

I assure the hon. Members, there is a concern expressed by many of the Members that Members of Parliament are not taken into confidence, we are working out a mechanism where the Member of Parliament of the area also should be taken into confidence. There are complaints saying that only one Party people are being selected and other Party people are being neglected. That is not the purpose of the Scheme. Fortunately, there are different governments in different States. They should all understand that we are working in a federal system. They have to identify the beneficiaries on the basis of merit. I hope the States will understand the spirit. We are working out with a system wherein the MPs also

will have some say with regard to identification and also with regard to monitoring of the scheme. This has already been discussed earlier.

Madam, with regard to Deendayal Antyodaya Yojana, National Urban Livelihood Mission (NULM), it is extended from 789 cities to all the towns across the country. Shri Baijayant Panda was telling that it was confined to only some cities earlier. Today, the Government has taken a decision whereby 441 statutory cities and towns are going to be covered under this Scheme.

With regard to operational flexibility also, we have given broad guidelines and we have left to the States for issuance of operational guidelines. In the last two years 4,05,014 urban poor were given skill training under the Scheme; 1,04,031 Self Help Groups were formed and 89,752 of them were extended loans also; 85,502 urban poor were assisted with subsidised loans to set up individual and group enterprises. Over 6 lakh street vendors were identified and 770 shelters were sanctioned under Deendayal Antyodaya Yojana and NULM.

Here, I would urge upon the States that the Street Vendors Act was passed during the earlier UPA regime. It is a very progressive piece of legislation but unfortunately in the Act it is said that the rules will be made by the States. So far its performance is not satisfactory. I do not want to name any State but I would request all the States, it is a very important matter. Earlier, a Public Interest Litigation was also filed in the hon. court and the court also made certain observations. I only hope that the States will take immediate steps. I have been writing to the States. This is the second letter I have written to the States reminding them about the need to make these rules at the earliest. About Rs.725 crore of fund sanctioned is currently available with the States in this regard for the homeless and shelters also.

Ease of construction, single window clearance is another important thing. I have taken an initiative and had a meeting with six of my colleagues around six or seven times; Defence Minister, Consumer Affairs Minister, Environment and Forest Minister, Urban Development Ministry, culture Minister, Civil Supplies

Minister, we all sat together to take steps for a single window approval mechanism for housing project. This was a grievance expressed by many of the people. I am very happy that all the Central Government agencies have agreed to create certain bench marks and also the Ministry of Civil Aviation has come out with their help. I would like to thank my colleague, Shri Ashok Gajapathi Raju and his team for having come forward to have colour coding maps so that every municipal corporation would be able to understand what is permitted. They need not come to Delhi. They need not come to Shri Ashok Gajapathi Raju or even Shri Prakash Javadekar which used to be a big problem earlier with regard to environment clearance.

Now up to a certain level, the city corporations are given powers. But they have been given guidelines which one has to follow. I am happy that these things have been done in a record time. Colour-coded zonal maps for Mumbai, Ahmedabad, Kolkata, Navi Mumbai, Guwahati, Hyderabad, Delhi, Amritsar, Lucknow, Chennai, Bengaluru, Jaipur and Nagpur have been completed. Nine more airports would be taken up by June. These are Kochi, Patna, Thiruvananthapuram, Aurangabad, Bhubaneswar, Ranchi, Puducherry, Surat and Vijayawada and by December 2016, all active airports will have colour-coded maps. This is the assurance given by the Minister.

With regard to Defence, 28 airports with civilian enclaves would also be given colour-coded zonal maps. They are also under preparation and they will be shortly notified. With regard to environmental safeguards for incorporation of by-laws, the Ministry of Environment has issued a notification with pre-defined objectives of monitorable environmental safeguards and conditions for buildings of different sizes. Heritage by-laws have also been prepared and shared with the Ministry of Urban Development. They have identified 281 monuments and where these are situated. We have an MoU with ISRO and mobile apps have also been developed through which the applicant could determine the geo-coordinates of his property and apply for on-line permission to repair, renovate and construct

buildings also. There is on line web portal development by the Ministry of Culture.

Madam, as I have no time, lastly I would only say that recently we have issued instructions for Delhi and had a workshop also. In Delhi, the applications for housing plans would be on-line only. By the end of the month, there is no need to go for person to person contact. As you know, person to person and hand to hand contact means that something happens in between. That is going to be avoided.

As regards Mumbai, I am having a meeting with the Chief Minister on 6th of this month where we are going to issue guidelines for Mumbai also. Once Delhi and Mumbai show a roadmap for others, I hope and urge upon all the Members of Parliament to impress upon their municipal bodies as also State Governments to see that permission is given within the stipulated period. The Chief Ministers of Telangana and Andhra Pradesh have assured in this regard. They have set up a time limit also. I hope that every State would set up a time limit of 30 days to 60 days maximum. Once an application is filed, permission would be deemed to have been given if it is not given. That is the system on which we are working.

Madam, there are a lot of other issues but I am sorry that because of paucity of time, I would not be able to touch them. I am thankful to the hon. Members for the suggestions which they have given. I have taken note of them. My officers are also sitting here. They have also taken note of it. Our endeavour is to live up to the expectations of the people. I seek the cooperation of the States and urban local bodies in this endeavour.

HON. SPEAKER: I shall now put cut motion No.1 moved by Shri Jai Prakash Narayan Yadav to the vote of the House.

The cut motion was put and negatived.

HON. SPEAKER: I shall now put cut motion No.6 moved by Shri Sankar Prasad Datta to the vote of the House.

The cut motion was put and negatived.

HON. SPEAKER: I shall now put cut motion Nos. 7 to 9 moved by Shri Baijayant Jay Panda to the vote of the House.

The cut motions were put and negatived.

HON. SPEAKER: I shall now put cut motion No.10 moved by Shri Kaushalendra Kumar to the vote of the House.

The cut motion was put and negatived.

18.00 hours

HON. SPEAKER: I shall now put cut motions No. 11 to 21 moved by Shri B. Vinod Kumar to the vote of the House.

The cut motions were put and negatived.

HON. SPEAKER: I shall now put the Demand for Grant relating to the Ministry of Housing and Urban Poverty Alleviation to the vote of the House.

The question is:

“That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 2017, in respect of the heads of Demands entered in the Second column thereof against Demand No. 50 relating to the Ministry of Housing and Urban Poverty Alleviation.”

The motion was adopted.

HON. SPEAKER: The time of the House is extended till the Business of the House is over.

18.02 hours

SUBMISSION OF OUTSTANDING DEMANDS TO VOTE OF THE HOUSE (GUILLOTINE)

HON. SPEAKER: Hon. Members, before I put Outstanding Demands for Grants (General), 2016-17 to the vote of the House, I have to inform that many hon.

Members have tabled Cut Motions to the Outstanding Demands. The lists of admitted cut motions have already been circulated to the Members. As there is no time for moving the Cut Motions, I am treating all the cut motions to the Outstanding Demands, which have been circulated, as moved.

CUT MOTIONS

HON. SPEAKER: I shall now put all the Cut Motions, which have been circulated and treated as moved, together to the vote of the House.

The cut motions were put and negatived.

HON. SPEAKER: I shall now put the Outstanding Demands for Grants relating to the Ministries/Departments to the vote of the House.

The question is:

“That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the fourth column of the Order Paper be granted to the President, out of the Consolidated Fund of India, to complete the sums necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 2017, in respect of the heads of Demands entered in the second column thereof, against:-

- (1) Demand Nos. 1 to 3 relating to Ministry of Agriculture;
- (2) Demand No. 4 relating to Department of Atomic Energy;
- (3) Demand No. 5 relating to Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH);
- (4) Demand No. 6 to 8 relating to Ministry of Chemicals and Fertilizers;
- (5) Demand No. 10 relating to Ministry of Coal;
- (6) Demand Nos. 11 and 12 relating to Ministry of Commerce and Industry;
- (7) Demand Nos. 13 to 15 relating to Ministry of Communications and Information Technology;
- (8) Demand Nos. 16 and 17 relating to Ministry of Consumer Affairs, Food and Public Distribution.
- (9) Demand No. 18 relating to Ministry of Corporate Affairs;
- (10) Demand No. 19 relating to Ministry of Culture;
- (11) Demand Nos. 20 to 23 relating to Ministry of Defence;
- (12) Demand No. 25 relating to the Ministry of Drinking Water and Sanitation;

- (13) Demand No. 26 relating to Ministry of Earth Sciences;
- (14) Demand No. 27 relating to Ministry of Environment, Forests and Climate Change;
- (15) Demand No. 28 relating to Ministry of External Affairs;
- (16) Demand Nos. 29, 30, 32 and 34 to 40 relating to Ministry of Finance;
- (17) Demand No. 41 relating to Ministry of Food Processing Industries;
- (18) Demand Nos. 42 and 43 relating to Ministry of Health and Family Welfare;
- (19) Demand Nos. 44 and 45 relating to Ministry of Heavy Industries and Public Enterprises;
- (20) Demand Nos. 46 to 49 and 90 to 94 relating to Ministry of Home Affairs;
- (21) Demand Nos. 51 and 52 relating to Ministry of Human Resource Development;
- (22) Demand No. 53 relating to Ministry of Information and Broadcasting;
- (23) Demand No. 54 relating to Ministry of Labour and Employment;
- (24) Demand Nos. 55 and 56 relating to Ministry of Law and Justice;
- (25) Demand No. 58 relating to Ministry of Micro, Small and Medium Enterprises;
- (26) Demand No. 59 relating to Ministry of Mines;
- (27) Demand No. 60 relating to Ministry of Minority Affairs;
- (28) Demand No. 61 relating to Ministry of New and Renewable Energy;
- (29) Demand No. 62 relating to Ministry of Panchayati Raj;
- (30) Demand No. 63 relating to Ministry of Parliamentary Affairs;
- (31) Demand No. 64 relating to Ministry of Personnel, Public Grievances and Pensions;
- (32) Demand No. 66 relating to Ministry of Petroleum and Natural Gas;
- (33) Demand No. 67 relating to Ministry of Planning;

- (34) Demand No. 68 relating to Ministry of Power;
- (35) Demand No. 70 relating to Lok Sabha;
- (36) Demand No. 71 relating to Rajya Sabha;
- (37) Demand No. 73 relating to Secretariat of Vice-President;
- (38) Demand No. 74 relating to Ministry of Road Transport and Highways;
- (39) Demand Nos. 75 and 76 relating to Ministry of Rural Development;
- (40) Demand Nos. 77 to 79 relating to Ministry of Science and Technology;
- (41) Demand No. 80 relating to Ministry of Shipping;
- (42) Demand No. 84 relating to Department of Space;
- (43) Demand No. 85 relating to Ministry of Statistics and Programme Implementation;
- (44) Demand No. 86 relating to Ministry of Steel;
- (45) Demand No. 87 relating to Ministry of Textiles;
- (46) Demand No. 89 relating to Ministry of Tribal Affairs;
- (47) Demand No. 95 relating to Ministry of Urban Development;
- (48) Demand No. 96 relating to Ministry of Water Resources, River Development and Ganga Rejuvenation;
- (49) Demand No. 97 relating to Ministry of Women and Child Development; and
- (50) Demand No. 98 relating to Ministry of Youth Affairs and Sports.”

**Demands for Grants -Budget (General) for 2016-17 to be submitted to
the vote of Lok Sabha**

The motion was adopted.

HON. SPEAKER: The Outstanding Demands for Grants relating to the Ministries/Departments are passed.

18.08 hours**APPROPRIATION (No.2) BILL, 2016***

HON. SPEAKER: We shall now take up item No. 39 – Appropriation (No. 2) Bill.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2016-17.

HON. SPEAKER: The question is:

“That a Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2016-17.”

The motion was adopted.

SHRI JAYANT SINHA: I introduce** the Bill.

HON. SPEAKER: We shall now take up item No. 40.

SHRI JAYANT SINHA: I beg to move:

“That the Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2016-17, be taken into consideration.”

HON. SPEAKER: The question is:

“That the Bill to authorize payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 2016-17, be taken into consideration.”

The motion was adopted.

HON. SPEAKER: The House shall now take up clause by clause consideration of the Bill.

* Published in the Gazette of India, Extraordinary, Part-II, Section 2, dated 03.05.2016

** Introduced with the recommendation of the President.

The question is:

“That clauses 2 to 4 stand part of the Bill.”

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

The Schedule was added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI JAYANT SINHA: I beg to move:

“That the Bill be passed.”

HON. SPEAKER: The question is:

“That the Bill be passed.”

The motion was adopted.

18.10hours**COMPENSATORY AFFORESTATION FUND BILL, 2015**

HON. SPEAKER: Now, the House will take up Item no. 41, the Compensatory Afforestation Fund Bill, 2015.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam Speaker, I want to draw your attention to the fact that the amendments to be moved by the Minister have been circulated just an hour ago. We should be provided enough time, at least a day, to go through them. There are 49 amendments. I am not going into the merit of the Bill. The day it was introduced I had insisted that it should be referred to the Standing Committee. Of course, it was referred to the Standing Committee. The Standing Committee had also gone through it in detail. But to study the amendments that are going to be moved by the Minister, we need time. It is better that we should pass it during this Session itself. I do not know what the opinion of the Congress Party is. We have another six to eight days' time.

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam Speaker, For a meaningful discussion, we should be given adequate time because 49 amendments are there.

HON. SPEAKER: We are not going to pass the Bill without discussion. Discussion will be there.

SHRI MALLIKARJUN KHARGE: These 49 amendments are new.

माननीय अध्यक्ष : हमने समय भी बढ़ाया है। डिस्कशन होना है। We are not going to pass it without discussion.

श्री मल्लिकार्जुन खड़गे: मैडम, समय बढ़ाया है तो कम से कम विचार करने के लिए तो एक, दो या चार घंटे हों, आप इसे कर लीजिए। सौ डिपार्टमेंट की डिमांड्स गिलोटिन में हुआ। ...(व्यवधान)

माननीय अध्यक्ष : सब लोग एक साथ बोलेंगे तो मेरी समझ में नहीं आएगा।

...(व्यवधान)

माननीय अध्यक्ष : पहले लेट हिम कंप्लीट। क्या हो रहा है?

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे: मेरा कहना इतना ही है कि ये 49 अमेंडमेंट्स जो जावड़ेकर साहब ने सजेस्ट किया, इसको देखना है। इसीलिए इसको कल लीजिए। सौ डिपार्टमेंट का आज आपको ग्रांट दे दिए गिलोटिन विदआउट डिस्कशन, वे तालियां बजाते रहे, हम देखते रहे। ... (व्यवधान)

माननीय अध्यक्ष : ऐसा कुछ नहीं है। सबके लिए है वह, आपके लिए भी है।

शहरी विकास मंत्री, आवास और शहरी गरीबी उपशमन मंत्री तथा संसदीय कार्य मंत्री (श्री एम. वेंकैया नायडू) : पचास साल से यही होता रहा है। ... (व्यवधान)

श्री मल्लिकार्जुन खड़गे : आप तो बोलने वाले हैं, 15 साल भी वही बोलते रहे, सौ साल तक बोलते रहे। ... (व्यवधान)

माननीय अध्यक्ष : खड़गे जी, आपका वही कहना है न।

श्री मल्लिकार्जुन खड़गे: मैडम, मुझे बैठने में कोई प्रॉब्लम नहीं है, मैं लास्ट आदमी हूं जाने वालों में, लेकिन कम से कम इसको आप कल ले लें। ... (व्यवधान)

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): These CAMPA Funds are due since long. As Members from a new State, we have been promised many a times that the Bill will be passed soon. It has gone to the Standing Committee also. Now, it is high time that the Bill is passed. If some parties want to study the amendments for two or three hours, let the discussion take place, let it go for a longer time and in-between they can study them. But today you please pass the Bill.

SHRI PRAKASH JAVADEKAR: Madam Speaker, before you take a call, let me explain that out of these 49 amendments, 20 amendments are the recommendations of the Standing Committee, which are in public domain and we circulated them to Members over a month back. So, we take it that Members have read these 20 recommendations of the Standing Committee. The other amendments are just consequential, relating to drafting and small corrections. In these there are no substantive changes. So, we can start the discussion.

SHRI M. VENKAI AH NAIDU: Shri Mahtab reads the materials thoroughly and always comes prepared. I appreciate the efforts that he makes. The matter was discussed in the BAC also. My problem is there are plenty of Bills to be passed.

This Bill is due for passing. After that, we have to pass the Finance Bill. Then, it has to go to Rajya Sabha also. We have Bankruptcy and Insolvency Code also. Then, there is discussion on drought. There is a heavy agenda ahead of us. Some notices under Calling Attention etc. are there. So, please cooperate. It is a Bill which would help the States to get good funds, which were lying idle for a number of years.

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT,
FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR):

Madam, I beg to move:

“That the Bill to provide for the establishment of funds under the public accounts of India and the public accounts of each State and crediting thereto the monies received from the user agencies towards compensatory afforestation, additional compensatory afforestation, penal compensatory afforestation, net present value and all other amounts recovered from such agencies under the Forest (Conservation) Act, 1980; constitution of an authority at national level and at each of the State and Union territory Administration for administration of the funds and to utilise the monies so collected for undertaking artificial regeneration (plantations), assisted natural regeneration, protection of forests, forest related infrastructure development, Green India Programme, wildlife protection and other related activities and for matters connected therewith or incidental thereto, be taken into consideration.”

HON. SPEAKER: Motion moved:

“That the Bill to provide for the establishment of funds under the public accounts of India and the public accounts of each State and crediting thereto the monies received from the user agencies towards compensatory afforestation, additional compensatory afforestation, penal compensatory afforestation, net present value and all other amounts recovered from such agencies under the Forest (Conservation) Act, 1980; constitution of an authority at national level and at each of the State and Union territory Administration for administration of the funds and to utilise the monies so collected for undertaking artificial regeneration (plantations), assisted natural regeneration, protection of forests, forest related infrastructure development, Green India Programme, wildlife protection and other

related activities and for matters connected therewith or incidental thereto, be taken into consideration.”

KUMARI SUSHMITA DEV (SILCHAR): Madam, Hon. Minister has stated that there is some urgency in passing this Bill. To some extent, I agree with it because the present Bill, which is the Compensatory Afforestation Fund Bill, 2015 has some legislative history. When the UPA was in power, a similar Bill was introduced in Lok Sabha. Due to dissolution of last Lok Sabha, as a consequence of elections being declared, the said Bill lapsed. Thereafter, this Government has brought this Bill again. It was referred to the Standing Committee as Shri Mahtab *ji* said. I am a Member of that Standing Committee. I only ask for some leeway because even I have not been able to go through all the amendments that have been circulated today. So, I have not actually been able to draw comparison between the Standing Committee recommendations and what has been brought in.

Having said that, I remember that a few days back the Chief Whip of the Treasury Bench, Shri Meghwal *ji* spoke in the Zero Hour and he had a word of caution for the Judiciary and that the Judiciary should not go beyond its power, beyond its duty in making any commentary. But today as we talk on a historic Bill, we will see that it is the Supreme Court of India which actually showed us the path for this Bill. I believe that this is one Bill where neither the Treasury Bench nor the Opposition should have any disagreement because in essence what we are doing is, we are implementing the recommendations and the directions that has come from the apex court from time to time.

I would like to say that - as the time is very short and we have to pass this Bill in one hour – the hon. Minister has said that recommendations of the Standing Committee and the text of this Bill have been in the public domain. Some concerns and suggestions have come from different institutions and experts in the field. One primary concern seems to be a key amendment that this Bill is going to bring in the system. Earlier, 90 per cent of this fund was collected from the user agency for compensatory afforestation. Madam, 90 per cent of those funds is to remain with the Government of India, and 10 per cent is to be with States. Now, with this Bill coming in, the situation will reverse. The State Governments would

keep 90 per cent of the fund, and 10 per cent of the fund the Government of India will retain.

Some concerns which I hope the hon. Minister will address in his reply are - often it is seen as recorded by the CAG's Report in 2013, पैसा सरकार के पास होता है। But the Forest Department of the State Governments often does not have that capacity to use this fund and actually achieve the purpose for which this compensation is given, which is afforestation. This happens due to lack of capacity in the Forest Department at the State level. As a consequence, the entire policy is headed and aimed towards balancing development when the environment fails. The Standing Committee has referred to this point.

Secondly, a major issue is when an user agency diverts forest land, he is required to acquire land which is non-forest land उसमें एफॉरैस्टेशन हो सकता है। But we all know that land is a scarce resource. Even in the debate today on the Urban Development Ministry we discussed the unavailability of land even when it comes to housing. So, when you leave it to the user agency to find alternative land, it never happens. As a consequence of it, the Standing Committee has pointed out that to take an example between 2006 and 2012, the State Environment Departments were to get almost a lakh hectares of land for afforestation. But what actually happened is, the State Governments only got some 28,000 hectares. Out of that, only 7,286 hectares were actually used for afforestation. So, this is a real challenge not just for the Minister but, I think, for a nation that is moving more and more towards sustainable development.

Apart from that, I would request that across party lines in the Standing Committee, there was a recommendation that भारत सरकार को 10 प्रतिशत नहीं लेकिन 5 प्रतिशत फंड देना चाहिए। इसका कारण यह था कि सुप्रीम कोर्ट के इस आर्डर के आने से पहले most of the fund is lying with the State Government. Now, which State is in what position to return 10 per cent of that amount? It may be a practical difficulty. Due to lack of resources at the level of the State Government, this recommendation was made.

Another important suggestion that had come from TERI was that native species should be added in the preamble and the reason for it was to maintain the ecology of the forest. I am not aware whether the Government has taken that into consideration. The Minister may address it.

I think my last point would be that NPV, which is 51 per cent of the entire fund that is lying with us, is now going to lie with the State Government. Where 51 per cent of the component is NPV, this Bill has a provision that there will be a high level committee which will devise the method to come up एनपीवी कैसे कैलकुलेट होगा। So, it has been left open-ended. This is my understanding. All I would request the hon. Minister to do is that in future whenever you consider it, please look into the suggestions of the Madhu Verma Committee of 2014 which did give his recommendations as to how NPV should be calculated.

Another major point that came up in the Standing Committee from different experts and different environmentalists is that the CAG had pointed out that the quality of forest cover has declined between 1951 and 2014. The reason for it is that the quality of compensatory afforestation is a burning issue amongst environmentalists. So I would request the hon. Minister to look into these aspects that have been raised by the Standing Committee and in the House by our Party. I hope that this Bill will actually achieve a landmark goal, I would say, furthering or taking India closer to sustainable development where we can give the future generations of this nation a better standard of living.

Thank you, Madam.

डॉ. संजय जायसवाल (पश्चिम चम्पारण) : अध्यक्ष महोदया, आपने मुझे कम्पैनसेटरी ऐफॉरेस्टेशन फंड बिल, 2015 पर बोलने का मौका दिया, इसके लिए धन्यवाद। मैं इस बिल का पूरा समर्थन करता हूँ। मैं चाहता था कि सुमिता जी की सारी बातों का समर्थन करूँ, लेकिन सबसे पहले उन्होंने जो सुप्रीम कोर्ट को क्रेडिट दिया, मैं उसके बारे में बताना चाहूँगा। हमारे यहां पहले से भी 1980 में एक बहुत अच्छा कानून था। उसमें यह था कि अगर जंगल का उपयोग खनन या किसी भी कार्य के लिए होता है तो उसके बदले प्रदेश को मुआवजा मिलेगा जो प्रदेश अपना वनीकरण इसमें करेगा। यह कार्य प्रदेश में ठीक से चल भी रहा था। लेकिन कल जैसे उदित राज जी ने ज्युडिशियल ओवर एक्टिविज़्म की बात की थी, वैसे ही कोर्ट ने इस मामले में भी अपना इंटरफियर किया। उन्होंने राज्य सरकारों को इस बात के लिए डांट लगाई कि आप केवल 83 प्रतिशत राशि का ही उपयोग कर पा रहे हैं। राज्य सरकारों की नाकामी के चलते 200 करोड़ रुपये का उपयोग नहीं हो पा रहा है। ज्युडिशियल एक्टिविज़्म का चाबुक इस पर चल गया और उसका नतीजा हुआ कि 200 करोड़ रुपये के बदले 40,000 करोड़ रुपये का फंड ऐसे ही पड़ा हुआ है। मुझे एक कहावत याद आती है कि चौबे जी चले छब्बे बनने और दूबे बनकर लौट आए। सुमिता जी ने कोर्ट की तारीफ की है। 83% यूटिलाइजेशन कोई बुरा नहीं होता है, आज 200 करोड़ के बदले 40,000 करोड़ रुपये का फंड बेकार पड़ा हुआ है।

अध्यक्ष महोदय, 23 अप्रैल, 2004 को 'कैम्पा' बना था उसके बाद एनडीए की सरकार चली गई और यूपीए की सरकार आई। यह जाहिर था कि 'कैम्पा' फंड का सारा पैसा स्टेट को देना था। यह नेचुरल है कि यूपीए सरकार का इंस्ट्रुमेंट इस तरह के कामों में कभी नहीं रहा और इसीलिए कोर्ट को मजबूरी में एक एडहॉक कमेटी बनानी पड़ी और इसका सारा पैसा उसके एकाउंट में ट्रांसफर करना पड़ा।

मैं श्री प्रकाश जावड़ेकर जी का बेहद आभारी हूँ कि उन्होंने इतना अच्छा कानून लाया है। हमारा वन क्षेत्र दूसरे कारणों से खत्म हो रहा है उसके बदले फिर से फॉरेस्टेशन किया जाए यह इस बिल की आत्मा है, अब खाली पड़ी जमीन में वन क्षेत्र को वापस लाया जाए। वन क्षेत्र का मतलब केवल पेड़ लगाना नहीं होता है, इसके लिए पूरा इको-सिस्टम डेवलप करना होता है।

मैं माननीय मंत्री जी से अनुरोध करूँगा, हम कभी कम्पलीट नेचुरल फॉरेस्ट नहीं बना सकते किंतु जितना नेचुरल फॉरेस्टेशन हो सके, इस फंड का उस पर उपयोग किया जाए न कि केवल पेड़ पर ध्यान दिया जाए। माननीय प्रधानमंत्री जी हमेशा समेकित मानववाद की बात करते हैं, जिसमें हमारी संस्कृति, कृषि, प्राकृतिक संसाधन, युवा शक्ति, लोकतंत्र और ज्ञान शामिल है। इस बिल में वह क्षमता है कि अगर इस राशि का सही उपयोग किया जाए तो हम सब इन्वायरमेंट के प्रति कंटीब्यूशन दे सकते हैं। अभी हम लोगों ने देखा है कि उत्तराखंड में आग लगी है। आज आदिवासी या जो जंगल के आसपास रहते हैं वे जंगलों से कट गए हैं, आप घुसंगे तो पुलिस पकड़ लेगी, कुछ पत्ती उठा लेते हैं तो कुछ कर लेते हैं, उनको लगता है

कि हमारा जंगल में जाना मना है तो आग भी लग जाती है तो वह इंस्ट्रुमेंट नहीं लेता। मेरा अनुरोध है कि इस राशि का उपयोग हॉलिस्टिक व्यू से किया जाए न कि केवल पेड़ लगाने में किया जाए।

इस बिल की सबसे अच्छी विशेषता है कि अभी तक एडहॉक कमेटी से काम चलाया जाता था उसके बदले अब यह पूरी ट्रांसपेरेंसी के साथ केन्द्र और राज्य सरकार के अधीन होगा। एडहॉकिज्म का नतीजा हम लोगों ने कैग की रिपोर्ट में देखा है। बिहार में माननीय नीतिश जी ने इसका उपयोग गाड़ियां खरीदने और रिहायशी भवन खरीदने में कर लिया, दिल्ली शीला दीक्षित जी ने इसका उपयोग जिप्सी और लैपटॉप खरीदने में कर लिया, हरियाणा में हुड्डा जी ने वन भवन की इमारतों के रख-रखाव में उपयोग कर लिया। इस पैसे का एडहॉकिज्म के चलते दुरुपयोग होता था।

मैं माननीय मंत्री जी को धन्यवाद दूंगा कि इन्होंने राज्य सरकार और केन्द्र सरकार का पूरा अधिकार ले लिया है जिससे ट्रांसपेरेंसी के साथ इसका पैसा खर्च होगा। सरकार ने नेशनल कम्पनशेटरी अफॉरेस्टेशन फंड और स्टेट कम्पनसेटी अफॉरेस्टेशन फंड का निर्माण किया है उसका भी मैं समर्थन करता हूँ। इसमें 90% स्टेट को मिले और 10% केन्द्र को मिले इस विचार का भी मैं समर्थन करता हूँ।

आज उत्तराखंड के जंगलों में आग लगी है, हिमाचल के जंगलों में आग लगी है, उसके लिए एक अलग से फंड होना चाहिए जिससे उसका उपयोग हो सके और सेंट्रल गवर्नमेंट जिस जगह पर ज्यादा वन क्षेत्र का नुकसान हुआ हो उसको अलग से पैसा दे सकें। इसकी पूरी राशि कैग द्वारा ऑडिट होने जा रही है। मेरा अनुरोध है कि राशि खर्च हो और अच्छे से खर्च हो। 2011 में हमने एक एनएच-28 पास कराया था जो छपरा से बेतिया होते हुए वाल्मिकी नगर टाइगर रिजर्व से होते हुए गोरखपुर तक जाती है। गोरखपुर की सारी सड़कें पनिहावां तक दो साल में बन गईं लेकिन 8 किलोमीटर जंगल के चलते वह मामला एनजीटी में तीन साल तक उलझा रहा। माननीय अध्यक्ष महोदया, वह केवल आठ किलोमीटर की सड़क थी और वह पहले से ही थी। ऐसा नहीं है कि वह नया रोड था, बल्कि पहले वह पी.डब्ल्यू.डी. की सड़क के रूप में मौजूद है। उसके बाद भी उस सड़क को नहीं बनने दिया गया। मैं श्री प्रकाश जावड़ेकर जी का बहुत आभारी हूँ, क्योंकि उन्होंने इस कानून को खत्म कर के, जो पहले के पी.डब्ल्यू.डी. रोड थे, उन्हें एलाऊ किया, लेकिन इसका ज्ञान सभी को नहीं है और उसके चलते बहुत दिक्कत होती है। इसलिए इसमें भी धनराशि का सही-सही उपयोग हो, बिलकुल ट्रांसपेरेंसी से उपयोग हो और ठीक ढंग से उपयोग हो। किसी भी लालफीताशाही में धनराशि नहीं फंसे। मैं अनुरोध करता हूँ कि इसे माननीय मंत्री जी जरूर देखें।

महोदया, मैं एक अनुरोध और करना चाहता हूँ कि इन्होंने जो सैक्शन 6 लिखा है, उस पर वे जरूर विचार करें। सैक्शन 6 को यदि निम्न प्रकार से लिखा जाता, तो ज्यादा अच्छा होता -

“Save as otherwise provided in this Act, the monies available in the State Fund shall be disbursed and utilised exclusively for the

purpose for creating natural forest cover as far as possible. On the non forest land made available by the user agency of compensatory afforestation or in its absence. On enrichment of such natural degraded or denuded forest located closer to the forest area diverted to non forestry use and double in its extent with a view to bringing it at par with climax natural vegetation in the area.”

इस तरह, जंगल के बदले जंगल आएगा, नहीं तो वैसा ही होगा, जैसे मनरेगा में प्लांट्स लग रहे हैं, किधर लग रहे हैं, किसी को पता नहीं चलता। इसलिए ऐसा नहीं हो कि कहीं इस राशि का भी दुरुपयोग हो। इसलिए जंगल के बदले जंगल ही बनें। इसका प्रयास मंत्री जी करेंगे, ऐसी मुझे आशा है। आपने मुझे बोलने का मौका दिया, इसके लिए आपको बहुत-बहुत धन्यवाद।

PROF. SAUGATA ROY (DUM DUM): Hon. Speaker, I rise to speak on the Compensatory Afforestation Fund Bill, 2015. Broadly I am in agreement with the formulations of this Bill. Nobody can dispute the purposes behind this Bill.

Forests are the greatest natural resources, which this earth has. Trees take carbon dioxide from air and emit oxygen. Forest cover protects our biodiversity including flora, fauna and wild animals. It is essential to maintain the forest cover of the country so that ecological balance is achieved.

In a Century, where we are, due to industrialization, emitting greenhouse gases from our automobiles, from our refrigerators and air conditioners. It is essential to maintain the forest cover. So, any effort to maintain the forest cover should be laudable.

There has been a debate between two aspects – environment and development. Ultimately, we have come to the conclusion that we must have sustainable development. We must have development in a way so that environment is sustained.

We have discussed, only with your permission, Madam, yesterday about the forest fires that are raging in Uttarakhand and other northern hill districts and also about the tremendous damages done to our forests in those areas.

There are many reports which say that the wood mafia are responsible for forest covers. It is not that the villagers do not try to put out the fires. Dr. Sanjay Jaiswal was saying that they were not interested because they were not allowed into forests. That is not right. There is the Forest Rights Act, which has been enacted. This Act gives the tribals the right to forest produce. Forest dwellers, who are mostly the tribals, have a right to minor forest produce. It is not that they have no right. The Forest Rights Act is there. Well, I have gone to forests and found that there is a separate sort of empire belonging to the forest officials. The laws of civilised society do not apply there; and all sorts of things happen in the forests, much of which is illegal.

We are in a country where every week we hear of poaching by people. Even in Kaziranga National Park, two days back, one rhinoceros had been found dead with its horn cut off. So, we, human beings are really destroying, in our way, the forest cover.

So, any effort by the Minister to keep the forest cover intact is supportable by all and sundry. But in spite of all this need that we feel, the Bill has had a chequered history. The first law was the Forest Conservation Act, 1980. Then, in 2002, the court directed that the fund be utilised for plantations, protection of forests, wildlife protection and other activities; and all monies collected under the scheme have been placed under the ad-hoc CAMPA funds. But then, the Supreme Court gave several other observations. In its judgment on 26th September, 2005, the Supreme Court said that all the CAMPA funds should be outside public accounts. But the Comptroller and Auditor General said: “No. They should be accountable and they should be placed in public accounts.”

So, accordingly, Madam, a Bill was passed by the 14th Lok Sabha on 23rd December, 2008. But unfortunately, the Rajya Sabha could not take it up. So, that Bill lapsed. I shall thank Mr. Javadekar that he brought forward a fresh Bill in 2015. The Bill, with your advice, was referred to the Standing Committee on Science & Technology, Environment & Forests. The Committee gave its Report in February, 2016. We have put this Bill for consideration as per the Report of the Sanding Committee.

Madam, what does this Bill envisage? There is an ad-hoc CAMPA Fund. The full form of CAMPA is Compulsory Afforestation Management and Planning Authority Fund. In old days, there was *Campa Cola*. But this is CAMPA Fund, which has been introduced. Now, how this will be spent, has been specified in this Bill. Two Authorities have been specified. One is the National Authority and the other is the State Authority. Two Funds have been specified. They are: the National Fund and the State Fund.

The main point to note is that this CAMPA Fund has been having money. Anybody who cuts forests, to set up any development project, has to deposit a certain amount with the Government. Now, this Fund has been collecting money over the years; and now the total amount is mind-boggling -- Rs. 38,000 crore.

SHRI PRAKASH JAVADEKAR: Now, it is Rs. 41,000 crore.

PROF. SAUGATA ROY: I see.

So, just imagine, that is the Fund, which is available but we are not being able to spend it for ecological purposes, for afforestation, for wildlife protection, for creating biodiversity. Now, when this Bill is being passed, we shall have the freedom. The National Authority will decide how to spend the National Fund and the State Authority will decide how to spend the State Fund.

Mr. Javadekar has big power because he is the Chairman of the National Authority. In the State, the Chief Minister is the Chairman and not the Forest Minister. But at the Centre, Mr. Javadekar has been given full power. I have full confidence that he will spend it wisely and maintain our diversity.

But, Madam, one matter is not quite clear to me. If Mr. Javadekar has followed the version of the Standing Committee, why has he not implemented one decision of the Standing Committee? Look at this Report. In Clause 3 and 4, the Standing Committee said:

“Most of the State Governments have stated that crediting 10 per cent of the funds to National Authority is on the higher side and we are of the view that it must be reduced. The Committee feels that the National Authority, as envisaged under the Bill, would not be requiring funds to the tune of Rs. 4,000 crore which is 10 per cent of accumulated funds for its establishment and functioning. Therefore, there is a case for reducing the share of Central Government National Authority from the proposed 10 per cent. The Standing Committee, therefore, recommended that in line two, the words ‘10 per cent’ may be replaced by the word ‘five per cent’.”

This is one recommendation of the Standing Committee which the Minister has not gone by. He is looking through his amendments which came just now. He

wants to keep more funds for himself because if he gets 10 per cent, he will have Rs. 4,000 crore to play around or to spend in the manner he wants.

SHRI PRAKASH JAVADEKAR: I will tell the logic.

PROF. SAUGATA ROY: He will explain the logic. I think that he should have adopted this recommendation because ultimately, the Centre is a supervising body. It is the State Governments which actually look after the forests. It is the State Governments which have the mechanism to look after it. The Central Government is only a supervising body but Mr. Javadekar is good. He said that he went to Kaziranga, he had gone to other forest areas and he is going to wetland areas. He is trying to understand the problem of forests and environment in a big way. So, I do hope that proper use will be made of this fund.

I would only say that at the Central level, he has got one monitoring authority, which will be composed of experts who will independently study the whole thing whether the funds are being properly utilized or not. I request the Minister, through you, that the best possible persons in this case without any partisan outlook should be employed. The best way to look at forests is through the satellite.

Madam, satellite pictures give an absolutely clear picture of the forest cover. Now, it is very easy to keep track of how much forest we have and how much we can do and there are various other experts who can be utilized because this is not only a case of planting a few trees in place of other trees. It is a matter of maintaining the eco-system and the total biodiversity that is affected.

Lastly, I would like to say that we have included one tribal expert because forests are not all about animals, forests are also about people and they are mostly tribal people who have been traditionally living on forest produce. Their interest of the forest villages as they are called should be looked after and the idea came from the West Bengal, the Arabari model Joint Forest Management Committee and that should be implemented throughout the country.

With that, I said earlier that we have no objection to the Bill. This fund of Rs. 40,000 crore should be unlocked and that should be properly spent. Now, it is in the public accounts. It will be subject to the scrutiny of the C&AG and all other bodies and I think that this will be a good thing for the country if the Bill is passed.

SHRI PINAKI MISRA (PURI): Thank you Madam for giving me an opportunity to speak on this very important Bill which the hon. Minister has brought to this House.

Madam, I rise in support of the Bill. I believe that the Bill cures or at least attempts to cure many of the ills that have beset this entire CAMPA fund system during the UPA regime in the bygone years.

Madam, it is a matter of deep regret that the C&AG Report of 2013 really acts as a savage indictment of all that was wrong during the UPA times. The C&AG Report says that the States did not utilise 39 per cent of the funds released to them from the Centre because their Forest Departments lack the planning and implementation capacity. The Central Government did nothing to augment the States' Forest and Planning Departments in order to ensure that these funds could be spent. Madam, 11 out of 30 States audited were unable to spend more than half of their funds between 2009 and 2012. They were getting only 10 per cent of CAMPA funds, and yet 11 out of 30 States were unable to spend more than half of their funds. This is the sorry state of affairs during the UPA regime.

The happy thing, Madam, may I just say here, coming from Odisha, the same C&AG Report speaks in glowing terms of our State Government's performance and I must highlight this and I hope the whole House will appreciate this.

“The afforestation activity in non-forest land was limited to only four States of Assam, Chhattisgarh, Odisha and Tamil Nadu. In fact, 95 per cent of all afforestation done on non-forest land in the country was in one State, Odisha. The total afforestation undertaken in the country on non-forest land in the rest of the States was a mere 329 hectares. Odisha exceeded the target for afforestation on NFL set to it for itself.”

So, Madam, you can see that despite the fact that the Centre was retaining 90 per cent of the funds, releasing only 10 per cent to the States, actually, the State of Odisha has utilized these funds. A State like Odisha has utilized these funds wonderfully well under the Chief Minister, Shri Naveen Patnaik's very, very able

guidance and his personal stewardship because he is a person who has written books on forests, plants, gardens, etc. So, he is personally extremely committed to the environment, and, therefore, he has personally undertaken to ensure that whatever meagre funds that we received were utilized.

Now I am very heartened to see that this formula of 10 and 90 percent has been flipped around. The Central Government will now retain 10 per cent. Although as Saugata Babu said and the Standing Committee has said, why do you even need 10 per cent? Halve it to five per cent. I leave that to the wisdom of the hon. Minister. I know he is a wise Minister. When he replies, I am sure he will tell us that there is good logic for this. But now that this formula has been flipped around and the States are now going to be using 90 per cent, there is still a perilous position in the rest of the country. I have no doubt Odisha will utilize these funds in the manner they have done very efficiently and very, very effectively. But the other States need capacity building. Unless the Central Government augments capacity building--hon. Minister, you have to really do a lot of hand-holding for the States—capacity constraint is going to be the biggest worry and all these funds will lie idle and the States, I am afraid, sometimes have the temptation, Madam, as you know, to utilize them for bridging their budget deficits.

Now I also wanted to highlight a couple of issues which appear a little vague in the Bill and I am sure the Minister will be able to tell us why this is so. First, may I draw the attention of the Minister to the definition of net present value at clause 2(f)? Net present value means the quantification of environment services provided for the forest area as may be determined by an Expert Committee appointed by the Central Government from time to time. This leaves it very vague. The Minister knows 51 per cent of the funds are going to be utilized by this method. So, this Expert Committee really should not be left to the whims and fancies of any new Minister in the coming days and he may then decide to tailor it to his advantage. Therefore, I request that there should be some statutory

mechanism that the Government puts in place so that this Expert Committee cannot be tinkered with easily.

Then, the hon. Minister may kindly also note that there is a clause in clause 6(b) which says “that the money received towards net present value and penal net present value shall be used—and I cut out the rest—for supply of wood and other forest produce saving devices.” I do not think this reads correctly. This money cannot be used for supply of wood. This must be for something else. So, I think there is some kind of syntax error here and this is a very critical clause. Therefore, I request the hon. Minister to kindly tell us what the hon. Minister feels about this.

Madam Speaker, the other problem, of course, about which the Standing Committee has recommended and I hope the hon. Minister will reply to this because I have not had a chance to see his amendments. The environment body itself appears to be too heavily bureaucratized. Therefore, they have asked for increase from 11 to 15 to make it a little more representative of the environmentalists and the other bodies. So, I hope that the hon. Minister has agreed to that.

As Prof. Saugata Roy has pointed out, and as the CAG Report has pointed out that a very poor quality of afforestation is taking place, the hon. Minister should look into it. The attrition rate, the rate of destruction of newly planted forests is frankly quite scandalous. It is a very, very high rate. I do not know how you are going to employ these hundreds and thousands of crores in afforestation because the land is the biggest problem. Land acquisition is going to be a very major constraint. I do not know how you are going to ensure that the attrition rate of these newly planted forests is actually brought down because at the moment the rates of afforestation are abysmally low.

Along with this, I recommend that the hon. Minister continues with his good work and brings these kinds of legislations to the House, which I have no doubt help the States like Odisha to perform even better than it has in the past when, I would say frankly, as we have seen, our hands were completely tied by the

past Government. So, I am glad that this Government is opening our hands somewhat. I am very happy, Madam, that you have allowed me to present my party's point of view on this very seminal legislation.

श्री विनायक भाऊराव राजूत (रत्नागिरी-सिंधुदुर्ग) : माननीय अध्यक्ष महोदया, मैं प्रतिकरात्मक वनरोपण विधेयक, 2015 का समर्थन करने के लिए खड़ा हुआ हूँ।

मैं सम्माननीय मंत्री श्री प्रकाश जावड़ेकर जी का अभिनन्दन करूँगा। वे पूरी रुचि के साथ इस विभाग में महत्वपूर्ण कार्यों को करते हुए अपने दायित्व को निभा रहे हैं। वर्ष 2002 और वर्ष 2005 में उच्चतम न्यायालय ने जो निर्देश दिया था उसका अमल 14 वर्ष के बाद हो रहा है। मैं समझ नहीं पा रहा हूँ कि पूर्व सरकार ने उच्चतम न्यायालय के महत्वपूर्ण निर्देश के ऊपर क्यों ध्यान नहीं दिया। आज वन की रक्षा करना यानी पर्यावरण की रक्षा करना, पर्यावरण की रक्षा करना यानी मनुष्य जाति और वन्य जाति की रक्षा करना है। आज दुर्भाग्य से जिस तरह से वनों की हानि हो रही है, उसका परिणाम यह हो रहा है कि ग्लोबल वार्मिंग बढ़ रही है, बारिश नहीं हो रही है, लोगों को पीने के लिए पानी नहीं मिल रहा है। सूखा पड़ रहा है और एक विचित्र स्थिति का निर्माण हो रहा है। आज वन की रक्षा करना यानी पर्यावरण की रक्षा करना, पर्यावरण की रक्षा करना यानी मनुष्य जाति और वन्य जीवों की रक्षा करना है। आज दुर्भाग्य से वनों की जिस तरीके से हानि हो रही है, उसका परिणाम यह हुआ कि ग्लोबल वार्मिंग बढ़ी है, बारिश नहीं हो रही है, लोगों को पीने के लिए पानी नहीं मिल रहा है, सूखा पड़ रहा है और एक विचित्र सी परिस्थिति का निर्माण हो रहा है।

अध्यक्ष महोदया, माननीय मंत्री जी ने बिल लाते वक्त, उच्चतम न्यायालय ने जो निर्देश दिया है, इस निधि के लिए एक स्वतंत्र हेड का निर्माण किया है ताकि निधि की भी सुरक्षा हो, उसके ऊपर दूसरा कोई हाथ नहीं लगा सके। दुर्भाग्य से आज देहरादून, हिमाचल प्रदेश और कश्मीर तक जिस तरह से आग बढ़ी है, उससे वनों का नुकसान हो रहा है। आप भी जानते हैं कि महाराष्ट्र का कोंकण क्षेत्र पूरा पहाड़ी इलाका है, सट्याद्री, वेस्टर्न घाट। मैं आपके माध्यम से माननीय मंत्री जी को बताना चाहता हूँ कि इस बार चिपलून से दोड़ामार्ग तक सट्याद्री का जो पहाड़ी इलाका है, कम से कम 350 किलोमीटर के एरिया में आग लगी थी। उसे बुझाने वाला कोई नहीं था, कभी गांव के लोग आते थे, जिनके घर वहां थे, वे लोग आते थे, लेकिन दिन-रात जलते हुए पहाड़ मैंने देखे हैं। उसमें सारी जमीन, झाड़ियों और वृक्षों का नुकसान होते हुए मैंने देखा। इसी तरह जब मैं संगमेश्वर में घूम रहा था, रात को नौ बजे संगमेश्वर के पहाड़ी इलाके के एक गांव से होकर मैं जा रहा था, रास्ते पर वहां के बाघों को मैंने देखा, बस्ती में देखा क्योंकि जंगल जल रहा था, तो उनके जाने के लिए रास्ता नहीं मिल रहा था।

मैं इस विधेयक के माध्यम से माननीय मंत्री जी से विनती करना चाहता हूँ कि इस निधि का उपयोग ऐसे वनों की रक्षा के लिए भी करना चाहिए। जैसे अभी ताड़ोबा के जंगल में आग से नुकसान न हो, इसके लिए कई मीलों के बाद 20 फुट का एक प्लेन जगह छोड़ी गयी है ताकि अगर आग लगे तो ज्यादा फैल न सके। वहां भी थोड़े क्षेत्र में, छः हेक्टेअर में आग लगी है। मैं विनती करना चाहता हूँ कि इस

निधि का उपयोग आप सही तरीके से करेंगे, लेकिन साथ ही जो पुराने जंगल और पेड़ हैं, उनकी आग से रक्षा करने के सही उपाय भी आप करें।

साथ में, इस विधेयक के माध्यम से माननीय मंत्री जी का मैं ध्यान आकर्षित करना चाहता हूँ कि महाराष्ट्र में जितने भी निजी वन क्षेत्र हैं, प्राइवेट फॉरेस्ट लैण्ड्स हैं। हमारे महाराष्ट्र को चांदा से बांदा कहते हैं अर्थात् चन्द्रपुर से बांदा। मैं बांदा का हूँ, चन्द्रपुर विदर्भ में है, लेकिन महाराष्ट्र में जितने भी निजी वन क्षेत्र या प्राइवेट फॉरेस्ट लैण्ड्स हैं, जिनके ऊपर यह लागू किया गया है, उनमें से करीबी 42,000 हेक्टेअर जमीन सिर्फ सिन्धुदुर्ग जिले की ली गयी है। उस समय महाराष्ट्र में कांग्रेस का शासन था, वहां के मिनिस्टर ने, सरकार ने पूरा प्राइवेट फॉरेस्ट सिन्धुदुर्ग में डाल दिया। ...(व्यवधान) 42,000 हेक्टेअर जमीन, पूरे महाराष्ट्र की प्राइवेट फॉरेस्ट लैण्ड्स सिन्धुदुर्ग में डालने से परिणाम यह हो गया कि वहां जो नागरिक एरिया है, वहां भी प्राइवेट फॉरेस्ट लैण्ड लगाया, जिससे वहां विकास के काम नहीं कर सकते, रोड नहीं बना सकते, स्कूल नहीं बना सकते, लोग अपने मकानों का पुनर्निर्माण नहीं कर सकते। मेरी विनती है कि महाराष्ट्र सरकार की तरफ से जो गलती हुई थी, उसे दुरुस्त करने का प्रस्ताव माननीय मंत्री जी के पास भेजा गया है। आज ही मैंने उनसे मिलकर विनती की है। वैसे तो उन्होंने कोंकण के जिस एरिया में, रत्नागिरी-सिन्धुदुर्ग में इकोसेंसिटिव जोन लिस्ट में था, जिसकी वजह से लोगों पर बुरा परिणाम हुआ था, उससे छुटकारा देने का काम माननीय मंत्री महोदय ने किया है। इसके लिए मैं उनके प्रति शुक्रगुजार हूँ। साथ ही, अभी जो निजी वन क्षेत्र वहां सिन्धुदुर्ग जिले में जाहिर हुआ है, उस 42,000 हेक्टेअर में से कम से कम 40,000 हेक्टेअर में गलत तरीके से लगाया है। इसका प्रस्ताव महाराष्ट्र शासन की तरफ से केन्द्रीय मंत्रालय के पास आ चुका है। जब मैं इस विधेयक का समर्थन करूंगा, तब मैं अपने क्षेत्र के लोगों के लिए यह मांग करूंगा कि मंत्री जी इस तरफ भी ध्यान दें और लोगों को अच्छी सहूलियत देने की कोशिश करें। इस विधेयक का समर्थन करते हुए, मैं मंत्री जी का फिर से अभिनन्दन करूंगा कि इस विभाग के लिए आप एक अच्छे और न्याय देने वाले मंत्री जी मिले। धन्यवाद।

DR. RAVINDRA BABU (AMALAPURAM): Madam, I thank you for giving me this opportunity to speak on the Bill.

On behalf of the Telugu Desam Party, I support this Bill wholeheartedly, but when we see afforestation, we have to understand why this Bill is necessitated. I think, it is because of the human greed that we are felling trees everywhere and destroying the forests. That is why, there is an afforestation effort and an effort to preserve the ecology.

Everyday we see news about global warming. There was much furore about ozone hole about a decade back because of chlorofluorocarbons and reckless use of refrigerants. All these things are happening because of the human greed, reckless felling of trees and reckless use of resources available in the nature. There is a saying that nature can provide for the needs of the human beings; it cannot provide for the greed of the people. Nobody can understand greed.

Afforestation is like treating the symptom of a disease. Disease is the disastrous, reckless or unplanned urban growth or unplanned and reckless felling of trees resulting in denudation of soil. I will give a small example. As my colleague said, tigers are foraging into urban areas. It is very shocking, and also very interesting, to see that, but this is a symptom of forests being destroyed recklessly, without worrying about flora and fauna.

19.00 hours

I come from an area, which is called the KG Basin. The KG Basin is the hub of oil and gas exploration. I have personally met the Minister to inform that the dredging and drilling operations have led to land subsidence.

माननीय अध्यक्ष : यदि माननीय सदस्यगण सहमत हों तो हम सदन का समय इस बिल के पास होने तक बढ़ा देते हैं।

अनेक माननीय सदस्य : महोदया, हम आपसे सहमत हैं।

HON. SPEAKER: Yes, you can continue.

DR. RAVINDRA BABU : Thank you, Madam. So, in my area, land subsidence and soil erosion is happening because of felling of trees.

As regards dredging operations, there are certain human operations that are taking place for facilitation of trade. Though trade is also welcome, but what is the consequence of such activities? For example, dredging helps in navigation of ships to maintain their draft. When dredging takes place, it results in soil erosion and land subsidence in the surrounding areas. In my area, every month one metre of land is getting subsided and eroded. I am afraid that at this rate of progression of dredging and reckless drilling, one day the whole East Godavari District will disappear into thin air. This is because of reckless usage of natural resources that we have, which we have to preserve. Instead of attacking the symptoms, let us attack the disease. Let us have a controlled plan for it.

There is one more feeling that I have. Whenever the Supreme Court interferes in any matter, we simply follow their dictum. There may be days ahead when we will have to elect the Supreme Court judges first and then elect the MPs. So, every time as per the directions / observations of the Supreme Court and as per the observations made in such and such judgement we are bringing the Bills. I always get confused whether the Parliament is supreme or Judiciary is supreme. I am not saying that judges are wrong. They may be right, but why did you not think about it before? Why have you not thought about this Fund before? Why should you take directions from the Supreme Court? It gives a poor image of the Indian Parliamentary democratic system.

We are celebrating the 125th Birth Anniversary of Dr. Ambedkar and we are still following the Supreme Court judgement, which gives a poor impression about the Legislators that we have here. We have legal luminaries here, yet we are not able to foresee the problems that the country may face in the future.

The Afforestation Fund is one of the most wonderful concepts conceived by the present Government, but since afforestation is only a remedial symptom, that is, it is like giving remedy for cough rather than attacking the disease like Tuberculosis. Here, Tuberculosis is nothing but human greed. Let us control greed and there will be no need for any afforestation and no need for providing any fund.

All things will be all right, and human welfare will be all right. We are already Third-World country and we are paying heavily because of Western industrialization. Ever since the West has industrialized, we are paying heavily for their faults. They are putting industries and they are asking us to plant trees in India and the South Asian countries. So, this has to be tackled at the international level also. We are being asked to pay compensation and we are being asked to pay this amount for their recklessness; for their reckless felling of trees; and environmental degradation. Let us imagine this. How much the country would have benefited if this Rs. 40,000 crore had been spent on welfare schemes? Therefore, I pray to the Minister that let us also attack the issues / causes of degradation and destruction of environment that are necessitating us to have this type of Bill passed.

Thank you very much, Madam. On behalf of Telugu Desam, we wholeheartedly support this Bill, but I would like to specially appeal to the Minister to please pay attention to the East Godavari District for land subsidence. Otherwise, the District will disappear. Thank you, Madam.

SHRIMATI KAVITHA KALVAKUNTLA (NIZAMABAD): Thank you, Madam, for allowing me to speak on such an important legislation.

I, on behalf of TRS Party and my Leader, Shri KCR Garu, wholeheartedly welcome this initiative. Hon. Minister also knows that my Chief Minister is very keen on greening up Telangana and have dedicated committed resources allocated to the greening initiative. In fact, Shri Javadekar had visited the State and has understood the initiatives taken by us. But as a country, we should sincerely introspect into what we do and what have we done so far.

From the time of Independence, that is, from 1947 till 1980, Reports say that approximately 4-5 million hectares of forest land was given away. But there is no proper quantification. So, we do not know as to what has happened. In 1980 when for the first time, the Forest Act was formed, the very term called 'compensatory afforestation' has come into our system. Since then, we have been slowly accumulating the money. Again, from 1980 till 2002, for 22 years, we have done nothing with that money. The money was basically lying around with the State Government Departments or probably some of the Central Government Departments. As my colleague had just mentioned, until the Supreme Court and directed us to form a separate Fund and an authority to make sure that this money is properly utilised, we did not do anything. In 2002, when the Supreme Court had directed to form the CAF, after that again till four years, there was no action. In 2006, the Supreme Court again directed to form an *ad hoc* Fund. After that there was an issue as how we should use this money. एडहॉक का मतलब वही होता है कि एडहॉक तरीके से ही पैसा दिया जाता है और वही हुआ था। About Rs.2,000 crore to Rs.3,000 crore was given away to various States. It is not known as to what the criteria was. It was never utilised properly. हम तो कहते हैं कि वृक्षो रक्षिते रक्षिताः लेकिन फॉलो नहीं करते हैं। This is a classic example. We have not done that. In 2008, because the Governments were not able to utilise this Fund, they came up with a Bill. The Bill was passed in Lok Sabha as Prof. Saugata Roy has mentioned. राज्य सभा में पास नहीं

हुआ। Again, it was the same thing. 2008 से लेकर सात साल जीरो एक्शन, बिल कभी भी वापस नहीं आया। There was zero action. I truly applaud the hon. Minister's effort to bring this Bill back and introduce it now. After 2015, this has gone to the Select Committee. इतना इंट्रोडक्शन में इसीलिए दे रही हूँ, क्योंकि हमें एक बार अपने आपको समझना चाहिए। India as a country has been very inactive in environmental issue because we take everything for granted. बहुत ज्यादा फॉरेस्ट है तो कुछ फर्क नहीं पड़ने वाला है। We are a little relaxed in these issues. We are not as good as Western countries in terms of environmental activism. So, my sincere question to the hon. Minister is this. Does this Bill really encourage all the States? Does it inspire all the States to come on board and work? This is a mere mechanism of splitting the money that we have accumulated over so many years. Fine, Telangana also will get its money. Shri Naveen Patnaikji is active. जितना भी पैसा अब तक हमारे पास आया था। 95 per cent of this Fund has been utilised by Telangana. Apart from that, we have dedicated the money to the greening. So, does this Bill really inspire the States? Sincerely, I do not see anything like that. This is basically to distribute the money that we have. I do believe that the C&AG Report of 2013 and the serious observations made by the C&AG have not been taken into consideration. I will just quote one figure. Out of the total land taken away by these private companies or the Government PSUs of the forests, only seven per cent of the land till date has been afforested. This Bill does not speak about it. This Bill does not give any goal to any of the State because they are keeping ten per cent of the States' money. This Bill does not say that the Centre will play a binding role to the States. A goal-oriented approach is missing. I believe that that should be there. This is a 2013 issue. Approximately seven States Gujarat, Haryana, Kerala, Maharashtra, Meghalaya and Punjab have done zero per cent afforestation. यानी हमारे पास इनिशिएटिव ही नहीं है। How does the Central Government do that? This is a question. This Bill unfortunately does not talk about any of that. Environmental issues have to come from the heart or at least we have to take people into confidence. If you are any way keeping the ten per

cent of the money of the State, I would sincerely ask the hon. Minister if he can do something like the *Swachh Bharat* campaign. We have seen that after the *Swachh Bharat* campaign has come into place, बच्चा-बच्चा जानता है कि स्वच्छ भारत क्या है, भले ही ढंग से इम्पलिमेंट नहीं हो रहा हो, वह अलग बात है।

Everybody knows. Unless and until we do not utilise this ten per cent of the money that the Central Government is keeping to at least involve the people at large, this will go nowhere. This is what I believe. You have today included 29 amendments. I truly appreciate it because I was going to say पार्लियामेन्ट्री स्टैंडिंग कमेटी ने जितने भी रिक्मेंडेशंस दिये हैं, they have not been taken into consideration.

Hon. Minister has now at least after these amendments has taken two or three into consideration but he has missed a major part. जो इस जंगल में रहने वाले आदिवासी होते हैं, उनका जो माइनर फॉरेस्ट प्रोड्यूस पर यह राइट होता है, उनके साथ यह पैसा बांटने का कोई भी प्रावधान इसमें नहीं है। This was there in the 2008 Bill but somehow that is completely missing in this Bill. I would sincerely like you to throw some light on that. Unless these minor forest produce cooperatives are taken into consideration and we walk along with them, this afforestation is not going to happen.

इसमें फंडामेंटल डिफरेंस यह है कि एक तो जो हमने ज़मीन फॉरेस्ट से लेकर नट की है, उसको पूरा करने के लिए यह पैसा यूटिलाइज़ होना चाहिए। But this Bill also says that it will be used for greening also. Greening is an extra money that should be spent by a country or a State to increase the green cover. The definition of greening is not properly there in the Bill but it somehow makes way into the preamble. So, I would sincerely request you to look into it.

I have a little request to make from our State. We do believe that the if the Central Government is keeping 10 per cent it is fine but the 90 per cent of the money should be released to the States in the beginning of the year. We will give you the APOs. प्रोसिज़र हम आपको दे देंगे कि पूरे साल भर हम क्या काम करेंगे। But if in one instalment the 90 per cent of the money can be given to the State Governments, then we can plan the whole year and work on it.

I thank the Government for bringing this Bill. We have been waiting for this Bill for quite some time. I really hope that this money will be utilised very well. Thank you.

SHRI JITENDRA CHAUDHURY (TRIPURA EAST): Madam Speaker, our Party and myself support this Bill in principle because it is very much necessary, it will unlock Rs.41,000 crore for not only afforestation but also for the development of our ecosystem. But our support comes with some suggestions and also some caution.

According to the provision made in Chapter 2, Section 4 of the Bill, 90 per cent of the total fund will be returned to the States and 10 per cent will remain with the Centre. I suggest that a single criteria should not be followed for all the States. In the North-Eastern region and some other States where the forest cover is more than 50 per cent, 100 per cent funds should be released. The forest cover in my State is 78 per cent. So, following the same yardstick for say Punjab and also for Tripura, Nagaland, Meghalaya is not correct. Those States which have more than 50 per cent forest cover or green cover should be released 100 per cent money.

Secondly, as many colleagues have already mentioned, today in our country around 172 or 173 Districts still have forest cover and ecology. If we see very closely, the people who live in those areas are adivasis, the tribals. Centuries of civilisation endorses that adivasis and tribals are a part of the ecosystem. Their livelihoods is integrated with the course of the nature. Now the forests are being destroyed and the entire globe is suffering from the ill effects of climate change. This is no longer a subject of only experts, even common people now understand why these droughts and calamities are happening. All these are happening because we have destroyed our nature

These sections of people are managing the forests through their lives and culture. If their livelihood is not taken care of, it will be again at the cost of these Adivasi people who are really managing the forests. Though there is no provision in the Act, my suggestion is that while framing the rules etc., some provision could be made for enhancement of their livelihood.

I would like to mention another thing. This issue does not come directly under this Bill but indirectly it affects the Forest Right Act 2006 which was a historic enactment. As estimated, about 80 lakh Adivasis and traditional forest dwellers are living in the forests since time immemorial. According to the information available from the Ministry of Tribal Affairs, 47 lakh application were received. Out of that, only 17 lakh have been disposed and 30 lakh application have been rejected. How funny and how pathetic it is! There are around 80 lakh forest dwellers/ families including Adivasis. Only 17 lakh people were provided with this right which is not even 25 per cent. Empowering these people is something that Revenue Department and Tribal Welfare Department alone cannot do unless the Forest Department, which is very much powerful, supports them. So, this should also be anyway linked to that Act. Otherwise, neither the protection of forests nor preservation of ecology will happen; it will remain a dream.

Thirdly, in Chapter III Section 10(7), in the governing body, neither the nodal officer nor the CEO of CAMPA has been made a member. Then who will represent the State? I think there should be a mandate that at least the relevant officer should be a member and he should be allowed to attend the meetings.

In my State of Tripura, we have very little fund of Rs 131 crore. That may be released so that we could make a plan for enhancement of livelihood of the forest dwellers.

With these words, I conclude. Thank you.

SHRIMATI BUTTA RENUKA (KURNOOL): Hon. Speaker Madam, I thank you for giving me an opportunity to speak on this important subject.

This Bill which seeks to ensure quick utilization of approximately Rs 41,000 crore will facilitate timely execution of appropriate measures to mitigate impact of diversion of forest land.

This is a welcome step in the right direction. We are extremely worried with the climatic changes around us. It is a matter of serious concern that the temperatures are rising year on year. In spite of so many initiatives taken in line with global warming summit, we have not been able to achieve the desired result. Afforestation is an important tool for environmental protection. We need to retain and create additional forest wealth for the posterity.

I am happy that this Government is coming up with concrete steps in this regard. I understand that this Bill proposes to establish the National Compensatory Afforestation Fund under the Public Account of India and a State Compensatory Afforestation Fund under the Public Account of each State. These Funds will be primarily spent on afforestation to compensate for loss of forest cover, regeneration of forest ecosystem, wildlife protection and infrastructure development.

It is expected that apart from mitigating the impact of diversion of forest land, utilisation of these amounts will result in creation of productive assets and generation of huge employment opportunities in the backward areas.

I welcome this Bill considering the fact that India is striving to achieve the target of having 33 per cent land under forest cover. According to reports, India's total green cover has reached 24.16 per cent of the land mass.

As per the records of the Ministry of Environment and Forests, a total of 1,899,358 hectares, which is equivalent to 18,993 square kilometres, of forest land is under encroachment in 36 States and Union Territories.

The Environment Ministry supplements the efforts of the States in protection and management of forests through the Centrally-sponsored

‘Intensification of Forest Management’ Scheme. Under this Scheme, various measures like setting up of check posts, barriers, use of modern technology, improved mobility to the field staff by providing vehicles for patrolling, survey and demarcation of forest areas and construction of boundary pillars are supported by the Union Environment Ministry.

We have seen how the land sharks and the forest mafias have been ruling the roost in almost all the States in the country. In our own State, for the last several years, red sander trees are being felled on a day to day basis and the successive governments have completely failed to contain this. We have seen the Veerappan saga. We learn with a heavy heart that the present forest fire in Uttarakhand is also due to the handiwork of organised forest mafias.

The problems of forests and tribals are inter-connected. In our State particularly, thanks to the initiatives taken by the late Dr. Y.S. Rajasekhara Reddy, the provisions of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 has addressed the long-standing insecurity of the tenure in cultivated lands in forest areas.

Forestry which accounts for 24 per cent of the country’s geographical area hardly contributes to two per cent of India’s GDP. There is a great potential to increase it, provided the State Governments take the necessary initiatives.

Special focus should be given to convergence between forestry activities and non-forestry land use for the regenerated of degraded fringe forests and upliftment of tribals in the fringe villages. The Joint Forest Management Programme has clearly emerged as an agent of overall socio-economic development of forest-dependent communities and it requires second generation reforms.

A federation of Joint Forest Management Committees should be created under the Union Ministry of Environment and Forests for better co-ordination and policy inputs. The JFMCs should be maintained as separate entities. The JFMCs

need to be adequately empowered to manage the forest resources, their capacity built up, and legal backing given to them in order to be successful.

Two models were praised for their achievements, the Chhattisgarh model as a case in point for replication for overall socio-economic and ecological rejuvenation and the Bundelkhand package as a role model for inclusive development. These should be replicated elsewhere with local modifications.

I sincerely thank you, Madam, for giving me this opportunity to share my thoughts in this august House.

SHRI ABHIJIT MUKHERJEE (JANGIPUR): Thank you Madam for giving me this opportunity.

The Compensatory Afforestation Fund Bill, 2015 is a culmination of different commitments given by the Government and the different notifications issued at different times by different Governments. The purpose of this Bill is to create a Fund which has been collected from the user agencies while using forest land and pay compensation as per rule and to create an Authority at the Centre, States and Union Territories to manage this fund. And to create an Authority at the Centre, State and Union Territories to manage this fund; And thirdly, to provide services, actually give an alternative deforestation as afforestation, like artificial regeneration (plantations), assisted natural regeneration, protection of forests, forest related infrastructure development, wildlife protection etc.

Madam, I wonder why J&K State has been left out of the jurisdiction of this Bill. Is J&K not part of this? Kindly reconsider it.

Different provisions, environmental services have been envisaged in this Bill. They can be categorized in four categories like provision of goods like wood, non-timber forest products, fuel, fodder, water, different services like grazing of animals, tourism, wild life protection. This all is mentioned in the Bill itself. Second category may include regulating services like climate regulation, disease control, flood moderation, detoxification and most important is carbon sequestration, heal of soil, air and water qualities, etc.

The tangible benefits of this Bill will be non-material benefits like ecosystem, aesthetic, inspirational, environmental etc.

During constitution of this Authority at different levels, like Centre, State, Union Territories, representatives from public, particularly the environmentalists, reputed NGOs working in the field, users industries particularly like steel, mining, aluminium, coal etc. who are using this forest land and destroying some portion of forest also their representatives should also be taken in that statutory body for monitoring at the same time to protect their interest also. It is because we need

development and development has to be sustainable as it has been mentioned by many other hon. Members.

It is also found in India particularly that the opinion changes the moment there is a change in the Government. But the Government's policy should be such that whoever comes in power, be it the Head of the Department or the Head of the Government the policy should sustain so that the development is continuous. My humble request to the hon. Minister, through you, as I mentioned earlier the professional personnel should head this Authority and not simply the bureaucrats.

In case of any changes required who should be the competent authority should be well defined in the Bill itself or in the rules and regulations. While making detailed rules and regulations interest of the local inhabitants like forest dwellers, the people who are staying in forest and using forest products, wild life, must be kept in mind in consultation with the users agencies like mining and other organizations that are working in that area.

It is stated in the Bill that no money will be used from the Central Government's fund and that the statutory expenditure or recurring expenditure per annum is to the tune of Rs.75 crore per annum and recurring expenditure is to the tune of Rs.6,000 crore. The details are not being given and I would request the Minister to give us the details.

With these words I conclude my speech on the subject. Thank you very much for giving me this chance.

19.29 hours

**BUSINESS ADVISORY COMMITTEE
30th Report**

SHRI ARJUN RAM MEGHWAL (BIKANER): Madam, I beg to present the Thirtieth Report of the Business Advisory Committee.

19.30 hours**COMPENSATORY AFFORESTATION FUND BILL, 2015 - Contd.**

श्री लक्ष्मी नारायण यादव (सागर): अध्यक्ष महोदया, माननीय प्रकाश जावड़ेकर जो बिल लाए हैं, जिसके तहत तदर्थवाद समाप्त होगा और एक वेल प्लान्ड योजना, जो ट्रांसपैरेंट होगी, उसके तहत सारा का सारा काम किया जाएगा, इसके लिए उन्हें बधाई है। मैं इस संबंध में कुछ सुझाव देना चाहता हूँ।

माननीय अध्यक्ष महोदया, अफॉरेस्टेशन का जहां तक सवाल है, असल में इसमें हम जब तक स्थानीय लोगों का सहयोग नहीं लेंगे, तब तक यह सफल नहीं होगा। यह हमारा अनुभव रहा है। जहां-जहां भी जन भागीदारी के साथ फॉरेस्ट को खड़ा किया गया है, पंचायतों और दूसरे लोगों का समर्थन लेकर फॉरेस्ट को खड़ा किया गया है, वहां अफॉरेस्टेशन ज्यादा सफल रहा है। ऐसा देखने को मिला है। मैं माननीय मंत्री जी से अनुरोध करूंगा कि उन्हें इस दिशा में प्रयास करना चाहिए।

जो प्राइवेट वन हैं, उन पर भी लोगों द्वारा कुछ धनराशि खर्च करने की व्यवस्था करनी चाहिए। हम देखते हैं कि जिनके पास प्राइवेट वन होता है, वे उनको काटने में ज्यादा इंटेरेस्टेड रहते हैं, क्योंकि उन्हें उससे किसी प्रकार की इन्कम समझ में नहीं आती है। अभी तक जो नियम-कानून थे, उसके तहत उसे काटने की अनुमति तो कभी नहीं मिलती थी। मेरे खुद के पास एक वन है, जो करीब 20 एकड़ का है। उसकी ज़मीन उबड़-खाबड़ थी, इसलिए उस पर जंगल लगा दिया गया। पर, बहुत समय तक प्रयास करने के बाद भी हमें उसे काटने की अनुमति नहीं मिली। अन्त में, मध्य प्रदेश सरकार द्वारा एक 'लोक वाचिकी' योजना के आने के बाद हमें उसे काटने की अनुमति मिली। चूंकि उस ज़मीन का वही उपयोग हो सकता है, इसलिए हमने उसे काटा और उसके बाद उसमें अच्छे-अच्छे वृक्ष लगाने का काम किया। अब वहां फिर से वही वन है। यह अच्छा होगा कि जो लोग प्राइवेट वन खड़े करते हैं, उन्हें आप कुछ कम्पेनसेशन दें, भले ही आप जब उन्हें अनुमति दें तो उतनी धनराशि उनसे काट लें। इससे वे वन फिर से स्थापित हो सकेंगे।

अध्यक्ष महोदया, केन्द्र सरकार ने जो दस प्रतिशत अपने पास रखने की बात की है तो इस संदर्भ में मैं माननीय मंत्री जी को सुझाव देना चाहता हूँ कि इसमें आप पांच साल के बाद उन प्रदेशों की असेसमेंट कराइए कि किन-किन प्रदेशों में कहां-कहां इसमें अच्छा काम हुआ है और जिन प्रदेशों में अच्छा काम होता है, उनको इनाम स्वरूप राशि दी जानी चाहिए।

महोदया, गांवों में लोग जलाने के लिए भी लकड़ियां काट लेते हैं। मैंने खुद देखा है कि मेरे अपने वन में जो नए कोपस निकलते हैं, उसे गांव के लोग चोरी से काट लेते हैं। उनका कोई उपयोग नहीं है। उनका ठीक के रूप में कोई उपयोग नहीं होगा, पर वह जलाऊ लकड़ी के रूप में काम आता है। इसलिए इसके साथ-साथ यह भी एक काम हो सकता है कि आप जो उज्ज्वला योजना है उसमें दस प्रतिशत राशि

जो बचाई है, उसमें से आप उसमें दें, ताकि वह काम और आगे बढ़ सके। वह एक बहुत ही अच्छी योजना है। इससे वनों का संरक्षण होगा और वनों की अनावश्यक कटाई रुकेगी।

महोदया, मैं एक बात और कहना चाहता हूँ कि अफॉरेस्टेशन में हमें इस बात का ध्यान रखना चाहिए कि अफॉरेस्टेशन जो भी हो, उसमें टीक और अन्य वनों की तरफ जाने की तुलना में फलदार वृक्ष भी साथ-साथ आएँ। अगर हम फलदार वृक्ष लगाएंगे तो जो जंगल से संबंधित ग्रामीण रहते हैं, जो वनवासी लोग रहते हैं, उन्हें भी उसका महत्व समझ में आएगा। उन्हें लगेगा कि यह हमारी रोजी-रोटी के सवाल से जुड़ा है और फिर वे उसमें सब प्रकार का सहयोग देंगे।

महोदया, मेरे जिले में काफी वन हैं। कई वन ऐसे हैं, वहां के आस-पास के लोग थोड़ा अच्छा खाना-पीना कर लेते हैं। वहां से जो फसल प्रोड्यूस होती है, उसे बेचकर वे अपनी आजीविका चला लेते हैं।

इन सब बातों के लिए मैं माननीय मंत्री जी को बधाई देते हुए अपनी बात को समाप्त करता हूँ।

श्री जय प्रकाश नारायण यादव (बाँका) : अध्यक्ष महोदया, आपने मुझे बोलने की अनुमति दी, इसके लिए आपको धन्यवाद देता हूँ। 'प्रतिकरात्मक वनरोपण निधि विधेयक, 2016' प्रस्तावित किया गया है। यह बहुत अच्छा बिल है। मैं माननीय मंत्री जावड़ेकर साहब को इसके लिए बधाई देता हूँ। इसके लिए चिंता देश ने की है और माननीय उच्च न्यायालय ने इसके लिए जबरदस्त चिंता ज़ाहिर की है कि वन को बचाओ, वन को लगाओ, वृक्ष को बचाओ और वृक्ष को लगाओ।

प्रकृति ने हमें अपार साधन दिए हैं। हम यह पढ़ा करते हैं कि क्षिति, जल, पावक, गगन, समीरा, यह सब कुछ हमें प्रकृति ने दिया है। प्रकृति ने हमें दिया है कि कैसे हम पर्यावरण को बचायें, जिंदगी को बचायें, इसकी सुरक्षा और संरक्षा करें। प्रकृति को हम यूज करें, लेकिन प्रकृति को हम यूज नहीं कर रहे हैं, जो मानव जाति के हम इंसान हैं, हम प्रकृति को यूज नहीं कर रहे हैं, प्रकृति को मिस यूज कर रहे हैं। प्रकृति ने हमें कहा कि हममें शक्ति है, हममें सारी संभावनाएं हैं, हम ही सब कुछ आपको देते हैं। क्षिति, जल, पावक, गगन, समीरा, अगर यह प्रकृति नहीं रहेगी तो हम निर्जीव हैं। सजीव वह हैं, हम निर्जीव हो जाएंगे। आज वन की कटाई से पर्यावरण पर सवाल खड़ा हुआ है। जलवायु, आज ग्लेशियर पिघल रहा है। स्थिति बद से बदतर होती जा रही है, बहुत ही खराब हालत है।

आज भी वन गरीबों का रेस्ट हाउस है। यह नहीं है कि हम गरीब वहां जाकर बसते हैं, लेकिन जो राहगीर हैं, अगर बरसात होती है तो हम खड़े हो जाते हैं, अगर गर्मी लगती है तो हम खड़े हो जाते हैं। आज भी गांव में गरीबों का रेस्ट हाउस वृक्ष है। यह नहीं कि वह हमारा जीवन है, हमें मकान नहीं चाहिए, हमें बिजली नहीं चाहिए, हमें पानी नहीं चाहिए, लेकिन हमारी आज जरूरत है। आदिवासी भाई, जो पहाड़ में, जंगल में, झाड़ में, कोल और कंद्रा में, नदी के किनारे बसने वाले लोग हैं, आंध्र प्रदेश से लेकर झारखंड से लेकर पूरा का पूरा जिस इलाके से हम आते हैं, वह कोरीडोर है। हमारा बांका से लेकर, दुमका से लेकर, पूर्णिया से लेकर, ...(व्यवधान) तेलंगाना, कैमूर तक का, गया तक का हमारा राजगीर का इलाका है। ...(व्यवधान) कटोरिया का जंगल, जहां से हमारे निशिकान्त जी आते हैं, जग्गर का जंगल, ...(व्यवधान) मराठवाड़ा भी है। वन की सुरक्षा करनी होगा। हम वन प्राणी की भी रक्षा करेंगे। अगर जंगल की कटाई होगी तो वन प्राणी की रक्षा नहीं हो सकती है। आज हमारा कानून नहीं भी कहता है, लेकिन हम नदी के किनारे मकान बना लेते हैं, दुकान खोल लेते हैं, ताप बिजलीघर खोल लेते हैं। प्रकृति के साथ हमने छेड़छाड़ की है, अन्याय किया है, जिसके कारण आज पर्यावरण का भारी नुकसान हुआ है।

अध्यक्ष महोदया, बांका का इलाका, देवघर का इलाका, जमुई का इलाका, मुंगेर का इलाका, लखीसराय, पूर्णिया, कैमूर जो इलाका हम लोगों का अपना जंगल का है, उसी संसदीय क्षेत्र से हम आते हैं। हमारा इतना ही कहना है कि पर्यावरण बचाओ, वृक्ष लगाओ। वृक्ष ही हमारी धरोहर है, हमारी जलवायु

की रक्षा का साधन है। इसलिए वृक्ष को लगाना और इसकी सुरक्षा करना हमारा धर्म है। माननीय मंत्री जी जो यह बिल लाए हैं, उसका हम समर्थन करते हैं।

SHRI ASADUDDIN OWAISI (HYDERABAD): Madam Speaker, at the outset I would like to lodge my objection to the alarming recommendations made by the Standing Committee which says that where land is not available for afforestation specific provisions should be made in the Bill for encouraging densification, revitalization of available forest. When the hon. Minister will reply, he can throw some light on this. I hope that the Government has not accepted this recommendation. It is because this would undermine the very basis of compensatory afforestation.

It is a fact that since the enactment of Forest Conservation Act 1980, the Ministry has granted approval for the diversion of 1.29 lakh hectares of forest land for the non-forestry purpose in 28,677 cases till August, 2015. In the Bill of 2008 there was a provision for providing meeting afforestation target within one year or two growing seasons after project completion after receipt of money. This Bill is silent on this.

Madam, in my opinion, there are five important lacunae in this Bill. There is no prescription of people's participation or benefit sharing with communities; no social monitoring or social audit process; no effort to find synergies with forest schemes; no prescription for periodic revision of net present value rates and lack of eco system approach and scientific monitoring of compensatory afforestation.

I have certain recommendations to make to the hon. Minister and the Government. Firstly, they should share the forest benefits with the people and build people-led forest economy from compensatory afforestation. Then rehabilitate and compensate communities affected by diversions using CAFs. Use CAFs to strengthen weak grass roots democracy by financing CFRMCs and JFMCs. You have to make sure that at the ground level, there is no displacement of communities during land acquisition process for compensatory afforestation.

I make these recommendations because the law says about availability of non-forest and degraded forest lands. Now what is happening is that, only dense

forests are available in that area and you are not using the non-forest or degraded forest lands. You are using dense forests. So, the impact of all these on the displacement of tribal people and other people is huge.

Do you have a long term vision of how much forests you can divert without endangering long term national ecological security? How much compensatory afforestation does the country require for offsetting the forest losses? How to ensure that communities will benefit out of the development rather than being depriving of their lands?

My last recommendation to the hon. Minister is, you have to create and maintain a public information system to track progress of CAFs and ensure survival of planted stocks in compensatory afforestation.

I once again reiterate my earlier points. I hope that the hon. Minister may accept the recommendation which has been made by the Standing Committee.

PROF. RICHARD HAY (NOMINATED): Madam Speaker, I thank you for giving me this opportunity to speak on a very important issue.

I support this very important Bill moved by the hon. Minister for Environment and Forests who is very keen to protect the environment for which he has launched many a programme. As a conservationist, I am delighted to learn that funds will be spent under this head to save the country from the loss of her bio diversity, so precious to any country.

I reckon the hon. Supreme Court's verdict which has paved way to utilize the funds for conservation of nature as a blessing in disguise.

In our country, deforestation has been taking place at a higher rate as conservation and preservation of forests has been neglected since 1950. Even my State, Kerala, which is known as a green State due to its bio diversity and flora has been facing acute climatic changes and may be the starting of an apparent desertification process.

The Western Ghats is facing an alarming situation. Parts of this green natural belt and the source of many a river has become barren. In a way, it is a warning signal given by nature to man. Successive Governments in Kerala has been responsible for the degradation of environment. Forests have been encroached upon and flora and fauna destroyed all these years.

Forest fires have become a common feature in different parts of the country. Recently, devastating damage has been done in Uttarakhand. We do not know whether it is man made or natural.

The impacts of deforestation is usually felt by the people who stay near the forest areas, namely, land slides, soil erosion, water shed instability, localized flooding and even heat waves. In some locations death and diseases have occurred due to flash floods in the recent years. The impact of deforestation is also felt by the State exchequer as there is severe loss of sustainable logging and extinction of plant and animal species. The loss of diversity is yet another disastrous consequence of deforestation which cannot be restored easily.

Productivity and nutrient losses of the soil can cause farmers financial losses and it is another impact of deforestation.

Moreover, the cumulative effect of ozone depletion, climate change and soil erosion are all resulting in water scarcity and the end result would be food scarcity.

I commend upon the commitment made by the hon. Minister for Environment and Forests for spending the money for a very productive purpose and save this country from further natural disasters.

श्री सुमेधानन्द सरस्वती (सीकर): अध्यक्ष जी, आपने मुझे एक बहुत ही महत्वपूर्ण बिल पर बोलने का मौका दिया है, इस के लिए मैं आपको धन्यवाद देता हूँ। प्रतिकरात्मक वनरोपण निधि विधेयक, 2016, सदन में प्रस्तुत हुआ है। विद्वान वक्ताओं ने इस पर अपने सुझाव और विचार दिए हैं।

मैं सबसे पहले माननीय प्रधान मंत्री जी और माननीय प्रकाश जावड़ेकर जी को बहुत-बहुत बधाई देना चाहूंगा। बहुत लम्बे समय से ऐसे बिल की आवश्यकता थी जिसके माध्यम से एक निधि को ठीक ढंग से प्रयोग किया जा सकेगा। मैं एक और बात के लिए बधाई देना चाहूंगा। प्रायः सरकारें केन्द्र में अधिक धन रखने का प्रयास करती हैं। लेकिन विभिन्न कार्यों के अंदर हमारी सरकार ने माननीय प्रधान मंत्री जी के नेतृत्व में प्रांतों को महत्व दिया है। इसमें भी निधि का 90 प्रतिशत प्रांतों को दिया जाएगा।

हमारे देश का एक स्वाभाविक गुण रहा है कि यहां प्रकृति का पोषण शुरू से हुआ है। मैं राजस्थान प्रांत से हूँ जहां पूरे विश्व में एक धरोहर और इस प्रकार का उदाहरण है। राजस्थान के जोधपुर जिले में पीपाड़ तहसील में खेजरला गांव है। वहां महाराजा जोधपुर के समय में पेड़ काटने का अभियान चला। उसमें अमृता देवी नाम की एक महिला ने अभियान प्रारंभ किया। वहां 363-365 लोग इस बात के लिए शहीद हो गए कि पेड़ नहीं कटने चाहिए। उस प्रांत में आज भी लोग पेड़ों को देवता मानते हैं और देवताओं की तरह पूजा जाता है।

मेरा निवेदन है कि इस राशि से वृक्षारोपण का अभियान चले। आजकल आप देखते हैं कि बहुत सारे पशु-पक्षी लुप्त होते जा रहे हैं। उसका कारण है कि आजकल जो फसल बोई जाती है, उसमें पैस्टिसाइड्स का प्रयोग होता है। जमीन के ऊपर जो दाना बोया/बिजोया जाता है, जमीन में नहीं दब पाता, पक्षी उसे खा लेते हैं। इसलिए विभिन्न प्रजाति की चिड़ियाएं समाप्त हो गईं। इसका कारण है कि आजकल वनों के अंदर वृक्षारोपण होता है। पहले बड़, पीपल के पेड़, फलदार वृक्ष पक्षियों का भोजन होता था। इसके साथ-साथ बहुत सारी भूमि पर अतिक्रमण हो रहा है। मेरा आपके माध्यम से माननीय मंत्री जी से एक निवेदन है कि इस राशि से फॉरैस्ट की बाउंड्री वॉल की जाए। उससे दो लाभ होंगे - एक, जंगल से पशु हर रोज गांव में जाते हैं जिससे नित्यप्रति इस प्रकार की दुर्घटनाएं घटित होती हैं। दूसरा, अतिक्रमण नहीं होगा। आज भी बहुत सारी जमीनों पर अतिक्रमण है। इसलिए जमीन अतिक्रमण से बचेगी।

मेरा एक सुझाव और है। वन भूमि के अंदर तालाबों का निर्माण होना चाहिए। पशु बाहर क्यों जाते हैं, क्योंकि उन्हें पीने का पानी नहीं मिलता। यदि वहां पानी होगा तो उसी पानी से फॉरैस्ट के लोग जब नए वृक्षारोपण करते हैं तो पानी डालकर उन्हें डैवलप किया जा सकता है। नहीं तो हम वर्षा में पेड़ लगा देते हैं और पानी के अभाव में पेड़ बढ़ नहीं पाते। अगले साल फिर पेड़ लगाने पड़ते हैं।

मैं एक निवेदन और करूंगा। देश आजाद होने के बाद जब वनों के लिए जमीन आवंटित की गई, खास तौर से राजस्थान और मेरे सीकर जिले में बहुत सारे गांव ऐसे हैं कि पंचायतों ने फॉरैस्ट को जमीन दे दी। मेरे अकेले सीकर जिले में 60 से आसपास गांव ऐसे हैं जो आज भी फॉरैस्ट की जमीन में बसे हुए हैं। अब वन विभाग उन्हें नोटिस दे रहा है। मेरा निवेदन है कि उन्हें भी संरक्षित किया जाना चाहिए। हमारे पास हर रोज उनके आवेदन आते हैं। पहले साधु-सन्यासी वनों में रहते थे। वे एक दातुन भी नहीं तोड़ने देते थे, वन संरक्षित होता था।

मैं माननीय मंत्री जी से निवेदन करूंगा कि इन बातों पर ध्यान दिया जाए। मैं इस विधेयक का समर्थन करता हूँ। बहुत-बहुत धन्यवाद।

श्री प्रकाश जावड़ेकर: मैडम स्पीकर, मुझे बहुत खुशी है कि सारे सदन ने इस बिल का स्वागत किया है। मैं सबका शुक्रगुजार हूँ। यह एक महत्वपूर्ण बिल इसलिए है कि इससे तीन चीजें मुख्य रूप से हो रही हैं। जो चार मुद्दे उभरकर आए, मैं उन पर भी संक्षेप में बोलूंगा। पिछले 12-13 साल से जो फंड वनीकरण के लिए लगना चाहिए, वह बैंकों में पड़ा रहा। हम उन्हें अनलॉक कर रहे हैं। पहले केवल 10 प्रतिशत फंड राज्यों को जाता था और 90 प्रतिशत बैंकों में पड़ा रहता था। अब 90 प्रतिशत राज्यों को जाएगा और 10 प्रतिशत केन्द्र के पास रहेगा जिसका लाभ भी राज्यों को होगा। कैसे - मैं बताऊंगा। यह मनी पब्लिक एकाउंट में जा रही है, आज तक इतनी बड़ी राशि की पार्लियामेंट में स्क्रुटनी नहीं हो सकी थी लेकिन अब विधान सभा और सदन में इसकी स्क्रुटनी होगी। यह बहुत ही महत्वपूर्ण इम्पैक्ट है। स्टेट का बजट 'कैम्पा' बिल ही नहीं होना चाहिए। State should give their regular budget to the Forest Department and this should be an additional budget. CAMPA Fund is an additionality. For the first time, in the 14th Finance Commission Report, 7.5 per cent weightage has been given to 'forest'. यह पहले नहीं था, पहले फॉरेस्ट का फंड एलोकेशन में वेटेज कुछ भी नहीं था, अब 32% का 42% हो गया है, इसका कारण है कि वित्त आयोग ने 7.5 % फॉरेस्ट कवर को वेटेज दिया है क्योंकि हम सभी क्लाइमेंट चेंज की चिंता करते हैं वनीकरण की चिंता करते हैं। 33% हमें वनीकरण करना है लेकिन आज केवल 21-22% ही है, हमें फॉरेस्ट बढ़ाना है।

अनेक माननीय सदस्यों ने कहा कि लोगों का पार्टिसिपेशन होना चाहिए, मैं इससे सहमत हूँ। मैं आदिवासी इलाकों में काम किया हुआ है। एक बैंक अधिकारी के नाते भी आदिवासियों के साथ प्रोजेक्ट में काम करता था। मैं बैंक ऑफ महाराष्ट्र में था। लोगों के बिना जंगल की रक्षा नहीं हो सकती, मैं अनेक वनोग्रामों में जाता हूँ। अगर लोगों की लाइवलिहुड जंगल से जुड़ी है तो लोग वहां अवैध चराई, अवैध कटाई, अवैध जलाई नहीं होने देते हैं। This is very important. इस बिल के जब रूल बनेंगे, लोगों के पार्टिसिपेशन के बिना कुछ नहीं होगा और वही उसकी आत्मा है। बिल में जो प्राविजन है उसे कानून में लाना बिल्कुल जरूरी है। स्टैंडिंग कमेटी ने बहुत अच्छे सुझाव दिए उसमें एक यह भी था कि एक्सपर्ट की संख्या बढ़ाई जाए, ट्राइबल्स की संख्या बढ़ाई जाए, रूल्स बनाते समय स्टेट के साथ कन्सलंट किया जाए, हम कन्सलंट करने वाले हैं। राज्य अपना प्लान देगी और केन्द्र यहां बैठी रहेगी ऐसा नहीं होगा, तीन महीने के अंदर उस पर निर्णय देना होगा और स्टियरिंग कमेटी क्वार्टरली होनी चाहिए। जैसे कविता जी ने कहा कि सारी रकम शुरू में ही दे। मेरा विचार है कि दिसम्बर और जनवरी के पहले ही प्लॉन एप्रूव हो जाएं और 1 अप्रैल को उनको पैसे मिल जाएं। That is how it should function every year. Then only, it will be really good. सभी ने क्वालिटी ऑफ फॉरेस्ट की चिंता की, यह सही मुद्दा है। यादव जी का

प्राइवेट फॉरेस्ट 20 एकड़ में है और वह फॉरेस्ट पुराने हो गए तो भी वह काटने नहीं दे रहे हैं, प्राइवेट फॉरेस्ट है तो कुछ नहीं करने देंगे। वह फॉरेस्ट ही रहेगा, वहां इको-टूरिज्म कर सकते हैं लेकिन इसको नए सिरे से करना इससे तो कार्बन कैप्चर होता है, इससे भी क्लाइमेट चेंज का मिटिगेशन होता है। जंगल का साइंटिफिक मैनेजमेंट बहुत जरूरी है उसी से जंगल की क्वालिटी सुधरती है। सभी लोगों ने ज्यादा प्रोटेस्ट नहीं किया कि 10 % क्यों ले रहे हैं ज्यादा लेना चाहिए। मैं इसका कारण बताता हूँ, इसकी मोनिटरिंग होगी, हम जहां-जहां कम्पनसेटरी ऑफ फॉरेस्टेशन कर रहे हैं वहां का कॉर्डिनेट के साथ प्लॉन मांग रहे हैं, आज भी फॉरेस्ट अप्राइजल कमेटी की मीटिंग थी, आज की मीटिंग में 20 प्रस्ताव थे, इसके लिए फॉरेस्ट अप्राइजल एक्सपर्ट और सारे अधिकारी बैठते हैं। मेरे ऑफिस में एक सिस्टम शुरू हो गया है कि हम सैटेलाइट से उस जगह पर जाते हैं।

अध्यक्ष महोदया, मान लीजिए किसी जगह कोई काम होने वाला है, मान लीजिए किसी स्थान पर खदान बननी है या कुछ और होने वाला है, तो वह काम कहां हो रहा है, वह क्षेत्र हम प्रत्यक्ष रूप से अपनी आंखों से सैटेलाइट के माध्यम से देखते हैं।

दूसरी बात मैं बताना चाहता हूँ कि पहले तो हम सर्टीफिकेट पर निर्भर रहते थे। जो फॉरेस्ट्री कंपेन्सेट्री एफोरेस्टेशन की लैंड दी जाती है, उसे हमारा डी.एफ.ओ. सर्टीफाई करता था कि यह जमीन कंपेन्सेट्री एफोरेस्टेशन के लायक है। अब हम सैटेलाइट से वहां जाते हैं और कोआर्डिनेट करके हम देखते हैं कि इस लैंड पर तो कंपेन्सेट्री एफोरेस्टेशन की क्या स्थिति है। जब ऐसा किया, तो कुछ स्थान ऐसे निकले जहां कि पूरा घना जंगल था, वही कंपेन्सेट्री एफोरेस्टेशन लैंड के रूप में दिया था। यानी वहां जंगल तो था ही, वही दिया था। अब हम ऐसे डी.एफ.ओ. पर कार्रवाई करेंगे। ... (व्यवधान)... कार्रवाई जरूर करेंगे। देखिए दंगल चलेगा, क्योंकि टैक्नोलॉजी की सहायता से पारदर्शिता लानी है और वह लाएंगे, लेकिन उसका खर्चा भी होता है। **That is a little costly technology but we are using it, and we want to use it for all this.**

महोदया, तीसरी बात केपेसिटी बिल्डिंग की है। सभी ने कहा, सुमिता जी ने भी कहा। क्या केपेसिटी राज्यों की है? अगर केपेसिटी बिल्डिंग करनी है, तो नए ट्रेनिंग सेंटर्स, कंटीन्यूअस कोर्सेस, कंटीन्यूअस मोटीवेशन और कंटीन्यूअस टैक्नोलॉजी ट्रेनिंग आदि ये सब होनी चाहिए। **So, we will build capacity.** सारे राज्यों को मिलाकर फॉरेस्ट की लगभग 2.50 लाख की फोर्स है और आधे से ज्यादा जगह वैकेंसीज हैं। राज्यों से हम उन वैकेंसीज को भी भरने के लिए कहेंगे। इसका उपयोग बाकी वनीकरण में होगा। उसमें केपेसिटी बिल्डिंग होना सबसे महत्वपूर्ण है। **So, we will increase training capacities all over the country.**

महोदया, अब मैं अवेयरनेस के बारे में कहना चाहता हूँ। हम चाहते हैं कि लोगों में अवेयरनेस बढ़े, फॉरेस्ट के लोगों में अवेयरनेस बढ़े और उनका पार्टिसिपेशन भी बढ़े।

महोदया, एक हमारा चौथा भाग है, जिसमें हमारे 9 फॉरेस्ट्स रिसर्च इंस्टीट्यूट्स हैं। इन इंस्टीट्यूट्स ने जो काम किया उसके कारण पिछले दो साल में आठ पेटेंट्स प्राप्त किए गए हैं। अगर फॉरेस्ट भी अच्छा करना है और दुनिया का एक अच्छा हमें फॉरेस्ट करना है, तो हमें इस क्षेत्र में कंटीन्यूअस रिसर्च की जरूरत है। रिसर्च और नए प्रयोग करने में भी थोड़ा पैसा लगता है। इस काम के लिए केन्द्र सरकार अपने बजट से पैसा देगी, देती रहेगी और ज्यादा बढ़ेगा, लेकिन इसका भी उपयोग स्पेसीफिक रिसर्च में होगा।

महोदया, अब मैं कुछ लुप्त प्रजातियों के बारे में बताना चाहता हूँ। अब क्या करें, जंगल की इको-सिस्टम ऐसा है। हम अपने देश को टाइगर कंट्री कहते हैं और टाइगर का इतना बखान करते हैं, क्यों? **We have tigers, and we have got 70 per cent tigers.** जब टाइगर है, तो इसका मतलब यह है कि जंगल की सारी इकोलौजी अच्छी है। यह उसका एक प्रमाण है, लेकिन अनेक प्रजातियां लुप्त हो रही हैं। उन लुप्त प्रजातियों को रिवाइव करने के लिए हम अच्छे प्रोग्राम चला रहे हैं। अब इसका भी कुछ पैसा उसमें जाएगा, तो उसका उपयोग ही होगा। आखिर जंगल की इकोलौजी पूरी तरह से बढ़ती है, तो यह भी एक काम जरूरी है।

महोदया, जैसे उत्तराखंड में फायर्स लगी या बाकी अन्य हिली एरियाज में आग लगी। हर साल अप्रैल एवं मई में यह संकट आता है, लेकिन कभी-कभी बहुत ज्यादा ड्राई स्पैल आता है और मॉइस्चर एकदम ही खत्म हो जाता है, तो जंगल जलता है। इसलिए कंटीनजेंसी का कभी-कभी उपयोग भी करना पड़ेगा और वह पैसा केन्द्र दे सकता है। उस समय यह नहीं सोचा जाएगा कि उनके एनुअल प्लान में नहीं था या उनके पास नहीं है, लेकिन संकट चूंकि बड़ा है, इसलिए **we can.** आखिर हमें यह सब कर के, देश में 33 परसेंट यह काम करना है।

माननीय अध्यक्ष महोदया, स्टेंडिंग कमेटी के पांच-छः सुझाव, जो प्रमुख थे, उन्हें हमने स्वीकार किया है। एक वाक्य जो मैं इस बारे में कहना चाहता था और जिसे मैं अभी तक नहीं कह पाया, क्योंकि वह छूट गया था। मैं उसे अब कहना चाहता हूँ कि स्टेंडिंग कमेटी ने बहुत अच्छा विचार किया है। मैं जब विपक्ष में था, तब मैं स्टेंडिंग कमेटी में भी रहा। इसलिए मुझे मालूम है कि स्टेंडिंग कमेटी में बहुत अच्छी तरह से विचार-विमर्श होता है। ... (व्यवधान)... मैं वही बता रहा हूँ। हां, आप भी थे। मैं कहना चाहता हूँ कि स्टेंडिंग कमेटी की ओर से जो सुझाव आए कि एक्सपर्ट्स की संख्या बढ़ाएं, ट्राइबल्स का पार्टिसिपेशन हो, रूल्स विद स्टेट कंसल्टेशन हों, डिजीजन इन थ्री मंथ्स हो और स्टीयरिंग कमेटी क्वार्टरली हो आदि वह सब किया है। एक मुद्दा निकला की एन.पी.बी. फेंस नहीं होना चाहिए, यह सही है।

श्री पिनाकी मिश्र जी, एक बात आपने पूछी कि यह वुड सेविंग क्या है। मैं बताना चाहता हूँ कि वुड सेविंग वह है, जिसका उल्लेख यादव जी ने भी किया। एल.पी.जी. का प्रयोग करने से वुड सेविंग होगी, आप यह समझें। आज गांवों में लकड़ी काट कर के खाना बनाने का काम किया जाता है। चूंकि मैं देहात में पला हुआ हूँ, इसलिए मुझे मालूम है कि हमारे घर में चूल्हा जलता था। हम उसमें लकड़ी और भूसा जलाते थे। अगर लकड़ी जलानी बन्द करनी है, तो उन्हें एल.पी.जी. दी जाएगी या जो वुड सेविंग्स स्मोकलैस चूल्हाज आते हैं, वे दिए जाएंगे। इस प्रकार के बहुत सारे डिवाइसेस हैं। उसके लिए भी कोई प्रोत्साहन होना चाहिए। इसका भी उल्लेख उस विधेयक में किया गया है। आप कानून के अच्छे जानकार हैं, हमारे परमानेंट सलाहकार हैं, हम आपसे सलाह हमेशा लेते रहेंगे।

20.00 hours

सभी सदस्यों ने जो कहा है, वह बहुत महत्वपूर्ण है। सुमिता जी, संजय जायसवाल, सौगत राय, पिनाकी मिश्रा, विनायक राउत, रविन्द्र बाबू, कविता जी, जितेन्द्र चौधरी, बूटा रुमाला, अभिजीत मुखर्जी, जय प्रकाश नारायण, लक्ष्मी नारायण यादव, औवेसी, रिचर्ड हे, सुमेधानन्द ने बहुत अच्छी बातें रखी हैं। मैंने सबको संज्ञान लिया है, इनको इंडीविजुअल उत्तर भी जाएंगे। लेकिन मैं एक-दो उल्लेख करना चाहता हूँ, सुमिता जी ने आइटम आल्टर्नेटिव लैंड के बारे में पूछा है, यह प्रचार भी होता है कि डाइवर्ट बहुत हो रहा है, फोरेस्ट कट रहा है, ऐसा भी नहीं है। 1980 के कानून के बाद आज तक का सारा डाइवर्जन 1.5 परसेंट टोटल फोरेस्ट एरिया का है। आखिर हमें विकास भी करना है, जंगल को बचाना है और ट्री कवर आउटसाइड फोरेस्ट भी बढ़ाना है। दोनों चैलेंज हैं। ट्री कवर आउट आफ फोरेस्ट क्यों नहीं बढ़ रहा था, क्योंकि कोई किसान अगर एगो फोरेस्टरी करे तो उसे पेड़ काटने ही नहीं देंगे तो कौन लगाएगा? कोई लगाएगा ही नहीं। हम इस विधेयक में नहीं लेकिन अलग से पालिसी मीजर्स लेकर आ रहे हैं जिससे लोगों को पेड़ लगाने के लिए पूरा प्रोत्साहन मिलेगा। जंगल पब्लिक प्राइवेट पार्टनरशिप डिग्रेडिड लैंड पर भी करेंगे। ऐसे सभी उपाय करने होंगे तभी जंगल का क्षेत्रफल बढ़ेगा।

जायसवाल जी ने जनभागीदारी के बारे में कहा है। मेरा कहना है कि राशि का अच्छा उपयोग होगा इसीलिए तो मानिट्रिंग मेकेनिज्म है। सौगत राय जी ने मानिट्रिंग पर बल दिया है, मैंने उसका जवाब दिया है। मैंने पिनाकी मिश्रा जी के दोनों जवाब दिए हैं। विनायक राउत जी ने पुराने पेड़ों के बारे में कहा। यह बहुत महत्वपूर्ण है, इसी का मैंने उल्लेख किया है। प्राइवेट फोरेस्ट के लिए नई रचना कर रहे हैं क्योंकि उसका अगर उसमें इंटरस्ट ही नहीं बचेगा, कोई आजीविका ही नहीं मिलेगी तो प्राइवेट फोरेस्ट लोग धीरे-धीरे काटेंगे ही, और क्या करेंगे। हम इसलिए प्रोत्साहन देने की योजना बनाएंगे। रविन्द्र बाबू जी ने जो कहा है, वह अलग प्रश्न है, इस बिल का नहीं है, लेकिन हम इसके लिए बहुत सेंसिटिव हैं। कम्युनिस्ट पार्टी के सांसद ने बताया कि मनोरा आईलैण्ड में सी लैवल राइज़ हो रहा है। मैंने तुरंत टीम भेजी। आपके यहां भी

तुरंत टीम भेजेंगे। कविता जी ने लोगों की आदत के बारे में बहुत सही आबजर्व किया कि लोग टेकन फॉर ग्रांटिड लेते हैं, पेड़ कटते ही रहेंगे, जंगल बहुत है। ऐसा नहीं होना चाहिए।

मैंने तेलंगाना के मुख्यमंत्री के साथ तीन जगह प्लांटेशन कार्यक्रम किए। यह आंदोलन बहुत मैसिव था। हम कहीं सड़क के किनारे पेड़ लगाते हैं, ये जिंदा रहेंगे या नहीं पता नहीं चलता है। इसमें सबसे अच्छी बात लगी कि उन्होंने सारे इंस्टीट्यूट्स के कम्पाउंड, कैम्पसिस मैप किए। मैं कई बार हैलीकाप्टर से जाता हूं, इंस्टीट्यूशनस देखता हूं कि कम्पाउंडिड है और कितने पेड़ हैं। अगर कम हैं तो वहां पेड़ लगाने होंगे क्योंकि उनका प्रोटेक्शन निश्चित होगा। मुझे यह बात बहुत अच्छी लगी।

माइनर फोरेस्ट प्रोड्यूस उनकी कमाई है। मैं अनेक उदाहरण दे सकता हूं लेकिन समय कम है। मध्य प्रदेश, छत्तीसगढ़ में जंगलों में मैंने अपने हाथ से चैक बांटे हैं, पांच-पांच लाख के चैक मिले हैं। वहां लोगों को इससे ही आजीविका मिल रही है इसलिए वे रक्षा करते हैं।

चौधरी जी ने कहा कि नार्थ-ईस्ट के राज्यों को ज्यादा फंड मिलना चाहिए। इसमें एक प्रॉब्लम है जिन राज्यों में डेवलपमेंट होता है वहीं कैम्पा फंड आता है। यह सच है कि नार्थ-ईस्ट और अंडमान जंगल का वैभव है। उन्होंने उल्लेख किया कि एफआरए से छेड़छाड़ न की जाए। यह ठीक है, हम विश्वास करते हैं कि आदिवासी इकोलॉजी का पार्ट हैं। अभिजीत जी ने पूछा कि जम्मू-कश्मीर में क्यों नहीं है? सारे कानून बाकी देश के लिए होते हैं, लेकिन मुझे पूरा विश्वास है कि जम्मू-कश्मीर असेम्बली इसे स्वीकार करेगी और वहां भी तुरंत लागू होगा।

जयप्रकाश नारायण जी ने अच्छे सुझाव दिए हैं। लक्ष्मीनारायण यादव जी ने फलदार वृक्षों के बारे में कहा है। सभी पेड़ महत्वपूर्ण हैं, क्योंकि पेड़ सभी तरह के हों और जंगल ऐसा हो, जहां वन्य जीव सर्वाइव करें। 70 के दशक में जब बहुत ज्यादा पेड़ों की कटाई हुई थी, तब एक्जोटिक वृक्ष तुरन्त बढ़ते हैं, इसलिए लगाए गए थे। लेकिन अब एक्जोटिक वृक्ष कम्पलीटली नहीं लगाएंगे, ऐसा नहीं है, लेकिन एक्जोटिक रूप से नहीं लगेंगे और हमारा नेटिव स्पिसिस पर ही ज्यादा जोर होगा। यह सब हो रहा है। ओवेसी जी ने पांच-छः मुद्दे पूछे हैं और उन सब का उत्तर यस है। **People's participation, yes; social audit, yes; synergy, yes; revision, yes; eco-system, yes; and no displacement, yes.** यह सब हम रूल्स में करेंगे। ओवेसी जी और बहुत सारे अन्य लोग सुबह कंस्टीट्यूशन क्लब में मिलते हैं और हम लोगों का एक अलग दोस्ताना है। मुझे लगता है कि इसके लिए आप सभी ने सहयोग दिया है। हम लोग इस बिल को पास करके एक नया इतिहास बना रहे हैं। पैरिस में जो एग्रीमेंट हुआ है, उस आईएनडीसी में कहा है कि भारत 2.5 बिलियन टन कार्बन सिंक नया तैयार करेंगे और उसको अचीव करने की दिशा में यह बिल बहुत महत्वपूर्ण साबित होगा।

अंत में मैं कहना चाहूंगा कि अमृता देवी जी को स्वामी जी ने अभी याद किया था। यह सही भी है कि अगर आज जंगल जिंदा है तो लोगों के कारण है और लोगों के बलिदान के कारण है। अमृता देवी जी ने और 363 लोगों ने पेड़ नहीं कटने दिए, अपने सिर कटने दिए, उनकी स्मृति में हम आने वाले दिनों में या शायद 5 जून को ही अमृता देवी कार्य परिसर और एक नया प्लाक उनकी शहादत को प्रणाम करने वाला लगा रहे हैं। इसी के साथ मैं इस बिल को पारित करने के लिए सदन से आग्रह करता हूँ।

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Madam Hon. Speaker, as a Parliamentary Affairs Minister and also as a public personality, I am immensely happy today about the way the Members, without exception, have participated in the debate in their own way and made excellent points. They have made positive and constructive points. We had a very good meaningful debate today.

Of course, I am already aware – Madam, you are also aware – that the Minister is capable and has the knowledge, capacity and calibre. But at the same time, the Members, cutting across Party lines, spoke and expressed concerns about this issue, which are praiseworthy. I could not control myself. I thought that I should put this on record also.

Not only as a Parliamentary Affairs Minister but also as a person who is hailing from a village, I used to see have forest around my village but today there is no forest at all.

Madam, I have a grouse. I have no grouse with the Opposition. I have a grouse with my media friends, who have all deserted. They are not interested in such a constructive and an important debate. आप लोग कल अखबार में देखिएगा कि शाम को जो कंस्ट्रक्टिव चर्चा हुई है, उसके बारे में कुछ नहीं छपेगा, जो कि देश के लिए दुर्भाग्यपूर्ण है।

Shri Owaisi also made constructive points. Coming from a city constituency, he had also made good and positive suggestions, which the hon. Minister, Shri Prakash Javadekar has accepted.

माननीय अध्यक्ष : आपने यह सही कहा है और मैंने भी आज यहां बैठ कर सुना है और वास्तव में सभी लोगों ने बहुत ही अच्छे सुझाव दिए हैं। सभी ने आज की आवश्यकताओं के अनुसार सुझाव दिए हैं। कुछ पेपर्स ऐसे भी हैं जो सप्ताह में एक दिन पॉजीटिव खबर छापते हैं। मुझे लगता है कि इसके बारे में मीडिया तक बात कहीं न कहीं जाएगी। यदि नहीं भी जाती है तो हमारे काम से और इस बिल के माध्यम से लोगों तक बात जाएगी। इस समय भी देश के लोगों के सामने हमारी बात जा ही रही है कि पार्लियामेंट में पॉजीटिव और देश हित में अच्छी चर्चा होती है। इस बिल पर चर्चा उसका उदाहरण है।

The question is:

“That the Bill to provide for the establishment of funds under the public accounts of India and the public accounts of each State and crediting thereto the monies received from the user agencies towards compensatory afforestation, additional compensatory afforestation, penal compensatory afforestation, net present value and all other amounts recovered from such agencies under the Forest (Conservation) Act, 1980; constitution of an authority at national level and at each of the State and Union territory Administration for administration of the funds and to utilise the monies so collected for undertaking artificial regeneration (plantations), assisted natural regeneration, protection of forests, forest related infrastructure development, Green India Programme, wildlife protection and other related activities and for matters connected therewith or incidental thereto, be taken into consideration.”

The motion was adopted.

Clause 2 Definitions

HON. SPEAKER: The House will now take up clause-by-clause consideration of the Bill.

Amendments made:

‘Page 3, *for* lines 13 to 15, *substitute*—

‘(b) “Chairperson, National Authority” means the Chairperson of the governing body of the National Authority;

(c) “Chairperson, State Authority” means the Chairperson the Chairperson of the governing body of the State Authority;’.

(3)

Page 3, line 18, *for* “means” *substitute* “includes”.

(4)

Page 3, lines 22 and 23, *for* “climate regulation, disease control, Flood moderation, detoxification”, *substitute* “flood moderation”.

(5)

Page 3, *omit* lines 25 and 26.

(6)

Page 3, line 28, *after* “Primary production”, *insert* “including Pollination and seed dispersal”.

(7)

Page 3, line 43, *for* “specified compensatory afforestation specified”, *substitute* “compensatory afforestation specified”.

(8)

Page 4, line 1, *after* “the Central Government”, *insert* “in consultation with the State Governments”.

(9)

Page 4, after line 6, *insert*—

“(na) “State Government” includes Union territory Administration’.

(10)

(Shri Prakash Javadekar)

HON. SPEAKER: The question is:

“That clause 2, as amended, stand part of the Bill. ”

The motion was adopted.

Clause 2, as amended, was added to the Bill.

Clause 3 was added to the Bill.

Clause 4 Establishment of State Fund

Amendments made:

‘Page 4, after line 40, *insert*—

“Provided that in case of a Union territory having no legislature, such fund shall be established under the public account of Union of India with effect from such date as the Union territory Administration may, by notification in the Official Gazette, appoint in this behalf”.

(11)

Page 4, line 44, *omit* “established under public accounts”.

(12)

Page 5, line 4, *for* “receipt of all monies”, *substitute* “all monies Realized”.

(13)

Page 5, lines 14 and 15, *omit* “constituted in such State”.

(14)

Page 5, lines 16 and 17, *omit* “constituted in such State”.

(15)

Page 5, lines 18, *omit* “constituted in such State”.

(16)

Page 5, line 21, *omit* “of such State”.’

(17)

(Shri Prakash Javadekar)

HON. SPEAKER: The question is:

“That clause 4, as amended, stand part of the Bill.”

The motion was adopted.

Clause 4, as amended, was added to the Bill.

Clause 5 was added to the Bill.

**Clause 6 Disbursement and
utilization of State Fund**

Amendments made:

‘Page 6, line 4, *for* “money”, *substitute* “monies”

(18)

Page 6, line 6, *for* “infrastructure”, *substitute* “forest and wildlife related infrastructure”.

(19)

Page 6, line 10, *omit* “and Union territory Administrations”.

(20)

Page 6, line 19, *for* “the States and Union territory Administrations”, *substitute* “the State including facilitating voluntary relocation from such protected areas”.

(21)

Page 6, line 29, *omit* “or Union territory”.’

(22)

(Shri Prakash Javedkar)

HON. SPEAKER: The question is:

“That clause 6, as amended, stand part of the Bill.”

The motion was adopted.

Clause 6, as amended, was added to the Bill

Clause 7 was added to the Bill.

Clause 8 Constitution of National Authority

Amendments made:

‘Page 7, for lines 5 to 9, *substitute*—

“(ii) Secretaries of Ministries dealing with Environment, Forest, Climate Change, Finance (Expenditure), Rural Development, Land Resources, Agriculture, Panchayati Raj, Tribal Development, Science, Technology, Space and Earth Sciences and Chief Executive Officer, National Institution for Transforming India Ayog, Government of India – Members, ex officio;”.

(23)

Page 7, for line 26, *substitute*—

“(x) five experts, one each from environmentalists, conservationists, Scientists, economists, and”.’

(24)

(Shri Prakash Javadekar)

HON. SPEAKER: The question is:

“That clause 8, as amended, stand part of the Bill.”

The motion was adopted.

Clause 8, as amended, was added to the Bill.

Clause 9 Executive Committee and monitoring group of National Authority

Amendment made:

“Page 8, for line 9, *substitute*—

“(ix) three experts, one each in the fields of forestry, tribal development, forest economy”.’

(25)

(Shri Prakash Javadekar)

HON. SPEAKER: The question is:

“That clause 9, as amended, stand part of the Bill.”

The motion was adopted.

Clause 9, as amended, was added to the Bill.

Clause 10 Constitution of State Authority

Amendments made:

‘Page 8, line 32, *omit* “and Union Territory”.
(26)

Page 8, line 34, *omit* “and Union Territories”.
(27)

Page 8, line 36, *omit* “established under public account”.
(28)

Page 8, line 41, *after* “Chief Minister”, *insert* “of the State and in case of a Union Territory having no legislature, the Lieutenant Governor or the Administrator, as the case may be”.
(29)

Page 8, line 44, *for* “Departments of”, *substitute* “of the Departments dealing with”.
(30)

Page 9, for lines 2 and 3, *substitute*—

“(6) Principal Secretary in-charge of the Forest Department in a State shall be Member Secretary of the State Authority in such State”.
(31)

Page 9, line 4, *omit* “or Union Territory Administration”.?
(32)
(Shri Prakash Javadekar)

HON. SPEAKER: The question is:

“That clause 10, as amended, stand part of the Bill.”

The motion was adopted.

Clause 10, as amended, was added to the Bill.

**Clause 11 Steering Committee and Executive
Committee of State Authority**

Amendments made:

‘Page 9, line 12, *for* “Departments of”, *substitute* “of the Departments dealing with”.

(33)

Page 9, after line 21, *insert*—

“(viiia) an expert on tribal matters or a representative of tribal communities to be appointed by the State Government-Members;”.

(34)

Page 9, *for* line 28, *substitute*—

“(iii) an officer not below the rank of a Chief Conservator of Forests dealing with forest and wildlife related schemes-Member, *ex officio*;”.

(35)

Page 9, *for* lines 29 and 30, *substitute*—

“(iv) an officer not below the rank of a Chief Conservator of Forests dealing with forestry research—Member, *ex officio*;”.

(36)

Page 9, line 32, *for* “Departments of”, *substitute* “Departments dealing with”.

(37)

Page 9, after line 40, *insert*—

“(ixa) an expert on tribal matters or a representative of tribal community to be appointed by the State Government-Members;”.

(38)

(Shri Prakash Javadekar)

HON. SPEAKER: The question is:

“That clause 11, as amended, stand part of the Bill.”

The motion was adopted.

Clause 11, as amended, was added to the Bill.

Clauses 12 to 14 were added to the Bill.

**Clause 15 Powers and functions of Executive
Committee of National Authority**

Amendment made:

Page 11, for line 6, substitute—

“(i) approve, within three months from the date of receipt, annual plan of operations of State Authorities, with such amendments as it deems fit and proper;”

(39)

(Shri Prakash Javadekar)

HON. SPEAKER: The question is:

“That clause 15, as amended, stand part of the Bill. ”

The motion was adopted.

Clause 15, as amended, was added to the Bill.

Clause 16 Functions of monitoring group

Amendment made:

Page 11, line 37, after “institutional experts”, insert “including remote sensing agencies”.

(40)

(Shri Prakash Javadekar)

HON. SPEAKER: The question is:

“That clause 16, as amended, stand part of the Bill. ”

The motion was adopted.

Clause 16, as amended, was added to the Bill.

Clause 17 was added to the Bill.

**Clause 18 Powers and functions of Steering
Committee of State Authority**

Amendments made:

Page 12, line 6, *for* “18”. *substitute* 18.(1). (41)

Page 12, line 7, after “and approve”, *insert* “with such amendments as it may deem fit and proper”. (42)

Page 12, after line 17, *insert* –
“(2)The steering committee of a State Authority shall meet at least once in every three months.”. (43)

(Shri Prakash Javadekar)

HON. SPEAKER: The question is:

“That clause 18, as amended, stand part of the Bill. ”

The motion was adopted.

Clause 18, as amended, was added to the Bill.

**Clause 19 Functions and powers of Executive
Committee of State Authority**

Amendments made:

Page 12, for lines 19 to 21, *substitute*-
“(i) formulate and submit annual plan of operations to the steering committee of the State Authority for its concurrence;”. (44)

Page 12, line 24, *Omit* “under public accounts”. (45)

(Shri Prakash Javadekar)

HON. SPEAKER: The question is:

“That clause 19, as amended, stand part of the Bill. ”

The motion was adopted.

Clause 19, as amended, was added to the Bill.

Clauses 20 to 25 were added to the Bill.

Clause 26 Investment of funds by State Authority

Amendment made:

“Page 14, lines 8 and 9, *for* “State Fund under public accounts of such State”, *substitute* “State Fund of such State”. ”

(46)

(Shri Prakash Javadekar)

HON. SPEAKER: The question is:

“That clause 26, as amended, stand part of the Bill. ”

The motion was adopted.

Clause 26, as amended, was added to the Bill.

Clauses 27 and 28 were added to the Bill.

**Clause 29 Annual report and audit report of State Authority
to be laid before State Legislature**

Amendment made:

Page 15, after line 3, *insert-*

“Provided that in case of Union territory having no legislature, the Central Government shall cause the annual report and the audit report together with a memorandum of action taken on the recommendations contained therein to be laid as soon as may be after the reports are received before each House of the Parliament.”.

(47)

(Shri Prakash Javadekar)

HON. SPEAKER: The question is:

“That clause 29, as amended, stand part of the Bill. ”

The motion was adopted.

Clause 29, as amended, was added to the Bill.

Clause 30 Power to make rules

Amendment made:

Page 15, line 6, *after* “the Central Government”, *insert* “in consultation with the State Governments”.

(48)

(Shri Prakash Javadekar)

HON. SPEAKER: The question is:

“That clause 30, as amended, stand part of the Bill. ”

The motion was adopted.

Clause 30, as amended, was added to the Bill.

Clauses 31 and 32 were added to the Bill.

Clause 33 Power of Central Government to issue directions

Amendment made:

“Page 17, for lines 32 to 38, substitute—

“33. (1) The Central Government may, if it finds necessary or expedient in the public interest, issue such policy directives to the National Authority or any State Authority, in writing and such policy directives shall be binding upon the National Authority or the State Authority, as the case may be.”” (49)

(Shri Prakash Javadekar)

HON. SPEAKER: The question is:

“That clause 33, as amended, stand part of the Bill.”

The motion was adopted.

Clause 33, as amended, was added to the Bill.

Clause 1 Short title, extent and commencement

Amendment made:

“Page 3, line 4, for “2015”, substitute “2016”” (2)

(Shri Prakash Javadekar)

HON. SPEAKER: The question is:

“That clause 1, as amended, stand part of the Bill.”

The motion was adopted.

Clause 1, as amended, was added to the Bill.

Enacting Formula

Amendment made:

“Page 3, line 1, for “Sixty-sixth’, substitute “Sixty-seventh’.”

(1)

(Shri Prakash Javadekar)

HON. SPEAKER: The question is:

“That Enacting Formula, as amended, stand part of the Bill.”

The motion was adopted.

The Enacting Formula, as amended, was added to the Bill.

The Preamble and the Long Title were added to the Bill.

SHRI PRAKASH JAVADEKAR: Madam, I beg to move:

“That the Bill, as amended, be passed.”

HON. SPEAKER: The question is:

“That the Bill, as amended, be passed.”

The motion was adopted.

HON. SPEAKER: The House stands adjourned to meet again tomorrow, the 4th May, 2016 at 11 a.m.

20.22 hours

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, May 4, 2016/Vaisakha 14, 1938 (Saka)
